Vol. 256 No. 26



Wednesday, 6th April, 2022 16 Chaitra, 1944 (Saka)

PARLIAMENTARY DEBATES

RAJYA SABHA

OFFICIAL REPORT (FLOOR VERSION)

(PART-II)

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RAJYA SABHA SECRETARIAT NEW DELHI

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RAJYA SABHA

Wednesday, the 6th April, 2022/16 Chaitra, 1944 (Saka)

The House met at eleven of the clock, MR. CHAIRMAN in the Chair.

PAPERS LAID ON THE TABLE

श्री सभापतिः बैठ जाइए। Members should be in their places before the House commences. बाद में इधर-उधर मूव करते हुए disturbance होगी, diversion होगा। Now, papers to be laid on the Table. General (Retd.) V.K. Singh.

Notification of the Ministry of Road Transport and Highways

SHRI JAIRAM RAMESH (Karnataka): Sir, it should be General V.K. Singh (Retd.), not GENERAL (RETD.) V.K. SINGH.

MR. CHAIRMAN: Okay. Even otherwise, he seems to be not retired; he is not tired also. Every day, he is... (*Interruptions*)... This is how it should be mentioned, General V.K. Singh (Retd.).

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS {GENERAL (RETD.) V.K. SINGH}: Sir, it should be General V.K. Singh (Retd.).

MR. CHAIRMAN: Okay. We will follow it.

GENERAL (RETD.) V.K. SINGH: Sir, I lay on the Table, under Section 37 of the National Highways Authority of India Act, 1988, a copy (in English and Hindi) of the Ministry of Road Transport and Highways Notification No. G.S.R. 203 (E), dated the 15th March, 2022, publishing the National Highways Authority of India (Recruitment, Seniority and Promotion) Amendment Regulations, 2022, along with Explanatory Memorandum.

[Placed in Library. See No. L.T. 7048/17/22]

Report (2020-21) of MGNREGA, New Delhi and related papers

ग्रामीण विकास मंत्रालय में राज्य मंत्री (साध्वी निरंजन ज्योति): महोदय, मैं 2020-21 के वर्ष के लिए महात्मा गाँधी राष्ट्रीय ग्रामीण रोज़गार गारंटी अधिनियम (एमजीएनआरईजीए), नई दिल्ली के वार्षिक प्रतिवेदन की एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखती हूँ।

[Placed in Library. See No. L.T. 6974/17/22]

- I. Notification of the Ministry of Home Affairs
- II. Report and Accounts (2019-20) of CITCO, Chandigarh and related papers

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानन्द राय) : महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

I. A copy (in English and Hindi) of the Ministry of Home Affairs Notification No. 375115-HIII(3)-2021/7186A, dated the 10th June, 2021, publishing the Chandigarh Administration Private Security Agencies Rules, 2021, under sub-section (4) of Section 25 of the Private Security Agencies (Regulation) Act, 2005, alongwith Delay Statement.

[Placed in Library. See No. L.T. 6978/17/22]

- II.(1) A copy each (in English and Hindi) of the following papers, under subsection (1) (b) of Section 394 of the Companies Act, 2013:-
 - (a) Forty-sixth Annual Report and Accounts of the Chandigarh Industrial and Tourism Development Corporation Limited (CITCO), Chandigarh, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Statement by Government accepting the above report.
- (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1)(a) above.

[Placed in Library. See No. L.T. 6977/17/22]

Reports and Accounts (2018-19; 2019-20 and 2020-21) of IIE, Guwahati and related papers

THE MINISTER OF STATE IN THE MINISTRY OF SKILL DEVELOPMENT AND

ENTREPRENEURSHIP (SHRI RAJEEV CHANDRASEKHAR): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers:—

- (i) (a) Annual Report and Accounts of the Indian Institute of Entrepreneurship (IIE), Guwahati, for the year 2018-19, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Institute.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
- (ii) (a) Annual Report and Accounts of the Indian Institute of Entrepreneurship (IIE), Guwahati, for the year 2019-20, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Institute.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
- (iii) (a) Annual Report and Accounts of the Indian Institute of Entrepreneurship (IIE), Guwahati, for the year 2020-21, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Institute.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. For (i) to (iii) See No. L.T. 6928/17/22]

Reports and Accounts of various educational organisations for various years and related papers

शिक्षा मंत्रालय में राज्य मंत्री (श्रीमती अन्नपुर्णा देवी) : महोदय, मैं निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखती हूँ:-

- (i) (a) Annual Report of the Gujarat Council of School Education, Samagra Shiksha, Gujarat, for the year 2020-21.
 - (b) Review by Government on the working of the above Scheme.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 7049/17/22]

(ii) (a) Annual Report of the National Institute of Open Schooling (NIOS), NOIDA, Uttar Pradesh, for the year 2018-19.

- (b) Annual Accounts of the National Institute of Open Schooling (NIOS), NOIDA, Uttar Pradesh, for the year 2018-19, and the Audit Report thereon.
- (c) Review by Government on the working of the above Institute.
- (d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above.

[Placed in Library. See No. L.T. 7050/17/22]

- (iii) (a) Annual Report of the National Institute of Open Schooling (NIOS), NOIDA, Uttar Pradesh, for the year 2019-20.
 - (b) Annual Accounts of the National Institute of Open Schooling (NIOS), NOIDA, Uttar Pradesh, for the year 2019-20, and the Audit Report thereon.
 - (c) Review by Government on the working of the above Institute.
 - (d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above.

[Placed in Library. See No. L.T. 7051/17/22]

- (iv) (a) Annual Report of the Samagra Shiksha, Himachal Pradesh, for the year 2020-21.
 - (b) Review by Government on the working of the above Scheme.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 7052/17/22]

- (v) (a) Annual Report and Accounts of the National Bal Bhavan (NBB), New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Institution.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6937/17/22]

Report and Accounts (2020-21) of NMF and related papers

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI AJAY BHATT): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers:—

(a) Annual Report and Accounts of National Maritime Foundation (NMF), for

the year 2020-21, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Foundation.

[Placed in Library. See No. L.T. 7053/17/22]

Notification of the Ministry of Cooperation

सहकारिता मंत्रालय में राज्य मंत्री (श्री बी. एल. वर्मा): महोदय, मैं राष्ट्रीय सहकारी विकास निगम अधिनियम, 1962 की धारा 22 की उप धारा (3) के अधीन राष्ट्रीय सहकारी विकास निगम (संशोधन) नियम, 2022 को प्रकाशित करने वाली सहकारिता मंत्रालय की अधिसूचना संख्या सा.का.नि. 42 (अ), दिनांक 24 जनवरी, 2022 की एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूँ।

[Placed in Library. See No. L.T. 7054/17/22]

Reports and Accounts of various Organisations for various years and related papers

सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (सुश्री प्रतिमा भौमिक) : महोदय, मैं निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखती हूँ:-

- (i) (a) Annual Report and Accounts of the Helen Keller's School for the Deaf, Kadapa, Andhra Pradesh, for the year 2015-16, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above School.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 7055/17/22]

- (ii) (a) Annual Report and Accounts of the Chaitanya Institute for the learning Disabled, Vizianagaram, Andhra Pradesh, for the year 2012-13, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Institute.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 7056/17/22]

- (iii) (a) Annual Report and Accounts of the Jibanjyoti Welfare Association for Mentally and Physically Handicapped, Dhenkanal, Odisha, New Delhi, for the year 2013-14, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Association.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 7057/17/22]

- (iv) (a) Annual Report and Accounts of the Society for Environmental Development and Voluntary Action (SEVA), Nayagarh, Odisha, for the year 2013-14, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Society.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 7058/17/22]

- (v) (a) Annual Report and Accounts of the Priyadarsini Service Organization, Visakhapatnam, Andhra Pradesh, for the year 2016-17, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Organization.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 7059/17/22]

- (vi) (a) Annual Report and Accounts of the Utkal Kalyan Seva Sangha, Jharsuguda, Odisha, for the year 2015-16, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Sangha.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 7060/17/22]

- (vii) (a) Annual Report and Accounts of the National Institute for the Empowerment of Persons with Visual Disabilities (Divyangjan) (NIEPVD), Dehradun, Uttarakhand for the year 2020-21, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Institute.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6996/17/22]

(viii) (a) Annual Report and Accounts of the National Institute of Mental Health

- Rehabilitation (NIMHR), Sehore, Madhya Pradesh for the year 2020-21, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6997/17/22]

- (ix) (a) Annual Report and Accounts of the Pt. Deendayal Upadhyaya National Institute for Persons with Physical Disabilities (Divyangjan) (PDUNIPPD), New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Institute.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6998/17/22]

- (x) (a) Annual Report and Accounts of the National Institute for Empowerment of Persons with Multiple Disabilities (Divyangjan) (NIEPMD), Chennai, Tamil Nadu, for the year 2020-21, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Institute.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 6994/17/22]

- (xi) (a) Annual Report and Accounts of the Indian Spinal Injuries Centre, Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Centre.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6995/17/22]

- (x) (a) Thirty-fourth Annual Report and Accounts of the Rehabilitation Council of India (RCI), New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Council.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6987/17/22]

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (DR. RAJKUMAR RANJAN SINGH): Sir, I rise to lay on the Table of the House the paper mentioned against the name of my colleague Dr. Subhas Sarkar, at Sl. No.9, in today's revised List of Business.

MR. CHAIRMAN: Are you Dr. Subhas Sarkar?

डा. राजकुमार रंजन सिंह : सर, उनके नाम पर।

MR. CHAIRMAN: I have not given you permission. Please sit down. It will not be part of the record. If a Minister, for any reason, is going to be absent, he should write to the Chairman, seek the permission, and, then, say, so and so Minister would do it. Even the Minister also should say, "Sir, on behalf of." You cannot take that liberty and, then, place the papers, because the name given is Dr. Subhas Sarkar.

Reports and Accounts (2020-21) of the Central Social Welfare Board, New Delhi and NIPCCD, New Delhi and related papers

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT(DR. MUNJAPARA MAHENDRABHAI): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers—

- (i) (a) Annual Report and Accounts of the Central Social Welfare Board, New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Board.
 - (c) Statement giving reasons for delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 7061/17/22]

- (ii) (a) Annual Report and Accounts of the National Institute of Public Cooperation and Child Development (NIPCCD), New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Institute.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 7062/17/22]

Reports of the Comptroller and Auditor General of India and related papers

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. BHAGWAT KISHANRAO KARAD): Sir, I lay on the Table, a copy each (in English and Hindi) of the following Reports under clause (1) of article 151 of the Constitution:-

(i) Report of the Comptroller and Auditor General of India on Selection and Training of Officers in Indian Army - Union Government (Defence Services-Army) - Report No. 21 of 2021 (Performance Audit);

[Placed in Library. See No. L.T. 6981/17/22]

(ii) Report of the Comptroller and Auditor General of India for the year ended March, 2020 - Union Government (Railways) - (Compliance Audit) - Report No. 22 of 2021;

[Placed in Library. See No. L.T. 6979/17/22]

(iii) Report of the Comptroller and Auditor General of India on Performance Audit of Indo-Nepal Border Road Project - Union Government (Civil) - Ministry of Home Affairs - Report No. 23 of 2021 (Performance Audit);

[Placed in Library. See No. L.T. 6982/17/22]

(iv) Report of the Comptroller and Auditor General of India on Functioning of Unique Identification Authority of India - Union Government (Ministry of Electronics and Information Technology) - Report No. 24 of 2021 (Performance Audit);

[Placed in Library. *See* No. L.T. 6980/17/22]

- (v) Union Government Appropriation Accounts Postal Services 2020-21; [Placed in Library. See No. L.T. 6983/17/22]
- (vi) Union Government Appropriation Accounts of the Defence Services for the year 2020-21;

[Placed in Library. See No. L.T. 6983/17/22]

(vii) Report of the Comptroller and Auditor General of India for the year ended March 2019 - Union Government (Defence Services) —Ordnance Factories and Defence Public Sector Undertakings - Report No. 25 of 2021;

[Placed in Library. See No. L.T. 7010/17/22]

(viii) Finance Accounts (Volumes-I & II) and Appropriation Accounts for the year 2019-20 (1 April, 2019 to 30 October, 2019) - Government of Union territory of Jammu & Kashmir;

[Placed in Library. See No. L.T. 7014-15/17/22]

(ix) Finance Accounts (Volumes-I & II) and Appropriation Accounts for the year 2019-20 (31 October, 2019 to 31 March, 2020) - Government of Union territory of Jammu & Kashmir and Administration of Union territory of Ladakh;

[Placed in Library. See No. L.T. 7017-18/17/22]

(x) State Finances Audit Report of the Comptroller and Auditor General of India for the year 2019-20 (01.04.2019 to 30.10.2019) - Government of Jammu & Kashmir - Report No. 3 of the year 2021;

[Placed in Library. See No. L.T. 7011/17/22]

(xi) Report of the Comptroller and Auditor General of India on Compliance Audit of Social, General, Economic and Revenue Sectors for the year ended 31 March, 2020 - Government of Union territory of Jammu & Kashmir - Report No. 4 of the year 2021; and

[Placed in Library. See No. L.T. 7012/17/22]

(xii) Union territory Finances Audit Report of the Comptroller and Auditor General of India for the year 31 October, 2019 to 31 March, 2020 - Government of Union territory of Jammu & Kashmir and Administration of Union territory of Ladakh - Report No. 1 of the year 2022.

[Placed in Library. See No. L.T. 7013/17/22]

MESSAGES FROM LOK SABHA

The Constitution (Scheduled Castes and Scheduled Tribes)
Orders (Amendment) Bill, 2022

MR. CHAIRMAN: Message from Lok Sabha, Secretary General.

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of Lok Sabha:

"In accordance with the provisions of rule 120 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to inform you that Lok Sabha, at its sitting held on the 5th April, 2022, agreed without any amendment to the Constitution (Scheduled Castes and Scheduled Tribes) Orders (Amendment) Bill, 2022, which was passed by Rajya Sabha at its sitting held on the 30th March, 2022."

REPORT OF THE COMMITTEE OF PRIVILEGES

SHRI P. WILSON (Tamil Nadu): Sir, I present the Seventy-second Report (in English and Hindi) of the Committee of Privileges on breach of privilege arising out of allegedly casting aspersions on the Hon'ble Chairman, Rajya Sabha by a Member in a press interview.

REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON COMMERCE

SHRI ANIL DESAI (Maharashtra): Sir, I present the 169th Report (in English and Hindi) of the Department-related Parliamentary Standing Committee on Commerce on Action Taken by the Government on the Recommendations/Observations of the Committee contained in its One Hundred and Sixty First Report on 'Review of the Intellectual Property Rights Regime in India'.

REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON PETROLEUM AND NATURAL GAS

SHRI A. VIJAYAKUMAR (Tamil Nadu): Sir, I lay on the Table, a copy (in English and Hindi) of the Thirteenth Report of the Department-related Parliamentary Standing Committee on Petroleum and Natural Gas on 'Safety and Security of Oil Installations of Public Sector Oil Companies - with specific reference to Western Offshore Mishap during Cyclone Tauktae'.

STATEMENTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON COMMUNICATIONS AND INFORMATION TECHNOLOGY

SHRI JAWHAR SIRCAR (West Bengal): Sir, I lay on the Table, a copy each (in English and Hindi) of the Statements showing further Action Taken by the Government on the following Reports of the Department-related Parliamentary Standing Committee on Communications and Information Technology (2021-22):-

- (i) Twenty-eighth Action Taken Report (Seventeenth Lok Sabha) on the recommendations of the Committee contained in their Twenty-second Report (Seventeenth Lok Sabha) on 'Demands for Grants (2021-22)' of the Ministry of Communications (Department of Posts);
- (ii) Twenty-ninth Action Taken Report (Seventeenth Lok Sabha) on the recommendations of the Committee contained in their Twenty-third Report (Seventeenth Lok Sabha) on 'Demands for Grants (2021-22)' of the Ministry of Communications (Department of Telecommunications); and
- (iii) Thirty-first Action Taken Report (Seventeenth Lok Sabha) on the recommendations of the Committee contained in their Twenty-fifth Report (Seventeenth Lok Sabha) on 'Demands for Grants (2021-22)' of the Ministry of Information and Broadcasting.

STATEMENT OF THE COMMITTEE ON WELFARE OF OTHER BACKWARD CLASSES

श्री सकलदीप राजभर (उत्तर प्रदेश): महोदय, मैं शिक्षा मंत्रालय से संबंधित "पीएचडी में प्रवेश और दिल्ली विश्वविद्यालय में शिक्षकों के नियोजन में अन्य पिछड़े वर्गों का प्रतिनिधित्व सुनिश्चित करने के लिए किए गए उपाय" के संबंध में छठे प्रतिवेदन (सत्रहवीं लोक सभा) में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की गई कार्रवाई के संबंध में अन्य पिछड़े वर्गों के कल्याण संबंधी समिति के चौदहवें प्रतिवेदन (सत्रहवीं लोक सभा) के अध्याय 1 में अंतर्विष्ट सिफारिशों पर सरकार द्वारा आगे की गई कार्रवाई और अध्याय 5 में अंतर्विष्ट सिफारिशों के संबंध में अंतिम उत्तरों को दर्शाने वाले अन्य पिछड़े वर्गों के कल्याण संबंधी समिति के विवरणों की एक-एक प्रति (अंग्रेज़ी और हिन्दी में) सभा पटल पर रखता हूँ।

STATEMENT BY MINISTER

Status of implementation of recommenations contained in the Sixteenth Report of the Department-related Parliamentary Standing Committee on Rural Development

ग्रामीण विकास मंत्रालय में राज्य मंत्री (साध्वी निरंजन ज्योति): महोदय, मैं "प्रधानमंत्री आवास योजना-ग्रामीण (पीएमएवाई-जी)" के संबंध में विभाग संबंधित ग्रामीण विकास संबंधी संसदीय स्थायी समिति के सोलहवें प्रतिवेदन में अंतर्विष्ट सिफारिशों के कार्यान्वयन की स्थिति के संबंध में एक वक्तव्य सभा पटल पर रखती हूँ।

REGARDING VARIOUS NOTICES RECEIVED FROM THE MEMBERS AND OBSERVATIONS ABOUT OTHER ISSUES

MR. CHAIRMAN: Hon. Members, I was so impressed yesterday about the discussion in the House on the two Bills. One is the Chartered Accountant-related issue and the other one is about the merger of Delhi Municipal Corporations. I was so happy by the patience shown by the Chair, Deputy Chairman, and by the Members cutting across party-lines, the way they spoke. I followed each one of them and also the Minister who piloted and replied to the Bill up to the point, sharp but, at the same time, brief. I felt very happy, and I have also made a note to include it in my Memoir also because it is very impressive. Some others also called me over phone and they also mentioned it.

Another thing they have mentioned is about the performance of the Members who have conducted that 'Entertainment Cultural Programme' on that day. It was so impressive; of course, six of them. I was there myself. So I enjoyed it. But people had an opportunity to see it, I think, in yesterday's Sansad TV Review Programme. I too felt happy that some of the Members have got such talent. ...(Interruptions)... People who had sought permission were given an opportunity. When you are about to retire, you would also get the opportunity, if you make a request.

Hon. Members, before moving on to Zero Hour, I have received notices from Shri Mallikarjun Kharge, Ms. Sushmita Dev, Shri Luizinho Joaquim Falerio and Shri Md. Nadimul Haque on inflation and instances of hate speeches. They do not come under the purview of Rule 267, to suspend the Business of the House. ...(Interruptions)... Please. ...(Interruptions)...

SHRI JAIRAM RAMESH (Karnataka): Sir, please allow the LoP to speak. ... (Interruptions)...

MR. CHAIRMAN: Even if you give notice every day, if it is not worth taking up under the rule, I will not do it. ...(Interruptions)... Please sit down. There is no need to.... (Interruptions)...

SHRI JAIRAM RAMESH: Sir, please allow him to speak for a minute. ... (Interruptions)...

MR. CHAIRMAN: Even the LoP can just mention. He and the others cannot speak on this. ...(Interruptions)... No speeches.

THE LEADER OF THE OPPOSITION (SHRI MALLIKARJUN KHARGE): Sir, I would utter just one sentence. ... (Interruptions)...

MR. CHAIRMAN: One sentence is okay.

SHRI MALLIKARJUN KHARGE: Sir, I had given notice under Rule 267 regarding the rising instances of hate speeches against minorities in the country and also the harassment meted out to journalists, particularly from the *Hindustan Gazette*, *Newslaundry*, *The Quint*, *Article 14*, etc. This has been going on and *Swamijis* are making instigative speeches, right from Haridwar to Delhi. Not only that, on Sunday*.

MR. CHAIRMAN: This will not go on record. No community's name will go on record. ...(Interruptions)... Please....(Interruptions)...

SHRI MALLIKARJUN KHARGE: Sir, these are his words. ... (Interruptions)...

MR. CHAIRMAN: We should not quote his words here if he has uttered meaningless words....(Interruptions)...

SHRI MALLIKARJUN KHARGE: Sir, they are making such statements. ... (Interruptions)...

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^{*} Not recorded.

MR. CHAIRMAN: Raising it in the House and then having a discussion on who spoke what is not going to solve the problem. ...(Interruptions)... Thank you, Khargeji. I have not allowed it. ...(Interruptions)... I have not allowed it. Nobody should indulge in making hate speeches against any community, minority or majority. Communities' names should not be taken and nobody should make any speech against anybody. ...(Interruptions)...

SHRI MALLIKARJUN KHARGE: Sir, action must be taken against them. Let us have a discussion on this issue for one hour. ... (Interruptions)...

MR. CHAIRMAN: Now, Zero Hour. Shri Ajay Pratap Singh. ... (Interruptions)...
Today, there are 23 Zero Hour mentions to be made. Please cooperate.

MATTERS RAISED WITH PERMISSION

Need to provide special package for development of *Ram Van Gamann*Path and *Narmada Parikrama Path*

श्री अजय प्रताप सिंह (मध्य प्रदेश): माननीय सभापित महोदय, भगवान राम भारतीय जन-मन के रोम-रोम में बसे हुए हैं। वे भारत की सभ्यता और संस्कृति के प्रतीक हैं। जहां प्रभु राम का नाम आता है, वहां सम्पूर्ण भारतवर्ष एकजुट हो जाता है। इसीलिए भगवान राम की गाथा पूरे भारत में गायी जाती है और पूरे भारत में पढ़ी जाती है। आज विभिन्न भारतीय भाषाओं और विदेशी भाषाओं में रामायण के लगभग 300 से अधिक संस्करण उपलब्ध हैं। भगवान राम का भव्य मंदिर अयोध्या में निर्मित हो रहा है।

श्री सभापति : प्लीज़, आप विषय पर आइए।

श्री अजय प्रताप सिंह: मैं विषय पर आ रहा हूं। इसके लिए मैं आदरणीय मोदी जी और उत्तर प्रदेश सरकार को बधाई देता हूं। अयोध्या में उनकी जन्मस्थली के अतिरिक्त भगवान राम की जो लौकिक लीला थी, उस लौकिक लीला के संदर्भ में लगभग पूरे देश में ढाई सौ से अधिक ऐसे स्थान हैं, जहां भगवान राम ने कुछ समय व्यतीत किया है, जहां उनकी स्मृतियां हैं, स्मृतियां श्रुतियों के माध्यम से हैं, किंवदंतियों के माध्यम से हैं। वर्ष 2015 में सरकार ने घोषित किया था कि हम रामायण सर्किट के माध्यम से...

श्री सभापति : आप समय का ध्यान रखिए।

श्री अजय प्रताप सिंह: उन स्थानों का विकास करेंगे। मैं सरकार से मांग करता हूं कि वर्ष 2015 में सरकार ने जो घोषित किया था, उसके अनुसार वह इन सभी स्थलों का विकास करे। इसके विकास के माध्यम से न केवल आध्यात्मिक क्षेत्र में लाभ मिलेगा, बल्कि धार्मिक क्षेत्र में भी लाभ मिलेगा और इन स्थलों के विकास के माध्यम से रोज़गार और व्यापार भी विकसित होगा। मैं इस संदर्भ में नर्मदा मां का भी स्मरण करना चाहता हूं। मां नर्मदा एकमात्र ऐसी नदी है, जिसकी परिक्रमा की जाती है। सर, परिक्रमावासी अनेक कष्ट उठाकर उस नदी की परिक्रमा करते हैं, इसलिए मां नर्मदा नदी का परिक्रमा पथ विकसित किया जाए, जिससे परिक्रमावासियों के आश्रय की व्यवस्था हो सके, उनके लिए भोजन की व्यवस्था हो सके और अन्य सुविधाओं का सृजन हो सके। मां नर्मदा नदी के किनारे पर अनेक नगर बसे हुए हैं, उन नगरों का गंदा पानी नर्मदा नदी में न जाए, इसके लिए भी सरकार को उपाय करने चाहिए। मैं सरकार से मांग करता हूं कि वह राम की लौकिक लीला के स्थलों पर और नर्मदा नदी के परिक्रमा पथ के विकास हेतु एक विशेष पैकेज की घोषणा करे। जिस तरह से 'नमामि गंगे' के लिए सरकार ने प्रयत्न किया है, वैसे ही इन दोनों के लिए भी प्रयास किया जाए।

श्री सभापति : अजय प्रताप जी, आपका समय समाप्त हो गया है।

श्री कैलाश सोनी (मध्य प्रदेश) : महोदय, मैं माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को संबद्ध करता हूं।

श्री दीपक प्रकाश (झारखंड) : महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को संबद्ध करता हूं।

श्री समीर उरांव (झारखंड) : महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को संबद्ध करता हूं।

श्री सकलदीप राजभर (उत्तर प्रदेश) : महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को संबद्ध करता हूं।

श्री राम विचार नेताम (छत्तीसगढ़) : महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को संबद्ध करता हूं।

श्री हरनाथ सिंह यादव (उत्तर प्रदेश) : महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को संबद्ध करता हूं।

SHRI P. WILSON (Tamil Nadu): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

MR. CHAIRMAN: Next speaker is Shrimati Jaya Bachchan; Shri Tiruchi Siva will associate. Jayaji will take two minutes and Sivaji will take one minute.

Plight of manual scavengers

SHRIMATI JAYA BACHCHAN (Uttar Pradesh): MR. CHAIRMAN, Sir, I am a little embarrassed to have brought this notice for the fourth time in this House on manual scavengers. सर, अभी थोडे दिन पहले आपने भी पढा होगा कि कुछ लोग, जो ट्रैप हो गए थे, उनकी जान चली गई, लेकिन जो उन्हें बचाने के लिए गए थे, उनकी भी जान चली गई। उसके ऊपर कोई clarification नहीं है। अब तो इस सरकार के ऊपर ज्यादा जिम्मेदारी हो जाती है, क्योंकि उन्होंने यह भी अपने सिर पर ले लिया है। कल ही हम सब लोगों ने इस प्रस्ताव के ऊपर बात की। The Prohibition of Employment as Manual Scavengers and their Rehabilitation Act, 2013, disallows all kinds of employment that force individuals to engage in human excreta manually. But the data from the National Commission for Safai Karmchari reveals that in India one manual scavenger dies every two days. 1,470 manual scavengers have died cleaning sewer lines and septic tanks in the past two years, which is really a shame. Due to lack of rehabilitation and reintegration programme and rampant unemployment, manual scavengers are forced to return to work in inhuman conditions and for meagre salaries. I also request the Government, through you, to rehabilitate the manual scavengers and provide them with alternate employment opportunities. Thank you.

THE LEADER OF THE OPPOSITION (SHRI MALLIKARJUN KHARGE): Sir, I associate myself with the Zero Hour submission made by the hon. Member.

डा. विकास महात्मे (महाराष्ट्र) : महोदय, मैं भी माननीय सदस्या द्वारा उठाए गए विषय से स्वयं को संबद्ध करता हूं।

श्री मो. नदीमुल हक (पश्चिमी बंगाल) : महोदय, मैं भी माननीय सदस्या द्वारा उठाए गए विषय से स्वयं को संबद्ध करता हूं।

[†]جناب ندیم الحق (مغربی بنگال) :مہودے، میں بھی معزز ممبر کے ذریعے اٹھائے گئے موضوع سے خود کو وابستہ کرتا ہوں۔

SHRI JOSE K. MANI (Kerala): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

SHRI JAWHAR SIRCAR (West Bengal): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

DR. NARENDRA JADHAV (Nominated): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

SHRI Y.S. CHOWDARY (Andhra Pradesh): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

SHRI AJIT KUMAR BHUYAN (Assam): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

SHRI P. WILSON (Tamil Nadu): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

SHRI M. SHANMUGAM (Tamil Nadu): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

SHRI ANIL DESAI (Maharashtra): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

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[†] Transliteration in Urdu script.

MS. SUSHMITA DEV (West Bengal): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

SHRI SANDOSH KUMAR (Kerala): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

SHRI NEERAJ DANGI (Rajasthan): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

SHRI KUMAR KETKAR (Maharashtra): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

DR. L. HANUMANTHAIAH (Karnataka): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

SHRI SUJEET KUMAR (Odisha): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

MS. DOLA SEN (West Bengal): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

SHRI VIVEK K. TANKHA (Madhya Pradesh): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

SHRIMATI JEBI MATHER HISHAM (Kerala): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

DR. AMEE YAJNIK (Gujarat): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

SHRI SYED NASIR HUSSAIN (Karnataka): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

SHRI BINOY VISWAM (Kerala): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

SHRIMATI PRIYANKA CHATURVEDI (Maharashtra): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

SHRIMATI SHANTA CHHETRI (West Bengal): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

श्री विशम्भर प्रसाद निषाद (उत्तर प्रदेश) : महोदय, मैं माननीय सदस्या द्वारा उठाए गए विषय से स्वयं को संबद्ध करता हूं।

प्रो. मनोज कुमार झा (बिहार) : महोदय, मैं भी माननीय सदस्या द्वारा उठाए गए विषय से स्वयं को संबद्ध करता हूं।

श्रीमती फूलो देवी नेतम (छत्तीसगढ़) : महोदय, मैं भी माननीय सदस्या द्वारा उठाए गए विषय से स्वयं को संबद्ध करती हूं। श्री राजमणि पटेल (मध्य प्रदेश) : महोदय, मैं भी माननीय सदस्या द्वारा उठाए गए विषय से स्वयं को संबद्ध करता हूं।

श्री विवेक टाकुर (बिहार) : महोदय, मैं भी माननीय सदस्या द्वारा उठाए गए विषय से स्वयं को संबद्ध करता हूं।

श्री नीरज शेखर (उत्तर प्रदेश) : महोदय, मैं भी माननीय सदस्या द्वारा उठाए गए विषय से स्वयं को संबद्ध करता हूं।

चौधरी सुखराम सिंह यादव (उत्तर प्रदेश) : महोदय, मैं भी माननीय सदस्या द्वारा उठाए गए विषय से स्वयं को संबद्ध करता हूं।

श्री रामचंद्र जांगड़ा (हरियाणा) : महोदय, मैं भी माननीय सदस्या द्वारा उठाए गए विषय से स्वयं को संबद्ध करता हूं।

डा. अनिल अग्रवाल (उत्तर प्रदेश) : महोदय, मैं भी माननीय सदस्या द्वारा उठाए गए विषय से स्वयं को संबद्ध करता हूं।

श्री बृजलाल (उत्तर प्रदेश) : महोदय, मैं भी माननीय सदस्या द्वारा उठाए गए विषय से स्वयं को संबद्ध करता हूं।

श्री रेवती रमन सिंह (उत्तर प्रदेश) : महोदय, मैं भी माननीय सदस्या द्वारा उठाए गए विषय से स्वयं को संबद्ध करता हूं।

श्री शक्तिसिंह गोहिल (गुजरात) : महोदय, मैं भी माननीय सदस्या द्वारा उठाए गए विषय से स्वयं को संबद्ध करता हूं।

SHRI TIRUCHI SIVA (Tamil Nadu): MR. CHAIRMAN, Sir, on the 10th of March, 2022, it was reported that in Mumbai three labourers who have been engaged for manual scavenging in a septic tank died because of inhaling the toxic fumes. As Jayaji pointed out, though there is the Prohibition of Employment as Manual Scavengers and their Rehabilitation Act, 2013 in place, there is lack of implementation of that Act. Mostly it rests with law enforcement activities and rehabilitation measures. These labourers do not wear protective gears. They just tie a rope on the hip and get into septic tanks and hold their breath. When they are not able to sustain the breath, they have to consume either the toxic water or the toxic fumes, which results in death. So, I would urge the Government that two things have to be done. Mostly, they are

engaged by contractors. So, stringent action must be taken against those who engage them violating the law. Secondly, rehabilitative measures are very essential which the Government should consider.

SHRI P. WILSON (Tamil Nadu): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

MS. DOLA SEN (West Bengal): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

SHRI M. SHANMUGAM (Tamil Nadu): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

श्री राजमणि पटेल (मध्य प्रदेश) : महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को संबद्ध करता हूं।

श्रीमती फूलो देवी नेतम (छत्तीसगढ़) : महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को संबद्ध करती हूं।

Exorbitant cost of medical education leading to huge shortage of doctors in the country

SHRI JAIRAM RAMESH (Karnataka): Sir, the war in Ukraine has once again focussed the attention on the state of medical education in our country. Today, there are about 92,000 MBBS seats. Sixteen lakh young men and women give the exam year after year. It means that one out of every eighteen, who gives the exam, gets admission to our medical college in India. Unfortunately, Sir, out of these 92,000 seats that we have, just about 53 per cent is Government colleges and 47 per cent is private medical

institutions, whose population has been increasing over the last few years. The Government came up with the NMC Bill in 2017, and that Bill said that the National Medical Commission will regulate no more than 40 per cent of the private medical seats. It said, "no more than 40 per cent", which means, it could be one per cent; it could be 40 per cent. The Parliamentary Standing Committee, under the Chairmanship of Prof. Ram Gopal Yadav, changed this to "at least 50 per cent". So, "no more than 40 per cent" became "at least 50 per cent".

In 2019, this House, and the Parliament, passed the National Medical Commission Bill. It became the National Medical Commission Act, and there, "at least 50 per cent" was changed to "50 per cent". So, today, 50 per cent of the medical institutions in the private sector are subject to guidelines of the National Medical Commission. The Prime Minister has said that 50 per cent of the private institutions will charge Government fees. That is not a new announcement. That is the law that this Parliament passed.

So, my request to the Government, through you, is that we must increase the population of Government medical colleges. We must strictly regulate the fees of all medical institutions, including private institutions. The policy in private medical institutions is 'pay now, learn later'. It should be 'learn now, pay later' because there is an acute shortage of doctors and public health professionals in this country. The belief that private medical education will form the foundation of medical education in this country is deeply, deeply flawed and deeply dangerous, and I want to bring this to the attention of the Government, through you, Sir. Thank you.

MR. CHAIRMAN: Whoever wants to associate, please send the slip.

प्रो. राम गोपाल यादव (उत्तर प्रदेश) : महोदय, मैं माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूं।

SHRIMATI JAYA BACHCHAN (Uttar Pradesh): Sir, I also associate myself with the matter raised by the hon. Member.

LT. GEN. (DR.) D.P. VATS (RETD.) (Haryana): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRIMATI SHANTA CHHETRI (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI P. WILSON (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

PROF. MANOJ KUMAR JHA (Bihar): Sir, I also associate myself with the matter raised by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI SHAKTISINH GOHIL (Gujarat): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI KUMAR KETKAR (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI VIVEK K. TANKHA (Madhya Pradesh): Sir, I also associate myself with the matter raised by the hon. Member.

DR. L. HANUMANTHAIAH (Karnataka): Sir, I also associate myself with the matter raised by the hon. Member.

SHRIMATI ROOPA GANGULY (Nominated): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI SUJEET KUMAR (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI AJIT KUMAR BHUYAN (Assam): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI BINOY VISWAM (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI SUSHIL KUMAR MODI (Bihar): Sir, I also associate myself with the matter raised by the hon. Member.

DR. AMEE YAJNIK (Gujarat): Sir, I also associate myself with the matter raised by the hon. Member.

SHRIMATI PRIYANKA CHATURVEDI (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

श्री विशम्भर प्रसाद निषाद (उत्तर प्रदेश) : महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूं।

चौधरी सुखराम सिंह यादव (उत्तर प्रदेश) : महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूं।

श्री राजमणि पटेल (मध्य प्रदेश) : महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूं।

श्री नीरज डांगी (राजस्थान) : महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूं।

श्रीमती फूलो देवी नेतम (छत्तीसगढ़) : महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करती हूं।

श्री राम नाथ ठाकुर (बिहार) : महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूं।

श्री नरेश बंसल (उत्तराखंड) : महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूं।

डा. अनिल जैन (उत्तर प्रदेश) : महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूं।

श्री बृजलाल (उत्तर प्रदेश) : महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूं।

SHRI G.C. CHANDRASHEKHAR (Karnataka): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI JAWHAR SIRCAR (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI JOSE K. MANI (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI SANDOSH KUMAR (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI JEBI MATHER HISHAM (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

Need for welfare of transgender community in the country

SHRI ABDUL WAHAB (Kerala): Sir, I am now again taking up the issue of transgender community. Our respected Member, Shri Tiruchi Siva, introduced a Private Member Bill on this issue and later it was taken up by the Government also. But, what is the implication afterwards? The same things are continuing. This is the most neglected community in our society. As per some NGO reports, there are about 5 million people in transgender community, but only 5,00,000 are registered as transgenders.

I urge upon the Government to take these measures. In any of the families, if a person is transgender, only then they feel the pain of that person. They are totally neglected. That is why they go outside. I was talking unofficially to our hon. Member, Prof. Ram Gopal Yadav, and the hon. Minister, Rupalaji. They were saying that these people harass others. But, we have to see why they do so. It is because of their exclusion from the community. They are forced to harass other people. In Asia, they are the most neglected in our country.

So, I am urging the Government to take all the data. People do not give census properly. They are not ready to give their original status. So many reasons are there for doing so. Don't judge them by what these people do on the streets or sometimes, at some other places. Of course, they harass others, but it is because of neglect from our side. So, I urge upon the Government to do maximum possible for their welfare. These are only a few people. Five million is not a big number in a country of 130 crore population. I will not take much time. I again urge upon the Government to please look into this matter very mercifully. I would request Rupalaji to take it in the right sense and please do the needful. Thank you very much.

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

SHRIMATI PRIYANKA CHATURVEDI (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

श्री राजमणि पटेल (मध्य प्रदेश) : महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूं। श्री विशम्भर प्रसाद निषाद (उत्तर प्रदेश) : महोदय, मैं माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूं।

SHRI P. WILSON (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, I also associate myself with the matter raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

Need for specific action plan by the Himalayan States Regional Council for sustainable development of Darjeeling Himalayan region

SHRIMATI SHANTA CHHETRI (West Bengal): Thank you, Sir, for allowing me to speak. I would like to draw the kind attention of this august House that the Himalayan States Regional Council for Sustainable Development in Indian Himalayan Region was constituted by the NITI Aayog. The Council deliberated on the implementation of five Reports released by the NITI Aayog on (i) Inventory and Revival of Springs in the Himalayas for Water Security; (ii) Sustainable Tourism in the Indian Himalayan Region; (iii) Shifting Cultivation towards Transformation Approach; (iv) Strengthening Skill and

Entrepreneur Landscape in the Indian Himalayan Region; and (v) Data for Informed Decision Making. In this regard, I would like to urge the august House to seek detailed explanation from the Planning Minister as to why nothing has culminated into ground reality so far and why there has been no benefit or development for Darjeeling Himalayan region so far. Thank you.

DR. FAUZIA KHAN (Maharashtra): Sir, I associate myself with the matter raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI MD. NADIMUL HAQUE (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI P. WILSON (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

DR. AMEE YAJNIK (Gujarat): Sir, I also associate myself with the matter raised by the hon. Member.

MS. DOLA SEN (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

Pathetic condition of widows of Vrindavan

DR. NARENDRA JADHAV (Nominated): Sir, I rise today to speak for a community that has been neglected for a very long time. The size of the community might be too small for any political party to take it seriously to woo them but the plight of that community is too large and pathetic to be ignored. I am speaking about the widows of Vrindavan. Their exact population is unknown. Destitute, deserted and widowed, these women arrive in Vrindavan to earn their livelihood. They are abandoned and banished by their family and left begging for survival. They are mostly dependent on the State, the *Bhajan Ashrams* and the pilgrims that come to Vrindavan.

Sir, we are proud of our family system but this is a blot on Indian society. Most of these women are unable to access social welfare schemes because they are unable to produce the proof of residence needed for accessing the Government schemes and services. Since majority of them are illiterate, it is not possible for them to exercise their property rights as well. Furthermore, the shelter homes for widows are overcrowded, having highly unhygienic conditions and lack basic amenities. Also, there is no data available about vaccination and Covid-19 testing in these shelter homes for widows. There have also been reports of corruption in regard to pension for these widows.

Through you, I would like to urge the Government to deal with this issue, which is giving our country a bad name all over the world. The Government should restore the property rights of the widows. Also, the Government should issue directions to the District Magistrate for better implementation of social welfare schemes meant for these widows. Thank you.

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, we have already discussed this issue through a Private Members' Bill.

SHRIMATI JAYA BACHCHAN (Uttar Pradesh): Sir, I associate myself with the matter raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

श्री सुशील कुमार मोदी (बिहार): महोदय, मैं भी स्वयं को इस विषय के साथ संबद्ध करता हूं। श्रीमती प्रियंका चतुर्वेदी (महाराष्ट्र): महोदय, मैं भी स्वयं को इस विषय के साथ संबद्ध करती हूं।

SHRI P. WILSON (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI M. SHANMUGAM (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI SAMIR ORAON (Jharkhand): Sir, I also associate myself with the matter raised by the hon. Member.

MS. DOLA SEN (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI BINOY VISWAM (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI JAWHAR SIRCAR (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

श्री रामकुमार वर्मा (राजस्थान): महोदय, मैं भी स्वयं को इस विषय के साथ संबद्ध करता हूं। श्री रेवती रमन सिंह (उत्तर प्रदेश): महोदय, मैं भी स्वयं को इस विषय के साथ संबद्ध करता हूं। श्री बृजलाल (उत्तर प्रदेश): महोदय, मैं भी स्वयं को इस विषय के साथ संबद्ध करता हूं। श्री विशम्भर प्रसाद निषाद (उत्तर प्रदेश): महोदय, मैं भी स्वयं को इस विषय के साथ संबद्ध करता हूं।

प्रो. मनोज कुमार झा (बिहार): महोदय, मैं भी स्वयं को इस विषय के साथ संबद्ध करता हूं। डा. अनिल जैन (उत्तर प्रदेश): महोदय, मैं भी स्वयं को इस विषय के साथ संबद्ध करता हूं। श्री दीपक प्रकाश (झारखंड): महोदय, मैं भी स्वयं को इस विषय के साथ संबद्ध करता हूं। श्री राजमणि पटेल (मध्य प्रदेश): महोदय, मैं भी स्वयं को इस विषय के साथ संबद्ध करता हूं। श्री नरेश बंसल (उत्तराखंड): महोदय, मैं भी स्वयं को इस विषय के साथ संबद्ध करता हूं।

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRIMATI ROOPA GANGULY (Nominated): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

Need to regularize contractual teachers

SHRI V. VIJAYASAI REDDY (Andhra Pradesh): Sir, the practice of hiring the teachers on contract basis has become a great problem in this country, and it is adversely

affecting the quality of education in India. Initially, the Government of India used to hire the teachers on contract basis in exceptional cases. However, in the current era, it has become common method for teachers' recruitment.

Sir, we have 6.5 lakh contract teachers which is 13 per cent of the total teachers in the country. The situation in the rural areas and the disadvantaged areas is even worse and the percentage of contract teachers in those areas is as high as 41 per cent. In the last five years, almost about one lakh teachers have been added in the education sector on contract basis.

Contract teachers are appointed on *adhoc* basis with no service benefits, no job security and on lower salaries than the regular teachers and this has caused general discontent among the teachers engaged on contract basis. As a result of this, we witness financial stress and lack of motivation among the teachers. This kind of trend has made it difficult to attract and retain the talented teachers in the teaching sector thus bringing down the overall quality of education in the country. In our culture, Indian culture, we consider our teacher as *Guru*, as God. "Guru Brahma, Guru Vishnu, Guru Devo Maheshwara" but with such kind of contractual appointments, our teachers are not being treated fairly. So, I urge upon the Government to take necessary measures for regularizing the employment of contract teachers and enhance the overall teacher welfare in the country. Thank you, Sir.

MR. CHAIRMAN: This has to be taken care of by the State Governments. Teachers are appointed by the State Governments plus the Central Government also. ...(Interruptions)... Both appoint them. ...(Interruptions)... It is an important issue. ...(Interruptions)... Every Government has to think about it. It is not a matter to feel happy. It is a matter of concern.

THE LEADER OF THE OPPOSITION (SHRI MALLIKARJUN KHARGE): Sir, I associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI P. WILSON (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI SUJEET KUMAR (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI G.C. CHANDRASHEKHAR (Karnataka): Sir, I also associate myself with the matter raised by the hon. Member.

MS. DOLA SEN (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI BINOY VISWAM (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

श्री राजमणि पटेल (मध्य प्रदेश) : महोदय, मैं भी माननीय सदस्य द्वारा उठाये गये विषय के साथ अपने आपको सम्बद्ध करता हूं।

चौधरी सुखराम सिंह यादव (उत्तर प्रदेश) : महोदय, मैं भी माननीय सदस्य द्वारा उठाये गये विषय के साथ अपने आपको सम्बद्ध करता हूं।

श्री विशम्भर प्रसाद निषाद (उत्तर प्रदेश) : महोदय, मैं भी माननीय सदस्य द्वारा उठाये गये विषय के साथ अपने आपको सम्बद्ध करता हूं।

प्रो. मनोज कुमार झा (बिहार) : महोदय, मैं भी माननीय सदस्य द्वारा उठाये गये विषय के साथ अपने आपको सम्बद्ध करता हूं। DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

Non-appointment of teaching staff in the Central University of Odisha in Koraput

SHRI SUJEET KUMAR (Odisha): Sir, as per the October '2021 Report, submitted by the Ministry of Education, 137 out of the sanctioned 154 teaching posts, or 89 per cent of the teaching posts, are lying vacant in a particular institute of our country. You have heard it correct, 89 per cent teaching posts are vacant. And it is not any private institute or any Tom, Dick, and Harry college. It is the Central University of Odisha in Koraput where 89 per cent of the teaching posts are vacant. It may be shocking for some people. There is no full-time V.C. in the University. The University has 14 regular departments and only 17 regular teachers, which means roughly one teacher per department, for the student strength of 950. The national average of teacherstudent ratio is 28, the recommended average is 25 and in the Central University of Odisha in Koraput, it is 55. My previous speaker, Vijayasai Reddy garu, spoke about the menace of hiring contractual and guest teachers. Sir, the Central University of Koraput should have 20 departments, but because of lack of teachers, only 14 departments are currently running with only 17 teachers and 70 guest lecturers and teachers running the show. These have serious consequences on the educational landscape of a tribal district like Koraput, which is an aspirational district and which is educationally and socio-economically one of the backward districts of our country.

I had submitted a Starred Question on this very issue which is also listed today at No. 14. But because it is unlikely to come up, I decided to submit a Zero Hour matter as well. Thank you for admitting it. I had raised this issue on 10^{th} of February, 2022 as well because of the criticality of the issue. In its reply, the Ministry has said that in the country, there are 6,558 teaching posts and 15,227 non-teaching posts lying vacant in the Central Universities across the country. These are huge numbers. But, Sir, I must compliment the Government that for the first time since independence, the educational budget provisions have crossed Rs. one lakh crore. So, we definitely need to compliment the Government. We have a very competent Education Minister. So, I really hope that the Ministry will fill up the permanent Vice-Chancellor post at the earliest, will speed up the process of filling up these teaching and non-teaching posts at the Central University of Koraput and also across the

country and also have an institutional mechanism so that such large number of vacancies do not pile up. Since education is the foundation of our nation, we need to really take care that these vacancies do not pile up. Thank you.

DR. AMAR PATNAIK (Odisha): Sir, I associate myself with the matter raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRIMATI MAMATA MOHANTA (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, I also associate myself with the matter raised by the hon. Member.

श्री रेवती रमन सिंह (उत्तर प्रदेश) : महोदय, मैं भी माननीय सदस्य द्वारा उठाये गये विषय के साथ अपने आपको सम्बद्ध करता हूं।

प्रो. मनोज कुमार झा (बिहार): महोदय, मैं भी माननीय सदस्य द्वारा उठाये गये विषय के साथ अपने आपको सम्बद्ध करता हूं।

श्री राजमणि पटेल (मध्य प्रदेश) : महोदय, मैं भी माननीय सदस्य द्वारा उठाये गये विषय के साथ अपने आपको सम्बद्ध करता हूं।

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

Need to formulate a National Unemployment Wage Scheme

SHRI BINOY VISWAM (Kerala): Sir, the gravest issue in the country, I am sure all will agree with me, is the issue of unemployment. There is no need to explain the data because no data is correct. Unemployment is on the increase day by day. And when the pandemic came, we could see lakhs of people who were employed became unemployed in a day and then it continued. Their numbers are also very high. How are they living? This country has a right and a duty to ask of it. I should say that they are not living; they are just surviving around us. In this Amrit Kaal of India, lakhs of people, or maybe crores of people, are living in a difficult situation. They have a right to ask for whom we are running this country, for what we are ruling this country. Forget the politics. Cutting across all the political spectrum, our country is having this problem of unemployment. The number of pandemic-affected people is growing higher and higher. I believe that the Government has a duty to think of them. I request the Government to make a plan to support them, to give them some wage ...(Interruptions)... Of course, that also is a must. Publish an unemployment calendar. Give them a support base and give them a wage system. Urgently depute a committee to look into the matter and that committee should come up with a report maybe within three or four months. This way, we have to be with them. The country has to tell them that they are not forgotten. The country is with them. With these words, I request you, Sir, and the Government to take the matter very seriously. Thank you, Sir.

MR. CHAIRMAN: Now you have realized the importance of Zero Hour and its utility also. Please see to it that Zero Hour is not disturbed. This is for all.

DR. FAUZIA KHAN (Maharashtra): Sir, I associate myself with the mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the mention made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the mention made by the hon. Member.

SHRI JOSE K. MANI (Kerala): Sir, I also associate myself with the mention made by the hon. Member.

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, I also associate myself with the mention made by the hon. Member.

PROF. MANOJ KUMAR JHA (Bihar): Sir, I also associate myself with the mention made by the hon. Member.

SHRI VISHAMBHAR PRASAD NISHAD (Uttar Pradesh): Sir, I also associate myself with the mention made by the hon. Member.

MS. DOLA SEN (West Bengal): Sir, I also associate myself with the mention made by the hon. Member.

SHRI P. WILSON (Tamil Nadu): Sir, I also associate myself with the mention made by the hon. Member.

CH. SUKHRAM SINGH YADAV (Uttar Pradesh): Sir, I also associate myself with the mention made by the hon. Member.

SHRI RAJMANI PATEL (Madhya Pradesh): Sir, I also associate myself with the mention made by the hon. Member.

DR. L. HANUMANTHAIAH (Karnataka): Sir, I also associate myself with the mention made by the hon. Member.

DR. AMEE YAJNIK (Gujarat): Sir, I also associate myself with the mention made by the hon. Member.

SHRI SANDOSH KUMAR (Kerala): Sir, I also associate myself with the mention made by the hon. Member.

SHRI NEERAJ DANGI (Rajasthan): Sir, I also associate myself with the mention made by the hon. Member.

SHRI G.C. CHANDRASHEKHAR (Karnataka): Sir, I also associate myself with the mention made by the hon. Member.

SHRI JAWHAR SIRCAR (West Bengal): Sir, I also associate myself with the mention made by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the mention made by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the mention made by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the mention made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

Need to resolve the Katchatheevu issue to safeguard the rights of Tamil Nadu fishermen

DR. M. THAMBIDURAI (Tamil Nadu): Sir, through you, I request the Government of India to resolve Katchatheevu issue to safeguard the rights of fishermen of Tamil Nadu. Since unilaterally ceding Katchatheevu to Sri Lanka under the Indo-Sri Lankan Maritime Agreement in 1974, safety and livelihood of Tamil Nadu fishermen have been at stake. Incidents of Sri Lankan Navy firing upon their boats, injuring and killing of fishermen, and seizing their boats and fishing nets have been going on endlessly. Many times our fishermen were brutally beaten and put in the Sri Lankan prisons illegally. That is why our former Chief Minister, Late Puratchi Thalaivi Amma, went to the Supreme Court in 2008 to declare the Indo-Sri Lankan Maritime Agreement 1974 as illegal. ...(Interruptions)... Repeated assurances of the Government at the Centre and diplomatic level talks did not deter Sri Lankan Navy from attacking the fishermen. ...(Interruptions)...

MR. CHAIRMAN: Please.

DR. M. THAMBIDURAI: Former Tamil Nadu Chief Minister, Late Puratchi Thalaivi Amma, and former Chief Minister of Tamil Nadu, Shri Edappadi Palaniswami, wrote so many letters to the Central Government...(Interruptions)... requesting that this has to be stopped immediately. ...(Interruptions)...

MR. CHAIRMAN: Please, Siva ji.

DR. M. THAMBIDURAI: Sri Lankan Navy unilaterally rescinded all bilateral provisions of the Agreement that protected the traditional fishing rights of our fishermen. Therefore, I appeal to the government through you, Sir, to rescind the Indo-Sri Lankan Maritime Agreement and take back Katchatheevu which is a part of Indian territory, which was unnecessarily given to Sri Lanka. This is the appropriate time. The Government has to interfere and get that back and save the fishermen of Tamil Nadu.

MR. CHAIRMAN: There is no controversy in this. ...(Interruptions)... You wanted to add the name of one more former Chief Minister. ..(Interruptions)... Mr. Siva, please. ...(Interruptions)... Siva ji, please. Let us not make controversies out of no controversy. ...(Interruptions)... Please. ...(Interruptions)... Please. ...(Interruptions)... Please try to understand each other's point of view. ...(Interruptions).. You have differences of opinion. At an appropriate time you can express it also.

DR. FAUZIA KHAN (Maharashtra): Sir, I associate myself with the mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the mention made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the mention made by the hon. Member.

SHRI VISHAMBHAR PRASAD NISHAD (Uttar Pradesh): Sir, I also associate myself with the mention made by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the mention made by the hon. Member.

SHRI G.K. VASAN (Tamil Nadu): Sir, I also associate myself with the mention made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

MR. CHAIRMAN: Shrimati Priyanka Chaturvedi. ...(Interruptions)... When I called Shrimati Priyanka Chaturvedi, I found Shrimati Kanimozhi standing, so I was...(Interruptions)... Your colleague is saying something. ...(Interruptions)...

SHRIMATI PRIYANKA CHATURVEDI (Maharashtra): All the Shrimaties were confused, Sir.

MR. CHAIRMAN: She got up. She was in the front. That is why, otherwise...(Interruptions)...

Need to amend certain provisions of the Hindu Succession Act to address gender inequality

SHRIMATI PRIYANKA CHATURVEDI (Maharashtra): Sir, I would want to draw the House's attention towards some Sections of the Hindu Succession Act not being in favour of women. Under the gender-based rules governing devolution of property, the relatives of a woman's husband have a stronger claim to her property than her parents and siblings. However, this is not true of the property belonging to a man. The present scheme of devolution keeps all the man's property within his natal family. This is inconsistent with equal treatment by the state as envisioned in Article 14 and Article 15(1) of the Constitution of India.

Sir, this anomaly under the Hindu Succession Act also goes against India's commitment under the United Nations Convention on the Elimination of All Forms of Discrimination Against Women. Removing gender-based discrimination and property related legislation is one of the core requirements of CEDAW. The Supreme Court of India has also noted that a judicial or legislative intervention is necessary to remedy it. There are two ongoing cases where this issue is being considered. However, the Legislature is the appropriate forum for amending legislation. We should not look towards courts for policy decisions. Therefore, through this august House, I urge upon the Government to relook and revise these unfavourable Sections of the Act and

provide long-due respite and rights to the women affected by these archaic rules. Thank you so much, Sir.

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, I associate myself with the matter raised by the hon. Member.

SHRI P. WILSON (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRIMATI JAYA BACHCHAN (Uttar Pradesh): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI BINOY VISWAM (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI M. SHANMUGAM (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

MS. SUSHMITA DEV (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

SHRIMATI SHANTA CHHETRI (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

MS. DOLA SEN (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI SUJEET KUMAR (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

प्रो. मनोज कुमार झा (बिहार) : महोदय, मैं भी माननीय सदस्या द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूं।

श्री विशम्भर प्रसाद निषाद (उत्तर प्रदेश): महोदय, मैं भी माननीय सदस्या द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूं।

चौधरी सुखराम सिंह यादव (उत्तर प्रदेश) : महोदय, मैं भी माननीय सदस्या द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूं।

Need to re-open the factory of Cement Corporation of India in Adilabad district of Telangana

DR. K. KESHAVA RAO (Telangana): MR. CHAIRMAN, Sir, it is a small issue but a serious issue as far as Telangana is concerned. You know Adilabad. It is one of the most backward districts in the country and it has 48 per cent tribal population in an ordinary state. It did not have any factories at all. It had two factories; two were closed down. With great struggle, one paper factory came back. There is cement industry. It is also closed down. First, it fell sick; later on, it was closed down. It has its own land. It has 750 acres and also 1,200 acres of leased land. It has lime deposits of 48 million tonnes. It has water because Godavari is close by. It also has electricity because Telangana is full of electricity. It has labour. It was closed down by BIFR and

it gave VRS to employees. Employees went to court and got it stayed. Still, people are on rolls as far as this factory is concerned.

Now, the Chief Minister has requested the Prime Minister and the Central Government that he is prepared to pay equity. During discussions, Mr. Gadkari said that NHAI can take benefit out of this cement factory; so, let us do it. This factory will help Marathwada, Vidarbha and also northern Telangana. There is the issue of employees. Then, there is the issue of much needed cement. NHAI wants to join. We are willing to give more land if they want. Whatever the Central Government wants, we would give that and we will join in equity also. NHAI also wants to join in equity. So, everything is straight. Let us try to concentrate on this and try to revive it because in court proceedings, people are still on rolls. That means they are still employees and have not taken their money. Thank you, Sir.

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, I associate myself with the matter raised by the hon. Member.

SHRI P. WILSON (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI M. SHANMUGAM (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

Need to allocate funds from MPLADS to deal with situation arising out of outbreak of unexpected diseases

श्री कैलाश सोनी (मध्य प्रदेश): माननीय सभापति जी, मैं आपके माध्यम से लोक स्वास्थ्य के, लोक महत्व से जुड़े हुए अत्यंत व्यावहारिक पक्ष की तरफ सदन और सरकार का ध्यान आकर्षित करना चाहता हूं।

महोदय, अभी कोविड में हमें यह अनुभव हुआ और बहुत से प्रान्तों के समाचार भी छपे कि ventilators से लेकर अन्य यंत्र इसलिए खराब हो गए, क्योंकि मानव संसाधन उपलब्ध नहीं था। मैंने भी मध्य प्रदेश में, अपने ज़िले में पांच digital X-ray machines दी थीं, लेकिन उनके लिए अभी तक हमें operators प्राप्त नहीं हुए। हमारे oxygen plants में करोड़ों की मशीनें इसलिए खराब हो जाती हैं, क्योंकि हमारे यहां तत्काल भर्ती के नियम बहुत कठिन हैं, जिनमें काफी समय लग जाता है।

महोदय, मैं आपके माध्यम से सरकार से यह निवेदन करना चाहता हूं कि थोड़े समय के लिए MPLADS में इसका तत्काल प्रावधान कर दिया जाए। मैंने इसके लिए अपनी राशि दी थी, लेकिन प्रावधान न होने के कारण वह वापस आ गई। अकेली मशीनें इलाज नहीं करती हैं, उनको चलाने के लिए आदमी की भी जरूरत होती है, तािक करोड़ों की मशीनें तुरन्त इस्तेमाल में लाई जा सकें। मेरी मांग है कि दो माह के लिए MPLADS में मानव संसाधन रखने का नियम बनाया जाए कि इस मद पर MPLADS से इतनी रकम खर्च की जा सकती है, धन्यवाद।

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, I associate myself with the matter raised by the hon. Member.

SHRI JAWHAR SIRCAR (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

SHRIMATI ROOPA GANGULY (Nominated): Sir, I also associate myself with the matter raised by the hon. Member.

LT. GEN. (DR.) D.P. VATS (RETD.) (Haryana): Sir, I also associate myself with the matter raised by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

प्रो. मनोज कुमार झा (बिहार) : महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूं।

श्री राजमणि पटेल (मध्य प्रदेश) : महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूं।

श्रीमती रिमलाबेन बेचारभाई बारा (गुजरात) : महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करती हूं।

श्री विजय पाल सिंह तोमर (उत्तर प्रदेश) : महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूं।

श्री अजय प्रताप सिंह (मध्य प्रदेश) : महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूं।

Need to retain GST compensation to States for next 10 years

श्रीमती फूलो देवी नेतम (छत्तीसगढ़): सभापति महोदय, मैं आपके माध्यम से एक महत्वपूर्ण विषय की ओर सदन का ध्यान आकर्षित करना चाहती हूं। यह विषय जीएसटी की क्षतिपूर्ति को आगामी दस वर्षों तक जारी रखने की आवश्यकता के संबंध में है। जीएसटी व्यवस्था लागू होने के बाद टैक्स नीति पर राज्यों की स्वतंत्रता बहुत कम हो गई है और राज्यों के पास राजस्व बढ़ाने के विकल्प नहीं बचे हैं। केन्द्र सरकार ने ऐसा निर्णय लिया है कि जून, 2022 के बाद राज्यों को दी जाने वाली जीएसटी की क्षतिपूर्ति बंद कर दी जाएगी।

महोदय, छत्तीसगढ़ विनिर्माण राज्य है और देश की अर्थव्यवस्था के विकास में छत्तीसगढ़ राज्य का योगदान अन्य राज्यों की तुलना में बहुत अधिक है। जीएसटी क्षतिपूर्ति नहीं मिलने से वर्तमान में चल रहे जनहित और विकास के कार्य प्रभावित हो सकते हैं। केन्द्र के इस निर्णय से आगामी वित्तीय वर्ष में अकेले छत्तीसगढ़ को लगभग पांच हज़ार करोड़ रुपये का नुकसान होने की संभावना है। यह समस्या अकेले छत्तीसगढ़ की नहीं है, बल्कि इससे अन्य राज्यों के राजस्व में भी कमी आ सकती है। छत्तीसगढ़ के मुख्य मंत्री द्वारा इस संबंध में केन्द्र सरकार को पत्र भी भेजे गये हैं।

अतः आपके माध्यम से केन्द्र सरकार से मेरा अनुरोध है कि अर्थव्यवस्था पर पड़े कोविड-19 के दुष्प्रभाव से उबरने के लिए राज्यों को जीएसटी का यथोचित लाभ मिलने तक कम से कम अगले दस वर्षों के लिए जीएसटी की क्षतिपूर्ति को जारी रखा जाए, यही मेरा निवेदन है, धन्यवाद। ...(व्यवधान)...

MR. CHAIRMAN: Please send the names for association.

SHRI JAWHAR SIRCAR (West Bengal): Sir, I associate myself with the matter raised by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I too associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, I too associate myself with the matter raised by the hon. Member.

DR. L. HANUMANTHAIAH (Karnataka): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI BINOY VISWAM (Kerala): Sir, I too associate myself with the matter raised by the hon. Member.

DR. AMEE YAJNIK (Gujarat): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI SYED NASIR HUSSAIN (Karnataka): Sir, I too associate myself with the matter raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI G.C. CHANDRASHEKHAR (Karnataka): Sir, I too associate myself with the matter raised by the hon. Member.

MS. DOLA SEN (West Bengal): Sir, I too associate myself with the matter raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I too associate myself with the matter raised by the hon. Member.

SHRIMATI SHANTA CHHETRI (West Bengal): Sir, I too associate myself with the matter raised by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

श्री राजमणि पटेल (मध्य प्रदेश) : महोदय, मैं भी माननीय सदस्या द्वारा उठाये गये विषय से स्वयं को सम्बद्ध करता हूं।

श्री नीरज डांगी (राजस्थान) : महोदय, मैं भी माननीय सदस्या द्वारा उठाये गये विषय से स्वयं को सम्बद्ध करता हूं। श्रीमती छाया वर्मा (छत्तीसगढ़) : महोदय, मैं भी माननीय सदस्या द्वारा उठाये गये विषय से स्वयं को सम्बद्ध करती हूं।

श्री विशम्भर प्रसाद निषाद (उत्तर प्रदेश) : महोदय, मैं भी माननीय सदस्या द्वारा उठाये गये विषय से स्वयं को सम्बद्ध करता हूं।

MR. CHAIRMAN: Now, Shrimati Mamata Mohanta to speak in Odia. Simultaneous interpretation is there.

Similipal Wildlife Sanctuary

SHRIMATI MAMATA MOHANTA (Odisha): * Mr. Chairman Sir, I would like to draw the attention of the Minister of Forests and the Minister of Tourism about the Similipal Wildlife Sanctuary in Mayurbhanj district of Odisha.

Sir, the Government of Odisha declared Similipal as a wildlife sanctuary in the year 1979. At that time, in the year 1980, there was a proposal to accord the status of a National Park to a specific area measuring 845 square kilometres. The tiger conservation project had already begun in Similipal during that period. In order to help and co-operate with the wildlife authorities visiting from outside the State, some locals were engaged and they were allowed to live in the core area. However, since the people living in the core area of the sanctuary have not yet been relocated, Similipal still remains as a proposed national park. Therefore, it is requested that Similipal wildlife sanctuary be accorded the status of a National Park with immediate effect.

The Department of Tourism should likewise consider promoting Similipal as a centre of tourism industry. This will provide employment opportunities to the unemployed educated youth of the district and there will be socio-economic development in the area.

Due to operational flaws in the system, forest fire in the summer has become an annual affair and the fire is raging even at present. As a result, various species of plants, mammals, birds and reptiles as well as tigers, elephants and other wildlife are in a continuous state of danger. It is a pity that the news related to Similipal is not being reported by the media. Last year, I myself tried to douse the jungle fire to get rid of the menace. As the fire incidents are largely man-made, steps should be taken for their permanent solution so that both humans and the environment can co-exist in

^{*} English translation of the original speech delivered in Odia.

harmony. Therefore, I urge upon the Government through this august House to look into the matter with due earnest and to accord the status of National Park to Similipal.

श्रीमती फूलो देवी नेतम (छत्तीसगढ़) : महोदय, मैं माननीय सदस्या द्वारा उठाये गये विषय से स्वयं को सम्बद्ध करती हूं।

श्री विशम्भर प्रसाद निषाद (उत्तर प्रदेश) : महोदय, मैं भी माननीय सदस्या द्वारा उठाये गये विषय से स्वयं को सम्बद्ध करता हूं।

DR. AMAR PATNAIK (Odisha): Sir, I too associate myself with the matter raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI SUJEET KUMAR (Odisha): Sir, I too associate myself with the matter raised by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I too associate myself with the matter raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I too associate myself with the matter raised by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

Ailing jute industry

MS. DOLA SEN (West Bengal): Thank you Chairman, Sir, for allowing me to speak on my subject of Zero Hour, that is, 'Demand for saving ailing jute industry of our country' by the Central Government.

महोदय, मैं देश और बंगाल की ट्रेडिशनल जूट इंडस्ट्री के बारे में कुछ बहुत महत्वपूर्ण बातें सदन के समक्ष रखना चाहती हूं।

रॉ जूट एक नेचुरल फाइबर है और biodegradable है, eco-friendly है तथा environment-friendly भी है। इसमें jute bag के अलावा, carpet से लेकर Geotextile तक diversification का भी scope है। Geotextile के इस्तेमाल से हम रास्ते से लेकर river banks की भी longevity बढ़ा सकते हैं और साथ ही jute material के export से हमें foreign currency की revenue earning भी हो सकती है।

सर, भारतवर्ष एक कृषि प्रधान देश है और जूट एक agro-based industry भी है। और यह Agro-based industry, यह jute industry हमारे भारतवर्ष में कृषि और उद्योग दोनों तरफ से self-sufficient भी है।

और यह jute industry labour intensive भी है। बंगाल में 10 करोड़ में से 2.5 करोड़ population इस industry में involved है।

फिर भी jute industry बहुत crisis में है। यह बहुत दिनों से crisis में है। सेंट्रल गवर्नमेंट ने 1987 में Jute Packaging Materials Act में इसे जो mandatory किया था, वह अभी dilute होने जा रहा है।

जब सारी चीज़ों की कीमत बढ़ रही है, तो 2016 से 7 साल तक जूट बैग का price, जो Tariff Commission ने तय किया था, उसे फिर ठीक किया गया, लेकिन फिर भी इसे उस रेट पर नहीं, बल्कि कम रेट पर JCI से FCI के लिए लिया जा रहा है, खरीदा जा रहा है।

Raw jute price को भी Rs. 7,200/- से Rs. 6,500/- तक कम करके रखे हैं आप, हम बोलना चाहते हैं, जब जूट बैक की मार्केट प्राइस Rs. 7200/- है, तब JCI Rs. 6,500/- दे रहे हैं। और इसीलिए jute industry का मैनेजमेंट जूट मिल चला नहीं सकते हैं।

सर, jute growers को भी Minimum Support Price मिलना चाहिए, लेकिन यह सब न होने के कारण अभी 15 जूट मिल्स बन्द हैं, जिसके चलते 60,000 जूट वर्कर्स बेरोज़गार हैं। इसका असर जूट के फार्मर्स के ऊपर, जूट ग्रोअर्स के ऊपर भी पड़ेगा।

Hessian Jute Bag के ऑर्डर भी 4.81 लाख bales कम हो गये, इसके चलते इस season में loss भी हुआ, 1,500 करोड़ रुपये का loss हुआ। इस प्रकार, mandatory Jute Packaging Materials Act को foodgrains की packaging के लिए dilute किया जा रहा है और sugar की packaging में भी 100 per cent से 20 per cent dilute किया गया, यह ठीक नहीं है। इस साल बजट में भी इस पर कुछ नहीं बोला गया।

इसलिए सर, मैं सेंट्रल गवर्नमेंट से अर्ज़ करना चाहती हूँ कि वह इस jute industry पर ध्यान दे, jute policy बनाए ताकि जूट इंडस्ट्री, जूट फार्मर्स और जूट वर्कर्स बच जायें। थैंक यू, चेयरमैन सर।

श्रीमती छाया वर्मा (छत्तीसगढ़) : महोदय, मैं स्वयं को इस विषय के साथ सम्बद्ध करती हूँ।

श्री विशम्भर प्रसाद निषाद (उत्तर प्रदेश) : महोदय, मैं भी स्वयं को इस विषय के साथ सम्बद्ध करता हूँ। चौधरी सुखराम सिंह यादव (उत्तर प्रदेश) : महोदय, मैं भी स्वयं को इस विषय के साथ सम्बद्ध करता हूँ।

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI P. WILSON (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRIMATI JAYA BACHCHAN (Uttar Pradesh): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI M. SHANMUGAM (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

PROF. MANOJ KUMAR JHA (Bihar): Sir, I also associate myself with the matter raised by the hon. Member.

SHRIMATI SHANTA CHHETRI (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI BINOY VISWAM (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI MD. NADIMUL HAQUE (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

MR. CHAIRMAN: We are taking up Shri Suresh Gopi's Zero Hour mention on priority because the Interpreter has come from the Lok Sabha for the other one; he will complete this also. Now, Shri Suresh Gopi. ये मलयालम में बोलेंगे। इसका translation उपलब्ध है।

Need to amend the Wild Life (Protection) Act, 1972 to differentiate between wild and domesticated elephants

SHRI SURESH GOPI (Nominated): *"Hon. Chairman Sir, this is going to be my last opportunity to make a Zero Hour submission in this term. Through you Sir, I dedicate this speech in Malayalam at the feet of Thunchaththu Ramanujan Ezhuthachan, who is the father of Malayalam language, and Kunchan Nambiyar, the famous Malayalam poet. I also remember my parents, my teachers, and all the good-hearted Malayalis and I make this submission on their behalf before the Minister of Forest, Environment and Climate Change. ...(Interruptions)...

श्री सभापति : उन्होंने यह बताया कि इस term में अन्तिम Zero Hour submission है। ...(व्यवधान)... यह अन्तिम क्यों है? ...(व्यवधान)... Long live Shri Suresh Gopi and others.

SHRI SURESH GOPI: Sir, an amendment was made in the Wild Life Protection Act, 1972. This prohibited the sale and transfer of domesticated elephants. As a consequence, the presence of elephants in temple festivals, as well as in Christian and Muslim celebrations, has come down considerably. The amendment was probably made in response to counter the cruelty shown to the elephants and against the exploitation of these animals. Many such amendments were brought in following requests made by animal-lovers.

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^{*} English translation of original speech made in Malayalam.

Puram festival of Thrissur is famous for its elephant procession. Processions of fifteen decorated elephants each are brought from Thiruvambadi and Paramekkavu temples and they congregate in a pure ritualistic atmosphere.

This age-old festival boosts the State's economy by attracting thousands of tourists. But as the number of elephants for such festivals is decreasing, elephants have to be transferred from distant areas. Animals are transported in an inhumane condition by trucks and trains. I request the Central Government and also our Hon. Prime Minister that such cruelty shown to the elephants must be prevented. I make this request not only on behalf of the people of Kerala but also on behalf of those animal-lovers who participate in Sonepur Animal Mela in Bihar so that there are appropriate changes in the Act." And very strict, harsh and stringent rules to be put in place to control the owners of such domesticated elephants and also the mahouts, who take care of them. Thank you very much, Sir.

MR. CHAIRMAN: Abhinandanam.* "Congratulations. You have spoken very well!"

DR. FAUZIA KHAN (Maharashtra): Sir, I associate myself with the issue raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I too associate myself with the issue raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I too associate myself with the issue raised by the hon. Member.

PROF. MANOJ KUMAR JHA (Bihar): Sir, I too associate myself with the issue raised by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I too associate myself with the issue raised by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I too associate myself with the issue raised by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I too associate myself with the issue raised by the hon. Member.

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^{*} English translation of original speech made in Malayalam.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I too associate myself with the issue raised by the hon. Member.

Need for implementation of Metro Rail projects in Tamil Nadu

SHRI K.R.N. RAJESHKUMAR (Tamil Nadu): Sir, I thank you for permitting me to speak on implementation of Metro Rail projects in Tamil Nadu. Coimbatore is the second largest city by GDP in the State of Tamil Nadu after the capital of Chennai with the population of approximately 30 lakhs.

Apart from the local traffic, the people from neighbouring districts travel to Coimbatore city for work, education and medical needs. Technically, 15 to 20 lakh people commute daily in and around Coimbatore for the above purposes. Considering these aspects, the State Government of Tamil Nadu proposed for the Metro Rail project in Coimbatore city. The Feasibility Study and Detailed project Report (DPR) have been completed and the State Government of Tamil Nadu had allocated Rs. 6,670 crores.

So far, the coordination and support between the Ministry of Housing and Urban Affairs, Government of India and the State Government of Tamil Nadu is remarkable. However, I request the Ministry of Housing and Urban Affairs to provide the Central financial assistance as early as possible to initiate the execution of Coimbatore Metro Rail project.

The fastest growing Tier II cities in the State of Tamil Nadu such as Madurai, Trichy, Tirunelveli, and Salem are also expecting the Metro Rail options owing to its necessity and economic performance. Kindly consider these projects, as the State Government of Tamil Nadu is eager to implement these projects with the necessary support in both financial and executional levels.

DR. SASMIT PATRA (Odisha): Sir, I associate myself with the issue raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I too associate myself with the issue raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I too associate myself with the issue raised by the hon. Member.

SHRI T.K.S. ELANGOVAN (Tamil Nadu): Sir, I too associate myself with the issue raised by the hon. Member.

SHRI M. SHANMUGAM (Tamil Nadu): Sir, I too associate myself with the issue raised by the hon. Member.

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, I associate myself with the issue raised by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I too associate myself with the issue raised by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I too associate myself with the issue raised by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I too associate myself with the issue raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I too associate myself with the issue raised by the hon. Member.

SHRI TIRUCHI SIVA: Sir, two Members have spoken in their mother tongue.

MR. CHAIRMAN: *Nanri*. I hope everybody would start speaking in their mother tongue. Now, Shri Harnath Singh Yadav.

Denial of OBC status to candidates residing in Delhi since 1993

श्री हरनाथ सिंह यादव (उत्तर प्रदेश): माननीय सभापित महोदय, दिल्ली प्रदेश की सरकारी नौकरियों की भर्ती में वर्ष 1993 के बाद से दिल्ली में स्थायी निवास कर रहे अन्य पिछड़े वर्ग के बेरोजगार अभ्यर्थियों को आरक्षण का लाभ न दिये जाने के संबंध में मैं आपके और सदन के माध्यम से सरकार का ध्यान आकर्षित करना चाहता हूं।

महोदय, दिल्ली प्रान्त की नौकरियों की परीक्षा लेने वाली संस्था 'दिल्ली अधीनस्थ सेवा चयन आयोग' द्वारा अन्य पिछड़े वर्ग का लाभ केवल उन अभ्यर्थियों को दिया जा रहा है, जिनके परिवार का कोई सदस्य दिल्ली में वर्ष 1993 के पहले से रह रहा है। महोदय, दिल्ली प्रदेश के राजस्व विभाग द्वारा वर्ष 1993 के बाद से जो लोग दिल्ली के बाहर से आकर दिल्ली में स्थायी रूप से निवास कर रहे हैं, जिनके पास दिल्ली में स्थायी निवास करने के समस्त पहचान पत्र मौजूद हैं एवं जिनकी जाति की सत्यता हेतु जहां से वे विस्थापित हुये हैं, वहाँ के सक्षम अधिकारी द्वारा उनके पिता के नाम सिहत अन्य पिछड़ा वर्ग का प्रमाण पत्र है, के आधार पर प्रमाण पत्र जारी किये गये हैं, परंतु दिल्ली प्रान्त के नियंत्रणाधीन दिल्ली अधीनस्थ सेवा चयन आयोग द्वारा इस प्रमाण पत्र को वैध नहीं माना जाता, जबिक यह प्रमाण पत्र दिल्ली सरकार का राजस्व विभाग ही जारी करता है। इसके परिणामस्वरूप जो लोग वर्ष 1993 के बाद से दिल्ली के स्थायी निवासी हैं, उनके पास दिल्ली प्रदेश के राजस्व विभाग द्वारा जारी अन्य पिछड़ा वर्ग का प्रमाण पत्र है, दिल्ली के पते का आधार कार्ड है, दिल्ली की मतदाता सूची में नाम है और दिल्ली में स्थित बैंकों में खाते हैं, उसके बावजूद उन्हें दिल्ली प्रान्त के अन्य पिछड़ा वर्ग का आरक्षण नहीं मिल पा रहा है और प्रत्येक भर्ती में उन्हें बाहर कर दिया जाता है।

महोदय, मैं आपके माध्यम से भारत सरकार से विशेषतः माननीय प्रधान मंत्री जी से मांग करता हूं कि अन्य पिछड़ा वर्ग के अभ्यर्थियों के साथ हो रहे इस अन्याय को गहराई से देखें और आवश्यक कार्रवाई कर उन्हें उनका हक दिलाने का कष्ट करें।

श्री रामचंद्र जांगड़ा (हरियाणा) : महोदय, मैं माननीय सदस्य द्वारा उठाए गए विषय के साथ स्वयं को संबद्ध करता हूं।

श्री विजय पाल सिंह तोमर (उत्तर प्रदेश) : महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय के साथ स्वयं को संबद्ध करता हूं।

चौधरी सुखराम सिंह यादव (उत्तर प्रदेश): महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय के साथ स्वयं को संबद्ध करता हूं।

प्रो. राम गोपाल यादव (उत्तर प्रदेश) : महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय के साथ स्वयं को संबद्ध करता हूं।

श्री विशम्भर प्रसाद निषाद (उत्तर प्रदेश) : महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय के साथ स्वयं को संबद्ध करता हूं।

DR. FAUZIA KHAN (Maharashtra): Sir, I too associate myself with the issue raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I too associate myself with the issue raised by the hon. Member.

SHRI P. WILSON (Tamil Nadu): Sir, I too associate myself with the issue raised by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I too associate myself with the issue raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I too associate myself with the issue raised by the hon. Member.

MR. CHAIRMAN: Now, Shri G.C. Chandrashekhar.

SHRI G.C. CHANDRASHEKHAR (Karnataka): Sir, can you please allow it tomorrow because it is already 12 o' clock. Shall I speak? ...(Interruptions)...

MR. CHAIRMAN: Shri S. Selvaganabathy. ... (Interruptions)...

SHRI G.C. CHANDRASHEKHAR: Sir, I will speak. Please. ...(Interruptions)... In the country, the Co-operative movement started with the aim of better living, business and farming, but, today, it is sad to note that the motto is ...(Interruptions)...

MR. CHAIRMAN: No. Mr. Chandrasekhar, please conclude. It is 12 o'clock, it is time for Question Hour.

SHRI G.C. CHANDRASHEKHAR: Sir, at least, please allow me to speak tomorrow. ...(Interruptions)....

MR. CHAIRMAN: Please don't bargain. You can write to me again.

SHRI G.C. CHANDRASHEKHAR: For the last two days it is happening.

DR. FAUZIA KHAN (Maharashtra): Sir, I associate myself with the issue raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I too associate myself with the issue raised by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I too associate myself with the issue raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I too associate myself with the issue raised by the hon. Member.

12.00 Noon

(MR. DEPUTY CHAIRMAN in the Chair)

ORAL ANSWERS TO QUESTIONS

Budget allocation for ICDS

*361. SHRI G.C. CHANDRASHEKHAR: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the details of infant, child and maternal mortality rate reported, along with the reasons for high mortality rates in the country during last three years till date, year-wise;
- (b) whether the budget allocation for the Integrated Child Development Services (ICDS) Scheme shows a declining trend in India and if so, the details thereof; and
- (c) whether child malnutrition is soaring but funding for ICDS Scheme remains low, if so, the details thereof and the response of Government thereto, and the fund allocated and spent for the scheme?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) to (c) A statement is laid on the table of the House

Statement

- (a) As per Sample Registration System (SRS) of Registrar General of India,
 - Infant Mortality Rate (IMR) has been reduced from 33 per 1000 live births in 2017 to 30 per 1000 live births in 2019 at national level and
 - Under 5 Mortality Rate has been reduced from 37 per 1000 live births in 2017 to 35 per 1000 live births in 2019 at national level.
 - Maternal Mortality has been reduced from 122 per lakh live births in 2015-17 to 103 in 2017-19 at national level.

As per the SRS reports (2015-17) report of Registrar General of India, major causes of Child mortality (0-4 years) in India are - prematurity & low birth weight (31.2%), Pneumonia (16.2%), Other non-communicable diseases (9.8%), Birth

asphyxia & birth trauma (8.7%), Diarrheal diseases (6.4%), Injuries (5.6%), congenital anomalies (5.0%). Fever of unknown origin (4.4%), Acute bacterial sepsis and severe infections (4.1%), Ill-defined or cause unknown (4.7%), and all Other Remaining Causes (4.0%).

As per the SRS reports (2015-17) report of Registrar General of India, major causes of Infant mortality in India are - prematurity & low birth weight (37%), Pneumonia (15.5%), Birth asphyxia & birth trauma (10.4%), Other Non-Communicable Diseases (9.1%), Congenital Anomalies (4.9%), Diarrheal Diseases (4.9%), Acute Bacterial Sepsis and severe infections (4.7%), Fever of unknown origin (3.1%), Injuries (2.9%), Ill-defined or cause unknown (5%), and all other causes of deaths (2.5%).

As per the SRS reports (2017-19) report of Registrar General of India, major causes of Maternal mortality in India are complication during and following pregnancy and child birth or abortion.

(b) It is stated that the Revised Budgetary Allocation of F.Y 2021-22 was ₹19,999.55 crore for 'Saksham Anganwadi and Poshan 2.0' which was further revised to Rs 19963.95 crore. This is 10.33% more than the Revised Budget Allocation of Rs 17902.31 crore for the Financial Year 2020-21. The details of annual budgetary allocation under Anganwadi Services during the last three financial years and current year is tabulated below:

(Rupees in crore)

S.No.	Financial Year	Budget Estimates	Revised Estimates
1	2018-19	16,334.88	17,879.17
2	2019-20	19,834.37	17,704.50
3	2020-21	20,532.38	17,902.31*
4	2021-22**	20,105.00	19963.95

^{*, **} includes SAG and POSHAN

(c) The estimated number of underweight, malnourished and severely malnourished children under 5 years of age is obtained under National Family Health Survey (NFHS) conducted by the Ministry of Health & Family Welfare. As per the recent report of NFHS-5 (2019-21), the nutrition indicators for children under 5 years have improved as compared with NFHS-4 (2015-16). Stunting has reduced from

38.4% to 35.5%, while Wasting has reduced from 21.0% to 19.3% and Underweight prevalence has reduced from 35.8% to 32.1%.

Further, as stated above, the Revised Budgetary Allocation of F.Y 2021-22 was ₹19963.95 crore for 'Saksham Anganwadi and Poshan 2.0' which is 10.33% more than the Revised Budget Allocation of Rs 17902.31 crore for the Financial Year 2020-21, which clearly indicates that adequate funds were available to meet the demands of the States/UTs.

The details of revised allocation and expenditure for the last three years in respect of Anganwadi Services Scheme is as under:

(Rupees in crore)

SI. No.	Year	Revised	Expenditure
		estimate	
1.	2019-20	17,704.50	16,891.99
2.	2020-21	17,251.31	15784.39
3.	2021-22	19963.95	18203.25

SHRI G.C. CHANDRASHEKHAR: Sir, Anganwadi and Poshan 2.0 Schemes, the umbrella programmes under ICDS, have been allocated Rs.20,263 crores in the Budget. The last year's Revised Estimate was Rs.20,000 crores which is just 0.5 per cent increase and decreased by Rs.4,294 crores in comparison with Budget Estimate compared to last year. As per the RTI reply from the Ministry, in November, 2021, 33 lakh children have been found to be malnourished and in the Global Hunger Index, India ranks at 101 out of 116 countries...

MR. DEPUTY CHAIRMAN: Chandrashekharji, please put your question.

SHRI G.C. CHANDRASHEKHAR: With the growing food inflation, WPI stands at 10.33 per cent and CPI-Food at 5.43 per cent.

MR. DEPUTY CHAIRMAN: Chandrashekharji, please put your question.

SHRI G.C. CHANDRASHEKHAR: Sir, how is the Department going to handle with this very small rise in Budget?

SHRIMATI SMRITI ZUBIN IRANI: Sir, I would request, through you, to the hon. Member to correct the figures that he has quoted with regard to increase in Budget. As has been enunciated, time and again, in this House and, if the Member may so desire to reflect on part (b) of the answer already given to him, he may see that the Budget is increased by 10 per cent. I would, however, like to inform the hon. Member that the Poshan tracker methodology of digitally tracking the performances of Anganwadis, including measuring our children as per WHO standards, I can share, through you, Sir, that for the month of February, when over one crore children were weighed as per the WHO standards, the number of children found to be SAM children is close to 2 per cent which is much less than the number that has been enunciated by the hon. Member. We have reached out to a third party, namely, the Indian Academy of Pediatrics, to ensure that these numbers are validated and I hope the Member, with due respect to him, would reflect on the answer given which is sufficient with regard to the response.

SHRI G.C. CHANDRASHEKHAR: My second supplementary, which is very important, is Anganwadi workers get the pay, on an average, of around Rs.10,000 and helpers around Rs.5,000 and they work from morning 8.00 am to 4.30 in the evening. These people, due to the price hike and everything, are suffering like anything to manage their lives. Sir, I would like to know whether there is any consideration to increase the salaries.

SHRIMATI SMRITI ZUBIN IRANI: Sir, the salaries which the hon. Member seeks to speak of, is not a wage but an honorarium and if one can make the legal distinction between the same, the same has been actually reflected upon by the hon. Supreme Court. While the Ministry of Women and Child Development, under the aegis of the Government of India, ensures that Anganwadi workers get the honorarium to the tune of four-and-a-half thousand rupees along with additional cash incentives and other statutory incentives from the Government of India, we have, time and again, implored States to do top-ups which has been done also in the State of Karnataka. Sir, I must here highlight that apart from these interventions, the Ministry periodically reaches out to the State administration and tells them that we should not burden Anganwadi workers with additional responsibilities which the district authorities may do from time to time. We have cautioned State Governments regarding the same.

SHRIMATI S. PHANGNON KONYAK: Hon. Deputy Chairman, Sir, my question to the Minister is whether Saksham Anganwadi will be implemented in Nagaland or not, and, if yes, what Budget has been allocated.

SHRIMATI SMRITI ZUBIN IRANI: Sir, with your permission, let me compliment the hon. Member for getting elected from the State of Nagaland.

MR. DEPUTY CHAIRMAN: We all compliment her.

SHRIMATI SMRITI ZUBIN IRANI: I compliment her and I wish her well for her tenure of service on behalf of the State and my organization, जिसका आज हम सब स्थापना दिवस मना रहे हैं। Sir, here, I would like to highlight to the hon. Member that for the State of Nagaland, the Government of India is committed for ensuring that through 3980 anganwadis we help to service the needs of women and children who come to these anganwadis. Sir, hon. Member has asked the question with regard to Saksham Anganwadi, I would like to highlight to the hon. Member that we have definitely ensured that Saksham Anganwadi Scheme is implemented across the country and also in the State of Nagaland. For the year, 2021-22, under this project, Government of India has given to the State of Nagaland close to Rs. 15,000 lakh.

DR. KANIMOZHI NVN SOMU: Sir, during the Covid pandemic, when there was a total lockdown going on, how was the scheme implemented? And during the Covid pandemic, there were more cases of malnourishment among the children, how was it maintained? There was no census due to that during the period of 2020-21.

SHRIMATI SMRITI ZUBIN IRANI: Sir, in response to the first question posed by Chandrashekhar*ji*, I have highlighted the recent WHO standard measurements of children; close to 1 crore children across all anganwadis in the country. I have now highlighted that only 2 per cent children are SAM children which is possibly an indication. Here, I would like to add that MAM children have come up to 5 per cent. So, if you look cumulatively, the number of children in the malnourished category between SAM and MAM is now 7 per cent. Sir, if you look at the last NFHS data, the percentage of such children is positioned at 19 per cent. It is a compliment to the efforts of State Governments and the collaboration that they have done with Government of India that you see a decline in that percentage from 19 per cent to now 7 per cent. However, as I have said earlier, we would like the numbers to be validated by a third party that being the Indian Academy of Paediatrics. They have been more than supportive of ensuring that this is validated. But, this is indicative of the fact. As

the hon. Member sought to know as to what is the effect, you see that the effect is a decline in those numbers. Also, Sir, we have monitored the distribution of 'Take Home Ration' to the doorstep of close to 9 crore beneficiaries; 7 crore children and 2 crore pregnant and lactating mothers, in collaboration with State Governments. We have also ensured that there is a weekly review with the State Governments.

श्रीमती रिमलाबेन बेचारभाई बारा: माननीय उपसभापित जी, कुपोषण को दूर करने के लिए सरकार ने ठोस कदम उठाए हैं, इसके लिए मैं सरकार को धन्यवाद देती हूँ, फिर भी आज ग्रामीण क्षेत्र के ट्राइबल परिवारों में छोटी उम्र में कई बच्चों की शादी हो रही है और छोटी उम्र में बच्चे पैदा होने की वजह से उनकी मृत्यु हो जाती है, कभी माता की मृत्यु हो जाती है, तो कभी दोनों की जान भी खतरे में आ जाती है। इस संबंध में सरकार के पास भी आंकड़े होंगे। मैं आपके माध्यम से माननीया मंत्री जी से जानना चाहती हूँ कि क्या इसे रोकने के लिए कोई आयोजन है या ठोस कदम उठाए जा रहे हैं?

श्रीमती स्मृति ज़ूबिन इरानी: महोदय, मैं आपके माध्यम से माननीया सांसद को अवगत कराना चाहती हूँ कि 'पोषण अभियान' भारत सरकार में 18 भिन्न-भिन्न मंत्रालयों और विभागों का समन्वय है, जिनमें Ministry of Tribal Affairs भी सम्मिलित है। महोदया ने इस सदन में जो उल्लेखित किया है, वह हम सबके लिए अपने आप में चिंता का विषय है। एक तरफ भारत सरकार के 'पोषण अभियान' के माध्यम से, विशेषत: ट्राइबल संभागों में भी हम हमारी बेटियों, महिलाओं और बच्चों को सुपोषित कर पाएं, इसे लेकर अभियान चला रहे हैं, लेकिन दूसरी तरफ, इन्होंने जो fundamental प्रश्न किया है कि छोटी और नाबालिग उम्र में बेटियों की शादी हो जाती है, इसी के परिप्रेक्ष्य में भारत सरकार ने age of marriage में प्रस्तावना की है, जो दूसरे सदन में लंबित है। भारत सरकार ने उसमें प्रस्तावना की है कि बेटियों की शादी की उम्र को बढ़ाएं।

MR. DEPUTY CHAIRMAN: Q. No. 362

Trauma Centres along National Highways in West Bengal

*362. SHRIMATI SHANTA CHHETRI: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether Government has established Trauma Centres at certain locations along National Highways which have high incidences of motor accidents in the State of West Bengal;
- (b) if so, the details thereof and the locations along various Highways passing through the State of West Bengal; and
- (c) if not, the reasons therefor?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) to (c) A statement is laid on the Table of the House.

Statement

(a) to (c) The Government of India has taken initiative towards setting up of Trauma Care Facilities along the National Highways to bring down preventable deaths due to road accidents by developing a pan-India trauma care network with the objective of setting up a designated trauma centre at every 100 Km.

During the 11th Five Year Plan under the scheme "Assistance for Capacity Building for Developing Trauma Care Facilities in Government Hospitals on National Highways", 5 (Five) Trauma Care Facilities were approved, based on the proposals received from the State Government of West Bengal and as per the scheme norms. These trauma centres are one each at North Bengal Medical College & Hospital, Siliguri; Islampur SD Hospital, Uttar Dinajpur; Sub Divisional Hospital, Asansol; Burdwan Medical College & Hospital, Burdwan and Sub-District Hospital, Kharagpur.

The scheme continued during 12th Plan as "Capacity Building for developing trauma care facilities in Govt. Hospitals on National Highways" and 5 (five) more Trauma Care Facilities were sanctioned at District Hospital, Alipurduar; Murshidabad Medical College; Ranaghat Sub Divisional Hospital, Nadia; Diamond Harbour District Hospital and Raiganj District Hospital, Uttar Dinajpur.

SHRIMATI SHANTA CHHETRI: Sir, through you, I want to ask: What are the steps taken so far to provide quick medical access to accident victims at National Highways?

SHRI NITIN JAIRAM GADKARI: Sir, a total of 710 ambulances have been deployed by NHAI across 732 toll plazas. These ambulances have attended to a total of 37,300 calls in the year 2021-22. Accident management system has been deployed on the National Highways where already we have given the facility of ambulance, crane and route patrol vehicle at 28 toll plazas in West Bengal. The Helpline No. is 1033 which is created for emergency purpose for users. Now we are developing six wayside amenities at every 40 kilometer along National Highways and Expressway and more than 600 wayside amenities will be developed across 22 States of the country and before 2024, we will complete it. There is a facility for drone landing and helicopter

landing. The helicopter ambulance also can be useful because taking the patients to the hospital can be possible and in due course of time, we will take him to the hospital. We are constantly very much worried about the accident rate. We have five lakh accidents and one lakh fifty thousand deaths. We are trying our level best how we can remove the black spots and actually, that is the need of the hour. With the cooperation of State Governments and people, at large, our main important task is how to reduce the number of accidents in the country. We are working on that line.

श्री उपसभापति : शांता जी ,सेकंड सप्लिमेंटरी।

SHRIMATI SHANTA CHHETRI: Sir, my second supplementary question is this. I would like to know whether the Government wishes to involve private hospitals in setting up trauma centres near National Highway.

MR. DEPUTY CHAIRMAN: Thank you for being very brief.

SHRI NITIN JAIRAM GADKARI: Sir, presently, we don't have any scheme for involvement of private hospitals. But, this is a good suggestion because actually in our Department, we are only offering land and the hospital is going to be developed by the Public Health Department. But, actually, considering the experience, it can be a good suggestion for future and the Government will, definitely, consider that.

श्री उपसभापति : डा. डी.पी. वत्स ... वत्स जी, यह क्वेश्चन पश्चिमी बंगाल पर है, क्या आपका प्रश्न पश्चिमी बंगाल से जुड़ा हुआ है? ... (व्यवधान)... अगर आपका प्रश्न पश्चिमी बंगाल से जुड़ा हुआ नहीं है, तो मैं दूसरे सदस्य का नाम बुलाऊँगा। ...(व्यवधान)...

ले. जनरल (डा.) डी.पी. वत्स (रिटा.) : सर, यह जनरल सवाल है और यह सभी से जुड़ा हुआ है। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: It is specifically on Bengal. Please. ... (Interruptions).. Shri P. Wilson. Is your question related to Bengal? ... (Interruptions)..

SHRI P. WILSON: Sir, the Minister will answer. ...(Interruptions).. Hon. Minister, how far is your Ministry encouraging both the State Governments and hospital sector for establishment of multi-speciality hospitals with trauma care facilities alongside of National Highways? Why not a signboard or a display provided alongside the National Highways? ...(Interruptions)..

MR. DEPUTY CHAIRMAN: Hon. P. Wilsonji, this question relates to West Bengal. ... (Interruptions)...

SHRI P. WILSON: But he can answer it. This relates to health and life in general. ... (Interruptions)...

श्री उपसभापति : माननीय संजय सिंह जी। संजय जी ,यह पश्चिमी बंगाल से संबंधित सवाल है। ...(व्यवधान) ...जो नियम आप लोगों ने बनाया ,मैं उसका पालन कर रहा हूँ।... (व्यवधान)...

श्री संजय सिंहः सर ,मेरा प्रश्न नेशनल हाइवे से रिलेटेड है।... (व्यवधान)...

श्री उपसभापति : यह पश्चिमी बंगाल से संबंधित सवाल है।... (व्यवधान) ...माननीय अबीर रंजन बिस्वास जी।

SHRI ABIR RANJAN BISWAS: Sir, as per the reply given by the hon. Minister, there is a trauma centre at Islampur Sub Division Hospital in Uttar Dinajpur along the National Highway-34 and the next closest is Murshidabad Medical College. The distance between these is quite a few hundred kilometers. I would like to tell that District Malda is in between and also Dakshin Dinajpur. I would like to know whether the Government plans to have any trauma centre there.

SHRI NITIN JAIRAM GADKARI: Sir, in West Bengal, we have 28 toll plazas where the ambulance, crane and route patrol vehicle is available. There are some hospitals already in West Bengal. But our experience is not good because when we start a hospital, we need cooperation from the Health Department of the State Governments, and, at the same time, we need to take the deceision with the guideline of the Health Ministry of the Government of India. But, there is a good suggestion if along the National Highways, private doctors, the orthopedic surgeons, if they want to establish their trauma centre there. It can be a good scheme where the Government, my Ministry will support them regarding the development of trauma centre there and it can be more useful. Sir, one thing which I want to recognize here in the House is that in Tamil Nadu, actually, they reduced the road accidents by 52 per cent. Now, this is the time and I understand that and I appreciate that we need ambulances, we need all types of facilities, but, at the same time, I will request all of you that if we can reduce the number of accidents, it can be a great achievement. Now, just the Government has submitted one plan and we are going to the Cabinet

for World Bank cooperation of Rs.14,000 crores. We are improving the black spots which are responsible for road accidents and, somewhere, cooperation from the people and the State Government is required. With that, I am confident, we can reduce accidents. That is exactly the main cause where we need to concentrate more. But, at the same time, the coordination between the State Health Ministry and the Central Government is difficult. It is a good suggestion given by the hon. Member. If private doctors want to establish trauma centre, we will find out some scheme where we can help them to start the trauma centre on the road.

MR. DEPUTY CHAIRMAN: Now, Q.No. 363.

Land obtained from Andhra Pradesh for KVs and IGNOU

*363. SHRI KANAKAMEDALA RAVINDRA KUMAR: Will the Minister of EDUCATION be pleased to state:

- (a) whether it is a fact that the Ministry had obtained certain piece / parcel of land from the State Government of Andhra Pradesh for the use of Kendriya Vidyalayas (KVs) and IGNOU in 2017 and 2018;
- (b) if so, the details thereof and the terms and conditions on which the piece / parcel of land was received from the State Government of Andhra Pradesh;
- (c) whether Government has utilized the said piece / parcel of land that has been allotted by the State Government for the purpose for which the same was sought;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRIMATI ANNPURNA DEVI): (a) to (e) A statement is laid on the Table of the House.

Statement

(a) to (e) Proposals for opening of new Kendriya Vidyalayas (KVs) are considered only if sponsored by Ministries or Departments of the Government of India/State Governments/Union Territories (UTs) Administrations and committing resources inter-alia unencumbered and suitable extent of land, 'free of cost' on permanent grant basis or as nominal lease rent @ Re. 1/- per annum for 99 years and rent free suitable

temporary accommodation till construction of permanent building of a KV as per norms of Kendriya Vidyalaya Sangathan (KVS).

KVS has informed that State Government of Andhra Pradesh has transferred extent of land as per norms of KVS free of cost on permanent grant basis in the year 2017 for establishment of Kendriya Vidyalaya at Sattenapalli (Guntur) and Rajampalli (Prakasam) and construction work of these KVs has been started in August, 2019 and currently at different stages of progress. Construction of permanent buildings for KVs is a continuous process, which depends upon identification of suitable land, completion of lease formalities in favour of KVS by the sponsoring authorities, submission of drawings / estimates by construction agency, availability of funds and requisite approvals etc.

The Indira Gandhi National Open University (IGNOU) has informed that 0.80 acre land is allotted on leasehold basis for Rs. 80 lakh @ lease premium of Rs. 1 crore per acre for 60 years in 2018 from the State Government of Andhra Pradesh for construction of a building for IGNOU Regional Centre Vijayawada. In addition, the allottee shall pay a nominal rental of Re. 1/- per Square meter per Annum. Lease agreement has been signed between Andhra Pradesh Capital Region Development Authority (APCRDA) and IGNOU on 04.03.2022 but the land has not yet been handed over to IGNOU by the APCRDA.

SHRI KANAKAMEDALA RAVINDRA KUMAR: Sir, in the answer given by the hon. Minister, it is said that the land was allocated in 2017 itself for Kendriya Vidyalaya at two places in the State of Andhra Pradesh. But, till August, 2019, the work had not yet commenced. Even after four years, the progress is at different stages. That is stated in the answer. What are the hindrances caused in the establishment of Kendriya Vidyalayas and completing the construction? What are the reasons for it?

श्रीमती अन्नपुर्णा देवी: उपसभापित महोदय, माननीय सदस्य ने सत्तेनापल्ली और राजमपल्ली के बारे में जो प्रश्न किया है - इन दोनों जगहों पर वर्ष 2017 में ज़मीन का आवंटन हुआ था और अभी इनमें दोनों विद्यालयों का कार्य प्रगति पर है। इसमें 80 प्रतिशत से ज्यादा कार्य हो चुका है, यह बहुत जल्दी पूरा हो जाएगा।

SHRI KANAKAMEDALA RAVINDRA KUMAR: Sir, in respect of Indira Gandhi National Open University, the land has already been allocated and the agreement is also entered into. I would like to know whether there is any time-bound programme to complete the Indira Gandhi National Open University because it is a new State and the employment also is needed to be generated.

श्रीमती अन्नपुर्णा देवी: उपसभापित महोदय, माननीय सदस्य ने IGNOU के बारे में सवाल किया है। यह देना था, यह वर्ष 2018 में तय हुआ था, लेकिन वर्ष 2018 में ज़मीन transfer नहीं हुई, उसमें राज्य की राजधानी को लेकर कुछ अड़चनें आयीं। महोदय 4, मार्च 2022, को एक लीज़ एग्रीमेंट हुआ है। अभी ज़मीन transfer नहीं हुई है, वह transfer की प्रक्रिया में है, जैसे ही होगी, वैसे ही आगे उस पर कार्यवाही होगी।

SHRI V. VIJAYASAI REDDY: Sir, according to Kendriya Vidyalaya norms, every district in the State will have one Kendriya Vidyalaya and would eventually increase the number to two. Recently, the Andhra Pradesh Government has increased the number of districts from 13 to 26. I would like to know from the hon. Minister whether the 13 additional districts that have been created would have Kendriya Vidyalayas. What is the time-line within which the Government of India will set up Kendriya Vidyalayas in these new districts?

श्री धर्मेंद्र प्रधान: उपसभापित महोदय, वि.विजयसाई रेड्डी जी ने जो कहा है कि आंध्र प्रदेश में जिलों की संख्या बढ़ी है and, on newly formed districts, he asked when the Government of India is going to add on the schools. Let me inform this august House that there is no policy of opening new Kendriya Vidyalayas district-wise. The primary condition of opening up a new Central school is the presence of Central Government employees in a good number. To facilitate the education of their wards is the primary criterion for opening up a new Central school. So, district-wise Central school is not a policy of Government of India.

MR. DEPUTY CHAIRMAN: Ms. Sushmita Dev. Please remember that the question is on Andhra Pradesh.

सुश्री सुष्मिता देव: मैं आंध्र प्रदेश के बारे में ही पूछूंगी। मैं मंत्री जी से यह पूछना चाहती हूं कि apart from Government Departments and State Departments, one important sector is the PSUs, which also have Kendriya Vidyalayas for the wards of their employees. But, many PSUs are being sold out and the education of those children is hanging in balance. असम में ऐसे बहुत से केसेज़ हैं, उनमें से एक कछार पेपर मिल का है।

श्री उपसभापति : आप आंध्र प्रदेश के बारे में पूछिए।

सुश्री सुष्मिता देव: क्या आंध्र प्रदेश में ऐसी पब्लिक सेक्टर अंडरटेकिंग्स हैं, जिनको आपने बेच दिया है और केन्द्रीय विद्यालय बंद होने के कारण बच्चों की एजुकेशन सफर कर रही है?

श्री धर्मेंद्र प्रधान : उपसभापित महोदय ,हमारे पास बंद होने या खुलने के बारे में कोई जानकारी नहीं है। केरल में एक इश्यू ऐसा है ,लेकिन आंध्र प्रदेश के बारे में ऐसी कोई जानकारी नहीं है।

MR. DEPUTY CHAIRMAN: Dr. M. Thamidurai. The question is about Andhra Pradesh.

DR. M. THAMIDURAI: Yes, Sir. Andhra Pradesh is near...

MR. DEPUTY CHAIRMAN: No, I am sorry. Q. No. 364.

DR. M. THAMIDURAI: Sir,...

MR. DEPUTY CHAIRMAN: The question is on Andhra Pradesh.

DR. M. THAMIDURAI: Yes, Sir, I am going to ask about Andhra Pradesh only. Land is a State subject. That is what our Andhra Members also raised. Land is given by the Government for Kendriya Vidyalayas. They are asking for Kendriya Vidyalayas in Andhra Pradesh also. They want land. Land is a State subject. Therefore, when they are giving land in Andhra, then, why can't the Government start immediately? They are delaying. That is what the Members are raising. Will the Minister come forward to implement that programme early?

SHRI DHARMENDRA PRADHAN: I think he would have heard the answer of my colleague. The Government of Andhra Pradesh had given land in 2017-18. Eighty per cent of those two schools have been completed. This is our polite answer.

MR. DEPUTY CHAIRMAN: Q. No. 364. The questioner is not present.

* 364. [The questioner was absent.]

Wage rate under MGNREGA

*364. SHRI K.C. VENUGOPAL: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the amount of wage rates given under Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), State-wise;

- (b) the details of households completing 100 days of work out of total beneficiaries during the last three years, State-wise;
- (c) whether it is a fact that at a time when cost of living is increasing day-by-day, such a low remuneration discourage them and propel them to seek work in urban areas;
- (d) if so, the details thereof; and
- (e) the steps Government proposes to take to increase the remuneration under this scheme and for uniform wages?

THE MINISTER OF RURAL DEVELOPMENT (SHRI GIRIRAJ SINGH): (a) to (e) A statement is laid on the Table of the House.

Statement

- (a) State/UT-wise notified wage rates for unskilled worker under Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS), for the financial years 2021-22 and 2022-23 is given at **Annexure-I**.
- (b) State/UT-wise number of households completed 100 days of employment under Mahatma Gandhi NREGS in the financial year 2018-19, 2019-20, 2020-21 is given at **Annexure-II**.
- (c) and (d) Mahatma Gandhi NREGS is a demand driven wage employment programme which provide for the enhancement of livelihood security of the households in rural areas of the country by providing at least one hundred days of guaranteed wage employment in every financial year to every household whose adult members volunteer to do unskilled manual work. It provides livelihood security, i.e. fall back options for livelihood for the rural households, when no better employment opportunity is available.
- (e) As per Section 6 (1) of Mahatma Gandhi National Rural Employment Guarantee Act (Mahatma Gandhi NREGA), 2005, the Central Government may by notification specify the wage rate for unskilled work for its beneficiaries. Accordingly, the Ministry of Rural Development notifies Mahatma Gandhi NREGA wage rate for every financial year for States/UTs. To compensate the Mahatma Gandhi NREGA workers against inflation, the Ministry of Rural Development revises the wage rate every year based on change in Consumer Price Index for Agricultural Labour (CPI-AL). If the calculated wage rate of any State/UT is coming lower than the wage rate of previous financial

year, it is being protected by maintaining the previous financial year wage rate. The revised wage rate is made applicable from $1^{\rm st}$ April of each financial year. State Governments can provide wage over and above the wage rate notified by the Central Government under Mahatma Gandhi NREGS.

Annexure-I
State/UT-wise notified wage rates for unskilled worker under Mahatma Gandhi NREGS for the financial years 2021-22 and 2022-23.

S. No.	State/UT	FY 2021-22	FY 2022-23
	ANDHRA PRADESH	245	257
1	ARUNACHAL PRADESH	212	216
	ASSAM	224	229
<u> </u>	BIHAR	198	210
5	CHHATTISGARH	193	204
6	GUJARAT	229	239
7	HARYANA	315	331
8	HIMACHAL PRADESH - NON SCHEDULED AREA	203	212
8a	HIMACHAL PRADESH - SCHEDULED AREA	254	266
9	JAMMU & KASHMIR	214	227
10	LADAKH	214	227
	JHARKHAND	198	210
12	KARNATAKA	289	309
13	KERALA	291	311
14	MADHYA PRADESH	193	204
15	MAHARASHTRA	248	256
	MANIPUR	251	251
	MEGHALAYA	226	230
	MIZORAM	233	233
	NAGALAND	212	216
	ODISHA	215	222
	PUNJAB	269	282
22	RAJASTHAN	221	231

State/UT-wise notified wage rates for unskilled worker under Mahatma Gandhi NREGS for the financial years 2021-22 and 2022-23.

S.	State/UT	FY 2021-22	FY 2022-23
No.	State, 61		
23	SIKKIM	212	222
	SIKKIM(3 Gram Panchayat namely Gnathang,	318	333
23a	Lachung, Lachen)		
24	TAMIL NADU	273	281
25	TRIPURA	212	212
26	UTTAR PRADESH	204	213
27	UTTARAKHAND	204	213
28	WEST BENGAL	213	223
29	GOA	294	315
30	ANDAMAN & NICOBAR		
30a	ANDAMAN	279	292
30b	NICOBAR	294	308
31	Dadra and Nagar Haveli and Daman and Diu	269	278
32	LAKSHADWEEP	266	284
33	PUDUCHERRY	273	281
34	TELANGANA	245	257

Annexure-II
State/UT-wise number of households completed 100 days of employment under the Mahatma Gandhi NREGS in the financial year 2018-19, 2019-20 and 2020-21

		Households compl	eted 100 da	ys of	
SI. No.	State/UT	employment (in lakh)			
		2018-19	2019-20	2020-21	
1	Andhra Pradesh	8.67	5.82	8.64	
2	Arunachal Pradesh	0	0	0.04	
3	Assam	0.18	0.3	0.72	
4	Bihar	0.25	0.2	0.35	
5	Chhattisgarh	4.28	4.18	6.12	
6	Goa	0	0	0	
7	Gujarat	0.34	0.13	0.17	

State/UT-wise number of households completed 100 days of employment under the Mahatma Gandhi NREGS in the financial year 2018-19, 2019-20 and 2020-21

		Households comp	leted 100 da	ys of
SI. No.	State/UT	employmer	nt (in lakh)	
		2018-19	2019-20	2020-21
8	Haryana	0.04	0.05	0.14
9	Himachal Pradesh	0.7	0.61	0.89
10	Jammu And Kashmir	0.38	0.13	0.23
11	Jharkhand	0.26	0.31	1.14
12	Karnataka	2.11	1.87	2.41
13	Kerala	4.42	2.51	4.7
14	Ladakh	0	0.01	0.01
15	Madhya Pradesh	0.77	0.91	3.23
16	Maharashtra	1.92	1.24	1.37
17	Manipur	0	0.01	0.04
18	Meghalaya	1.61	1.81	1.74
19	Mizoram	0.82	1.58	1.79
20	Nagaland	0	0	0
21	Odisha	0.47	1.61	4.18
22	Punjab	0.07	0.08	0.28
23	Rajasthan	5.88	8.49	12.31
24	Sikkim	0.05	0.04	0.06
25	Tamil Nadu	2.6	1.21	1.79
26	Telangana	2.27	1.76	3.42
27	Tripura	0.15	0.55	1.16
28	Uttar Pradesh	0.72	1.33	7.79
29	Uttarakhand	0.26	0.22	0.48
30	West Bengal	13.37	3.66	6.79
31	Andaman And Nicobar	0	0	0
32	Lakshadweep	0	0	0
33	Puducherry	0	0	0
	Dadra and Nagar Haveli and			
34	Daman and Diu	0	0	0
	Total	52.6	40.61	71.97

MR. DEPUTY CHAIRMAN: Are there any supplementaries?

श्री संजय सेठ: उपसभापित महोदय, मैं माननीय मंत्री जी से यह जानना चाहता हूं कि जैसे मनरेगा के तहत ग्रामीण क्षेत्रों के लोगों को रोज़गार देने का प्रावधान है, क्या वैसे ही सरकार के द्वारा शहरी क्षेत्रों के गरीब मज़दूरों के लिए भी मनरेगा की कोई योजना बनाई जा रही है? यदि हां, तो उसका क्या स्वरूप है?

साध्वी निरंजन ज्योति : सर, यह योजना निश्चित तौर से ग्रामीण इलाकों के लिए है, शहरी इलाकों के लिए नहीं है।

श्री शक्तिसिंह गोहिल : उपसभापित महोदय, यहां पर मंत्री जी के written reply में कहा गया है कि हर साल इसमें हम, क्योंकि इस बेरोज़गारी के दौर में, कोरोना के दौर में गरीब लोगों के लिए मनरेगा एक आशीर्वाद के रूप में काम करता है, इसलिए मंत्री जी ने जो written reply दिया है, उसको देखते हुए हर साल जो बढ़ोतरी होनी चाहिए- the statement is given about 2021-22 and 2022-23, तो उसमें दो रुपये, चार रुपये और पांच रुपये बढ़ोतरी हुई है। मैं मंत्री जी से पूछना चाहता हूं कि जब गैस का सिलेंडर 410 रुपये से बढ़कर 1000 रुपये का हो गया है, पेट्रोल 100 रुपये के पार है, महंगाई बहुत है, तो क्या आप इसमें ज्यादा बढ़ोतरी करना चाहते हैं या नहीं?

श्री गिरिराज सिंह: उपसभापित महोदय, मनरेगा की जो मज़दूरी दर है, उसमें वर्ष 2011 से CPI-AL के through इसकी बढ़ोतरी करते हैं। जो उधर बैठे हैं, उन्हीं के समय से, 2011 से उसी आधार पर हम प्रत्येक वर्ष कर रहे हैं। आप अगर देखेंगे, तो वर्ष 2017-18 से लेकर हर राज्य का जो लेबर रेट है, उस लेबर रेट को बेस मानकर जो CPI-AL है, हम उसके आधार पर करते हैं।

SHRI SUBHASISH CHAKRABORTY: Sir, unemployment is a great challenge in the country and MGNREGA is one way to earn livelihood as an unskilled worker. What steps did the Government take during the lockdown and during pandemic to ensure livelihood and provide security through NREGA? I have another question.

MR. DEPUTY CHAIRMAN: No, you have already put two questions.

साध्वी निरंजन ज्योति : उपसभापित महोदय ,यह मांग आधारित रोज़गार है। मेरा मानना यह है कि जितनी मांग होती है ,हम उतना देने के लिए प्रयास करते हैं। उसमें कोई कमी नहीं है और मुझे यह बताते हुए खुशी हो रही है कि जब कोरोना कार्यकाल में प्रवासी मज़दूर वापस आए ,उस समय बजट भी बढ़ाकर दिया गया।... (व्यवधान) ...मुझे यह लग रहा है कि यह मांग आधारित है।

श्री उपसभापति : प्लीज़, आपस में बैठकर बात न करें। क्वेश्चन ऑवर चल रहा है और मेम्बर्स का ऑवर है। यदि आपस में सीट पर बैठकर बात करके शोर करेंगे, तो दूसरों को disturbance होगी। क्वेश्चन नं. 365. श्री महेश पोद्दार।

Rehabilitation of manual scavengers

*365. SHRI MAHESH PODDAR: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) how many manual scavengers have died in the last three years, the details thereof, State-wise;
- (b) how many manual scavengers have been identified for rehabilitation in the last three years, the details thereof, State-wise;
- (c) how much amount out of ₹ 100 crore dedicated for rehabilitation have been spent for the current year, the details thereof; and
- (d) the definition of a manual scavenger and the number of manual scavengers across the country, the details thereof?

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (DR. VIRENDRA KUMAR): (a) to (d) A statement is laid on the Table of the House.

Statement

- (a) There is no report of deaths due to manual scavenging. However, 161 persons have died due to accidents while undertaking hazardous cleaning of sewer and septic tanks during the last three years. Details are given at **Annexure-I**.
- (b) As per reports, no person is currently engaged in manual scavenging. However, two surveys have been conducted in 2013 and 2018 to identify manual scavengers. State-wise details of manual scavengers identified during these surveys is given at **Annexure-II**.

Ministry of Social Justice and Empowerment has also launched a mobile app "Swachhata Abhiyaan" on 24.12.2020 to capture the data of still existing insanitary latrines and manual scavengers if any associated with them. Any person can upload the data of insanitary latrines and manual scavengers on the mobile app. Thereafter, the data is verified by the concerned district administration. However, not a single insanitary latrine has been confirmed so far.

- (c) The Revised Estimate of budget under the Self Employment Scheme for Rehabilitation of Manual Scavengers (SRMS) for 2021-22 is Rs 43.31 Crore against which an amount of Rs 39 Crore has been released.
- (d) As per Section 2 (1) (g) of the Prohibition of Employment as Manual Scavengers and their Rehabilitation Act, (MS Act 2013), the definition of manual scavenger is as follows:

"Manual Scavenger" means a person engaged or employed by an individual or a local authority or a public or private agency, for manually cleaning, carrying, disposing of, or otherwise handling in any manner, human excreta in an insanitary latrine or in an open drain or pit into which the human excreta from insanitary latrines is disposed of, or on a railway track or in such other spaces or premises, as the Central Government or a State Government may notify, before the excreta fully decomposes in such manner as may be prescribed, and the expression "manual scavenging" shall be construed accordingly."

58098 eligible manual scavengers have been identified during the surveys conducted in the years 2013 and 2018.

Annexure-I
Year-wise and State-wise details of death of persons in sewers and septic tanks in last three years.

		2019	2020	2021
S. No.	Name of State/UT	Total No. of death	Total No. of death	Total No. of death
1.	Andhra Pradesh	2	0	0
2.	Bihar	0	0	0
3.	Chhatisgarh	0	0	0
4.	Chandigarh	0	0	0
5.	Delhi	10	4	4
6.	Gujarat	16	0	3
7.	Haryana	14	0	2
8.	Karnataka	7	2	5

		2019	2020	2021
S. No.	Name of State/UT	Total No. of death	Total No. of death	Total No. of death
9.	Kerala	0	0	0
10.	Maharashtra	15	4	0
11.	Madhya Pradesh	1	0	0
12.	Odisha	0	0	2
13.	Punjab	3	0	1
14.	Rajasthan	5	0	0
15.	Tamil Nadu	13	9	5
16.	Telangana	0	0	2
17.	Uttar Pradesh	26	0	0
18.	West Bengal	6	0	0
	Total	118	19	24

Annexure-II
State-wise number of manual scavengers identified

S. No.	Name of State/UT	No. of Eligible Manual Scavengers identified
(1)	(2)	(3)
1	Andhra Pradesh	1793
2	Assam	3921
3	Bihar	131
4	Chhattisgarh	3
5	Gujarat	105
6	Jharkahand	192
7	Karnataka	2927
8	Kerala	518
9	Madhya Pradesh	510
10	Maharashtra	6325

	Total	58098
17	West Bengal	680
16	Uttarakhand	4988
15	Uttar Pradesh	32473
14	Tamilnadu	398
13	Rajasthan	2673
12	Punjab	231
11	Odisha	230

श्री महेश पोद्दार: उपसभापित महोदय, सरकार ने अपने जवाब में बताया है और मोदी सरकार की कार्यशैली रही है कि किसी भी समस्या का युनिवर्सल निदान कर दिया जाए तथा उसे समयबद्ध तरीके से कर लिया जाए।

महोदय, 2013 और 2018 के सर्वे के अनुसार अभी भी 58,098 मैनुअल स्कैवेंजर्स बताए गए हैं। इस बीच में पुनर्वास और स्वरोजगार की भी बहुत सी योजनाएं चलाई गई हैं। महोदय, मैं माननीय मंत्री जी से जानना चाहता हूं कि आज की स्थिति क्या है? क्या कोई नया सर्वे करके एक समीक्षा की जाएगी कि इन सब प्रयासों के बावजूद अभी भी मैनुअल स्कैवेंजर्स देश में हैं?

सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (सुश्री प्रतिमा भौमिक) : उपसभापित महोदय, माननीय सदस्य ने अच्छा प्रश्न किया है, क्योंकि जो महिलाएं हैं, गांव की बेटी हो, माँ हो, सबको कम से कम 70 साल इंतजार करना पड़ा और अब एक ऐसा प्रधान मंत्री आया है, जिसने सबके लिए शौचालय बनवाए हैं। अभी तक देश में 12 करोड़ से ऊपर शौचालय बन गए हैं। माननीय सदस्य ने प्रश्न किया है कि 58,098 मैनुअल स्केवेंजर्स की पहचान की गई है। वर्ष 2013 में इनके संबंध में एक सर्वेक्षण किया गया और 2018 से 2020 तक दूसरा सर्वेक्षण किया गया। दोनों सर्वेक्षणों में 58,098 मैनुअल स्केवेंजर्स मिले। उन सबको हमारे विभाग के द्वारा 40 हज़ार करोड़ रुपये दिए गए। इसके अलावा जो उनके परिवार हैं, सबको स्किल डेवलपमेंट कराकर, उनको स्कॉलरिशप दी जाती है, उनको रोजगार भी दिया जाता है। इसके अलावा कोई भी मैनुअल स्केवेंजर हो - अभी यहां पर कोई भी मैनुअल स्कैवेंजर नहीं है, क्योंकि 'स्वच्छ भारत योजना' के तहत पूरे देश में शौचालय बन गए हैं।

श्री उपसभापति : धन्यवाद। माननीय श्री तिरुची शिवा जी।

SHRI TIRUCHI SIVA: Sir, the reply is quite ambiguous. It says that there is no report of deaths due to manual scavenging. However, 161 persons have died due to accidents while undertaking hazardous cleaning of sewer and septic tanks during the last three years. This is called manual scavenging.

MR. DEPUTY CHAIRMAN: What is your question, Mr. Siva?

SHRI TIRUCHI SIVA: The reply has to be pertinent. It should not be confusing.

The reply further says that only 58,098 manual scavengers have been identified during the surveys. But, actually, they are more. Hon. Minister's reply should not restrict to latrines alone; the septic tanks are the main thing. So, it should be looked in that perspective. Sir, private people who engage them must be monitored. What are the steps you are taking, because social stigma extends to their family also? And, what rehabilitation measures that the Government is undertaking to their families?

डा .वीरेंद्र कुमार : माननीय उपसभापित महोदय ,माननीय सदस्य के द्वारा सेप्टिक टैंकों के संबंध में आंकड़ों की बात कही गई ,हमारे सीवरेज में कार्य करने वाले व्यक्तियों के संबंध में बात कही गई ,तो मैं बताना चाहता हूं कि 1993 से अब तक सीवरेज का कार्य करने में जिन लोगों की मृत्यु हुई है ,जिनकी पहचान हुई है ,उन सभी को 10 लाख रुपये देने का प्रावधान किया गया है। इस प्रश्न में तीन वर्ष का आंकड़ा मांगा गया था ,आपने जिस संख्या का उल्लेख किया ,वह तीन वर्ष की संख्या है। वर्ष 1993 से लेकर 31.03.2022 तक सेप्टिक टैंकों की सफाई करते हुए 971 व्यक्तियों की मृत्यु हुई है। उसमें से 536 मामलों में एम.एस .अधिनियम के अंतर्गत प्राथमिकी दर्ज की गई और मृतकों के आश्रितों में से 703 व्यक्तियों को 10 लाख रुपये का भुगतान किया जा चुका है 136 , व्यक्तियों को आंशिक रूप से भुगतान किया गया है 34 ,व्यक्तियों के कानूनी वारिसों का पता नहीं चला है और बाकी 98 के भुगतान की पुष्टि नहीं हुई है। जहां तक आपने उनके आश्रितों के पुनर्वास की बात कही है ,तो जो भी हमारे सीवर की सफाई के कार्य में लगे हुए कर्मचारी भाई हैं ,उनको पुनर्वास के काम में जोड़ने के लिए 15 लाख रुपये तक का ऋण राष्ट्रीय सफाई कर्मचारी वित्त एवं विकास निगम से उपलब्ध कराया जा रहा है और इसमें पांच लाख रुपये की सब्सिडी भी दी जा रही है या उनके परिवार का कोई आश्रित स्किल डेवलपमेंट की योजना के साथ में जुड़ता है ,तो दो साल तक उसको तीन हज़ार रुपये महीने का वजीफा भी दिया जाता है।

उपसभापति जी ,निजी क्षेत्र के भी जो ऐसे कर्मचारी हैं ,उन कर्मचारियों को और जो हमारे नगर निगम एवं नगर पालिका की व्यवस्था से जुड़े हुए कर्मचारी हैं ,उनको भी मशीन से सफाई करने की दिशा में प्रेरित करने के लिए लगातार प्रयास किए जा रहे हैं।

श्री उपसभापति : धन्यवाद मंत्री जी। माननीय महेश पोद्दार जी ,आपसे सेकंड सप्लीमेंटरी प्रश्न पूछने के लिए मौका देने में चूक हो गई थी ,लेकिन अब आप अपना प्रश्न पूछिए।

श्री महेश पोद्दार: जी। उपसभापति महोदय, विशेष ख्याल रखने के लिए आपका बहुत-बहुत धन्यवाद।

महोदय, इस देश को सिर पर मैला ढोने के काम से तो मुक्ति मिल गई है, लेकिन सीवेज की सफाई से संबंधित अभी भी कुछ समस्या मौजूद है। महोदय, मैं बताना चाहता हूं कि विश्व में इस दिशा में बहुत सारे प्रयोग हुए हैं और वे सफल प्रयोग हुए हैं। मैं मंत्री महोदय से जानना चाहूंगा कि सीवेज मैनेजमेंट की नई तकनीकी के बारे में हमारे देश में क्या हो रहा है और हमें इस काम से भी कब तक मुक्ति मिल जाएगी ?

सुश्री प्रतिमा भौमिक : उपसभापित महोदय ,अंतरराष्ट्रीय स्तर पर अधिकतर देशों में सीवेज और सैप्टिक टैंकों की सफाई के लिए मशीन का प्रयोग किया जाता है। इसके अलावा जो सफाईकर्मी होते हैं ,उन लोगों को ट्रेनिंग भी दी जाती है। हमारे भारत में भी अंतरराष्ट्रीय स्तर की मशीनें उपलब्ध हैं ,हम भी मशीन से उनकी सफाई कराते हैं और जो सफाई कर्मचारी हैं ,उनको समय-समय पर ट्रेनिंग भी देते हैं।

SHRI G.K. VASAN: Sir, will the Government consider partnering with the corporate sector by encouraging them to take up rehabilitation works and providing safety equipments to workers, so that threat to human life comes down due to manual scavenging?

सुश्री प्रतिमा भौमिक: उपसभापित जी, मैं यह बताना चाहती हूं कि हमारे जितने भी सफाई कर्मचारी हैं, उन सभी को मशीन दी जाती है और हमने उन लोगों की अभी तक 927 places पर वर्कशॉप भी कराई है। हम उन्हें मशीन भी देते हैं और पाँच-पाँच व्यक्तियों का सेल्फ हेल्प ग्रुप बनाकर उन्हें 50 लाख रुपये भी उपलब्ध कराते हैं। इसमें जो अपफ्रंट सब्सिडी है, उसके अंतर्गत उन्हें करीब 19 लाख रुपये मिलते हैं। हम जिन लोगों को व्यक्तिगत स्तर पर मशीन देते हैं, उन्हें 15 लाख रुपये देते हैं और उन्हें 5 लाख रुपये की सब्सिडी भी मिलती है। चाहे म्युनिसिपल कॉरपोरेशन हो, चाहे स्थानीय निकाय हो, हम उन सभी को अपने विभाग की तरफ से मशीनें उपलब्ध कराते हैं।

SHRI NEERAJ DANGI: Sir, I would like to ask the hon. Minister as to what steps the Government is taking to improve the performance of schemes for the rehabilitation of manual scavengers, given the fact that out of total identified manual scavengers, 2.7 per cent have received the capital subsidy and 31.3 per cent have received the skill development training.

सुश्री प्रतिमा भौमिक: माननीय उपसभापित महोदय, मैं आपको 2020-21 और 2022 तक के आंकड़े देती हूं। हमने 12,730 सफाई कर्मचारियों को प्रशिक्षण प्रदान किया है। महोदय, इसके साथ ही साथ हमने उन लोगों को मशीनें भी उपलब्ध कराई हैं। इसके अलावा 2021-22 तक हमने 2,823 मैनुअल स्कैवेंजर्स को, आश्रित लोगों को रोज़गार देने का काम भी किया है।

श्री उपसभापति :प्रश्न संख्या३६६ . माननीय राकेश सिन्हा जी ,आप अपना फर्स्ट सप्लीमेंटरी प्रश्न पूछिए।

Infrastructure development in J&K

*366. SHRI RAKESH SINHA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government has taken steps to improve the road connectivity in the Union Territory (UT) of Jammu and Kashmir (J&K), if so, the details of major road projects;
- (b) the steps that have been taken to improve the power supply generation in UT of J&K; and
- (c) the steps that are taken for infrastructure development in UT of J&K?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): (a) to (c) A Statement is laid on the Table of the House.

Statement

- (a) The Government has taken several steps to improve the road connectivity in the Union Territory (UT) of Jammu and Kashmir (J&K). Status of road connectivity in the UT of J&K is enclosed at **Annexure A.** List of projects presently under execution/in the pipeline in road sector is enclosed at **Annexure B.**
- (b) The Government of J&K has fast tracked all the under-construction hydel projects. Concrete steps have been taken to complete the projects in a time bound manner. The present status of power sector is enclosed at **Annexure C.** List of major projects presently under execution/in the pipeline in power sector is enclosed at **Annexure D.**
- (c) Several steps have been taken for infrastructure development in UT of J&K. Progress in some of the other sectors is as under:
 - i. PMDP-2015 The progress of projects being implemented in UT of J&K under Prime Minister's Development Package-2015 has been accelerated. 53 projects pertaining to 15 Ministries are being implemented at a cost of Rs.58,477 crores in various sectors such as roads, power, health, education, tourism, agriculture, skill development etc., out of which 25 projects have been completed/substantially completed.

- ii. Languishing projects Under languishing projects programme, 1193 projects worth Rs.1984 crores were completed, including 5 projects which were incomplete for more than 20 years, 15 projects for more than 15 years and 165 projects for more than 10 years.
- iii. Health 02 new AIIMS, 07 new medical colleges, 02 State cancer institutes and 15 nursing colleges have been taken up/operationalised recently. Intake capacity of 854 seats was added, which includes 600 MBBS, 50 PG courses, 26 BDS, 38 MDS and 140 DNB.
- iv. Jal Jeevan Mission Household tap water connections have increased from 5.75 lakh households (31%) to 10.55 lakh households (57%). Two districts (Srinagar and Ganderbal) have been made Har Ghar Jal districts. All rural schools, anganwari centres and health institutions are provided with tap water connections.
- v. Irrigation and flood control Three major irrigation projects viz Main Ravi canal (Rs. 62 crore), 3rd stage of Tral lift irrigation scheme (Rs. 45 crore) and Comprehensive Flood Management Plan of River Jhelum & its Tributaries—Phase—I costing Rs. 399.29 crore have been completed.
- vi. Education Indian Institute of Technology (IIT) Jammu and Indian Institute of Management (IIM) Jammu have been made functional. The number of government degree colleges/engineering colleges has increased from 96 to 147.

ANNEXURE-A

Status of Road connectivity in the UT of J&K

Particulars	Status prior	Present Status
	to 2019	
Road length	39345 kms	41141 kms.
% of blacktop roads	66%	74%
Average macadamization of roads	6.54 kms. per day	20.68 kms. per day

Scheme for repair of potholes	No	Pothole free road programme taken up. Target for 2021-22 is to make 5900 kms. of effective road length pothole free (4600 kms. achieved)
PMGSY road length achieved in a year PMSGY rank at national level	1622 kms. 12 th Rank	2127 Kms. 3 rd Rank
Average layover for trucks Srinagar - Jammu	24-72 hrs.	Less than 12 hrs.
Passenger travelling time National Highway	7-12 hrs	5.50 hrs
Jammu-Doda travelling time	5.50 hrs	3.50 hrs.
Jammu-Kishtwar travelling time	7.50 hrs	5.00 hrs
Other Achievements		 a) 4 National Highway projects being completed during 2022 b) Execution of Delhi - Amritsar - Katra Expressway being taken-up. c) Under Bharat Mala, 10 new road / tunnel projects agreed by Ministry of Road Transport and Highways. d) All habitations over 1000 population (as per 2011 census) have been provided road connectivity. The provision of road connectivity for the habitations with 500 population by 2022-23 being taken up.

ANNEXURE-B

List of Road Sector Projects

SI. No.	Name of the Projects	
(A)	Prime Minister Dev. Programme (PMDP)	
1.	Upgradation of Jammu-Srinagar National Highway (NH-44)	
2.	Upgradation of Jammu-Akhnoor-Poonch road (NH-144A)	
3.	Upgradation of Chenani-Sudhmahadev-Goha road (NH-244)	
4.	Two-lanning of Khellani-Chatroo-Khanabal	
5.	Upgradation of Srinagar-Pulwama-Shopian-Kulgam road (NH-444)	
6.	Upgradation of Baramulla-Gulmarg road (NH-701A)	
7.	Srinagar-Baramulla-Uri road (94 kms) (NH-1)	
8.	Srinagar-Sonamarg-road (90 kms) (NH-1)	
9.	Construction of Semi Ring Road in Jammu	
10.	Construction of Semi Ring Road in Srinagar	
(B)	Other National highways projects	
11.	Z-Morh Tunnel	
12.	Delhi-Amritsar-Katra Expressway	
13.	Domail-Katra-Bamla (67 kms) (NH144)	
(C)	New Roads and tunnel projects	
14.	Tunnel on Sadhana Pass in District Kupwara.	
15.	Kathua-Basholi-Bani-Bhaderwah-Doda (170 km) Road to connect NH-44 with NH-244.	
16.	Doda- Bhaderwah- Chamba (132 km) as extension to NH- 154A to connect with NH-244.	
17.	Dayalachak- Challan- Bilawar- Basholi (118 km) Road.	
10	Tawi Bridge (4th)-Satwari-Jammu Airport-Miran Sahib-R.S.Pura-Suchetgarh (old	
18.	Jammu- Sialkot road) Road (29 km).	
10	NH-144 extension through Surankot-Baffliaz-Peer ki Gali-Shopian-Srinagar to	
19.	connect with NH-444 and NH-44.	
20.	Tunnel on NH-144 from Chhatapani to Zajnar.	
21.	Atholi (Kishtwar)- Machel- Zanaskar (Kargil) Road.	
22.	Extension of NH-701A (Baramulla- Gulmarg road) upto Narbal (Srinagar) 70 km.	
23.	Connecting Kalota, Humble and Marmat villages with NH-244.	

ANNEXURE-C

Status of Power Sector in the UT of J&K

Particulars	Status prior	Present Status
	to 2019	
Hydro Power	3505 MW	In next about 05 years, 21 hydro power
(Capacity generated)		projects being developed with aggregate
		capacity of 5186 MW. The major hydro
		power projects include Pakaldul, Kiru,
		Kwar, Uri (stage-II), Dulhasti (stage-II),
		Sawalkote, Kirthai-II and Rattle.
Transmission System		
Transformation Capacity	8234 MVA	10264 MVA
Line length of 220 KV	804 Ckms	1220 Ckms
Line length of 132 KV	1955 Ckms	2265 Ckms
Distribution System		
Transformation Capacity	12745 MVA	16574 MVA
HT Line length	41204 Ckms	45101 Ckms
LT Line length	79754 Ckms	96017 Ckms
		(Ckm -Circuit kilometres)
Revamped Distribution Sector		New scheme "Revamped Distribution
Scheme.		Sector Scheme" (RDSS) and projects
		worth Rs. 11767 Crore approved to
		reduce AT&C losses and ensure 24x7
		power availability.

ANNEXURE-D

List of Power Sector Projects

SI. No.	Name of the project/work (Capacity MW)	
(A)	Generation Projects	
(1)	Upcoming projects	
1	Sawalkote HEP (1856 MW)	
2	Kirthai II (930 MW)	
3	Ratle (850 MW)	
4	Kirthai-I (390 MW)	

5	Dulbasti II(259 MMM)		
6	Dulhasti II(258 MW)		
7	Uri-I Phase II (240 MW)		
8	Ganderbal (93 MW)		
	Lower Kalnai (48 MW)		
9	Matchil Kalaroos-I (25 MW)		
10	Kulan-Ramwari (25 MW)		
11	Bonar Lolab (24 MW)		
12	Ans-II (23 MW)		
13	Dessa (21 MW)		
14	Phagla (14.10 MW)		
15	Mohra (10.50 MW)		
16	Kalaroos Stage-II (10.50 MW)		
17	Ratan Nag (10.50 MW)		
(II)	Projects under construction		
18	Pakaldul (1000 MW)		
19	Kiru (624 MW)		
20	Kwar (540 MW)		
21	Parnai (37.50 MW)		
22	Karnah (12 MW)		
(B)	Major On-going Transmission projects		
1	Construction of 132/33 KV Grid Station Chatha (2x50MVA)		
2	Construction of 132KV S/C Draba Chandak Transmission Line		
3	Augmentation of Grid Station Barn from 2x160 MVA to 3x160 MVA.		
	Augmentation of Grid Station Barn from 2x160 MVA to 3x160 MVA. Augmentation of Grid Station Bishnah from 2x160 MVA to 3x160 MVA		
3			
3 4	Augmentation of Grid Station Bishnah from 2x160 MVA to 3x160 MVA		
3 4 5	Augmentation of Grid Station Bishnah from 2x160 MVA to 3x160 MVA Upgradation of control and protection system at Grid Station Janipur.		
3 4 5 6	Augmentation of Grid Station Bishnah from 2x160 MVA to 3x160 MVA Upgradation of control and protection system at Grid Station Janipur. Upgradation of control and protection system at Grid Station Udhampur.		
3 4 5 6 7	Augmentation of Grid Station Bishnah from 2x160 MVA to 3x160 MVA Upgradation of control and protection system at Grid Station Janipur. Upgradation of control and protection system at Grid Station Udhampur. Upgradation of control and protection system at Grid Station Canal.		
3 4 5 6 7 8	Augmentation of Grid Station Bishnah from 2x160 MVA to 3x160 MVA Upgradation of control and protection system at Grid Station Janipur. Upgradation of control and protection system at Grid Station Udhampur. Upgradation of control and protection system at Grid Station Canal. Upgradation of control and protection system at Grid Station Miran sahib.		
3 4 5 6 7 8	Augmentation of Grid Station Bishnah from 2x160 MVA to 3x160 MVA Upgradation of control and protection system at Grid Station Janipur. Upgradation of control and protection system at Grid Station Udhampur. Upgradation of control and protection system at Grid Station Canal. Upgradation of control and protection system at Grid Station Miran sahib. Upgradation of control and protection system at Grid Station BB-I.		
3 4 5 6 7 8 9	Augmentation of Grid Station Bishnah from 2x160 MVA to 3x160 MVA Upgradation of control and protection system at Grid Station Janipur. Upgradation of control and protection system at Grid Station Udhampur. Upgradation of control and protection system at Grid Station Canal. Upgradation of control and protection system at Grid Station Miran sahib. Upgradation of control and protection system at Grid Station BB-I. Upgradation of control and protection system at Grid Station Gladni.		
3 4 5 6 7 8 9 10	Augmentation of Grid Station Bishnah from 2x160 MVA to 3x160 MVA Upgradation of control and protection system at Grid Station Janipur. Upgradation of control and protection system at Grid Station Udhampur. Upgradation of control and protection system at Grid Station Canal. Upgradation of control and protection system at Grid Station Miran sahib. Upgradation of control and protection system at Grid Station BB-I. Upgradation of control and protection system at Grid Station Gladni. Upgradation of control and protection system at Grid Station Akhnoor.		
3 4 5 6 7 8 9 10 11	Augmentation of Grid Station Bishnah from 2x160 MVA to 3x160 MVA Upgradation of control and protection system at Grid Station Janipur. Upgradation of control and protection system at Grid Station Udhampur. Upgradation of control and protection system at Grid Station Canal. Upgradation of control and protection system at Grid Station Miran sahib. Upgradation of control and protection system at Grid Station BB-I. Upgradation of control and protection system at Grid Station Gladni. Upgradation of control and protection system at Grid Station Akhnoor. Upgradation of control and protection system at Grid Station Kathua.		
3 4 5 6 7 8 9 10 11	Augmentation of Grid Station Bishnah from 2x160 MVA to 3x160 MVA Upgradation of control and protection system at Grid Station Janipur. Upgradation of control and protection system at Grid Station Udhampur. Upgradation of control and protection system at Grid Station Canal. Upgradation of control and protection system at Grid Station Miran sahib. Upgradation of control and protection system at Grid Station BB-I. Upgradation of control and protection system at Grid Station Gladni. Upgradation of control and protection system at Grid Station Akhnoor. Upgradation of control and protection system at Grid Station Kathua. Supply of Latest technology testing and Diagnostic equipment used for testing		
3 4 5 6 7 8 9 10 11 12	Augmentation of Grid Station Bishnah from 2x160 MVA to 3x160 MVA Upgradation of control and protection system at Grid Station Janipur. Upgradation of control and protection system at Grid Station Udhampur. Upgradation of control and protection system at Grid Station Canal. Upgradation of control and protection system at Grid Station Miran sahib. Upgradation of control and protection system at Grid Station BB-I. Upgradation of control and protection system at Grid Station Gladni. Upgradation of control and protection system at Grid Station Akhnoor. Upgradation of control and protection system at Grid Station Kathua. Supply of Latest technology testing and Diagnostic equipment used for testing electrical power equipment.		
3 4 5 6 7 8 9 10 11 12 13	Augmentation of Grid Station Bishnah from 2x160 MVA to 3x160 MVA Upgradation of control and protection system at Grid Station Janipur. Upgradation of control and protection system at Grid Station Udhampur. Upgradation of control and protection system at Grid Station Canal. Upgradation of control and protection system at Grid Station Miran sahib. Upgradation of control and protection system at Grid Station BB-I. Upgradation of control and protection system at Grid Station Gladni. Upgradation of control and protection system at Grid Station Akhnoor. Upgradation of control and protection system at Grid Station Kathua. Supply of Latest technology testing and Diagnostic equipment used for testing electrical power equipment. Upgradation of control and protection system at Grid Station Jhajjarkotli.		
3 4 5 6 7 8 9 10 11 12 13	Augmentation of Grid Station Bishnah from 2x160 MVA to 3x160 MVA Upgradation of control and protection system at Grid Station Janipur. Upgradation of control and protection system at Grid Station Udhampur. Upgradation of control and protection system at Grid Station Canal. Upgradation of control and protection system at Grid Station Miran sahib. Upgradation of control and protection system at Grid Station BB-I. Upgradation of control and protection system at Grid Station Gladni. Upgradation of control and protection system at Grid Station Akhnoor. Upgradation of control and protection system at Grid Station Kathua. Supply of Latest technology testing and Diagnostic equipment used for testing electrical power equipment. Upgradation of control and protection system at Grid Station Jhajjarkotli. Upgradation of control and protection system at Grid Station Batote.		

18	Upgradation of control and protection system system at Grid Station Khellani			
19	Upgradation of control and protection system at Grid Station Kalakote.			
20	20 Emergency Restoration Systems for 220/132KV Transmission Line.			
21	Construction of 150 MVA, 132/33 kV Grid Station Tengpora (GIS)			
22	220 kV Wagoora-Mirbazar Transmission Line			
23	Construction of 100MVA,132/33KV Grid Station Khrew			
24	Augmentation of 220/132kV Grid Station Delina from 320MVA to 480MVA			
25	Augmentation of 132/33kV Grid Station Zainakote from 75 MVA to 125 MVA			
26	Augmentation of 132/33kV Grid Station Shopian from 50MVA to 100MVA			
27	Augmentation of Grid Station Vilgam from 50 MVA to 100 MVA			
28	Augmentation of 132/33kV Grid Station Bandipora from 50MVA to 100MVA			
29	Augmentation of 132/33kV Grid Station Sheeri from 50MVA to 100MVA			
30	Augmentation of 132/33kV Grid Station Bemina from 150 MVA to 200 MVA			
31	Augmentation of 132/33kV Grid Station Lissar from 50MVA to 100MVA			
32	Augmentation of 132/33kV Grid Station, Awantipora from 125 to 145 MVA for			
	dedicated power supply to AIIMS, Awantipora.			
33	Augmentation of 132/33kV Grid Station Kangan from 40 to 70 MVA			
34	Augmentation of 132/33kV Grid station Habak from 120 MVA to 150MVA			
35	Repairs/Rewinding/Overhauling of damaged Power Transformers at Grid Station			
	Mirbazar, Awantipora, Lassipora & Pampore			
36	Augmentation of 132/33kV Grid Station Badampora from 66 to 100 MVA			
37	Augmentation of 132/33kV Grid Station Arampora from 90 to 120 MVA			
(C)	Revamped Distribution Sector Scheme (RDSS) New scheme in pipeline			
1	JPDCL Metering works			
2	JPDCL Distribution Infrastructure works (Loss reduction).			
3	JPDCL Distribution Infrastructure works (Modernization)			
4	KPDCL Metering works			
5	KPDCL Distribution Infrastructure works (Loss reduction).			
6	KPDCL Distribution Infrastructure works (Modernization)			
L				

श्री राकेश सिन्हा: उपसभापति जी, मैं माननीय मंत्री जी को इस बात के लिए बधाई देना चाहता हूं कि उन्होंने बहुत ही एक्सटेंसिव आन्सर दिया है। जिन लोगों ने "कश्मीर फाइल्स" पिक्चर नहीं देखी है, यदि वे कम से कम इस उत्तर को देख लेंगे, तो उन्हें पता चलेगा कि जम्मू-कश्मीर का कितना डेवलपमेंट हुआ है। महोदय, मेरा मंत्री जी से एक प्रश्न है कि जो डेवलपमेंट हो रहा है - जो अभी तक का डेवलपमेंट था, वह अर्बन सेंट्रिक था, लेकिन इस डेवलपमेंट से डोडा से लेकर बारामूला तक इंफ्रास्ट्रक्चर का जो डेवलपमेंट हुआ है, उसका आम लोगों तक, गाँव के लोगों तक कितना लाभ पहुंचा है?

श्री नित्यानन्द राय: उपसभापित महोदय, माननीय राकेश सिन्हा जी ने बहुत ही अच्छा सवाल किया है। मोदी सरकार परिणाम देने वाली सरकार है, मोदी सरकार जो करती है, वही कहती है और जो कहती है, वही करती भी है। कितने सुखद परिणाम आए हैं..,(व्यवधान).. मैं उन्हें बताना चाहूंगा।.. (व्यवधान)..

श्री उपसभापति : प्लीज़..(व्यवधान)..

श्री नित्यानन्द राय: उपसभापति जी, रोज़गार की बहुत चर्चा होती है। मैं बताना चाहता हूं कि औद्योगिक विकास के क्षेत्र में लगभग 51 हज़ार करोड़ रुपये के निवेश के प्रस्ताव आए हैं। 51,000 करोड़ रुपये के निवेश के प्रस्ताव आये हैं, जो वहां के नौजवानों को रोज़गार देने में बहुत ही ज्यादा सार्थक होगा। इससे 4,50,000 लोगों से अधिक को रोज़गार का अवसर प्राप्त होने की संभावना है। 2019 से अभी तक 26,330 पदों की पहचान की गई है, जिनमें 11,324 राजपत्रित अधिकारी, अराजपत्रित कर्मचारी और फोर्थ क्लास के पदों के चयन की प्रक्रिया पूर्ण हुई है। शेष रिक्तियों को भरने की प्रक्रिया जारी है। सड़क निर्माण के फलस्वरूप दुर्गम क्षेत्रों में आवागमन की सुविधा बढ़ी है। 2019 के पहले सडकों के निर्माण का औसत 6.54 किलोमीटर प्रतिदिन था, जो वर्तमान में बढ़कर 20.68 किलोमीटर प्रतिदिन हो गया है। 1,000 से अधिक आबादी की बस्तियां सड़क से जुड गई हैं और 2023 तक 500 आबादी वाली बस्तियां भी अधिकांश रूप में जुड जाएंगी। इसका इतना प्रभाव पड़ा है कि काजीगूंड-बनिहाल सुरंग के निर्माण से अब श्रीनगर से जम्मू की यात्रा, जो पहले 10 घंटे में पूरी होती थी, अब 5, घंटे 50 मिनट में पूरी कर ली जाएगी। बिजली उत्पादन में बढ़ोतरी के कारण 24 घंटे बिजली की उपलब्धता देने में हम सफल हो रहे हैं। IIT और IIM के प्रारम्भ होने से जम्मु-कश्मीर के हजारों विद्यार्थी आज तकनीकी शिक्षा प्राप्त कर रहे हैं। दो नये AIIMS मेडिकल कॉलेज, दो राज्य कैंसर अस्पताल तथा 15 नर्सिंग कॉलेजों का निर्माण प्रारम्भ हो गया है। राजकीय डिग्री कालेज, इंजीनियरिंग कॉलेजेज़ की संख्या 96 से बढकर 147 हो गई है।

श्री उपसभापति : माननीय मंत्री जी, please be brief.

श्री नित्यानन्द राय: इससे जम्मू-कश्मीर के हजारों विद्यार्थी लाभान्वित होंगे। ...(व्यवधान)... पहले 31 परसेंट घरों में टैप कनेक्शन से पानी मिलता था वह अब 57% अर्थात् 10 लाख से अधिक घरों में नल से जल मिल रहा है।...(व्यवधान)...बस आधा मिनट।

MR. DEPUTY CHAIRMAN: Mr. Minister, please be brief.

श्री नित्यानन्द राय : माननीय सदस्य ने यह बहुत बड़ा सवाल पूछा है।

श्री उपसभापति : हमें आगे और भी सवाल लेने हैं।...(व्यवधान)... इसका लिखित रिप्लाई मिल जायेगा।...(व्यवधान)...

श्री नित्यानन्द राय: वहां पंचायती राज के चुनाव हुए हैं। जिससे गांव में विकास हो रहा है और रोजगार के अवसर का सृजन हो रहा है। ...(व्यवधान)...

श्री राकेश सिन्हा: उपसभापित महोदय, हम सब जानते हैं कि 80 के दशक में कश्मीर के लोगों को बड़ी त्रासदी से गुज़रना पड़ा था। वहां के मंदिरों को ध्वस्त किया गया, उनकी जमीन छीन ली गई। महोदय 2019, के बाद जो प्रधान मंत्री नरेन्द्र मोदी जी के नेतृत्व में आधारभूत परिवर्तन हुआ, उसके कारण आज वहां विकास हो रहा है, मेरा मंत्री जी से सवाल है कि इस दौर में कितने हिन्दुओं की जमीन और कितने मंदिरों की जो जमीन और सम्पत्ति थी, जब मंदिर ध्वस्त किया गया था, उस जमीन को रीस्टोर करने, उसे चिन्हित करने और उस पर अधिकार दिलाने की कोशिश हुई है?

श्री नित्यानन्द राय: महोदय, जम्मू और कश्मीर में संबंधित जिलों के जिला मजिस्ट्रेट प्रवासियों की अचल सम्पत्तियों के कानूनी अभिरक्षक हैं। जम्मू-कश्मीर के प्रवासियों की शिकायतों के समाधान के लिए जम्मू और कश्मीर सरकार ने दिनांक 07.09.2021 को एक पोर्टल की शुरुआत की है। जिन-जिन लोगों पर ज़ुल्म ढाये गये हैं, अत्याचार और अनाचार के कारण जो लोग घाटी छोड़कर आये हैं, जिन-जिन की सम्पत्तियां जबरन ले ली गई हैं, मोदी जी की सरकार और गृह मंत्री जी ऐसी सब सम्पत्तियों को वापस करने में सक्षम हैं, वे इसके लिए लगातार प्रयासरत हैं। जिनकी शिकायत सही होगी, उनकी एक-एक कर जमीन वापस की जाएगी। अभी तक 610 आवेदकों की सम्पत्ति वापस की गई है।

DR. SASMIT PATRA: MR. DEPUTY CHAIRMAN, Sir, my question to the hon. Minister stems from the facts that he has provided, where under the Prime Minister's Development Package, 2015, 53 projects pertaining to 15 Ministries are being implemented at a cost of Rs. 58,477 crores. My specific question is: Is the Government planning to increase the outlay? If yes, by how much? Thank you.

श्री नित्यानन्द राय: महोदय 2015, के बाद संघ राज्य जम्मू-कश्मीर के विकास के लिए जो योजनाएं लाई गई थीं, जिन 53 परियोजनाओं की उन्होंने चर्चा की है, उनके लिए 58,477 करोड़ रुपये का प्रावधान किया गया है। परियोजनाएँ बड़ी तेजी से पूरी की जा रही हैं। इनमें से बहुत सारी परियोजनाएँ पूरी की गई हैं। परियोजनाओं की समीक्षा होती है और इसमें कोई कमी नहीं छोड़ी जाती है। आप विश्वास रखें, शीघ्र ही सारी परियोजनाएँ पूर्ण कर ली जाएँगी।

श्री उपसभापति : श्रीमती रजनी अशोकराव पाटिल जी।

श्रीमती रजनी अशोकराव पाटिल: उपसभापित महोदय, मैं आपके द्वारा आदरणीय मंत्री जी से कहना चाहती हूँ, उनका अभिनय देख कर तो मैं बहुत हैरान हो गई! ऐसा लग रहा है कि हम किसी सिनेमा गृह में बैठे हैं और वे आवेश में बोल रहे हैं। मैं उनसे यह कहना चाहती हूँ कि 5

अगस्त 2019, को जब गवर्नमेंट ने जम्मू-कश्मीर रियासत का statehood वापस ले लिया है और उसका statehood चला गया है, उसके बाद जम्मू-कश्मीर में बेरोजगारी चरम सीमा पर है। वहाँ बेरोजगारी हिन्दुस्तान में पहले नम्बर पर है।... (व्यवधान)...

श्री उपसभापति : आपका सवाल क्या है... ?(व्यवधान) ...

श्रीमती रजनी अशोकराव पाटिल : यह 17.5 परसेंट है। ...(व्यवधान)...

श्री उपसभापति : रजनी जी ,आप सवाल पूछिए।

श्रीमती रजनी अशोकराव पाटिल: सर, ये development के जो वादे करते हैं, वहाँ का infrastructure development का जो काम है, इन्होंने बाहर के लोगों को दिया है। क्या वहाँ के local लोगों को इसमें involve करने का मंत्री जी का कोई इरादा है?

श्री नित्यानन्द राय: महोदय, उन्होंने कहा कि मैं जोर-जोर से बोलता हूँ। अगर वे धीमी आवाज में सुनना चाहें, तो मैं बहुत धीरे-धीरे बोल कर उनको सुनाना और समझाना भी चाहूँगा।

श्री उपसभापति : आप जवाब दें।

श्री नित्यानन्द राय: सर, जम्मू-कश्मीर संघ राज्य क्षेत्र के विभिन्न विभागों में 26,330 पदों की पहचान की गई है। इन भितयों की प्रक्रिया के बारे में मैं पहले भी बता चुका हूँ और मैं इसको दोहरा रहा हूँ। चालू वित्त वर्ष के दौरान विभिन्न सरकारी विभागों की विभिन्न स्व-रोजगार योजनाओं के तहत 1,37,870 व्यक्तियों को cover किया गया है। परामर्शी एवं समयबद्ध भर्ती प्रक्रिया को गित प्रदान करने के लिए विशेष भर्ती नियम बनाए गए हैं तथा विभिन्न विभागीय नियमों में संशोधन भी किया गया है, तािक रोजगार के अवसर शीघ्र ही प्राप्त हों। रोजगार मुहैया कराने के लिए रोजगार पोर्टल बनाया गया है। बेरोजगार व्यक्तियों को विभिन्न पदों की उपलब्धता के बारे में जाग्रत करने के लिए जिला स्तर पर नियमित रूप से counseling और e-counseling sections भी स्थापित किए गए हैं। हर प्रकार से व्यापक रोजगार के अवसरों तक पहुँच बढ़ाने के लिए Model Career Centres की स्थापना की गई है तथा रोजगार मेलों का आयोजन किया गया है। महोदय, मैंने इसकी चर्चा इसलिए की कि इन सब कारणों से जो वे कह रही हैं, वह असत्य है और जो उत्तर में दिया गया है, यही सत्य है। रोजगार बढ़ा है, स्व-रोजगार बढ़ा है, लोगों के मन में विश्वास जगा है, ...(व्यवधान)... विकास भी हो रहा है, रोजगार भी मिल रहा है और आज शांति भी है। ...(व्यवधान)...

श्री उपसभापति : माननीय प्रियंका चतुर्वेदी जी।

श्रीमती प्रियंका चतुर्वेदी: सर ,मैंने एक सवाल पूछा था। मैंने specifically पूछा था कि कितने कश्मीरी पंडितों की jobs लगी हैं ?उनके लिए 3,000 jobs का promise किया गया था। उन्होंने अपने जवाब में कश्मीरी पंडित नहीं कहा है ,बल्कि उनको Kashmiri migrants कहा है। मैं यह पूछना चाहती हूँ कि कश्मीरी पंडितों को जो migrants का लेबल दिया हुआ है ,यह कब खत्म होगा?

श्री नित्यानन्द राय: महोदय, मैं तो इसको और संशोधित करना चाहता हूँ। मैं तो हिन्दू कश्मीरी पंडित कह रहा हूँ। मैंने उत्तर में पहले भी बताया है कि जो लोग वहाँ जाना चाह रहे हैं, उनके लिए हम वहाँ आवास भी बना रहे हैं।... (व्यवधान) ...अब तक कश्मीरी पंडितों को वहाँ जो नौकरियाँ दी गई हैं..., (व्यवधान) ...मैं उसका उत्तर दे रहा हूँ। उपसभापित महोदय, चूँिक मैं सही आँकड़ा देना चाहता हूँ, इसलिए मैं बताना चाहता हूँ कि अब तक की गई नियुक्तियों की संख्या ...(व्यवधान) ...

MR. DEPUTY CHAIRMAN: Please, let him reply. ...(Interruptions)...

श्री नित्यानन्द राय: कश्मीरी पंडितों के बारे में ,जो किसी न किसी प्रकार से वहाँ से भगाए गए थे , मैं उनकी बात कर रहा हूँ। 21-2020 में 841 और 22-2021 में 1,264 ऐसे लोगों को नौकरियाँ दी गई हैं। यदि उनमें से कोई नौकरी लेना चाहते हैं और उनका जो पुनर्वास है ,उनको सरकार देने के लिए तैयार है।... (व्यवधान) ...

श्री उपसभापति : प्रश्न संख्या ३६७ .

Role and significance of NDMA

*367. SHRI ANIL DESAI: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the role and significance of National Disaster Management Authority (NDMA) in disaster management;
- (b) the fund allocation for establishment and management of NDMA;
- (c) whether all the States are affiliated and contributing in this project; and
- (d) the role played by NDMA in recent natural calamities during last two years?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): (a) to (d) A Statement is laid on the Table of the House.

Statement

(a) The National Disaster Management Authority (NDMA), established under the Disaster Management Act of 2005 (DM Act of 2005), and chaired by Hon'ble

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Prime Minister, has the responsibility for laying down the policies, plans and guidelines for disaster management for ensuring timely and effective response to

disasters in the country.

Besides approving the National Disaster Management Plan (NDMP), the Authority approves the plans of different Ministries and Departments of Government of India, and lays down guidelines to be followed by State Disaster Management Authorities for preparing their disaster management plans. NDMA coordinates the

implementation of disaster management policy and plan.

Details of fund allocated to NDMA on the establishment and disaster (b)

management schemes, during the year 2021-22, is as under:

Budget Estimate: ₹ 448.31 crore

Revised Estimate: ₹ 264.60 crore

(c) NDMA is not a project. It is an Authority set up under the provisions of the DM Act of 2005. The DM Act of 2005 also provides for the establishment of State Disaster Management Authority in each State and District Disaster Management

Authority in each district.

There are well established institutional mechanisms at the National, State & District levels in the country for appropriate preparedness and taking prompt response measures for effective management of natural disasters. NDMA has undertaken various tasks/initiatives including laying down policy and various guidelines on cross cutting issues on disaster management. A note on key activities of

NDMA during the last two years is given in the Annexure.

ANNEXURE

Key Activities of NDMA during last two years

COVID-19 response: Powers and functions of NDMA under the Disaster Management (DM) Act, 2005 were used for the management of COVID-19 pandemic, particularly in the implementation of COVID-19 appropriate behavior, COVID-19 appropriate restrictions in movement of people and goods, and other nonpharmacological interventions. NDMA also provided information management, documentation and policy support for COVID-19 management.

- Cyclone: NDMA is implementing the National Cyclone Risk Mitigation Project (NCRMP) in eight coastal States in two phases. NCRMP has four Main Components; i) Early Warning Dissemination System; ii) Cyclone Risk Mitigation Infrastructure; iii) Technical Assistance for Multi-hazard Risk Management; and iv) Project Management and Implementation support. Andhra Pradesh & Odisha were covered under Phase-I, which got completed in December, 2018. Goa, Gujarat, Karnataka, Kerala, Maharashtra & West Bengal are covered under Phase-II. The infrastructure built under the NCRMP were used for protecting people during the cyclonic events of 2020 and 2021.
- Thunderstorm & Lightning: NDMA released guidelines for preparation of Action Plan Prevention and Management of Thunderstorm & Lightning, Squall, Dust, Hailstorm and Strong Winds. NDMA also developed a protocol for early warning dissemination on Thunderstorm and Lightning. In addition, advisories and Do's and Don'ts on Thunderstorm and Lightning were issued to all States / UTs from time to time.
- <u>Cold Wave:</u> NDMA has prepared the "National Guidelines for preparation of Action Plan Prevention and Management of Cold Wave and Frost" and shared it with all stakeholders and particularly the Cold wave prone States / UTs. NDMA issued specific advisory, Do's and Don'ts to all States/ UTs concerned to undertake preparedness & mitigation measures on cold wave.
- Heat Wave: NDMA issued the guidelines for 'Preparation of Action Plan Prevention and Management of Heat-Wave' in April, 2016, and further revised it in 2019, for facilitating the States prone to heat waves, in preparing their Heat Action Plans. Since 2017, NDMA has held Heat Wave preparedness workshop with all the heat wave prone states. In 2021 and early 2022, because of COVID-19, these were held in virtual format. NDMA has also supported in-depth research on heat wave related issues. As a result of these measures, there has been a significant reduction in loss of life due to heat wave.
- <u>Floods and Urban Flooding</u>: Besides issuing separate guidelines on the floods and urban floods, NDMA has been engaging with the States in improving their flood

preparedness. For Urban Floods, NDMA has started a special project for the city of Guwahati on establishing an urban flood early warning system, which may be replicated in other cities. Every year, prior to the flood season, NDMA issues advisories to States on flood preparedness measures.

- Earthquake: There have been no major earthquakes in the last two years that have resulted in the loss of lives or property. However, as part of its responsibility, the NDMA has taken measures to mitigate earthquake disaster and improve ability to cope with them: a) Home Owner's guide for Earthquake & Cyclone safety (2019), provides details for those who are constructing a house and who are buying a flat multi-storey buildings, which are made of either masonry or reinforced concrete (RC); b) A Primer on Rapid Visual Screening (RVS) Consolidating Earthquake Safety Assessment Efforts in India (2020); and c) Earthquake Disaster Risk Indexing of 50 towns and 1 District (2019), provide a quantitative feel of the impending risk involved, and its consequences, and guide government agencies for prioritizing earthquake risk reduction measures.
- <u>Aapada Mitra</u>: NDMA implemented the Pilot Scheme of Aapda Mitra covering 30 districts of 25 States and trained 5513 volunteers in disaster response (flood) with the basic skills so that they can respond to their community's immediate needs in the aftermath of a disaster and to undertake basic relief and rescue tasks. The Government has accorded approval to up scale the Aapda Mitra Scheme to pan India in 350 disaster prone districts to train, equip and insure 1,00,000 able bodied community volunteers in multi-hazard response.
- <u>Common Alerting Protocol</u>: NDMA, in collaboration with the Department of Telecommunication and Centre for Development of Telematics is developing a Common Alert Protocol solution through which disaster management messages can be disseminated to the public through multiple media including by sending mass messages to all mobile subscribers in a selected geographical area and those on roaming.
- Emergency Response Support System (ERSS): NDMA is also implementing ERSS for disasters, which is a Pan-India single number (112) based emergency response system for citizens in emergencies. Citizens can request help through Voice Call, SOS, SMS, Email, Web Request and Panic buttons on a mobile app to request for immediate assistance pertaining to events related to Police assistance, Fire,

Ambulance, Women protection, Child safety. This will now also include disaster related assistance.

- Mock Exercises: In order to improve the preparedness of States and districts, NDMA regularly conducts mock exercises. During the last two years, due to COVID-19, these have been done in a virtual format. NDMA designed a half day capsule for the conduct of online Response Training and Table Top Exercise (Online TTEx) for States / UTs in June, 2020. Since then NDMA has been conducting these exercises regularly.
- International cooperation: With the efforts of NDMA, Coalition for Disaster Resilient Infrastructure (CDRI) was approved in the Cabinet decision in August 2019 and officially launched by the Hon'ble Prime Minister at the United Nations Climate Action Summit in New York on 23 September 2019. At present, 30 countries and 7 multi-lateral organizations have joined CDRI, by endorsing its charter.

SHRI ANIL DESAI: Sir, due to geo-climatic changes and also socio-economic conditions, we Indians are vulnerable, in varying degrees, to various natural disasters such as floods, cyclones, droughts, earthquakes, landslides, epidemics, pandemics. These catastrophes cause massive damage to life and property. In the last few years, we have seen that due to global warming and climate change, these phenomena are on the rise. May I know from the hon. Minister whether NDMA or the Government is exploring the possibility of usage of financial tools like risk insurance to cover losses? Is there any thinking with the Government on those lines, so that massive financial and other losses caused by these disasters are taken care of by measures like risk insurance and compensated?

श्री नित्यानन्द राय: महोदय, इन्होंने सबसे पहले heat wave की बात पूछी है। कई राज्यों में heat wave के कारण बहुत अधिक मौतें हो जाया करती थीं। NDMA ने heat wave की रोकथाम के लिए एक कार्य योजना बनाई है और दिशा-निर्देश भी जारी किए हैं, जिनका उद्देश्य heat wave संभावित राज्यों को Heat-Wave Action Plan तैयार करने में सुविधा प्रदान करना है। सभी heat wave संभावित राज्यों के साथ heat wave की तैयारी संबंधी कार्यशाला भी आयोजित की गई है। Heat wave से संबंधित मुद्दों पर गहन अनुसंधान के लिए राज्यों को सहायता भी प्रदान की जाती है। इन उपायों के परिणामस्वरूप heat wave के कारण जान-माल के नुकसान में उल्लेखनीय कमी हुई है। 2015 में राज्य सरकारों द्वारा लू से मरने वाले लोगों का जो आंकड़ा दिया गया है, वह 2,040था।...(व्यवधान) ...आपने heat wave के बारे में ही तो पूछा है।...(व्यवधान) ...इसके लिए क्या प्रावधान किए गए हैं, वे भी हम बताने जा रहे हैं।...(व्यवधान) ...महोदय, इन्होंने heat

wave की चर्चा की है।...(व्यवधान) 2020 ...में इससे मरने वालों की संख्या घट कर 4 रह गई है।...(व्यवधान)...

श्री उपसभापति : माननीय मंत्री जी ,एक मिनट रुकिए।...(व्यवधान) ...माननीय सदस्यगण , आप प्रक्रिया जानते हैं। यदि आप किसी मंत्री के जवाब से संतुष्ट नहीं हैं ,तो उसके लिए अलग प्रक्रिया है ,आप उसका पालन कर सकते हैं। प्लीज़...(व्यवधान)...

श्री नित्यानन्द राय: जहां तक इन्होंने...(व्यवधान) ...अगर मैं इनके प्रश्न का सही उत्तर नहीं दे रहा हूं ,तो...(व्यवधान) ...क्या इनका प्रश्न heat wave पर नहीं था ?अगर नहीं था ,तो कृपया आप दोबारा से अपना प्रश्न करें।

MR. DEPUTY CHAIRMAN: Please. ...(Interruptions).. Mr. Anil Desai, next supplementary.

श्री अनिल देसाई: सर, मैंने जो क्वेश्चन पूछा था, वह possibility of usage of financial tools like risk insurance पर था। मैंने पूछा था कि क्या आप उसके लिए कोई device use करेंगे? अगर नहीं करेंगे, तो इस तरह के massive losses होते रहेंगे। You can write back to me. आप मुझे लिखित में answer दे सकते हैं।

Sir, let me put my second supplementary question. With the efforts of NDMA, there is a good measure that has come into place, which is Coalition for Disaster Resilient Infrastructure (CDRI). That was officially launched by the hon. Prime Minister at the United Nations Climate Action Summit in 2019. There, our CDRI was acclaimed by different countries and 30 countries have joined the CDRI by endorsing its charter. May I know from the hon. Minister what the basic objectives and the salient features of that CDRI are?

श्री नित्यानन्द राय: Heat wave के बारे में इनका जो पहला प्रश्न था, मैं एक लाइन में उसके बारे में बता दिया हूं। दूसरा Insurance Institute of India के साथ इस विषय पर हम काम कर रहे हैं। इससे insurance के मामलों के निपटारे में मदद मिलेगी और उस तरफ सरकार पहल भी कर रही है।

महोदय ,अभी माननीय सदस्य ने आपदा प्रबंधन अवसंरचना पर अंतर्राष्ट्रीय गठबंधन (CDRI) के संबंध में प्रश्न पूछा है। माननीय प्रधान मंत्री जी के द्वारा 23 सितम्बर 2019 ,को न्यूयार्क में 'संयुक्त राष्ट्र जलवायु शिखर सम्मेलन' में आधिकारिक तौर पर CDRI को लाँच किया गया था। उसके बाद 31 ,मार्च 2022 ,की स्थिति के अनुसार इस संगठन में 30 राष्ट्रीय सरकारें 5 , अंतरराष्ट्रीय संगठन एवं 2 निजी क्षेत्र के संगठनों सिहत 37 सदस्य जुड़े हैं। अब नई दिल्ली में CDRI का एक सिचवालय भी है ,जो पूर्ण रूप से कार्य कर रहा है।

महोदय ,बिजली ,संचार ,परिवहन ,स्वास्थ्य और अन्य सभी संरचनाओं की सहनशीलता संबंधी महत्वपूर्ण मुद्दों पर वैश्विक राय तैयार करने के लिए इसमें सम्मेलन किये जाते हैं , कोएलिशन फॉर डिजास्टर रेज़िलिएंट इन्फ्रास्ट्रक्चर पर अंतरराष्ट्रीय सम्मेलन की मेज़बानी भी भारत ने की है। 2021 के सम्मेलन में छोटे विकासशील राज्यों की संवेदनशीलता के समाधान पर ध्यान केन्द्रित किया गया है।

श्री सतीश चंद्र दुबे: महोदय, मैं आपके माध्यम से मंत्री जी से जानना चाहता हूं कि राष्ट्रीय आपदा प्रबंधन प्राधिकरण के प्रयासों से आपदा प्रबंधन में कितना प्रभाव पड़ा है?

श्री नित्यानन्द राय: महोदय, एनडीएमए के द्वारा जो कदम उठाये गये हैं, माननीय प्रधान मंत्री जी के नेतृत्व में केन्द्र सरकार ने अपने सतत् प्रयासों से प्राकृतिक आपदाओं से निपटने के लिए कई प्रकार के उल्लेखनीय सुधार भी किये हैं तथा उसमें सफलता भी मिल रही है। आपदा के समय माननीय गृह मंत्री जी स्वयं इसकी निगरानी भी करते हैं। कोविड-19 का समय हो, चक्रवात, वज्रपात, शीतलहर, हीट वेव, बाढ़, भूकंप आदि के समय में एनडीएमए के सुझाये गये रास्तों के आधार पर और स्टेट से गृह मंत्रालय जो कॉऑर्डिनेशन करता है तथा राज्यों से कभी-कभी बड़ी आपदाओं का जब पूर्वानुमान किया जाता है, तो माननीय गृह मंत्री जी स्वयं राज्यों के साथ भी मीटिंग करते हैं और इसके लिए 'आपदा मित्र' भी बनाये जा रहे हैं। सामान्य चेतावनी प्रोटोकॉल भी लागू कर दिया गया है, जिसमें आपातकालीन सहायता प्रदान की जाती है और सारे इन्फ्रास्ट्रक्चर में काफी बढ़ोतरी हुई है, टेक्नोलॉजी को समाहित किया गया है और प्रयास हो रहा है कि और ज्यादा जागृति लाई जाए तथा विश्वविद्यालयों की शिक्षा में कहीं न कहीं इसका समावेश हो।

DR. SANTANU SEN: Sir, it is heard and felt that whenever there is any disaster taking place in any State, the representatives of NDMA visit that State. But it is seen that they visit and report with some ulterior motive for some particular States. So far as our State of West Bengal is concerned, in the recent past, West Bengal was badly affected by cyclones like Amphan, Yaas, Bulbul and by Covid-19. We have seen the NDMA team visited. We have also seen our respected Prime Minister visited. But, unfortunately, we are yet to get the financial aid which we are supposed to get from the Central Government. My question to the hon. Minister is: Why is there such a discrepancy with the most potential State run by the Opposition in West Bengal?

श्री नित्यानन्द राय: महोदय, मैं स्पष्ट रूप से कहना चाहूंगा कि पहले से भी ज्यादा सुधार हुआ है। पहले तो कोई आपदा आने के पश्चात् जब अनुरोध मिलता था, तब आईएमसी टीम जाती थी, लेकिन अब यदि राज्य अनुरोध नहीं भी करता है, तब भी आपदा के पश्चात् तुरंत ही यहां से आईएमसी टीम जाती है, वहां आकलन करती है, उसकी एक प्रक्रिया है, वित्त आयोग के द्वारा उसकी कुछ निर्धारित शर्तें हैं, एनडीएमए द्वारा सुझाये गये रास्ते के आधार पर वहां से जो आकलन आता है, उसकी यहां समीक्षा होती है, उसकी एक किमटी बनी हुई है और समीक्षा करने के बाद उसका भुगतान भी होता है। लेकिन यह समझने की बात है कि यह एक सहयोग है, पुनर्निमाण या नवनिर्माण की योजनाओं के साथ राज्यों के द्वारा एक बड़े बजट के साथ भेजा जाता

है ,आपदा की मूल भावनाओं में सहयोग करने की जो प्रवृत्ति है ,वह उससे अलग होती है। उसमें पहला काम राज्यों का होता है और राज्यों को एसडीआरएफ पहले ही उपलब्ध करा दिया जाता है और एसडीआरएफ का फंड पर्याप्त मात्रा में जाता है। पहले जो वित्त आयोग अनुशंसा करता था , 15वें वित्त आयोग ने एसडीआरएफ और एनडीआरएफ के लिए जो फंड बनाया है ,उसे 109 प्रतिशत बढ़ाकर मोदी सरकार दे रही है।... (व्यवधान)..

महोदय ,जहां तक बंगाल की बात है ,मैं बता रहा हूं कि जब माननीय प्रधान मंत्री जी उस समय वहां गये थे... (व्यवधान) ...उन्होंने एक हज़ार करोड़ ,सर ,उनको सोचना चाहिए कि प्रधान मंत्री जी द्वारा एक हज़ार करोड़ रुपये के अनुदान के बाद... (व्यवधान) ...मैं पश्चिमी बंगाल के माननीय सदस्यों से कहना चाहता हूं... (व्यवधान)...

श्री उपसभापति : किसी की बात रिकॉर्ड पर नहीं जा रही है ,सांतनु सेन जी ,प्लीज़ आप बैठिये।

श्री नित्यानन्द राय: महोदय, आपदा के पूर्वानुमान के बाद जब हम वहां एनडीआरएफ की टीम भेजते हैं, जब हम आपदा वाले क्षेत्रों से निकालकर उन्हें बाहर लाना चाहते हैं, तो उसमें भी राज्य सरकार सहयोग नहीं करती है।...(व्यवधान)...

श्री उपसभापति : प्लीज़ ,सिर्फ मंत्री जी का जवाब ही रिकॉर्ड पर जा रहा है।

श्री नित्यानन्द राय: उसमें भी राज्य सरकार सहयोग नहीं करती है। इसके बावजूद भी हमारा कर्त्तव्य बनता है। मोदी सरकार संवेदनशील है। उनके असहयोग के बावजूद भी पश्चिमी बंगाल - चूँिक आपदा बड़ी दुख की घड़ी होती है, मोदी जी की सरकार संवेदनशील है।... (व्यवधान)...

श्री उपसभापति : नदीमुल हक जी ,कृपया सीट पर बैठ कर नहीं बोलें।... (व्यवधान)...

श्री नित्यानन्द राय: उस दुख की घड़ी में हमारा जो नियम है, उसके अन्तर्गत हम किसी भी प्रकार की कमी नहीं छोड़ते हैं। हम उसमें हर प्रकार से सहयोग करते हैं।... (व्यवधान)...

MR. DEPUTY CHAIRMAN: Abir Ranjanji, this is not correct. ... (Interruptions)... Abir Ranjanji, this is not the way to behave. ... (Interruptions)...

SHRI ABIR RANJAN BISWAS: The Minister is...(Interruptions)...

श्री उपसभापति : उसके लिए प्रॉपर रास्ता है।... (व्यवधान) ...मैंने आपसे अपील की। Follow that rule, please. Now, Shri G.V.L. Narasimha Rao.

SHRI G.V.L. NARASIMHA RAO: Sir, I would like to congratulate the Government for timely release of SDRF funds. Andhra Pradesh recently had severe floods and the

chilly crop was lost. But, the State Government has not paid even a penny and the money was diverted for other purposes. The Disaster Response Fund money, in which the Central Government contributes 75 per cent, was diverted.

MR. DEPUTY CHAIRMAN: What is the question?

SHRI G.V.L. NARASIMHA RAO: My question is this. I would like to know whether such a diversion happened in Bengal also. ...(Interruptions)... I would like to know from the hon. Minister whether the Ministry of Home Affairs will undertake an inquiry and find out about the diversion of funds which were meant for disaster relief in Andhra Pradesh, and maybe in Bengal as well.

श्री नित्यानन्द राय: उपसभापित महोदय, मैं माननीय सदस्य महोदय को यह बताना चाहूँगा कि SDRF की राशि में जो हिस्सा राज्यों का होता है, उस हिस्से में हम कहीं कमी नहीं करते हैं। हम समय पर उसका भुगतान कर देते हैं, उनको मुहैया करा देते हैं, उनके पास भेज देते हैं।

यह आपदा राज्यों का पहला विषय है। उनको उस पर प्राथमिकता के साथ सहयोग के लिए पहले आने का अधिकार प्राप्त है। हम उनसे सहयोग के लिए हमेशा तत्पर रहते हैं। कहीं भी आपदा में उस SDRF के फंड का दुरुपयोग हुआ या नहीं हुआ, यह तो अभी मैं उनको नहीं बता पाऊँगा, लेकिन हम SDRF के फंड को समय से उपलब्ध करा देते हैं। जो राज्य इसे खर्च नहीं करते हैं, उसके बावजूद भी अगर उसके यहाँ राशि बची हुई रहती है, उसके बावजूद भी उसका जो शेयर निकलता है, तो उसको लाकर हम उसका शीघ्र ही भुगतान करते हैं। केन्द्र सरकार उसमें कभी भी किसी भी राज्य के SDRF का फंड नहीं रखती है।

MR. DEPUTY CHAIRMAN: Now, Question No.368.

Disability Rights

*368. DR. L. HANUMANTHAIAH: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the reasons why Government has not yet allocated a specific amount toward the needs of disabled women as guaranteed under the Rights of Persons with Disabilities Act, 2016;
- (b) whether Government intends to increase the pension support to PwDs in light of representations that the current pension is insufficient;
- (c) if so, the details thereof and if not, the reasons therefor;

- (d) the reasons why Government continues to keep pensions level low despite inflation and rising unemployment; and
- (e) the status of the Government's Accessible India Campaign and whether any portion of the budget has been allotted to it?

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (DR. VIRENDRA KUMAR): (a) to (e) A statement is laid on the Table of the House.

Statement

- (a) Relief to the disabled is a State subject by virtue of entry 9 of the State List of the Constitution of India. Further, the Rights of Persons with Disabilities (RPwD) Act, 2016, mandates the appropriate Government and local authorities to take measure to ensure that women and children with disabilities enjoy their rights equally with others. Further, Section 37 of the said Act provides 5% reservation in allotment of agriculture land and housing as well as in all poverty alleviation and developmental schemes for persons with benchmark disabilities with priority to women with benchmark disabilities. The Act does not specifically laid down any mandatory provision for separate allocation of funds for women with disabilities.
- (b) to (d) Section 24 of the above Act mandates the appropriate Government within the limit of its economic capacity and development to formulate schemes and programmes towards social security of persons with disabilities (PwDs), *inter-alia*, including disability pension to PwDs belonging to lower income group.

Ministry of Rural development has informed that the Indira Gandhi National Disability Pension Scheme (IGNDPS) is a component of National Social Assistance Programme (NSAP), a 100% centrally funded centrally sponsored scheme. Under IGNDPS, central assistance @Rs. 300/- per month per beneficiary is provided to persons aged 18-79 years with multiple or severe disability (disability level 80% or more) belonging to Below Poverty Line (BPL) families. The amount of central assistance is increased to Rs. 500/- per month in respect of these beneficiaries on reaching the age of 80 years. There is no proposal to increase the central assistance under NSAP. The States/UTs are, however, encouraged to provide top-ups over and above the central assistance under the NSAP. Presently, these amounts range from Rs. 0 to Rs. 2700 per month per beneficiary.

Further, the Central Advisory Board (CAB) on disability in its third meeting held on 19.09.2019 urged the States/UTs to increase the quantum of disability pension so as to enable them meet their basic needs.

(e) The Accessible India Campaign (AIC) is a nation-wide flagship campaign launched on 03.12.2015 with the vision of creating a barrier free environment for safe, independent and dignified living of Persons with Disabilities (PwDs). The Campaign is implemented across three verticals, namely the Built-Up Environment, Transportation System and Information and Communication Technology (ICT) ecosystem.

The details of objectives and status of the campaign is at **Annexure**. No separate budget is allocated for Accessible India Campaign as it is a sub scheme under the Scheme for Implementation of Rights of Persons with Disabilities Act (SIPDA), so the funds are released under this scheme.

Annexure Details of targets and the progress thereof under the Accessible India Campaign

S.	Target	Status
No.		
1	Target of enhancing the proportion of	
	Accessible Government Buildings:	
	Target 1.1: Completing accessibility audit of at least 25-50 most important government buildings in 50 cities and making them fully accessible by June, 2022;	For Target (1.1) — State Government buildings In the State Governments/UTs, auditors completed Access Audit of 1671 buildings in 48 cities. 1671 access audit reports have been submitted to the State's/UTs Nodal Officers. Further, 20 States/UTs reported to have completed retrofitting work in 577 buildings.
	Target 1.2: Making 50% of all the government buildings of the National Capital and all the State Capitals fully accessible by June, 2022;	For Target 1.2 and 1.3 7 States/UTs have informed that 2839 State Government buildings have been selected to be made accessible under Targets/Phases (1.2) and (1.3) from their own funds.

Target 1.3: Cometing accessibility audit of 50% of government buildings and making them fully accessible in 10 most important cities/towns of states not covered in targets 1.1 and 1.2 by June, 2022

For Central Government building under the targets of built up environment:

- The financial proposals for retrofitting of 1484 buildings have been received so far. Sanction has been issued by the Department in respect 1314 buildings amounting to Rs. 553.59 Crore as on 31.03.2022.
- In the Central Government, CPWD reported completion of retrofitting in 1030 out of selected 1100 Central Government buildings targeted under Accessible India Campaign in FY 2020-21.
- Target of enhancing the proportion of Accessible Transport System [Airports, Railway Stations and Public Transport Carriers (Buses)].

Target 2.1 and 2.2 - Airports: All international airports and domestic airports to be made fully accessible.

- All 35 international airports & 55 out of 69 domestic airports provided with accessibility features (ramps, accessible toilets, helpdesks and lifts with Braille and auditory information systems), Further, all international/customs airport are reported to have been provided with aerobridges.
- Tactile path has been provided at majority of the airports whereas 41 airports have been equipped with aerobridges and ambulifts are available at 12 airports and the same is being procured for other airports.
- Bureau of Civil Aviation Security has also issued an advisory to make seamless screening of Divyangjan at airports. In this regard, CISF has also revised their SoPs, stressing upon the need to improve soft skills to provide better journey experience.
- The accessibility standards have been formulated by the Ministry of Civil Aviation. The process of conducting public consultation is underway.

- Target 3.1 and 3.2 Railways: A1, A & B categories of railway stations to be made fully accessible; 50% of all railway stations to be made fully accessible;
- All 709 A1, A & B category railway stations have been provided with the seven (07) Short-Term Facilities identified by Ministry of Railways, namely, ramps, two parking lots for Divyangjan, non-slippery walkways from parking to station building, signage, at least one drinking water tap, one accessible toilet and 'May I Help You' booth.

603 railway stations have been provided with additional two (02) Long-Term Facilities namely, Provision of facility of inter platform transfer & Engraving on edges (tactile indicators) of platform

- 4 Target 4.1 Buses: 25% of Government owned public transport carriers are to be made fully accessible.
- MoRTH reported that in FY 2020-21, out of 1,47,152 buses, 44153 (30.01%) buses are partially accessible and 8443 (8.73%) buses are fully accessible.
- Target of enhancing the portion of accessible government websites; pool of sign language interpreters; captioning and sign language interpretation of public television news programmes.
 - Target 5.1 and 5.2 Websites: At least 50% of Central and State Government websites are to meet accessibility standards:
- Department has sanctioned Rs.26.19 Cr. to ERNET India to make 917 States/UTs websites accessible, out of which, Rs.23.52 Cr. has been disbursed. Total 603 State Governments websites have been made accessible including 459 websites made live.
- 95 websites of Central Government Ministries/ Departments are made accessible by MeitY under the Content Management Framework.
- 6 Target 6.1 Sign Language Interpreters
 Training and Developing 200 additional
 sign language interpreters:
- The Government has established Indian Sign Language Research and Training Centre (ISLRTC) as a Society under the Societies Registration Act, 1860, in September 2015. The main objective of the Centre is to develop manpower for using, teaching and conducting research in Indian Sign Language.
- ISLRTC has informed that more than 1000 persons have been trained in Indian sign language through Diploma and Short Term Courses of ISLRTC.

- Total 93 students have completed Diploma in Indian Sign Language Interpretation (DISLI) course in three academic sessions during 2016-17 to 2018-19. ISLRTC is currently running one batch of DISLI for the academic year 2019-21.
- 7 | Target 7.1 and 7.2 T.V Viewing:
 - (a) Public television news National standards on captioning and sign language interpretation are to be created and adopted;
 - (b)At least 25% of public television programs on government channels are to comply with the set standards
- Accessibility standards for accessible TV viewing by persons with hearing impairment have already been issued by Ministry of Information and Broadcasting (MoIB) for providing for sub-titling, sign language interpretation along with accessibility for televisions sets, remote controls, equipment and internet content.
- Accessible content on TV is also being enhanced in a phased manner and so far 19 private channels news are telecasting partially accessible news bulletin, 2447 news bulletins have been with subtitling/sign-language interpretation more than 3686 and scheduled programs/movies using subtitling have been telecast by general entertainment channels.

DR. L. HANUMANTHAIAH: Sir, the total number of physically handicapped persons in the country is 2.8 crore, which is 2.2 per cent of the population. I had asked for the pension to be given to them. Only 3.8 per cent of the total population is being covered under pension. Why are all the physically handicapped persons not being given pension? That is my question.

डा .वीरेंद्र कुमार: उपसभापित महोदय, माननीय सदस्य के द्वारा पेंशन सम्बन्धी जो प्रश्न उठाया गया है, केन्द्र सरकार की ओर से ग्रामीणिवकास मंत्रालय के द्वारा राष्ट्रीय सामाजिक सहायता कार्यक्रम के अन्तर्गत दिव्यांगजनों एवं वरिष्ठ नागरिकों को पेंशन देने का प्रावधान है। यह ग्रामीणि विकास मंत्रालय के द्वारा किया जाता है। जितने भी दिव्यांगजनों के प्रमाणीकरण होने के बाद, पेंशन के लिए apply किया जाता है, उनको ग्रामीणिवकास मंत्रालय के द्वारा पेंशन देने का काम निरन्तरता के साथ जारी है।

DR. L. HANUMANTHAIAH: Sir, the Central Government is giving only Rs.300 as pension, which is very much insufficient as everybody knows in this House. Only two States in the country are giving, at least, reasonable pension. One is Telangana, which gives Rs. 3,160, and another one is Delhi, which gives Rs. 2,500. I want a direction from the Central Government to all the States to pay, at least, Rs. 2,000 as pension to differently-abled persons.

Secondly, I want to request the Government of India to have a survey of those who want pension and those who are eligible for pension, and all those people should be given a minimum pension of Rs. 2,000 across the country.

MR. DEPUTY CHAIRMAN: So, are both these points your suggestions or questions?

DR. L. HANUMANTHAIAH: Yes, these are my questions.

डा. वीरेंद्र कुमार: माननीय उपसभापित महोदय, दिव्यांगजनों को दी जाने वाली विकलांगता पेंशन को top up करने की राज्य सरकारों की अपनी योजनाएं हैं और अनेक राज्य सरकारों के द्वारा इसमें अलग-अलग तरीके से राशि दी जाती है।

श्री उपसभापति : माननीय मंत्री जी, 1.00 बज चुके हैं, Question Hour खत्म हुआ।

[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part -I to this Debate, published electronically on the Rajya Sabha website under the link https://rajyasabha.nic.in/Debates/OfficialDebatesDateWise]

1.00 P.M.

STATEMENT BY MINISTER CORRECTING ANSWER TO QUESTION

MR. DEPUTY CHAIRMAN: Statement by Minister correcting Answer to Question; Sadhvi Niranjan Jyoti.

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री; तथा ग्रामीण विकास मंत्रालय में राज्य मंत्री (साध्वी निरंजन ज्योति): महोदय, मैं 'गांवों में गरीबी उपशमन के लिए कार्यक्रम' के संबंध में अतारांकित प्रश्न 2342 के उत्तर से उत्पन्न प्रश्न के 23 मार्च, 2022 को राज्य सभा में दिए गए उत्तर के संशोधनार्थ एक विवरण सभा पटल पर रखती हूं।

MR. DEPUTY CHAIRMAN: The House is adjourned till 2.00 p.m.

The House then adjourned for lunch at one minute past one of the clock.

The House reassembled after lunch at two of the clock, MR. DEPUTY CHAIRMAN in the Chair.

GOVERNMENT BILLS

The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2022

MR. DEPUTY CHAIRMAN: Hon. Minister to move a motion for consideration of the Constitution (Scheduled Tribes) Order (Amendment) Bill, 2022.

जनजातीय कार्य मंत्रालय में राज्य मंत्री (श्रीमती रेणुका सिंह सरुता) : महोदय, मैं प्रस्ताव करती हूँ :

"कि त्रिपुरा राज्य के संबंध में अनुसूचित जनजातियों की सूची में कतिपय समुदाय को सिम्मिलित करने के लिए संविधान (अनुसूचित जनजातियां) आदेश, 1950 का और संशोधन करने के लिए विधेयक पर, लोक सभा द्वारा पारित रूप में, विचार किया जाए।"

The question was proposed.

श्री उपसभापति : माननीया मंत्री जी, क्या आप कुछ बोलना चाहेंगी?

श्रीमती रेणुका सिंह सरुता: महोदय, मैं बाद में बोलूँगी।

श्रीमती फूलो देवी नेतम (छत्तीसगढ़): उपसभापित महोदय, मैं आपकी आभारी हूँ कि आपने मुझे इस महत्वपूर्ण बिल पर बोलने का अवसर दिया। आज संविधान (अनुसूचित जनजातियां) आदेश (संशोधन) विधेयक, 2022 पर चर्चा की जा रही है। मैं इस बिल के बारे में विस्तार से बताना चाहती हूँ। त्रिपुरा ने 'डार्लोंग' को अनुसूचित जनजाति की सूची में जोड़ने का अनुरोध किया था। 25 अगस्त, 2014 को जनजाति आयोग द्वारा इसे स्वीकार कर लिया गया। 25 मई, 2016 को मोदी कैबिनेट ने इसे अपूव किया और 14 दिसम्बर, 2016 को इसको लोक सभा में पेश किया, लेकिन चर्चा नहीं हुई। इसके बाद त्रिपुरा की माँग को ठंडे बस्ते में डाल दिया गया।

उपसभापति महोदय, 07 फरवरी, 2022 को इस बिल को लोक सभा में पेश किया गया और 25 मार्च, 2022 को इसे लोक सभा से पास किया गया। आज यह बिल राज्य सभा में चर्चा के लिए लाया गया है।

उपसभापति महोदय, संविधान के अनुच्छेद 342 में अनुसूचित जनजाति की सूची है और अनुच्छेद 342 (2) में प्रावधान है कि संसद द्वारा कानून बना कर लिस्ट संशोधित की जा सकती है। वर्ष 1950 में अधिकांश राज्यों में यह सूची बनी थी। त्रिपुरा राज्य की अनुसूचित जनजातियों की

सूची अनुसूचित जातियां और अनुसूचित जनजातियां आदेश (संशोधन) अधिनियम, 2002 (2003 का 10) द्वारा संशोधित की गई थी। आज इस बिल के माध्यम से संविधान संशोधन करके त्रिपुरा की अनुसूचित जनजाति की सूची में 'कुकी' जनजाति की उपजातियों में 'डार्लींग' समुदाय को शामिल किया जा रहा है। इससे 'डार्लींग' जनजाति को आरक्षण का लाभ मिल सकेगा।

उपसभापित महोदय, हम आदिवासी, दिलत और पिछड़े समुदाय के लोगों के लिए आरक्षण की लड़ाई क्यों लड़ते हैं? हम यह लड़ाई इसिलए लड़ते हैं, क्योंकि इससे हमारा सामाजिक और आर्थिक पिछड़ापन दूर होगा, लेकिन हमें दो तरफ लड़ना पड़ता है, दोनों तरफ लड़ना पड़ता है। पहले तो संविधान से मिले अधिकारों का लाभ लेने के लिए और दूसरा उन अधिकारों की सुरक्षा के लिए। यहाँ तो कभी भी आरक्षण समाप्त करने की बात शुरू कर दी जाती है।

महोदय, हमारे सामने बहुत समस्याएं हैं। 35 प्रतिशत लोग भूमिहीन हैं और मजदूरी कर रहे हैं, 74 प्रतिशत लोग बेहद गरीब हैं, 86 प्रतिशत आदिवासियों की आमदनी पाँच हज़ार से भी कम है और आजकल तो वह भी नहीं मिल रही है। हमारे युवा बेरोजगार घूम रहे हैं। सरकारी कंपनियाँ बेची जा रही हैं, निजी क्षेत्र में आरक्षण नहीं है, पदोन्नित में आरक्षण नहीं है और न्यायपालिका में भी आरक्षण नहीं है। महोदय, संविधान के अनुच्छेद 312 में अखिल भारतीय न्यायिक सेवा के गठन का प्रावधान किया गया है, लेकिन उसका गठन भी नहीं हो रहा है। अत्याचार बढ़ रहा है। वर्ष 2020 में आदिवासियों पर 9.3 प्रतिशत अत्याचार बढ़ा है और अत्याचार के 96.5 प्रतिशत केसेज़ न्यायालय में लंबित हैं। महोदय, आदिवासियों के लिए बनी योजनाओं पर आवंटित बजट को पूरा खर्च नहीं किया जाता, ऐसे में आदिवासियों को लाभ कैसे मिल पाएगा? महोदय, वित्तीय वर्ष 2022-23 में आदिवासियों के विकास के लिए कुल 89,265 करोड़ रुपये का बजट दिया गया, लेकिन जनजातीय कार्य मंत्रालय को उसमें से केवल 8,451 करोड़ रुपये का बजट दिया गया, लेकिन जनजातीय कार्य मंत्रालय को कसमें से केवल 8,451 करोड़ रुपये, यानी लगभग नौ प्रतिशत ही दिया गया। आदिवासियों के विकास के लिए जो पैसा मिला, उन पर उसका दस प्रतिशत भी खर्च नहीं हुआ। 90 प्रतिशत पैसा ऐसी योजनाओं पर खर्च किया जा रहा है, जो सबके लिए बनी होती हैं।

महोदय, बिल के वित्तीय ज्ञापन में लिखा है कि संभावित अतिरिक्त व्यय का estimate लगाना संभव नहीं है, इसलिए यदि कोई व्यय होगा, तो उसे अनुमोदित बजटीय परिव्यय के अंदर समायोजित किया जाएगा। महोदय, यदि हमारे घर में कोई मेहमान आता है, हमारे घर में कोई परिजन आता है, तब हम सोचते हैं कि एक कटोरी ज्यादा चावल डालें, क्योंकि उसको भी भूख लगी होगी, उसको भी खाना खिलाना है। इस आधार पर, मैं आपके माध्यम से कहना चाहती हूँ कि जब इसमें डालोंंग जनजाति को जोड़ा जा रहा है, तो त्रिपुरा को अतिरिक्त धनराशि पहले ही मुहैया करानी चाहिए। महोदय, मैं हमेशा कहती हूँ कि देश की आबादी में 8.6 प्रतिशत हिस्सेदारी रखने वाले आदिवासी समुदाय को बजट में आबादी के हिसाब से हिस्सेदारी दी जाए, इसलिए मैं सरकार से माँग करती हूँ कि इन समस्याओं की तरफ भी ध्यान दिया जाए।

महोदय, आज त्रिपुरा की डार्लोंग जनजाति को अनुसूचित जनजाति की सूची में जोड़ा जा रहा है। इसके अलावा, छत्तीसगढ़ सहित कई राज्यों ने भी केन्द्र सरकार को प्रस्ताव भेजे हैं। छत्तीसगढ़ में भारिया, भूमिया, धनवार, नगेसिया और सवर जनजातियों को अनुच्छेद 342 में अधिसूचित करने के लिए मोदी कैबिनेट ने 13 फरवरी, 2019 को छत्तीसगढ़ सरकार के अनुरोध को एपूव कर दिया था। इसके बाद छत्तीसगढ़ सरकार ने सौरा, भारिया, भूमिया, धनवार, नगेसिया, धांगड, बिंडिया, गदवा, कोंद, कोडाकू, पंडो, भारिया और गोंड आदि समुदायों को भी जोड़ने के लिए जनजाति कार्य मंत्रालय से दिनांक 15 अक्टूबर, 2020, 8 फरवरी, 2021 और 6 दिसंबर, 2021 को पुन: पत्राचार किया है।

महोदय, इसी तरह अनुसूचित जाति की सूची में महार जाति को जोड़ने के लिए भी प्रस्ताव भेजे गए हैं, लेकिन ये सभी प्रस्ताव केन्द्र के पास लम्बित हैं।

उपसभापित महोदय, जैसा कि मैंने बताया, डार्लोंग को अनुसूचित जनजाित की सूची में जोड़ने के प्रस्ताव को 2016 में कैबिनेट ने एपूव कर दिया था। चूंकि एक साल बाद, यानी मार्च, 2023 में त्रिपुरा में विधान सभा चुनाव हैं, इसलिए सरकार को वहाँ के आदिवासियों की याद आ गई है और इस बिल को सदन में चर्चा के लिए लाया गया है। महोदय, हमारे छत्तीसगढ़ में तो दिसम्बर, 2023 में चुनाव हैं। चुनाव को देखते हुए संविधान संशोधन प्रस्ताव लाया जाएगा, तो आदिवासियों को न्याय मिलने में बहुत देर हो चुकी होगी। ...(समय की घंटी)... महोदय, मैं एक मिनट में समाप्त करूँगी।

श्री उपसभापति : इस बिल के लिए एक घंटे का ही समय है।

श्रीमती फूलो देवी नेतम: अतः इस बिल का समर्थन करते हुए मैं सरकार से माँग करती हूँ कि वह छत्तीसगढ़ सिहत अन्य राज्यों से भेजे गए प्रस्तावों पर भी शीघ्र विचार करे और सदन में संविधान संशोधन विधेयक लेकर आए, जिससे मुख्य धारा से छूट चुके आदिवासी, दलित और पिछड़े समुदायों को आरक्षण का लाभ दिया जा सके।

श्री उपसभापति : धन्यवाद।

श्रीमती फूलो देवी नेतम: महोदय, इसी तरह बिहार में गोंड हैं। ...(समय की घंटी)... जब उनका नाम अंग्रेज़ी से अनुवाद करके हिन्दी में लिखा जाता है, तो उसमें हलन्त तथा उच्चारण में छोटीछोटी गलतियाँ हो जाती हैं। उसके कारण उन जातियों के सामने परेशानियाँ आई हैं, इसलिए उसको सुधारा जाए। ...(व्यवधान)...

श्री उपसभापति : धन्यवाद। श्री मानिक साहा।

श्रीमती फूलो देवी नेतम : महोदय, मैं आधे मिनट का समय और चाहूँगी। ...(व्यवधान)... *

श्री उपसभापति : अब आपकी बात रिकॉर्ड पर नहीं जा रही है। ...(व्यवधान)...जो समय है, उससे अधिक मैं नहीं दे सकता, आप ज्यादा बोल चुकी हैं। ...(व्यवधान)... श्री माणिक साहा जी, अब केवल आपकी बात ही रिकॉर्ड पर जाएगी। ...(व्यवधान)...

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^{*} Not recorded.

SHRI MANIK SAHA (Tripura): MR. DEPUTY CHAIRMAN, Sir, I support the Bill to amend the Constitution (Scheduled Tribes) Order, 1950 for inclusion of a certain community, that is, Darlong, in the list of Scheduled Tribes of Tripura State.

Sir, for a long time, inclusion of this Darlong community in the list of Scheduled Tribes is pending. I want to tell you that in 2002, from the Tribal Welfare Department of the Government of Tripura, they had one memorandum for the Council of Ministers and they sent this memorandum to the Government of India. They wrote for inclusion of Darlong tribe as a separate sub-tribe under the Kuki community in the list of Scheduled Tribes of Tripura. But nothing was done during that time. A committee was formed by the then Government of Tripura for inclusion of Darlong. It was sent to the Government of India in 2003. But there was no response from the Government of India. It is now done after our hon. Chief Minister, Shri Biplab Kumar Deb, wrote a letter to the Government of India. This Darlong community was deprived for a long time, as I said earlier. Now, it has come into reality because of this Bill. There are 19 tribal communities in Tripura State, namely, Tripuri/Debbarma, Reang/Bru, Jamatia, Noatia, Uchoi, Chakma, Mog, Lushai, Kuki, Munda, Oram/Orang, Santal, Bhutia, Halam, Lepcha, Garo, etc. Darlong is a tribal community of Tripura, which has a population of only 11,000. Although the population is very less, yet the community has high prevalence of education and cultural activities. The members of this community serve in senior positions in the local administration, army, paramilitary forces, etc.

One example with the cultural activity of this community is a tribal musicologist, about whom you might have heard, and Rosen (tribal instrument) master "Thanga Darlong" who was awarded the prestigious Padma Shri a few years ago for his contribution in culture. He belongs to this Darlong community. The Bill would give justice to the Darlong community. In view of this Bill, the living condition of the Darlong community would be good as well as help improvement in education, health etc. It is a reflection of 'Sabka Saath, Sabka Vikaas, Sabka Vishwas and Sabka Prayas' of our hon. Prime Minister Modiji. This is the motto of BJP-led Central Government. The Central Government led by hon. Prime Minister Shri Narendra Modi is working for the development of everyone and this is a direct reflection. Therefore, I thank the hon. Prime Minister Shri Narendra Modi and the Union Tribal Welfare Ministe, Shri Arjun Munda for this historical Bill. Again, I support the Bill. Thank you.

DR. SANTANU SEN (West Bengal): Sir, in reality, it is very, very painful to see the dalits getting mob lynched. It is even more painful to see that the Union Ministers

take food from 7 star hotels to their houses, sit there and eat there just to catch votes and then once again start ignoring them. It is very unfortunate.

Article 342 of Indian Constitution speaks about Scheduled Tribes. India has 427 tribal communities of which 130 major categories are from North East India. If we count the sub-tribes, it comes to around 300. Sir, 9 per cent of total Indian population belongs to them. Unfortunately, 92 per cent of them stay in the remote villages without having any proper access to health, education, transport, drinking water etc.

So far as Tripura is concerned, incidentally and fortunately, I got an opportunity to visit that double engine run Tripura for several purposes including political purposes. In true sense, I got the opportunity to experience how miserable the situation is so far as the lifestyle of these tribals are concerned. One-third population of total Tripura belongs to Scheduled Tribes. 19 Tribes are there. I must tell my previous speaker, who happens to be the State BJP President of Tripura, they are not at all concerned about these Tribes. They have never fulfilled their pre-poll policies and that is why our supremo Madam Mamata Banerjee became so much concerned. My humble submission is that if you cannot fulfil your pre-poll promises, give it to us, we would fulfil it. The Report of Tripura Tribal Area Autonomous District Council says that Infant Mortality Rate is maximum in Dhalai district due to poor knowledge about breastfeeding. Maternal Mortality Rate is extremely high because of lack of knowledge about health, hygiene and malnutrition and still, even today, the rate of institutional delivery is less so far as the tribal communities are concerned. Other health issues from which they are suffering are Goitre, Pellagra, Anaemia, Beri-beri, vitamin deficiency and Sexually Transmitted Diseases including HIV.

So far as education is concerned, more than 20 per cent school dropout cases are there. There is still gender inequality existence. So far as the Gross Enrollment Ratio is concerned, when the national average is 26.3 per cent, in Tripura, for SCs, it is 23 per cent and for STs, it is 17 per cent. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Please. ...(Interruptions)...

DR. SANTANU SEN: Because of poor literacy, major Tribals of Tripura could not register themselves under the Tripura Land Revenue and Land Reforms Act, 1960. That is why they are still considered as encroachers most unfortunately. Even during this post-Covid employment generation, the budget was decreased. For SCs, earlier it was Rs.171 crores and it has come down to Rs.23 crores. For STs, it was Rs.89 crores and it has come down to Rs.11 crores. The budget for Labour Welfare Scheme

has also been slashed down like anything. I am requesting my previous speaker, please come over to our State of West Bengal. Just see what we have done.

Sir, so far as the literacy rate of STs in West Bengal is concerned -- the national average in Male is 68 per cent -- it is 74 per cent. In Female, it is 49 per cent in Tripura and 51 per cent in our State of West Bengal. There is Aikyashree Project to promote education. There is post-matric scholarship to promote education, and Oasis Scholarship to promote education. There is Jai Johar Pension Scheme, 2022, thousand rupees per month, and free electricity up to 75 units in three months and a dedicated Advisory Council. Instead of using this marginalized section of the society for political purpose, the Government of India must take up this issue seriously. ...(Time bell rings)... My final submission will be, as this proposed Bill seeks to amend the ST List to include the Darlong Community as a sub-tribe of Kuki which will enable to get them the benefit of reservation, I sincerely, urge all of you to support this Bill.

MR. DEPUTY CHAIRMAN: Thank you. ...(*Time bell rings*)... Thank you Santanu Sen*ji*....(*Interruptions*)...

DR. SANTANU SEN: My request to my previous speaker is to please give the opportunity to us to do it as you failed and we will prove that we can do it.

MR. DEPUTY CHAIRMAN: Thank you. Now, Shri M. Mohamed Abdulla.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): MR. DEPUTY CHAIRMAN, Sir, I thank you for the opportunity given to me to speak in this august House on the Bill, namely, the Constitution (Scheduled Tribes) Order (Amendment) Bill, 2022 which includes the Darlong community in the list of STs in Tripura.

I really welcome this Bill which deals with social engineering since it will try to include some of the people of this country who were marginalized even now, due to the hierarchical social system based on underlying notions of purity and pollution which further denies mass participation in the development of the nation.

We should note here that even after seventy two years since we framed our Constitution, we are still identifying the marginalized communities to be added under Scheduled Castes and Scheduled Tribes from each State. I am also sure that it will continue.

Sir, not only in Tripura, we are yet to do this social engineering exercise across the nation. I would like to remember this august House that in 2016, our beloved

leader and Ex-Chief Minister, Dr. Kalaignar requested then Prime Minister to include the fishermen community also in Scheduled Tribes list. And, yet, it has been a standing demand for a long time. I think, only in Karnataka, it has been included, and in other areas, it has not been included.

Even the Mandal Commission's Report on Backward Classes had said that certain sections of occupational communities like the fishermen and *banjaras* were still suffering from the stigma of untouchability and had suggested that these castes to be considered for inclusion in the list of Scheduled Tribes.

Apart from this, the MS Swaminathan Committee had also recommended considering a separate legislation, on the lines of the Scheduled Tribes for recognizing the traditional rights and fishing occupation of the fishermen community.

Not only those who live in forest and its nearby rural areas but also the ninety per cent of fishermen involved in small-scale fisheries are often the poorest and most politically and socially marginalized. ...(*Time bell rings*)...

In general, fishing is considered as a very dangerous occupation, and hence, the fishermen community, by their very geographical nature, is socially and educationally akin to the Scheduled Tribes. Their inclusion in ST list, which they deserve in all respects, would enable them to climb up the ladder of life.

MR. DEPUTY CHAIRMAN: Thank you Mohamedji. Thank you. ... (Time Bell rings)...

SHRI M. MOHAMED ABDULLA: Hence, I request the hon. Union Government to intervene in this matter and expedite the inclusion of fishermen community also in the Scheduled Tribes list. With this note, I conclude my speech. Thank you, Sir.

श्री उपसभापति : श्रीमती ममता मोहंता जी। आपके पास दो मिनट का समय है।

श्रीमती ममता मोहंता (ओडिशा): उपसभापित महोदय, आपने मुझे शेड्यूल्ड ट्राइब्स संशोधन बिल पर बोलने का मौका दिया है, मैं उसके लिए आपका धन्यवाद करती हूं। त्रिपुरा राज्य की डालोंग जाति को अनुसूचित जनजाति का दर्जा देने के लिए शेड्यूल्ड ट्राइब्स संशोधन बिल लाया गया है, इसलिए मैं माननीय मंत्री जी को धन्यवाद देना चाहती हूं। महोदय, मेरे ओडिशा राज्य के विभिन्न जिलों के साथ-साथ पड़ोसी राज्य झारखंड एवं पश्चिमी बंगाल में लाखों की संख्या में कुड़मी जाति के लोग रहते हैं। जनजातीय कार्य मंत्री श्री अर्जुन मुंडा जी को इस विषय के बारे में पता है। जब वे वर्ष 2004 में झारखंड के मुख्य मंत्री थे, तब कुड़मी महतो जाति को एसटी में शामिल करने के लिए मंत्री जी ने केन्द्र सरकार को प्रस्ताव भेजा था। महोदय, टोटेमिक कुड़मी जाति को वर्ष 1950 में बिना किसी कारण एसटी लिस्ट से हटा दिया गया था।

तथ्य के अनुसार 3 मई, 1913 को तत्कालीन सरकार के गजट नोटिफिकेशन संख्या 550 के अनुसार 13 अनुसूचित जातियों की सूची में कुड़मी जाति के एस.टी. होने का उल्लेख है। सर, कुड़मी महतो जाति एक जनजाति है। कुड़मी महतो जाति की संस्कृति, परम्परा, पूजा-पाठ की अन्य जनजातियों के साथ समानता है।

सर, मैं आपके माध्यम से माननीय मंत्री जी से अनुरोध करती हूं कि एक संसदीय समिति का गठन किया जाए और दोबारा कुड़मी जाति को अनुसूचित जनजाति में शामिल किया जाए, धन्यवाद।

MR. DEPUTY CHAIRMAN: Now, Shri B. Lingaiah Yadav.

SHRI B. LINGAIAH YADAV (Telangana): Sir, the Constitution (Scheduled Tribes) Order (Amendment) Bill पर मुझे बोलने का मौका दिया, इसके लिए आपका धन्यवाद। In Tripura, Darlong is a tribal community of 11,000 people. Despite its small population, the community has a high prevalence of education, cultural activities and the members of the community are serving at different high positions in the local administration. सर, इस बिल का हमारी TRS Party समर्थन कर रही है। सर, इसके संबंध में हमारा suggestion है, क्योंकि इस देश को Independence मिले हुए 75 years हो गए हैं। इस देश में कितनी population है, tribals की population कितनी है, SCs की कितनी population है और BCs की कितनी population है, इसकी गिनती अभी तक नहीं हुई है। इस देश में, किस स्टेट में कौन-से tribals हैं, उनकी कितनी संख्या है, इसकी गिनती करने का अधिकार State Government को देना चाहिए। अभी STs की population ज्यादा हो गई है, इनकी population बहुत ज्यादा हो गई है। हमारे Telangana State में CM, Shri KCR हैं, वहां पर ट्रायबल्स की population 6 परसेंट से बढ़ कर 10 परसेंट हो गई है, हमारी सरकार ने इसे गिनकर सेंट्रल गवर्नमेंट को असेम्बली के माध्यम से प्रतिवेदन भी दिया है, लेकिन अभी तक सेंट्रल गवर्नमेंट ने इसमें इंटरेस्ट नहीं लिया है और उसके बारे में बिल ही नहीं आ रहा है। हमारी पार्टी का कहना है कि इस देश में यह कहना कि यह स्टेट है, वह स्टेट है, ऐसा नहीं बोलना चाहिए, बल्कि पूरे देश को एक unit की तरह से लेकर अमेंडमेंट करना चाहिए। हमारे पूरे तेलंगाना में ST लोगों की population यदि 500 से अधिक रहे, तो उधर हमारी ग्राम पंचायत बने। ...(समय की घंटी) ...बाद में एसटीज़ गुरुकुल पाठशालाएं दीं, हम तेलंगाना में agriculture के लिए free electricity दे रहे हैं। हम tribals को Rythu Bandhu Scheme के अंतर्गत 10,000 रुपये दे रहे हैं, Rhythu Bima Scheme के अंतर्गत हमारे KCR जी पांच लाख रुपये दे रहे हैं, हम 'कल्याण लक्ष्मी स्कीम' के तहत शादी के लिए एक लाख रुपये फ्री में ट्रायबल्स को दे रहे हैं। इन ट्रायबल्स के विकास के लिए सेंट्रल गवर्नमेंट को बजट में ज्यादा फंड देना चाहिए, यह मेरा सजेशन है। इसके साथ ही मैं इस बिल का समर्थन करता हं।

MR. DEPUTY CHAIRMAN: Now, Shri Ayodhya Rami Reddy Alla.

SHRI AYODHYA RAMI REDDY ALLA (Andhra Pradesh): Sir, I would like to thank you for allowing me to speak on this Constitution (Amendment) Bill which relates to amending the list of Scheduled Tribes in the State of Tripura. We support the Bill to include the 'Darlong' community as a sub-tribe of 'Kuki' in Entry 9 in the list of Scheduled Tribes in respect of the State of Tripura. There is a need for comprehensive amendment of the Scheduled Tribes list. I would request the Government to look into this and include all the tribes that meet the specific criteria in the list.

Sir, I would take this moment to highlight the issues of Scheduled Tribes, especially, relating to my State, Andhra Pradesh. We have some positive suggestions; inclusion of Gondi language under Eighth Schedule. Gondi is an Indian language spoken by two million people across multiple States. Major concentration of Gondi speakers is present in Madhya Pradesh, Gujarat, Telangana, Maharashtra, Chhattisgarh and Andhra Pradesh. The Gondi language has a unique script and we want this language to be included in the Eighth Schedule of the Indian Constitution. Then, the inclusion of Valmiki, Boya and Kuruma communities of Andhra Pradesh. Valmikis and Boyas are believed to be decedents of Sri Valmiki Maharshi. These are one of the most primate tribes of the region. These communities have traditionally earned their livelihood through hunting and gathering forest produce. Currently, the community is spread across the southern States like Karnataka, Tamil Nadu, Andhra Pradesh, and Telangana. The Valmiki Boya community in Andhra Pradesh was included under Scheduled Tribes in scheduled areas and the people from the same community living in other areas were considered as Backward Classes. There is no sufficient rationale behind the differentiation of the Valmiki Boya community living in scheduled areas. So, I would request the Central Government to accept the longstanding demand of the Boya Valmiki community by including the entire community under the Scheduled Tribe category. Similarly, the Kuruma community indicates their descent from Neolithic farming villages in South India. Kuruma is a Hindu caste native to the Indian States of Karnataka, Tamil Nadu, Andhra Pradesh and Telangana. This community also needs the support. The Central Tribal University of Andhra Pradesh needs support. The Andhra Pradesh Government is doing major projects and supporting various Scheduled Tribes initiatives. Sir, from YSR Congress Party, we support this Bill. I would request the Minister to take our suggestions into account. I would again request him to carry out a comprehensive updating of the Scheduled Tribes List so that the welfare schemes of the Central Government reach the last tribal hamlets as well. Thank you.

DR. M. THAMBIDURAI (Tamil Nadu): MR. DEPUTY CHAIRMAN, Sir, thank you very much for giving the opportunity to speak on this Bill. From the AIADMK Party, we are supporting this Bill brought to include Darlong community in the Scheduled Tribe list in Tripura. At the same time, various Members go on raising the issue to include certain communities in the Backward Classes throughout India, especially, Tamil Nadu. In Andhra Pradesh, as they said, Tamil Nadu Fishermen and Pondicherry Fishermen community must be treated as tribal marine community. That is the long demand which they are requesting. They are the suffering people. In the same way, the Narikuravas community has been included, the Valmiki and Boya Community, as our hon. Member from Andhra Pradesh said, in Karnataka, they are Scheduled Tribes. But, in Andhra Pradesh and Tamil Nadu, they are not included. Therefore, their caste is to be included. Kuruma, Badaga, Irular, and Banjara Communities; these are the communities spreading throughout India. Therefore, I am requesting the hon. Minister to consider this. Many times, our Amma Jayalalithaaji had written, and also our former Chief Minister, Edappadi K. Palaniswami had written so many times to include these communities - Tamil Nadu Fishermen, Narikurvasa, Valmiki, Badagas, Banjara and Irular Communities in the Scheduled Tribes Communities. I request that there must be uniform kind of decision throughout India when State Government is recommending, that they should be considered. Thank you very much.

श्री विशम्भर प्रसाद निषाद (उत्तर प्रदेश): उपसभापति महोदय, आपका बहुत-बहुत धन्यवाद कि आपने मुझे इस अवसर पर बोलने का मौका प्रदान किया है। महोदय, त्रिपुरा राज्य में कतिपय जातियों को सम्मिलित करने का जो बिल लाया गया है, मैं समाजवादी पार्टी की तरफ से उसका समर्थन करता हूं। मान्यवर, इसी तरह से संविधान (अनुसूचित जातियाँ) आदेश, 1950 की अनुसूची में भाग 18 - उत्तर प्रदेश में, क्रम संख्या 18 में बेलदार के साथ बिन्द, क्रम संख्या 36 में गोंड के साथ गौड़, कहार, कश्यप, बाथम, रैकवार, क्रम संख्या 53 में मझवार के साथ केवट, मल्लाह, निषाद, क्रम संख्या ५९ में पासी, तरमाली के साथ भर, राजभर, क्रम संख्या ५५ पर शिल्पकार के साथ कुम्हार, प्रजापति और क्रम संख्या 66 में तुरैहा के साथ धीमर, धीवर, तुराहा, तुरहा को परिभाषित किया जाना है। मान्यवर, इनका आपस में रोटी-बेटी का रिश्ता है, एक जैसा खान-पान है। उत्तर प्रदेश की मुलायम सिंह यादव सरकार ने, अखिलेश यादव सरकार ने 2004, 2006, 2007, 2015 और 2016 में केंद्र को प्रस्ताव भेजा था, जो कि भारत सरकार के पास लंबित है। मान्यवर, जिस तरह से EWS के लिए 10 प्रतिशत का आरक्षण कर दिया गया था, उस संदर्भ में आपसे एक बात कहना चाहता हूं कि ये जातियाँ सामाजिक एवं शैक्षणिक आधार पर बहुत पिछड़ी हुई हैं। ..(समय की घंटी)..उत्तर प्रदेश की अनुसूचित जाति सूची में अलग से नहीं जोड़ना है, इसलिए में भारत सरकार से अनुरोध करूंगा कि यह प्रस्ताव, जो भारत सरकार के पास लंबित है, इसमें हमारी कतिपय जातियों को - जो 17 पिछड़ी जातियाँ हैं, उनको अनुसूचित जाति में परिभाषित करने के लिए संविधान के अनुच्छेद 341 में संशोधन करने की कृपा करें। उपसभापति जी, आपका बहुत-बहुत धन्यवाद।

श्री उपसभापति : धन्यवाद माननीय विशम्भर प्रसाद जी। माननीय अब्दुल वहाब - अनुपस्थित, श्री रामजी - अनुपस्थित। माननीय संदोष कुमार जी, आप बोलिए।

SHRI SANDOSH KUMAR (Kerala): Sir, I support the inclusion of Darlong community in the Scheduled Tribes list. But, it has nothing to do with the unwanted claim made by the Treasury Benches. They were claiming as if this very list was introduced by the current ruling dispensation. Sir, there are demands from various communities of different States to include them in this list. But, the actual question is whether mere inclusion of these communities will serve the purpose of upliftment of these communities. This is the most important question and we have to answer that question. Unfortunately, the current Government's approach is actually helping to make only cosmetic changes. We need a deeper intervention to tackle the tribal issue. Sir, my suggestion is that the Report of the ST Commission should be tabled; it is not yet tabled. The last report was tabled in the year 2019. So, I request you to demand the Commission to table its Report. Sir, after the eleventh Report, no Report is being tabled. So I request the same. Sir, I am a new Member; I have one more thing to say.

SHRI BINOY VISWAM (Kerala): Sir, he is a new Member, this is his maiden speech.

MR. DEPUTY CHAIRMAN: You want to make it your maiden speech, please continue.

SHRI SANDOSH KUMAR: Sir, I do not want to take much of your time.

MR. DEPUTY CHAIRMAN: No, this is your maiden speech; you may continue your speech.

SHRI SANDOSH KUMAR: Sir, the tribals constitute 8 per cent of the total population whereas if you take into account the total number of poor people in India, tribals constitute 25 per cent of poor people. So, that is the most important issue. According to the National Health Survey, 45.6 per cent of the tribes are living in lower income brackets. So, Sir, we have to solve this issue. Sir, unfortunately, development helps other sections to improve their livelihoods whereas development makes Adivasis

victims. Sir, due to development, victimization is taking place on one side, where there is displacement from home land and tribal lands whereas development is helping other sections to improve their livelihood. The infrastructure development is badly affecting the lives and livelihood of tribals in this country. So, we need a very serious intervention. Unfortunately, the approach of the current Government is not helping us to achieve that. So, I request you to compel the Government to intervene in this matter very seriously and to promote the cause of STs in this country. Thank you, Sir.

श्री संजय सिंह (राष्ट्रीय राजधानी क्षेत्र, दिल्ली): मान्यवर उपसभापित जी, सबसे पहले तो मैं इस बिल का समर्थन करता हूं कि डार्लोंग कम्युनिटी को आपने आदिवासी कम्युनिटी में शामिल करने का फैसला लिया। लेकिन इसके साथ-साथ अभी पिछले दिनों जंतर-मंतर पर त्रिपुरा के तमाम आदिवासियों ने आन्दोलन किया था। प्रद्युत्त जी उनके एक नेता हैं, उन्होंने आन्दोलन किया था। त्रिपुरा के अंदर आदिवासियों के लिए भारतीय जनता पार्टी की वहां की सरकार ने सांस्कृतिक, राजनैतिक और सामाजिक अधिकारों की रक्षा का जो वायदा किया था, पहाड़ों में रहने वाले आदिवासियों के लिए जो वायदा किया था, उस वादाखिलाफी के खिलाफ वह आन्दोलन हुआ था। मैं माननीय मंत्री जी से आपके माध्यम से यह भी अनुरोध करूंगा कि उनके मुद्दों पर आप गम्भीरतापूर्वक विचार करके, राज्य सरकार से संवाद करके उनका समाधान कराने की कोशिश करें।

मान्यवर, मैं दूसरा विषय कहकर अपनी बात को खत्म करूंगा। सहिरया कम्युनिटी लिलतपुर में उत्तर प्रदेश के अंदर है। 2006 में जब वन अधिकार अधिनियम हिन्दुस्तान के अंदर आया, उसके बाद उन कम्युनिटीज़ के लिए कहा गया कि ये लोग जहां पर रहते हैं, उन्हें उनकी जमीन पर पट्टे का अधिकार दिया जाएगा। 2006 से लेकर आज तक उन्हें ब्लॉक से क्लियरेंस मिल गयी, तहसील से क्लियरेंस मिल गयी, डिस्ट्रिक्ट एडिमिनिस्ट्रेशन उनकी सारी बातें मानता है, बावजूद इसके आज तक उस सहिरया कम्युनिटी को लिलतपुर के इलाके में पट्टा नहीं मिल पाया, उन्हें जमीन नहीं मिल पाई। वहां की राज्य सरकार से बातचीत करके इसकी ओर भी माननीय मंत्री जी को ध्यान देना चाहिए। मैं सिर्फ इतना ही कहना चाहता हूं कि आप कानून बनाइये, दूसरी जातियों को, जो ट्राइबल्स में आना चाहते हैं, उन्हें अधिकार भी दीजिए, लेकिन इसके साथ-साथ उनकी पीड़ा को कैसे दूर कर सकते हैं, उस पर भी गम्भीरता से काम कीजिए। बहुत-बहुत धन्यवाद।

श्री उपसभापति : धन्यवाद, संजय जी। माननीय अशोक सिद्धार्थ जी। ...(व्यवधान)... प्लीज़, आप लोग आपस में बात न करें।

श्री अशोक सिद्धार्थ (उत्तर प्रदेश) : माननीय उपसभापित महोदय, हम सभी जानते हैं कि भारतीय संविधान के निर्माता, बाबा साहेब डा. भीमराव अम्बेडकर जी ने SC/ST के लोगों के लिए भारतीय संविधान में आरक्षण की व्यवस्था -- चाहे वह सरकारी नौकरियों में हो या शिक्षा में हो या

फिर विधायिका में हो -- इस नीयत से देने का काम किया था कि इससे उनका सामाजिक, शैक्षणिक, आर्थिक और सांस्कृतिक विकास होगा, लेकिन आजादी के 73 साल बीत जाने के बाद भी भारत सरकार में सरकारी नौकरियों में जो 15 परसेंट SC का रिजर्वेशन है और 7.5 परसेंट ST का रिजर्वेशन है, आज तक सरकार ने केन्द्र सरकार में उनको 50 परसेंट से भी कम हिस्सेदारी देने का काम किया है। OBC से SC में convert करने या SC से ST में convert करने का काम निश्चित रूप से ठीक है, मैं इसका समर्थन करता हूँ और मैं इस बिल का भी समर्थन करता हूँ, लेकिन आबादी में जितनी संख्या में उनको OBC से SC में convert किया जाए या SC से ST में convert किया जाए, आरक्षण की व्यवस्था में उनकी उतनी हिस्सेदारी भी बढ़ाई जानी चाहिए। यह सरकार से हमारी पार्टी की एक माँग है।

महोदय, हमारी दूसरी माँग यह है कि अभी तक SC/ST का रिजर्वेशन पूर्ण नहीं हुआ है। जब 2007 से 2012 के बीच हमारी पार्टी की मुखिया, आदरणीया बहन जी की उत्तर प्रदेश में सरकार थी, तो उन्होंने प्राइवेट सेक्टर में 30 परसेंट रिजर्वेशन देने का काम किया था। उन्होंने सरकारी contract में रिजर्वेशन देने का काम किया था। उन्होंने सरकारी contract में भी 30 परसेंट रिजर्वेशन देने का काम किया था। साथ ही साथ उन्होंने SC/ST के लोगों के लिए शहरों में 'मान्यवर श्री कांशीराम जी शहरी गरीब आवास योजना' के अंतर्गत दो कमरे का पक्का मकान देने का काम किया था और गाँवों में 'महामाया आवास योजना' के नाम से यह काम करने का काम किया था। मेरा इस सरकार से एक अनुरोध है। चाहे OBC की जो demand है कि OBC को SC में convert करने का काम किया जाए या फिर SC से ST में convert करने का काम किया जाए, चाहे वह केन्द्र सरकार में हो या राज्यों में हो, आबादी के हिसाब से जो conversion किया जा रहा है, जो change करने का काम किया जा रहा है, मेरा सरकार से यह निवेदन है कि वह इसको change करते समय, उनकी स्थिति को बदलने के समय खास तौर से ठीक नीयत से काम करे। अगर ठीक नीयत से नीतियाँ बनाई जाएँगी, तो निश्चित रूप से समाज का भला होगा। मैं यह निवेदन करना चाहूँगा कि जिस तरह से उत्तर प्रदेश में backlog के माध्यम से 2007 से 2012 के बीच लाखों लोगों को सरकारी नौकरियाँ देने का काम किया गया था, यहाँ तक कि सफाईकर्मियों के नाम पर 1,08,000 से ज्यादा भर्ती करने का काम किया गया था, मैं यह चाहता हूँ कि यह सरकार केन्द्र सरकार में भी backlog के माध्यम से SC/ST/OBC का quota भरने का काम करे और जो तमाम concerned States हैं, जहाँ पर SC/ST का quota अभी पूर्ण नहीं है, वे उस quota को पूर्ण करने का काम करें।

इन्हीं बातों के साथ, मैं माननीय मंत्री जी से यह निवेदन करता हूँ कि वे अपने जवाब में इस बात का जवाब दें कि क्या वे इस सदन में इस quota को पूर्ण करने का आश्वासन देंगी? इसके साथ ही, मैं इस बिल का समर्थन करते हुए अपनी बात समाप्त करता हूँ। जय भीम, जय भारत!

श्री उपसभापति : धन्यवाद, अशोक जी। आपकी बातें महत्वपूर्ण हैं, पर यह बिल त्रिपुरा के बारे में है। माननीय श्री राम विचार नेताम।

श्री राम विचार नेताम (छत्तीसगढ़): धन्यवाद, महोदय। धन्यवाद एक तो इसलिए कि हो सकता है कि इसके बाद मुझे बोलने का अवसर ही न मिले! इसलिए आपकी कृपादृष्टि बनी रहे, क्योंकि एक तरह से मैं एक अंतिम वक्ता के रूप में बोल रहा हूँ और मैं इसे इस सदन में अपने कार्यकाल का अंतिम भाषण मान कर चल रहा हूँ।

श्री उपसभापति : नेताम जी, maiden speech का तो प्रावधान है, आपका अंतिम भाषण भी हम लोगों ने सुना है। आप विषय पर बोलिए।

श्री राम विचार नेताम : महोदय, मेरी maiden speech तो हुई, लेकिन इसको farewell speech मान लिया जाए।

श्री उपसभापति : प्लीज़, आप विषय पर बोलिए।

श्री राम विचार नेताम : महोदय, मैं अभी बड़े गौर से हमारे बाकी माननीय सदस्यों की बातों को सुन रहा था। यह बिल त्रिपुरा पर केन्द्रित है। हमारी सरकार ने गाँव, गरीब, किसान, मजदूर, नौजवान, उनके दुख-दर्द की चिंता करते हुए, उनकी सामाजिक स्थिति कैसे मजबूत हो, बहुत सारे tribal areas की जो स्थिति है, उसमें कैसे सुधार हो, इन सब विषयों पर काम किया है। साथ-साथ ये सब काम तो हो रहे हैं, लेकिन बहुत सारी ऐसी जातियाँ हैं, जो देश की आजादी के इतने सालों बाद तक, पूरे समय यह माँग करती रहीं। न जाने कितने सालों तक राज करने वाले उधर बैठे हुए लोगों को ज़रा भी चिंता नहीं थी कि त्रिपुरा में भी कुछ ऐसी जातियाँ हैं, अन्य राज्यों में भी कुछ ऐसी जातियाँ हैं, जिनको आदिवासियों की सूची में शामिल करना जरूरी है! अब अगर ये जातियां आज तक SC/STs की सूची में शामिल नहीं हुईं, तो क्या उसके लिए हम जिम्मेवार हैं? अभी आप बड़ी-बड़ी बातें कर रहे थे, मैं सुन रहा था, बंगाल के हमारे कुछ मित्र बोल रहे थे, अन्य राज्यों के मित्रगण भी बोल रहे थे। मैं तो ऐसा मानता हूं, हमारे गांव में ऐसा बोलते हैं, 'सूप बोले तो बोले, छलनी भी बोलने लगी', जिसमें इतने सारे छेद हैं। क्या * को हम भूल सकते हैं कि * में किस तरह से हमारे आदिवासियों और अनुसूचित जाति/जनजाति के लोगों के साथ बर्बरता हो रही है? वहां इस प्रकार से अन्याय और अत्याचार की पराकाष्टा हो रही है, जिसे देख कर शर्म आ जाए। देश की आज़ादी में आज...(व्यवधान)...

SHRI SUKHENDU SEKHAR RAY (West Bengal): Sir, I have a point of order.

श्री उपसभापति : एक मिनट, नेताम जी, इनका प्वाइंट ऑफ ऑर्डर है।

SHRI SUKHENDU SEKHAR RAY: Sir, I have a point of order. MR. CHAIRMAN said that nobody should utter the name of any State. No State should be mentioned. In spite of the direction of the Chair, the hon. Member is making allegations against the State.

^{*} Expunged as ordered by the Chair.

MR. DEPUTY CHAIRMAN: We will examine it. ...(Interruptions)... Please, please...(Interruptions)...

श्री राम विचार नेताम : महोदय, मैं बिल पर ही बात कर रहा हूं। शुरुआत इन्होंने की है, तो मुझे उनका जवाब तो देना ही पड़ेगा।...(व्यवधान)...

श्री उपसभापति : यह बिल त्रिपुरा पर है, तो आप त्रिपुरा पर बोलें।

श्री राम विचार नेताम: मैं आपकी ओर ही देख कर बात कर रहा हूं। त्रिपुरा में जब से हमारी सरकार आई है, तब से वह वहां के गांव, गरीब, किसान, मज़दूर और नौजवान के लिए, वहां के डेवलपमेंट के लिए, वहां की संस्कृति को बचाने के लिए, वहां के लोगों को समृद्ध और सम्पन्न बनाने के लिए, वहां के लोगों की empowerment के लिए काम कर रही है। यह उसी की देन है कि जो वंचित लोग थे, उनको अनुसूचित जाति/जनजाति की सूची में शामिल करने के लिए त्रिपुरा की हमारी सरकार ने प्रस्ताव भेजा और उसी प्रस्ताव के आधार पर हम उनके नाम इस सूची में शामिल कर रहे हैं।

महोदय, यही नहीं, हमारी सरकार ने पूरे देश में, खास तौर पर इस वर्ग के लोगों के लिए जिस प्रकार से काम करना शुरू किया है, उसको आप कैसे नकार सकते हैं? आप सच्चाई को कब तक नकारते रहेंगे? इस सच्चाई को नकारते-नकारते आपकी स्थिति अब ऐसी हो रही है कि लोक सभा में तो अभी तक आपका कोई नेता प्रतिपक्ष नहीं बन पाया और अब लग रहा है कि यहां से भी आप जाने वाले हैं। आपकी यह स्थिति हो गई है, आप मानिए। सच्चाई को आप कब तक नकारते रहेंगे?

महोदय, हमारे देश के यशस्वी प्रधान मंत्री आज 130 करोड़ लोगों के दिलों पर राज करते हैं, उनके हृदय में बैठे हुए हैं। गरीब, आदिवासी और दलित वर्ग के लोग, अनुसूचित जाति/अनुसूचित जनजाति वर्ग के लोग आज एक तरह से उन्हें भगवान के रूप में देख रहे हैं। यही कारण है *...(व्यवधान).....(व्यवधान)....

श्री उपसभापति : कृपया आप बिल पर बोलिए। यह त्रिपुरा से संबंधित Constitution Amendment का बिल है।

श्री राम विचार नेताम: महोदय, मैं बिल पर ही बोल रहा हूं। मेरा यही निवेदन है कि हम लोगों ने इसी प्रकार से...(व्यवधान)... महोदय, इसको समझना पड़ेगा, सिर्फ आपके प्रस्ताव से या तमाम सभी राज्यों से प्रस्ताव आने पर ही उनके नाम SC/STs की सूची में शामिल नहीं हो सकते है। उसके लिए हमारी जो प्रक्रिया है, वह बहुत जटिल है और उस जटिल प्रक्रिया से ही हमें गुज़रना पड़ता है। पहले scientific तरीके से उसकी पूरी रिसर्च होती है, जांच होती है, तब जाकर RGI

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^{*} Expunged as ordered by the Chair.

जो रिपोर्ट देता है, उसको examine करने के बाद जो लिस्ट फाइनल होती है, उसी के आधार पर इस काम को किया जाता है।

महोदय, बाकी राज्यों में, चाहे मध्य प्रदेश की बात हो या छत्तीसगढ़ की बात हो, हमारे छत्तीसगढ़ में भी बहुत सारी ऐसी जातियां हैं, जिनमें हम मानते हैं कि थोड़ा-थोड़ा सा बिंदी का या उच्चारण का फर्क रहता है। अलग-अलग राज्यों में जातियों के नाम का उच्चारण अलग-अलग होता है, जैसे बंगला भाषा में कुछ जातियों के जो नाम होंगे, हमारे यहां, छत्तीसगढ़ में उसी जाति को दूसरी तरह से बोलेंगे, झारखंड में किसी और तरह से बोलेंगे। असली बात यह है कि जो प्रिंटिंग करने वाले लोग हैं, वे बहुत सारी चीज़ों की भाव-भंगिमा या भाषा को नहीं समझ पाते, लेकिन जब इन पर साइंटिफिक तरीके से रिसर्च होती है, उसके बाद जो रिपोर्ट आती है, उसी के आधार पर यह तय होता है।

महोदय, सिर्फ इस तरह से * देने से, जिस तरह से आप दे रहे हैं या जिस तरह से आप बात कर रहे हैं, * देते-देते आपकी क्या हालत हो गई है? आप हमारे देश के यशस्वी प्रधान मंत्री जी के बारे में तरह-तरह की बातें करते हैं। एक समय में तो आप बोले कि यह जो वैक्सीन आई, यह मोदी वैक्सीन है। बाद में धीरे-धीरे चुपचाप, सबसे पहले आपने ही वह वैक्सीन लगवाई। वैक्सीन तो हम लोगों ने लगवाई, हमारी सरकार वैक्सीन लाई।...(व्यवधान)...

श्री उपसभापति : माननीय नेताम जी, आप विषय पर बोलिये।

श्री राम विचार नेताम : इससे सिद्ध हुआ कि यही वैक्सीन जान बचा सकती है।

श्री उपसभापति : माननीय नेताम जी, आप विषय पर बोलिये।

श्री राम विचार नेताम : फिर आपने सबसे पहले लाइन लगाकर वैक्सीन लगवाई। महोदय, मैं छत्तीसगढ़ की बात कर रहा था। छत्तीसगढ़ में ..

श्री उपसभापति : यह त्रिपुरा से जुड़ा हुआ मामला है।...(व्यवधान)...

श्री राम विचार नेताम: महोदय, मैं एक बात और कहना चाहता हूं। ट्राइबल का जो कल्चर होता है, उसकी एक समझ होती है, उसकी एक भाषा होती है, उसकी एक संस्कृति है, लेकिन आज उस पर खतरा मंडराने लगा है। चाहे त्रिपुरा की बात हो या अन्य राज्यों की बात हो, मैं सरकार से, माननीय प्रधान मंत्री जी से और माननीय गृह मंत्री जी से अपनी पीड़ा को व्यक्त कर रहा हूं। आज हमारी जातियों और हमारे वर्ग के ऊपर खतरा बढ़ रहा है। एक तरफ धर्मांतरण करने का जो कुचक्र चल रहा है, यह समाज को तोड़ने, हमारी संस्कृति, हमारे आदिवासी कल्चर को समाप्त करने का कुचक्र चल रहा है। हमारी तमाम तरह की जो सुविधाएं होती थीं, हमारा रहन-सहन,

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^{*} Expunged as ordered by the Chair.

उठना-बैठना, खान-पान, भाषा-बोली आदि पर आज ग्रहण लगने लगा है। मैं समझता हूं कि हमारी सरकार इस ओर विशेष ध्यान देते हुए इन सब चीजों पर प्रतिबंध लगायेगी तथा जो डबल स्टैंडर्ड, डबल सुविधा लेने की बात कर रहे हैं, हमारे नाम से भी ले रहे हैं और दूसरे नाम से भी ले रहे हैं, इस पर भी प्रतिबंध लगना चाहिए।

मैं एक निवेदन और करना चाहता हूं, शायद मुझे इस सदन में फिर से बोलने का अवसर न मिले, परंतु मैं कहना चाहता हूं कि हमारे बहुत सारे आदिवासी समाज की बहन-बेटियों को दूसरे लोग बड़ी तादाद में रख रहे हैं और राजनीतिक दृष्टि, आर्थिक दृष्टि तथा अन्य दृष्टि से तमाम तरह का लाभ ले रहे हैं। इसके लिए भी कानून बनाकर इसे रोकने का काम होना चाहिए।

इसके साथ में यह भी कहना चाहता हूं कि जो ट्राइबल्स होते हैं, वे आज जमीर और जमीन के लिए मरते हैं, इन्हें आज बचाने की जरूरत है। हमारा आदिवासी समाज, चाहे त्रिपुरा का हो, चाहे बंगाल का हो, चाहे अन्य राज्यों का हो, यह अपने इतिहास, अपनी संस्कृति और भूगोल के लिए जीता और मरता है, इसे हम कैसे संरक्षित रख सकें, कैसे बचा सकें, यह सोचने की जरूरत है। मैं खुद त्रिपुरा गया हूं, मोर्चा का काम करते हुए मैंने त्रिपुरा के सुदूर अंचल में दौरा करके वहां के आदिवासियों की पीड़ा को देखा है। वहां के जंगल, वहां के पहाड़, वहां की नदियां इतनी खूबसूरत हैं, लेकिन वहां की जो स्थिति है, इतनी खूबसूरती होते हुए भी आज यहां के लोगों ने जाकर वहां के लोगों का शोषण किया, उन सबको बेनकाब करते हुए उनके ऊपर भी कार्रवाई होनी चाहिए और उन सबको बेदखल करना चाहिए।

कुछ माननीय सदस्य बड़ी-बड़ी बातें कर रहे थे, मैं यही कहना चाहता हूं कि यह सरकार कोई दूसरी सरकार नहीं है, यह सरकार माननीय नरेन्द्र मोदी जी के नेतृत्व वाली सरकार है, यह ऐसी-वैसी सरकार नहीं है। इसलिए मोदी है तो मुमिकन है, यह कोई ऐसी बात नहीं है, आप इधर-उधर की बात मत करिये, बताइये कि कारवां कैसे लूटा? आप बता सकते हैं। अंत में मैं यही कहना चाहता हूं -

'अब हवाएं ही करेंगी रोशनी का फैसला, जिस दीये में जान होगी, वो दीया रह जाएगा।'

धन्यवाद।

श्री उपसभापति : अब माननीय मंत्री, श्रीमती रेणुका सिंह सरुता जी का जवाब।

श्रीमती रेणुका सिंह सरुता: माननीय उपसभापित महोदय, संविधान (अनुसूचित जनजातियां) आदेश (संशोधन) विधेयक, 2022 के द्वारा त्रिपुरा राज्य के डार्लोंग समुदाय को कुकी समुदाय की उपजाति के रूप में सूचित करने का प्रस्ताव है। देश के पूर्वोत्तर में स्थित त्रिपुरा राज्य में जनजातीय समुदाय की संख्या लगभग 11 लाख, 66 हज़ार है, जो 2011 की जनगणना के अनुसार राज्य का 31. 76 प्रतिशत अनुमानित है। डार्लोंग समुदाय के इस सूची में शामिल होने के पश्चात् इसको भी जनजातीय समुदाय के रूप में एक पहचान मिलेगी। कुकी समुदाय देश के पूर्वोत्तर राज्य में एक प्रमुख जनजातीय समुदाय है। डार्लोंग समुदाय के इस सूची में शामिल होने के पश्चात् त्रिपुरा राज्य में कुकी समुदाय की 18वीं उप-जनजाति के रूप में इसका समावेश होगा। त्रिपुरा

राज्य में 19 प्रमुख जनजातियाँ हैं। महोदय, कुकी समुदाय की उप-जाति डार्लींग को अनुसूचित जनजाति की सूची में शामिल करने सम्बन्धी विधेयक पर आज राज्य सभा के कई अनुभवी माननीय सांसदों के सुझाव आये, विचार आये। मैं उनके सुझावों का, उनके विचारों का सम्मान करती हूँ।

माननीय उपसभापित महोदय, आदिवासी समाज, आदिवासी समाज की संस्कृति, उसकी परम्परा, उसकी समस्याएँ एक बहुत संवेदनशील मुद्दा है। इन्हीं समस्याओं को देखते हुए, उनकी भलाई के लिए, वे जिस क्षेत्र में रहते हैं, उन क्षेत्रों के विकास के लिए तथा उनकी संस्कृति और परम्पराओं की रक्षा के लिए 1999 में स्वर्गीय अटल बिहारी वाजपेयी जी ने अलग से एक मंत्रालय का निर्माण किया था। आज मैं इस सदन में दावे के साथ कह सकती हूँ कि जनजातीय कार्य मंत्रालय तथा आदिवासी क्षेत्रों के विकास के लिए भारत सरकार के जो 41 मंत्रालय हैं, वे अपनी अनेक योजनाओं के माध्यम से आदिवासी क्षेत्रों के विकास और भलाई के काम कर रहे हैं।

महोदय, आज छत्तीसगढ़ से राज्य सभा की सदस्य, मेरी बहन श्रीमती फूलो देवी नेतम, श्री माणिक साहा, डा. सांतनु सेन, श्री एम. मोहम्मद अब्दुल्ला, श्रीमती ममता मोहंता, श्री बी. लिंग्याह यादव, श्री अयोध्या रामी रेड्डी आला, डा. एम. थंबीदुरई, श्री विशम्भर प्रसाद निषाद, श्री संदोष कुमार, श्री संजय सिंह, श्री अशोक सिद्धार्थ तथा आदरणीय श्री राम विचार नेताम, जो कि स्वयं छत्तीसगढ़ से ही हैं, इन सभी ने अपने-अपने सुझावों को शामिल करते हुए इस विधेयक पर अपना समर्थन दिया है।

महोदय, फूलो देवी नेतम जी छत्तीसगढ़ के बस्तर क्षेत्र से आती हैं। उन्होंने छत्तीसगढ़ की कई जातियों के बारे में, जिनको अनुसूचित जनजाति में शामिल करना है, उनके सम्बन्ध में यहाँ पर कहा है। मैं उनको आश्वस्त करती हूँ कि हमारी सरकार, हमारा मंत्रालय, माननीय प्रधान मंत्री जी के मार्गदर्शन में, उनके नेतृत्व में तथा माननीय अर्जुन मुंडा जी स्वयं छत्तीसगढ़, मध्य प्रदेश, ओडिशा सहित भारत देश के जिन राज्यों से भी आदिवासियों की सूची में शामिल की जाने वाली जातियों के जो प्रस्ताव हैं, उन सब पर बहुत गम्भीर हैं। इसके लिए बार-बार हमारी बैठकें हो रही हैं तथा इसके जो प्रपोज़ल्स हैं, जो प्रस्ताव हैं, जो कि अधूरे हैं, उनके लिए हम राज्य सरकारों से लगातार बात कर रहे हैं।

महोदय, हमारी बहन फूलो देवी नेतम जी छत्तीसगढ़ के सम्बन्ध में कह रही थीं। मैं बहन फूलो देवी नेतम को यह कहना चाहती हूँ कि जब छत्तीसगढ़ का निर्माण हुआ, तब छत्तीसगढ़ की क्या दुर्दशा थी, क्या स्थिति थी, यह देशवासियों से छिपी नहीं है। जब 2003 में वहाँ भारतीय जनता पार्टी की सरकार बनी, तो 2003 से लेकर 2018 तक हमारी सरकार ने वहाँ पर छत्तीसगढ़वासियों के विकास के लिए बहुत काम किये और जो बस्तर क्षेत्र है, सरगुजा क्षेत्र है, वहाँ पर नक्सल उन्मूलन के लिए भी बहुत ईमानदारी के साथ प्रयास किया और काम किया।

श्रीमती छाया वर्मा (छत्तीसगढ़): सर ...(व्यवधान)...

श्री उपसभापति : प्लीज़, प्लीज़। ...(व्यवधान)... नहीं, नहीं। ...(व्यवधान)... आप बिना इजाज़त के बोल रही हैं। ...(व्यवधान)... आप बिना इजाज़त के बोल रही हैं।

श्रीमती रेणुका सिंह सरुता: महोदय, वहाँ पहले 16 जिले हुआ करते थे। हमने बस्तर क्षेत्र में पहले बीजापुर और नारायणपुर को जिला बनाया और इसके साथ 2011-12 में हमने एक साथ 9 जिलों का निर्माण किया। इसके साथ-साथ जहाँ से भी पब्लिक की डिमांड आयी, हमने एक साथ 49-49 तहसीलों का निर्माण किया। पहले छत्तीसगढ़ को कोई नहीं जानता था, लेकिन जिस प्रकार 15 सालों में वहाँ का विकास हमारी सरकार ने किया, आज छत्तीसगढ़ देश के नक्शे पर दिखाई देता है। वहाँ पर हरेक क्षेत्र में विकास हुआ। आज मैं जरूर कह सकती हूँ कि 3 सालों से वहाँ पर विकास उप है। अभी एक छोटा सा bi-election वहाँ हो रहा है, विधान सभा का चुनाव हो रहा है। उस चुनाव में साल्हेवारा नाम से एक ट्राइबल क्षेत्र है।

3.00 P.M.

मुझे बहुत दुख के साथ कहना पड़ रहा है कि एक छोटे से चुनाव को जीतने के लिए वहां के मुख्यमंत्री ने, आपकी पार्टी और आपकी सरकार ने जनता को एक प्रलोभन दिया है कि यदि आपने हमें खैरागढ़ का चुनाव जिता दिया, तो हम इसे 24 घंटे के अंदर जिला बना देंगे। ...(व्यवधान) ...

श्रीमती छाया वर्मा : *

श्री उपसभापति : माननीय मंत्री जी का ही जवाब रिकॉर्ड में जा रहा है। छाया वर्मा जी, प्लीज़।... (व्यवधान) ...

श्रीमती रेणुका सिंह सरुता : महोदय, इन्होंने वर्ष 2018 में जिस तरह से छत्तीसगढ़, मध्य प्रदेश और राजस्थान राज्यों में यह कहा था कि यदि यहां हमारी सरकार बनी तो हम 10 दिनों के अंदर यहां के किसानों का कर्ज माफ करेंगे...(व्यवधान) ... उसी तरह से आपने छत्तीसगढ़ के एक छोटे से चुनाव में उसे जिला बनाने की घोषणा की है। हमारी बहन ने कहा कि छत्तीसगढ़ में 2023 में विधान सभा का चुनाव होने वाला है और त्रिपुरा में भी 2023 में ही चुनाव होने वाला है और आप उस चुनाव को ध्यान में रखकर वहां के लोगों का वोट लेने के लिए इस विधेयक को लाए हैं। इसकी एक बहुत लंबी प्रक्रिया होती है। हमने कल झारखंड के लिए प्रस्ताव पारित किया। झारखंड की वे जातियां, जिन्हें हमने कल अनुसूचित जनजाति की सूची में शामिल किया, वे जातियां देश की आजादी के बाद से इंतजार कर रही थीं कि कब सरकार उन्हें अनुसूचित जनजाति की सूची में शामिल करेगी। इसी प्रकार से त्रिपुरा की डार्लोंग जनजाति भी इंतजार कर रही थीं और यह ऐसी सरकार है, जिसमें जनता की सुनी जाती है और जनता की उम्मीदों को पूरा किया जाता है। आपने छत्तीसगढ़ की जनजातियों की जो चिन्ता की है, उसे बहुत जल्द हमारी सरकार विधेयक के रूप में लेकर आएगी। डा. सांतनु सेन जी ने अपने सुझाव के साथ आदिवासियों की शिक्षा और स्वास्थ्य के संबंध में अपनी चिंता जाहिर की है। मैं जरूर इस बात को कहूंगी कि भारत सरकार की बहुत सी ऐसी योजनाएं हैं, जिनकी पश्चिमी बंगाल के जनजातीय समाज के लोगों को जरूरत है, लेकिन

^{*} Not recorded.

पश्चिमी बंगाल सरकार की वजह से वहां की जनजातियों को उनका हक हासिल नहीं हो पा रहा है और उन योजनाओं का लाभ उन्हें नहीं मिल पा रहा है। ...(व्यवधान)... हमारे जिन भी माननीय सदस्यों ने अपने-अपने प्रदेश की जातियों की बात की, जो अनुसूचित जनजाति में शामिल होना चाहती हैं, उन जातियों के संबंध में आपने अपने विचार यहां पर रखे हैं। मैं आप सबसे यह कहना चाहूंगी कि इस पर राज्यों के प्रस्ताव के आधार पर हमारी सरकार विचार कर रही है और जैसे ही सारी प्रक्रिया पूरी हो जाएगी, हम एक-एक करके उन प्रस्तावों को सदन के माध्यम से पारित करेंगे। यहां पर बहुत सारे विषय आए तथा बहुत कम समय में कई सदस्यों ने अपनी बातों को रखा। मैं सबसे पहले तो यह कहना चाहूंगी कि किसी भी जाति के विकास के लिए, किसी भी समाज के विकास के लिए और किसी भी देश के विकास के लिए सबसे पहले यह जरूरी होता है कि उन्हें शिक्षा मिले। हमारी सरकार ने tribal क्षेत्र के बच्चों को अच्छी शिक्षा देने के लिए 'एकलव्य मॉडल स्कूल' का गठन किया। मैं आपको यह बताना चाहती हूं कि वर्ष 2013-14 के पूर्व इन 'एकलव्य मॉडल स्कूलों' की संख्या लगभग 167 थी और आज मुझे सदन को बताते हुए बहुत खुशी हो रही है कि 2021-22 में एकलव्य मॉडल स्कूलों की संख्या 679 है और प्रत्येक स्कूल में 480 बच्चे सीबीएसई कोर्स के माध्यम से पढाई कर रहे हैं। वहां पर छठी से लेकर बारहवीं तक की पढाई होती है। महोदय, उन बच्चों की बहुत इच्छा रहती थी कि हम जिस स्कूल में पढ़ाई कर रहे हैं, उस स्कूल की बिल्डिंग बड़ी हो, वहां playground हो। मुझे सदन को यह बताते हुए बहुत खुशी हो रही है कि पहले हम 'एकलव्य मॉडल स्कूल' की बिल्डिंग 20 करोड़ में बनाया करते थे और अब वहां पर 38-38 करोड की एक-एक बिल्डिंग का निर्माण होगा। जिस प्रकार से जवाहर नवोदय विद्यालय के स्कूल रहते हैं और सेन्ट्रल स्कूलों की बिल्डिंग्स रहती हैं, ठीक उसी तर्ज पर हमारे ये स्कुल होंगे। हमारी बहन कह रही थी कि हमारे विभाग का बजट कम हो गया है। मैं बताना चाहती हूं कि हमारा बजट कम नहीं हुआ है। मैं जरूर कहूंगी कि वर्ष 2013-14 में ट्राइबल मंत्रालय का बजट 19,437 करोड़ रुपए था... लेकिन 2022-23 का जो बजट है, उसमें इस मद में 87,585 करोड रुपए का प्रावधान है।...(व्यवधान)...

DR. SANTANU SEN: Sir, I have a point of order.

MR. DEPUTY CHAIRMAN: Please let her complete. ...(Interruptions).. No, no; please let her complete. ...(Interruptions).. Please, let her continue.

श्रीमती रेणुका सिंह सरुता: महोदय, ट्राइबल क्षेत्रों के विकास के लिए जो ट्राइबल सब-प्लान है, वह 2013-14 में 21,525 करोड़ रुपए का हुआ करता था, आज इसके लिए 85,930 करोड़ रुपए का बजटीय प्रावधान हुआ है।...(व्यवधान)...

श्री उपसभापति : मेरा सभी माननीय सदस्यों से यह आग्रह है कि वे मिनिस्ट्री पर बोलें। मैंने सभी सदस्यों से बार-बार यह आग्रह किया है।...(व्यवधान)...

श्रीमती रेणुका सिंह सरुता: महोदय, पूरे देश में जो जनजाति समाज के लोग हैं, जो वन क्षेत्रों में रहते हैं और जिनका जीवन जंगल के ऊपर निर्भर है,...(व्यवधान)...

SHRI BINOY VISWAM: Sir, he has raised a point of order. ...(Interruptions)..

MR. DEPUTY CHAIRMAN: Please. ...(Interruptions)...

श्रीमती रेणुका सिंह सरुता : महोदय, मैं 'वन धन विकास केन्द्र' की चर्चा कर रही हूँ। जो भी माननीय सदस्य ट्राइबल क्षेत्र में रहते हैं, जहाँ पर आदिवासी समाज के लोग रहते हैं, जिनका जीवन जंगल पर आधारित है, मैं ऐसे माननीय सदस्यों को यह बताना चाहती हूँ कि 2019 के लोक सभा चुनाव के समय हमारी पार्टी ने कहा था कि हम पूरे देश भर में 50,000 'वन धन विकास केन्द्र' खोलेंगे। आज 36,000 से भी ज्यादा 'वन धन विकास केन्द्र' खुल चुके हैं। कोरोना के कारण दो साल हमारा काम जरूर प्रभावित हुआ, लेकिन आज 2022 में 36,000 से भी ज्यादा 'वन धन विकास केन्द्र' खुल चुके हैं और कई लाख ट्राइबल्स को इनका लाभ मिल चुका है। एक-एक 'वन धन विकास केन्द्र' में तीन-तीन सौ लोगों की संख्या होती है। उसमें 60 प्रतिशत ट्राइबल्स रहते हैं और 40 प्रतिशत अदर समाज के लोग रहते हैं। उनके आस-पास जो भी वन उपज मिलती है, उन वन उपजों को संग्रह करके, उनके मुल्य संवर्द्धन के लिए उनको ट्रेनिंग दी जाती है। उनके लिए एक बिल्डिंग का भी निर्माण किया जाता है। वे जिन सामानों का निर्माण करते हैं, उनकी अच्छी पैकेजिंग होती है, उनकी launching होती है और उनके लिए मार्केट की व्यवस्था की जाती है। जो ट्राइबल कभी मजदूर हुआ करते थे, आज हमारी सरकार की यह मंशा है, माननीय प्रधान मंत्री जी की मंशा है कि हम उन मजदूरों को मालिक बनाएँगे और उन्हें मालिक बनाने के लिए ट्राइबल मंत्रालय माननीय प्रधान मंत्री जी के नेतृत्व में, उनके मार्गदर्शन में 'वन धन विकास केन्द्रों' के माध्यम से काम कर रहा है।

श्री उपसभापति : माननीय मंत्री महोदया, कृपया आप conclude कीजिए।

श्रीमती रेणुका सिंह सरुता: महोदय, हम उनके विकास की चिंता कर रहे हैं, अभी-अभी इस बजट में हमारी सरकार ट्राइबल क्षेत्रों के विकास के लिए 'प्रधानमंत्री आदर्श ग्राम योजना' लायी है, उसके लिए बजटीय प्रावधान हुआ है। हमने इसके तहत ऐसे गाँवों को चुना है, जहाँ की ट्राइबल जनसंख्या 50 प्रतिशत से ऊपर है। हमारे मंत्रालय ने ऐसे गाँवों के संदर्भ में सर्वे किया, तो यह पता चला कि पूरे देश भर में लगभग 1,47,000 ऐसे गाँव हैं, जहाँ की ट्राइबल जनसंख्या 50 प्रतिशत से ऊपर है। हमने उनमें से 36,000 गाँवों को इस वर्ष इसके अंतर्गत लिया है। उन ग्राम पंचायतों में शत-प्रतिशत विकास के लिए काम किया जाएगा। राज्य सरकार भी उसमें कुछ काम करेगी और जहाँ-जहाँ पर गैप रह जाएगा, उस gap filling के लिए भारत सरकार 'प्रधानमंत्री आदर्श ग्राम योजना' के माध्यम से काम करेगी।

महोदय, आज त्रिपुरा से संबंधित इस विधेयक पर राज्य सभा के अनुभवी माननीय सांसदों ने अपनी बात रखी है। मैं प्रस्ताव करती हूँ कि इस विधेयक को पारित कर दिया जाए।

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill further to amend the Constitution (Scheduled Tribes) Order, 1950, for inclusion of certain community in the list of Scheduled Tribes in relation to the State of Tripura, as passed by Lok Sabha, be taken into consideration".

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up Clause-by-Clause consideration of the Bill.

Clause 2 was added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

जनजातीय कार्य मंत्रालय में राज्य मंत्री (श्रीमती रेणुका सिंह सरुता) : महोदय, मैं प्रस्ताव करती हूँ :

"कि विधेयक को पारित किया जाए।"

The question was put and the motion was adopted.

MR. DEPUTY CHAIRMAN: Now, the Criminal Procedure (Identification) Bill, 2022. Shri Amit Shah to move a motion for consideration of the Criminal Procedure (Identification) Bill, 2022. माननीय अमित शाह।

The Criminal Procedure (Identification) Bill, 2022

&

Amendments for reference of the Criminal Procedure (Identification)

Bill, 2022 to a Select Committee

गृह मंत्री ; तथा सहकारिता मंत्री (श्री अमित शाह) : महोदय, मैं प्रस्ताव करता हूँ :

"कि दांडिक मामलों में शनाख्त और अन्वेषण के प्रयोजनों के लिए सिद्धदोष और अन्य व्यक्तियों का माप लेने को प्राधिकृत करने और अभिलेखों का परिरक्षण करने और उससे संबद्ध और आनुषंगिक विषयों का उपबंध करने वाले विधेयक पर, लोक सभा द्वारा पारित रूप में, विचार किया जाए।"

महोदय, मैं आज एक महत्वपूर्ण विधेयक लेकर सदन के सामने उपस्थित हुआ हूँ, जिसे चार तारीख को लोक सभा ने भी पारित किया है। इस विधेयक का उद्देश्य एक सौ साल पुराने विधेयक में आज के जमाने के अनुरूप टेक्नोलॉजी में जो बदलाव हुआ है, उसका समावेश करना है, investigation को बल देना है और इस डेटा को स्टोर करके, इसका analysis करके, इसका उपयोग करके दोषसिद्धि के प्रमाण को ज्यादा से ज्यादा बढाना है। उपसभापति महोदय, जब तक किसी देश में दोषसिद्धि का प्रमाण नहीं बढ़ता है, तब तक कानून और व्यवस्था की परिस्थिति सुधारने के सभी प्रयास विफल हो जाते हैं। पुलिस या कानून प्रवर्तक एजेन्सियाँ कितने भी लोगों को कानून के दायरे में पकड़कर लाएं, मगर जब तक अदालतों में उनके दोष को सिद्ध नहीं किया जाता है, तब तक उन्हें सजा नहीं होती है। कुछ अपराधी ऐसे होते हैं, जो स्वाभाविक रूप से अपराध करते हैं, जिन्होंने अपराध को पेशे के रूप में भी स्वीकार किया है, जब तक ऐसे अपराधियों को सजा नहीं होती है, तब तक यह सिलसिला टूटता नहीं है। दूसरा, जब तक अपराधियों को सजा नहीं होती है - 'अपराध करने से सजा होती है' - यह संदेश भी समाज के अंदर नहीं जाता है और जब तक अपराधियों को सजा नहीं होती है, तब तक हम कानून के अनुसार जीने वाले समाज के बहुत बड़े तबके में कानून, व्यवस्था और सरकार के प्रति, संविधान के प्रति आस्था की भावना को खडा नहीं कर सकते हैं, इसलिए यह निहायत जरूरी है कि दोषसिद्धि के प्रमाण को बढ़ाया जाए और ऐसा लगता है कि इसके लिए अंग्रेज़ों के समय में बना हुआ एक पुराना कानुन आज के समय में पर्याप्त नहीं है। देश के विधि आयोग ने 1980 में भारत सरकार को 'बंदी शनाख्त अधिनियम, 1920' पर अपनी 87वीं रिपोर्ट सौंपी थी और उसके अंदर विधि आयोग के द्वारा यह जरूरत महसूस की गई थी कि 1920 के कानून को दांडिक जाँच में आधुनिक रुझानों के अनुरूप बदलने की जरूरत है। विधि आयोग ने यह भी कहा कि पहचान के प्रयोजन से संकलित किए जाने वाले डेटा की श्रेणियों को सीमित नहीं रखना चाहिए। उन्नत वैज्ञानिक खोज से लिए जाने वाले सारे मापों की सूची में निरंतर वृद्धि होनी चाहिए। इसके साथ ही, विधि आयोग ने यह भी अनुशंसा की कि जिन व्यक्तियों के माप लिए जा रहे हैं, उनके दायरे को भी विस्तृत करना चाहिए।

कई सारे जजमेंट्स में भी इसी प्रकार की भावना राज्य सरकारों और केन्द्र सरकार के सामने अलग-अलग समय पर व्यक्त की गई है। इस विषय-वस्तु को ध्यान में रखकर, पश्चिमी बंगाल, महाराष्ट्र, तिमलनाडु, कर्णाटक, मध्य प्रदेश और गुजरात, इन सारे राज्यों ने कई समयानुकूल परिवर्तन किए हैं, परन्तु इस पर समग्रता से विचार करके माप रखने की आधुनिक से आधुनिक तकनीक से माप का डेटा स्टोरेज हो, अच्छे से अच्छे सॉफ्टवेयर से इसका एनालिसिस हो, तािक इसके आधार पर गुनाह करने की मानसिकता का पता चल सके कि हर जिले में किस प्रकार के गुनाह होते हैं, हर प्रदेश में किस प्रकार के गुनाह ज्यादा होते हैं। फिर, उसके आधार पर उस जिले और प्रदेश में होने वाले गुनाह को रोकने के लिए पुलिस की रणनीित बन पाए, इस प्रकार की एक व्यवस्था को कानूनी स्वरूप देने के लिए मैं यहाँ यह विधेयक लेकर उपस्थित हुआ हूँ। मैं इसके बारे में विस्तृत रूप से बताना चाहूँगा, मगर पहले सभी सदस्यों के अभिप्राय सुनने के

बाद उनकी ओर से आए हुए सारे सुझावों, उनकी ओर से आई हुई सारी queries को address करते हुए समापन के वक्त मैं इसको विस्तार में रखूँगा।

अंत में, मैं सभी सभासदों से यह कहता हूँ कि वे अपने-अपने मूल्यवान विचार, इसके पक्ष में या विपक्ष में जो भी हों, उनको यहाँ पर रखें।

MR. DEPUTY CHAIRMAN: There are three Amendments, by Shri Tiruchi Siva, Shri Sukhendu Sekhar Ray and Shri Abdul Wahab, for reference of The Criminal Procedure (Identification) Bill, 2022, as passed by Lok Sabha, to a Select Committee of the Rajya Sabha. Members may move their Amendments at this stage without any speech. Shri Tiruchi Siva, are you moving it?

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, I move:

"That the Bill to authorize for taking measurements of convicts and other persons for the purposes of identification and investigation in criminal matters and to preserve records and for matters connected therewith and incidental thereto, as passed by Lok Sabha, be referred to a Select Committee of the Rajya Sabha, consisting of the following Members:

- 1. Shri John Brittas
- 2. Shri G.C. Chandrashekhar
- 3. Shrimati Vandana Chavan
- 4. Shri Shaktisinh Gohil
- 5. Prof. Manoj Kumar Jha
- 6. Shri Jose K. Mani
- 7. Shri Sanjay Raut
- 8. Shri Sukhendu Sekhar Ray
- 9. Shri Sanjay Singh
- 10. Shri Tiruchi Siva
- 11. Shri Binoy Viswam

12.

with instructions to report by the last day of the first week of the next (257th) Session of the Rajya Sabha."

MR. DEPUTY CHAIRMAN: Shri Sukhendu Sekhar Ray, are you moving it?

SHRI SUKHENDU SEKHAR RAY (West Bengal): Sir, I move:

"That the Bill to authorize for taking measurements of convicts and other persons for the purposes of identification and investigation in criminal matters and to preserve records and for matters connected therewith and incidental thereto, as passed by Lok Sabha, be referred to a Select Committee of the Rajya Sabha, consisting of the following Members:

- 1. Prof. Manoj Kumar Jha
- 2. Prof. Ram Gopal Yadav
- 3. Shri Elamaram Kareem
- 4. Shri Abdul Wahab
- 5. Shri Binoy Viswam
- 6. Shri Kanakamedala Ravindra Kumar
- 7. Shrimati Priyanka Chaturvedi
- 8. Shri Tiruchi Siva

with instructions to report by the last day of the first week of the next (257th) Session of the Rajya Sabha."

MR. DEPUTY CHAIRMAN: Shri Abdul Wahab; not present. Amendment not moved. The motion for consideration of the Bill and the Amendments moved thereto are now open for discussion. Shri P. Chidambaram.

The questions were proposed.

SHRI P. CHIDAMBARAM (Maharashtra): Mr. Deputy Chairman, Sir, when I rise to speak in this House, I have to remind myself that this is Parliament, the highest seat representing the sovereign power of the people. We gave ourselves a Constitution. We are bound to honour the Constitution. But I deeply regret to say that when a Bill like this is moved and passed in this House, we are, wittingly or unwittingly, berating the Constitution that we have. I know that this Bill has been approved by the Cabinet of the Government of India. I know that this Bill was introduced in the Lok Sabha. I have read that several suggestions were made in the Lok Sabha to amend the Bill, to refer it to a Standing Committee, to refer it to a Select Committee, but I deeply regret that not one suggestion was accepted by the Government. The Bill has been passed as it was introduced and, I am afraid, given the current circumstances, it will be

passed in this House also without taking into account any suggestions. What is wrong with the suggestion of my distinguished colleagues who said, refer this Bill to a Select Committee, or refer this Bill to a Standing Committee? If we can wait a 102 years to change a Bill of 1920, why can't we wait for 102 days for the Bill to be brought after examination by a Standing Committee or a Select Committee? What did not happen in 102 years is not going to happen in 102 days. I want to know who is taking ownership for drafting the Bill. Ownership for the Bill is the Cabinet to the Government of India. But who is taking ownership for drafting the Bill? I will explain why this Bill is extremely defective, apart from being dangerous.

Firstly, this House must know, there are existing laws on identification of prisoners. The Criminal Procedure Code has Section 53, Section 53A and Section 54. They were introduced in 1963; not in 1920. There is the other Bill which the hon. Home Minister referred to. It is the Identification of Prisoners Act, 1920. There is also another Bill which is pending, namely, the DNA Technology (Use and Application) Regulation Bill, 2019, which, I believe, has been reported back to the House. Why is the DNA Technology (Use and Application) Regulation Bill being kept pending since 2019 and why is this Bill being introduced? What have you found lacking in the Criminal Procedure Code? What have you found lacking in the DNA Technology Regulation Bill which is sought to be made up by this Bill? I summarise the Statement of Objects and Reasons in three sentences. It says, "To expand the ambit of powers; to use modern techniques for body measurements and, thirdly, to provide legal sanction." These are harmless words. The harm, the mischief, lies in the sections. Let's look at these one by one. I want to ask the hon. Home Minister and the Treasury Benches: Have you considered the development of law in the last twenty or thirty years, especially since the year 2010? The Constitution is a living document. Its sole interpreter is the Supreme Court of India. We can make law, but what we made is interpreted by the Supreme Court. While the privilege of making a law belongs exclusively to Parliament, the power to interpret the law exclusively belongs to the Supreme Court. That is the division of powers. Has the Government taken into account two historic judgements of the Supreme Court in the last ten years? The first is the judgement of Selvi Vs. State of Karnataka, pronounced on 5th of May, 2010 and the second is the Justice Puttaswamy Vs. Union of India judgement, pronounced on 24th of August, 2017. I am not going to quote them copiously. While examining narcoanalysis, polygraph test, commonly known as lie detector test, and Brain Electrical Activation Profile, commonly called BEAP, in Selvi Vs. State of Karnataka -kindly remember these three words because I will refer them again -- the Court said, "It is our considered opinion that subjecting a person to the impugned techniques, these three techniques, in an involuntary manner, violates the prescribed boundaries of privacy. In the light of these conclusions, we hold that no individual should be subjected to any of the techniques in question, whether in the context of investigation in criminal cases or otherwise. "

Since 2010, the law in this country is that narco-analysis, polygraph test and BEAP are unlawful, unconstitutional. They violate liberty and privacy.

The second judgment, in Puttaswamy's case, said, "An invasion of life or personal liberty must meet the three-fold requirement - (i) legality, which postulates the existence of a law; (ii) need defined in terms of a legitimate state aim; and (iii) proportionality, which ensures a rational nexus between the objects and the means adopted to achieve them."

This law, which the hon. Home Minister has introduced, goes directly against the pronouncement in Selvi's case, and it fails every one of the three tests laid down in Puttaswamy's case. Let us reflect on what we are doing. What we think we are doing is not final. It has to pass the test of the Constitution. It has to pass the test of the Constitution as interpreted by the Supreme Court, and with open eyes, we are considering a law which directly violates, as I will demonstrate, Selvi and directly violates Puttaswamy.

Sir, liberty and privacy are two of the most cherished rights in a democracy. Let me repeat it. There is nothing more important to the dignity of a human being than liberty and privacy, which is why the laws are developed all over the world in democratic countries to protect liberty, to protect privacy. Derogation of any right is a starting point of denial of that right. Erosion of any right is a starting point of extinguishment of that right. We think we are only derogating, but, eventually, this will lead to denial and destruction of liberty and privacy. We think we are only eroding at the fringes, but this will lead to extinguishment of all rights.

Let us look at the provisions one by one. There are four key provisions and I will take two minutes on each provision, and on each of the provisions, I will ask a question and I sincerely hope the hon. Home Minister will answer the question directly and specifically. First, look at Section 2(1)(b). Section 2(1)(b) of the Act allows the police and the prison authorities to take measurements. The word 'measurement' is defined to include biological samples and their analysis, behavioural attributes, or, any other examination under Sections 53, 53A and 54 of the Criminal Procedure Code, which refers to such other tests. I hope the link is clear. 'Measurements' in this Bill has three components, but the third component refers to the Criminal Procedure Code which says, "Such other tests". So, the term "such other tests" must be read into this Section. Now, I ask a specific question, and I request, I pray

for a specific answer. Do these measurements include narco-analysis, polygraph test, Brain Electrical Activation Profile, and psychiatric examination? If they are not included, let us make it clear. If they are included, let us make that clear. Each one of this is unlawful, and, if by measurements, if by biological samples and their analysis, by the phrase 'behavioural attributes', and, by the phrase 'such other tests', you are including narco-analysis, polygraph test, BEAP and psychiatric examination, this Bill is unconstitutional.

Let us take the next clause. Clause 3 starts by saying, 'any person'. That includes all of us. Now, I ask hon. Members in this House, I wish I could speak in a lighter vein, I ask all hon. Members in this House, active political persons, trade unionists, social activists, progressive writers, has anyone not violated any law in this country? When the police say, Section 144 in force, you cannot proceed, and, you take two steps forward, you are violating a law. If there is an order that you shall give security for good behaviour and you do not give security, you are violating a law. And, the punishment for many of these offences is a fine of Rs. 200 or Rs. 500 or imprisonment up to one month or fine. I ask, most humbly, is there anyone in this House who has not violated a law? I ask the hon. Home Minister, who has had active political career, has he never violated any law? What does this clause say? This clause says, "Any person who has been convicted of an offence punishable under any law..." Even if you are convicted of an offence where the punishment is a fine of Rs. 100, this law applies. It says, "If a person is ordered to give security under Sections 107, 108, 109, 110, 117 for maintaining peace or good behaviour...", this law applies. It says, "If you are arrested in connection with an offence punishable under any law..." If a bus driver strays from the bus lane in Delhi, he is violating a law. It says, "If a person is detained under any preventive detention law." Is there any Member of the Communist Party of India or Communist Party of India (Marxist) who has never been detained? Since A.K. Gopalan's case, Preventive Detention Laws are there in this country. And, this is for 'any law', 'any punishment', 'detention' - not a charge, 'arrest' - no charge. Even for arrest, for detention, for order to give security for good behaviour, if you are arrested under any law, this law Tomorrow, if Members of the All India Trinamool Congress or the Aam Aadmi Party or the Congress Party march from Gandhi statue to Vijay Chowk and the police stops you, they can arrest you and the moment they arrest you, they will take your fingerprints, your DNA samples, your behavioural samples. That is the law. Let the Home Minister say that this is not the law. These clauses would be excluded. Then, exclude them. But the question is: Is there any person in this House who can say that he has never violated any law in this country or that he will never violate any law in this country. We are not talking about heinous crimes. We are talking about simple laws like order to give security for good behaviour.

My third point is regarding Clause 4. Clause 4 says, "...store, preserve for seventy-five years and share and disseminate such records with any law enforcement agency." My third question is: Who is the law enforcement agency? Law enforcement agency is not defined. Literally, it is simple plain English language, 'law enforcement agency is any authority enforcing any law'. Now, what does that mean? A Panchayat enforces the Panchayat Act; a municipal officer enforces the Municipal Act; a health inspector enforces the Food Safety Act. So, a Panchayat is a law enforcement agency. It doesn't define law; it doesn't define agency. So, anybody who has got power under a law to enforce the law, to apply the law, to implement the law, will get the measurements. He can ask for these measurements and will be given to him. Is this the intention of Section 4? Why don't you define law enforcement agency? Why do you say any agency which enforces any law will be covered?

The last one is Clause 5. A person is required to give these measurements. That is the first provision. Clause 5 says, "Magistrate may direct measurements to be taken and such person shall allow measurements to be taken." If he refuses, the police officer may take measurements. And if he obstructs the police officer, he is punishable for an offence under Section 186. I ask myself: Can these measurements be taken without my consent? Can these measurements be taken against my will? It is not clear whether Clause 2, which obliges a person to give the measurements, read with Clause 5, which empowers a Magistrate to pass an order directing him to give the measurements, if both are read together then, this is involuntary confession. This is involuntary testimonial compulsion. This is directly violative of Article 20 and Article 21. This directly violates Selvi; this directly violates Puttaswamy.

Finally, Sir, there are more questions. Has the Government been told that the European Court of Human Rights has held that finger prints, DNA profile and cellulose samples and their retention, storage without consent violates human rights? That is the European Court's ruling. Does the Government know that there is no scientific basis, and I say this on authority, to presume that any of the measurements, including handwriting, fingerprints is unique to a person? Does the Government recall that UIDAI filed an affidavit saying 6 per cent of fingerprints under the Aadhaar Scheme failed, the results failed. (Time-bell) Does the Government know that the UIDAI admitted that the failure rate in Iris scan is 8.54 per cent? Does the Government know that the President's Council of Advisers on Science and Technology in the U.S.A. has advised the United States Government that DNA analyses are neither valid nor

reliable? This is the state of science today, and you are saying science is impelling us to pass this Bill.

Sir, this Bill is unconstitutional. This Bill is illegal. We are deceiving ourselves if we believe that we are passing a Bill. This Bill has a huge net which can embrace anyone in this country and you know what happens when a law like this is applied, the worst sufferers will be the disadvantaged, oppressive and the poor.

Sir, I oppose this Bill. I ask this House to reflect. Since we won't have time to reflect today, I beg of you, send this to a Standing Committee or send this to a Select Committee and let them examine it and come back. What has waited for 102 years can wait another 102 days. Thank you, Sir.

SHRI MAHESH JETHMALANI (Nominated): MR. DEPUTY CHAIRMAN, Sir, I thank you profusely for having permitted me to speak in support of the Criminal Procedure (Identification) Bill, 2022, which has been passed by the Lok Sabha and brought before this august House by the hon. Minister.

I will first deal with the arguments raised by the hon. Member, Mr. P. Chidambaram, from the Opposition, given his weight, his experience and the fact that he himself presided over the passing of many statutes. The first argument which he raised was that why after 102 years. Well, I am not associated with the drafting of this Bill, but I can only presume the reason why this Bill has been passed now. This Bill has been passed because the present Government, in the light of its experience of the last seven-eight years, has realised that previous Governments, including those which Mr. Chidambaram was a part of, have relied only upon the Identification of Prisoners Act which is an outdated, obsolete Act and because the technological use of that Act no longer holds good except for some provisions. Advanced technological improvements, particularly the use of biometrics which is now the gold standard for investigation of crime and for detection of criminals, are now used worldwide, including the USA. And I will point out that some of the facts which he has stated are quite wrong. Sir, the first argument is that it is never too late to rectify a delay, particularly when that delay has been found to prolong crime detection and trials. Most importantly, the conviction rates in this country have suffered as a result of not bringing in technological advancements in biometrics which help in detecting crime.

Sir, I will deal with the constitutional challenges, which Mr. Chidambaram has raised, later on. But let me deal with his challenge to the definition of "measurements". He says that the Supreme Court has barred as unconstitutional in Selvi's case, which is a case of 2011 or 2012, the use of narco-analysis, brain

mapping and lie detector test. The language of this Bill, which has been introduced, in no way permits the use of those techniques which Mr. Chidambaram says have been barred as unconstitutional in Selvi's case. I would request Mr. Chidambaram and other Members of the House to kindly take a look again at the definition which he referred to. He cavilled against the definition of measurements. 'Measurements' finger-impressions, palm-print impressions, foot-print impressions, photographs, iris and retina scan. I will come to how important the development in iris and retina scan have been in other jurisdictions and how they have helped in the detection of crime. But he seems to have an objection and says that the words 'physical and biological samples and their analysis and behavioural attributes' allow the Government to smuggle in indirectly what is prohibited by law. That is, the result of narco analysis, brain mapping and lie detector test. Now, Sir, we take a simple look at the language and if Mr. Chidambaram would have read it more closely, he would have realized that all these methods of obtaining evidence are by inducing an accused person or a convict. You have to induce them with external stimuli. Thus, in the case of lie detector test, you have to put a lie detector; you have to attach an external device to get stimuli. This is neither a physical nor a behavioural attribute of any individual. In the case of brain mapping, electrodes are put to a brain, which is again an external stimuli, to get brain waves and map the responses of an accused person or a convict. In the third, which is narco analysis, you use a drug, a truth serum, to extract the truth from a person accused of an offence. The definitions of measurements, that is, physical and behavioural attributes, do not and cannot take within its sweep these kinds of tests. These are not attributes of a person -- neither physical nor behavioural. But these are tests conducted and responses given -either oral in the case of truth serum drug or behavioural or sensory in the case of others like brain mapping. So, you give a sensory response. Neither of these comes within the definition of physical or behavioural attributes.

Then, Sir, my friend, Mr. Chidambaram, has a problem with Clause 3 and here I agree with him. I must say that I am in agreement with him. Many people had this problem. It has been voiced in the other House as well. He mentioned certain classes, apart from convicted criminals and people arrested and facing trial. He said, "The other classes are those who have to give security" and these are mainly for petty offences and detenues. I am particularly concerned about detenues because we know the rigors of the Emergency. We know what Mr. Chidambaram's Government did in 1975 when they detained thousands of opposition leaders for petty offences purely on political grounds. Sir, I am in agreement on that issue. Perhaps that part needs a second look. Convicts and undertrials must be subjected to the provisions of

this Act but there is a case made and I agree with Mr. Chidambaram when he said that people under Section 110 of the Criminal Procedure Code, giving security for good behaviour, and the other class of persons, mainly detenues, who can be subjected to political vendetta -- experience shows, particularly in 1975, more than 20,000 persons were subjected to that kind of treatment -- should be prohibited from the rigors of this Act.

Then, Sir, he mentioned Clause 4 on law enforcement. As far as law enforcement is concerned, this is only the sharing of evidence with other investigating agencies involved in law enforcement only get to analyse the data. Sir, the origins of this entire record basis came in England in 1920. In 1920, this Act was passed. Now, one of the criticisms I heard in the other House when I heard the speeches is that this is a colonial legislation and that we are perpetrating a colonial legacy and in fact, are making provisions which are even more stringent. The fact of the matter is that it is not a colonial legacy. In England itself, in 1901, police first started using the kind of measures which the 1920 Act contemplates, namely, fingerprints, footprints and photographs. At that time, those were the only biometrics. Those were the only measures used and they were not colonial because they applied as much to UK citizens as they did to all colonies. What is colonial is the attitude in not updating those biometrics by present legislation and that is what his Government has been guilty of all these years. The Congress Government, the UPA Government, for all these years, has not upgraded those biometrics to include the latest cutting-edge technology in biometrics, which I would come to at present.

The present Bill seeks to replace and repeal the Identification of Prisoners Act. As I said, that had a limited scope and in those days, the only measurements were photographs, footprints and fingerprints. Today, we have much more. In the old days, there was a manual system of filing so you had photographs of convicts and their fingerprints attached with it. That was the manual system. What this Act seeks to do is to replace that outdated manual system with an updated digitalized system. In the old days, it used to be called 'a rogues' gallery' because only pictures were there. What my learned friend is asking for is a restriction of that rogues' gallery; on the basis of those biometrics only in use in 1920. Biometrics have always been in use. You always had to give your fingerprints and your footprints but the new methods of identifying accused people, criminals, murderers and rapists, all the new methods used have been successful in detecting them. For some reason, he finds those methods intrusive. Now, one of his constitutional challenges, I have already dealt with. I would come to the second one. The first one, I would take, is based on Selvi's which is the right against self incrimination, Article 20(3). This is on testimonial

compulsion. It's a right of privacy. Now, the right of privacy is like an unruly horse. If you do not control, it gallops away. The right of privacy is available to all honest citizens, to people who are not propelled towards crime or have committed crime. Mr. Chidambaram says that the right of privacy should also enure for murderers, rapists, fraudsters, forgerers and terrorists. Why? All that is being done is that a record is being kept of your misdeeds. And there are limitations. It only applies to two categories of persons, convicted criminals and to undertrials. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Please. ...(Interruptions)...

SHRI MAHESH JETHMALANI: It applies to undertrials as well. Now, as far as undertrials are concerned, there is a clear prescription in the proviso to Section 4. The proviso says that if you are acquitted; if somebody who is arrested but is subsequently acquitted or discharged or not sent up for trial, any of these three categories, then the records which were obtained at the time of his arrest, would cease. They would be deleted. They would be erased from the record. So, there is adequate provision for that.

Then there is a second one. As regards 'undertrial for offences with more than seven years'; so, anybody arrested for an offence of more than seven years, he has a right to protest. In his case, it is only with his consent. For an offence with less than seven years, that is, if he is arrested for an offence punishable with less than seven years, a compulsory subjection to an examination is ruled out. He has a right to protest and say: "My offence is only less than seven years. I do not want to give this." It is only in the case of arrestees who have been arrested for serious offences punishable with more than seven years does the Act come into operation.

Now, the second constitutional challenge, which Mr. Chidambaram pointed out, was a violation against privacy. Now, the judgement he referred to is of Puttaswamy. If he had read the Puttaswamy's Judgement properly, he would have realized that that judgement of nine Judges is replete with references that in the case of detection of crime, the right of privacy stands excluded. It has referred to the European Convention which says that the detection of crime is an exception to the right of privacy. But, he seems not to have read that part. Now, Sir, what are some of these techniques which have been developed? Let me give you an example as to how useful these are and what is sought to be excluded on the grounds of privacy and other. Now, these are very important techniques but the objections are both misconceived, misplaced and the Act does not violate provisions of the Constitution. One of the advances that have been made in the biometric field has been iris and

retina scans, specifically referred to in the measurement section. Now, please see why the iris scans are better than the fingerprint measurements. Nobody says any biometric measure can be a 100 per cent foolproof. We have used handwriting evidence; we have used signature evidence and we have used other types of evidences, including obtaining of nails, skin, etc., but, in many cases, that evidence has not stood up. But, that doesn't mean that there are not good cases where that evidence will stand up. Many convictions have taken place on the basis of biometrics and convictions have taken place. Now, Sir, see why iris scans? Iris scans are better than fingerprints for identification purposes because: (a) They are more detailed and accurate; (b) They are more sanitary; (c) Unlike fingerprints, they do not change from wear and tear, and, finally, they are fast to scan and quick to retrieve. Now, Sir, when someone's iris is scanned, what happens is, a binary code of the image is created. It is this code of about 500 bits of data that is stored in a database. When that person later goes before an iris recognition scanner, the iris scan is measured against the code in the database and identity is authenticated. Now, Sir, how fast is this technology evolving? A Carnegie Mellon Engineering Professor has launched a project which is already adopted in the United States, in some States. He has recently developed the first long range iris scanner which can identify, if a murderer or a thief, runs away in a getaway car, from the scene of the offence, a Police car chasing him can find out if the driver, of the getaway car, if the criminal running away, looks at his rear-view mirror, the driver behind him of a Police car chasing him, can from that very glance in a rear-view mirror, find out the identity of the person. It is that advanced and Members of the Opposition would not have that as part of a biometric testing data. Then, Sir, the retinal scan is even more efficient. It assures the highest level of security, and out of all the biometric measures, the retinal scan is the most reliable biometric authentication system. Retinal scanning is, actually, used at high-risk centres like airport bases and border patrols. All these, we should be using because it will help us in detection of crime.

4.00 P.M.

Now, Sir, since I am from Maharashtra, I am particularly bemused by the fact that the Members of Parliament from Maharashtra should be opposing this Bill. On the 31st of March, I read an article and I was highly proud because it said, "Maharashtra to be the first State to launch criminals' biometric database." This is what it said, "A digital fingerprint and iris scanning system to aid police investigations, with the database of 6.5 lakh people with crime records, will be launched by

Maharashtra C.M., Shri Uddhav Thackeray, on Saturday." That was supposed to be on the 2^{nd} of April. It was Gudi Padwa day, the new year. ...(*Interruptions*)... Yes, it is on the 31^{st} of March. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Please. ... (Interruptions)...

SHRI MAHESH JETHMALANI: It further said, "Called Automated Multimodal Biometric Identification System (AMBIS), it is a different kind of data digitization. We have specific data on an estimated 6.5 lakh under-trials and convicts. The entire information has been validated by the bureau of fingerprint experts. It will help law enforcing agencies to track criminals and that too at lightning speed". How is the Government, Agadi Government in Maharashtra, which is about to introduce this database, opposing a Bill which has a similar provision for a record of this Bill's database?

SHRI DEREK O'BRIEN (West Bengal): Sir, I have a point of order. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: Mr. Jethmalani, ... (Interruptions)...

SHRI MAHESH JETHMALANI: Sir, I know, but I am told my hon. friend, Mr. Chidambaram is also elected from Maharashtra....(Interruptions)...

MR. DEPUTY CHAIRMAN: Mr. Jethmalani, please. ...(Interruptions)... Yes, I know, I have heard. ...(Interruptions)... Please. ...(Interruptions)... Mahesh Jethmalaniji, please. There is a point of order. ...(Interruptions)... Please, one minute. ...(Interruptions)...

SHRI DEREK O'BRIEN: Sir, I do not like to disturb the Member because it breaks the flow. My point of order is under Rule 238. It is under Rule 238, page 84, sub-rule (v), which says, "Reflect upon the conduct of persons in high authority...". The Chief Minister of Maharashtra is high authority. ...(Interruptions)... Wait, let me finish. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Please. ... (Interruptions)... Please. ... (Interruptions)...

SHRI DEREK O'BRIEN: Sir, ...(Interruptions)... This is the problem. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Please ... (Interruptions)...

SHRI MAHESH JETHMALANI: Sir, I would like to ask the hon. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: Please ... (Interruptions)...

SHRI DEREK O'BRIEN: Sir, it is not whether good, bad, indifferent. I am only sticking to the rules. I do not want to disturb the Member. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: Right, Mr. Derek. ...(Interruptions)... We will examine. ...(Interruptions)... Yes....(Interruptions)...

SHRI DEREK O'BRIEN: Simple, if you mention, it has to be based on a substantive motion drawn in proper terms. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Please. Thank you. ... (Interruptions)... We will examine. ... (Interruptions)...

SHRI DEREK O'BRIEN: I am afraid, this is not drawn on proper terms; substantive motion. Why should I want to disturb you? If you are...(Interruptions)...

MR. DEPUTY CHAIRMAN: Please. Thank you. ... (Interruptions)...

SHRI MAHESH JETHMALANI: Sir, I am referring to a newspaper report, which has not been denied and, in fact, in my opinion, contrary to that of the learned Member from West Bengal, the conduct of the Chief.....(Interruptions)...

MR. DEPUTY CHAIRMAN: Please. ... (Interruptions)...

SHRI DEREK O'BRIEN: The newspaper, you cannot show ... (Interruptions)...

MR. DEPUTY CHAIRMAN: Yes. ... (Interruptions)...

SHRI MAHESH JETHMALANI: The conduct of the Chief Minister of Maharashtra deserves commendation. ...(Interruptions)... I am actually praising him for introducing the same kind of database in Maharashtra on this Bill. My learned friend does not understand that this is an act of praise on my part, not an act of

condemnation. I am saying, he should have followed it through. But, of course, if you want to defend the rogues' gallery, like some Members on that side want to do...(Interruptions)...

THE LEADER OF THE OPPOSITION (SHRI MALLIKARJUN KHARGE): Sir, one minute. I do not want to disturb him because he is eloquently counter-arguing our statement. But I want to ask him and, here, always in this House,...(Interruptions)...

MR. DEPUTY CHAIRMAN: Please. ... (Interruptions)...

SHRI MALLIKARJUN KHARGE: In this House, we have always followed that no papers should be referred, means whatever statement comes in the papers, that cannot be taken in this House.

MR. DEPUTY CHAIRMAN: We will see. ...(Interruptions)... We will see it. ...(Interruptions)...

SHRI MAHESH JETHMALANI: Sir, I do not mind; flow will not get disturbed with these kinds of interruptions. All I will say, Sir, is that I repeat that the gentleman, whom I referred to needs, commendation. He was supposed to launch on the 2nd of April on Gudi Padwa Day. I am a little surprised; perhaps, it was a case of political opportunism that because we introduced this Bill, that launch was stopped. We stole the thunder which he was expecting to deliver. But, I don't know! Sir, I wonder whether those opposed to this Bill are aware of one more project, and they should be made aware of because it is very well to talk on high constitutional provisions. After all, you are a learned lawyer; you are a constitutional expert; you are a one-time Minister but you can't run away from facts. So, people are impressed by that kind of a persona but, Sir, behind it, there are no facts. Now, there is something called the Crime and Criminal Network Tracking System and, incidentally, there may well be a conflict of interest on Mr. Chidambaram's part to raise this issue in this House because he stands accused of a crime. I wonder whether those opposed to this Bill are aware of CCTNS (Crime and Criminal Network Tracking System), a mission mode project under the National E-governance Plan of the Government of India. Now, under the aegis of the National Crime Bureau, the same bureau which is going to record data by this Bill. Thirty-six States and Union Territories, as of 25th August, 2020, are sharing a pan-India database consisting of precisely the type of records contemplated by this Act. There seems to be double speak on the part of Members of the Opposition. There is no unconstitutionality; there is no illegality. It is true that there is a case of disproportionality in the case of the types of persons covered by the Act. There is no point keeping arrestees and serious criminal convicts in the same category as detenues. There, I agree and I empathise, and perhaps, that is my only criticism of the Act which I would kindly request the hon. Home Minister to look into. We don't need to categorise these kinds of people with convicts and under-trials. The under-trials acquitted, in any case, have a right to have the records established and not to be forgotten. But, Sir, as far as criminals are concerned, this is a very, very important Act because crime never dies. Criminals have a right to be forgotten, but that right will only take place after they die, posthumously. Then, their records may be erased. Sir, I just need to say one more thing. Records in this country can be maintained for 75 years. One hon. Member in the Lok Sabha said that in India, the average age life expectancy is 69; why have it for 75 years. Sir, I may say that in England, records are preserved for 100 years from the date of birth of the criminal, for much more and the life expectancy there is 80 years? So, there is nothing wrong in having this. As I said, criminals have a right to their records being erased posthumously, unless, they happened to be unfortunate enough to have their cases the subject matter of a law report, in which case their misdeeds will remain forever. Sir, I wholeheartedly support the Bill and its provisions barring one.

MR. DEPUTY CHAIRMAN: Thank you. Now, Shri Sukhendu Sekhar Ray. ... (Interruptions)...

SHRI G.V.L. NARASIMHA RAO (Uttar Pradesh): Sir, I have a point of order under Rule 235. What the LoP said, that cannot be a point of order because newspapers can be referred to if the subject is within the Business of the Council. What he quoted is exactly the subject matter of the discussion. Therefore.....(Interruptions)... Sir, it is Rule 235. It clearly says it....(Interruptions)...

SHRIMATI PRIYANKA CHATURVEDI (Maharashtra): I was reading only the headlines. ...(Interruptions)...

SHRI G.V.L. NARASIMHA RAO: Sir, Rule 235 (ii) says, '...shall not interrupt any Member, shall not read any book, newspaper or letter except in connection with the business of the Council." यह तो बिल का सब्जेक्ट है। ...(Interruptions).. So, the hon. LoP is wrong here. ...(Interruptions)..

MR. DEPUTY CHAIRMAN: Please. ...(Interruptions).. Shri Sukhendu Sekhar Ray. ...(Interruptions)..

SHRI SUKHENDU SEKHAR RAY (West Bengal): Sir, my time should start from now. ...(Interruptions).. Sir, my time should run from now only....(Interruptions)..

MR. DEPUTY CHAIRMAN: Yes, you speak.

[THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR) in the Chair.]

SHRI SUKHENDU SEKHAR RAY: Let me submit before this august House about the historical background of enactment of the Identification of Prisoners Act, 1920. It was, in fact, in 1915 that the Government of Bengal drew attention to two revolutionaries convicted in the Raja Bazaar Bomb Case in Calcutta, who were most persistent in the refusal to be photographed, and as a result thereof, the Government of Bengal suggested amendment to the Police Act and the Prisoners Act. This was how the 1920 Act came into being. But it was done by the colonial rulers to suppress our liberation struggle for the Freedom of our Motherland. Sir, now after 75 years of Independence, after so many sacrifices made by our forefathers, the present rulers have stepped further in the name of developing the criminal justice system to throttle the voice of all those who are opposed to the anti-people policies of this Government. This is my first charge against this Government so far as this Bill is concerned. Sir, there cannot be clause-by-clause discussion due to paucity of time, only three hours, I don't know why; this draconian Bill shall be discussed within three hours. Anyway, the Government even does not agree to refer the Bill to a Select Committee. The way personal and biological data intended to be collected by force and the Government desires to pass this Bill by use of brute majority * Sir, if this Bill is a foolproof of bringing the culprit to book, then why was this Bill not referred to the Standing Committee? This is my second charge against this Government so far as this Bill is concerned. ...(Interruptions).. No, no, it is Standing Committee. ...(Interruptions).. It was not done before the introduction of the Bill. ... (Interruptions).. Forcible collection of physical and biological samples of arrested persons, under-trials and those held under preventive laws and convicts, and keeping the data for 75 years violate the principles of natural justice. This is my third charge against this

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^{*} Expunged as ordered by the chair.

Government. Sir, equality before the law and equal protection of law under Article 14 shall be a myth if this Bill is passed. There shall be denial of protection under Article 2(3), of the Constitution which says, and I quote, "No person accused of any offence shall be compelled to be a witness against him." But Clause 6(1) of the Bill prescribes inter alia for that if a person refuses to allow taking of such measurements, it shall be lawful for the police officer or the prison officer to take such measurements in such manner, as it may be prescribed. This is completely vague. This is against the provisions of Article 20(3), of the Constitution, and such vague and unlimited prescription has the competence to allow the Head Constable or the Head Warden to adopt even third degree method to compel a person by physical torture for taking the measurements. This is my fourth charge. Sir, my fifth charge is that the Bill also poses danger of DNA profiling of certain communities or groups. Everybody should remember that according to the available data, 60 per cent of under-trials in Indian jails belong to the SC, ST, OBC and minority communities. With the effective and extensive use of DNA data in cases, these communities will increasingly suffer the burden of perceived criminality.

Sir, arrested persons or under-trial prisoners will be vulnerable in the absence of personal data protection law, which has been pending since 2019, as rightly pointed out by Mr. Chidambaram. The draconian provisions of this Bill will be considered as part of other measures enacted and implemented by the Government for control and surveillance of the people, even after the ruling of the Supreme Court that right to privacy constitutes fundamental right. Therefore *

My next charge to this Government is that it should consider the opinion of the scientific community. Has this Government taken the opinion of the scientific community about the measurements? The scientific community has serious concerns about the foundational validity and the value of many measurements covered by the Bill and the inadequacy of the legal standards used to assess them. I will give you one example. There is no scientific basis for attributing uniqueness to hand-writing samples which is one of the measurements covered under the Bill. Lack of clarity in the collection and usage of the measurements heightens the possibility of misuse, particularly of biological samples and their analysis. The Bill presents significant concerns of excessive delegation of legislative authority to the rule-making bodies as well as excess delegation of power to functionaries under the Bill, in violation of Article 14 of the Constitution. These functionaries include police officers at the rank of Head

^{*} Expunged as ordered by the chair.

Constable, Magistrates as well as prison officers. In addition, the Bill creates an unreasonable classification between classes of arrestees that may be compelled to give biological samples and those who may not. Several other provisions fail to disclose any adequate determining principle at all, and pose grave concerns of manifest arbitrariness.

Sir, the Bill also fails to meet the four-fold requirement of the doctrine of proportionality laid down in the court case, Puttaswamy Vs. Government of India. The absence of demonstrated rationale nexus between the legitimate aims of the Bill and its coverage of persons who may be compelled to provide their measurements renders the Bill an unsuitable means of achieving those aims, regardless of the provisions of the Bill, which also constitute an unnecessary and disproportionate infringement of the right of privacy.

This Bill has wide-ranging implications for the right to privacy, equality and for the integrity of the investigative process. Before I conclude, I would like to say what the assessment of the scientific community is. These will be in one or two bullet points. So far as Clause 2(1)(b) of the Bill is concerned, it says about different measurements...(Interruptions)... There is no scientific basis to attribute uniqueness to an individual. Writing samples, identification by footprint impression is an imperfect science and this alone is insufficient to connect the accused to the crime. There are no standards for guiding the examination of the fingerprints. The same thing can produce different fingerprints under different circumstances. No consensus exists while comparing palm impressions and the analysis also is prone to errors with the high rate of false negativism. Authentification failure at the national level is 8.54 per cent.

I conclude by saying that I oppose the Bill. Before that, I would urge upon the Government to send this Bill to a Select Committee. Thank you.

THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR): The next speaker is Shri Tiruchi Siva.

SHRI G.V.L. NARASIMHA RAO: Sir, I have a point of order. ... (Interruptions)...

THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR): What is that point of order?

SHRI G.V.L. NARASIMHA RAO: Sir, my point of order is under Rule 261: "If the Chairman is of opinion that a word or words has or have been used in debate which is

or are defamatory or indecent or unparliamentary or undignified, he may in his discretion, order that such word or words be removed." ... (Interruptions)...

THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR): We will examine it. ... (Interruptions)...

SHRI SUKHENDU SEKHAR RAY: Sir, he is......(Interruptions)...

THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR): Please sit down. We will examine it. हम उसको examine करा लेंगे। ...(व्यवधान)... All of you please sit down. We will examine it. ...(Interruptions)... Please sit down. प्लीज़ बैठिए। ...(व्यवधान)... श्री तिरुची शिवा जी। ...(व्यवधान)... शान्त रहिए, प्लीज़। ...(व्यवधान)... सुष्मिता जी, प्लीज़। ...(व्यवधान)... सुष्मिता जी, प्लीज़। ...(व्यवधान)... Now, Shri Tiruchi Siva.

SHRI TIRUCHI SIVA (Tamil Nadu): Mr. Vice-Chairman, Sir, I stand to oppose this Bill for it is repressive, imperious and oligarchic in nature. Sir, at the outset I would ask the Government why it should be so hasty in bringing this Bill and discuss it within a constrained time of three hours rather than consulting the stakeholders. That is what our senior colleague and former Home Minister asked here, 'why can't you wait for 102 days?' Any Bill cannot be just rushed through and be passed with a majority that a party may have in the Parliament. It should be discussed elaborately. Our time is squeezed and we have put forth our views so urgently. We have moved a motion already. So, kindly refer it to a select committee where the stakeholders will appear before that. Members will also then have ample time to express their views, and this Bill can be brought in later with necessary amendments. This Bill erodes the fundamental rights of the citizens of this country. It has strong implications on civil liberties and basic human rights of the people. It raises strong questions on the right to life, right to privacy and the right to live with dignity. This is unconstitutional. Why is it unconstitutional? As everyone pointed out, it is violating Article 14, Article, 23 and Article 21. When the Constitution provides for every person to live with dignity and equality, it takes away all the rights. In the Bill, as it is said in the Statement of Objects and Reasons, the purpose of bringing this Bill is that, "New 'measurement' techniques being used in advanced countries are giving credible and reliable results and are recognised world over." We accept it, but our concern arises. Before that, I would like to ask, if you are following the world over you have to think about the right to be forgotten. It is practised in Argentina, the European Union and in Philippines. What is the right to be forgotten? It means, any private information about a person

be removed from internet searches and other directories under some circumstances. But here it is not so. The measurements that are collected will be stored for 75 years. Our concern arises and apprehensions come when the ambit of investigation is expanded, when the ambit of measurement is expanded. This is our basic concern. Earlier, the Identification of Prisoners Act, 1920 was confined only to the prisoners and of course, those who were convicted, but now this is 'any person'. Who is 'any person'? It is a very, very sensitive Bill, as I said earlier. We are afraid. You are armouring yourself with much more draconian laws. You amended the UAPA already which declared that even an individual can be identified as a terrorist and can be detained by the NIA. What is this going to lead to? Even a person under preventive detention will be compelled to have measurements. But, if any person refuses, what will automatically happen? It shall be lawful for the police office or prison officer to take such measurements in such manner as may be prescribed. Who is the police officer, as per the Bill? It is Head Constable! And, who is the prison officer? It is a Head Warden! How will he take the measurements? Sir, measurements are not just like ordinary finger prints, finger impressions, palm print or foot print, photograph, etc. It does not stop there. Measurements go up to retina and IRIS, biological, physical samples and also behavioural attributes, including signatures, handwriting or any other examination referred to under Section 53 of the Cr.P.C. That is much more, because everyone knows about that. I am not going into that since I do not have enough time to explain that.

Section 53 of Cr.P.C. clearly allows using 'such force' as reasonably necessary for that purpose! What is 'such force'? The police officer or anyone can use force against anyone. ...(*Time-bell rings*)... Sir, I thought that I am left with five more minutes.

THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR): Please conclude.

SHRI TIRUCHI SIVA: I will take only one more minute. Let me complete. When you have expanded the ambit of 'persons', it is bothering and we are apprehensive that the Government may use this against political parties, on their personal whims and fancies against those who is not in favour.

THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR): Please conclude.

SHRI TIRUCHI SIVA: Just give me one minute, Sir. It can be used not only against political activists but also against social activists, writers, litterateurs and everyone will be punished.

THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR): Thank you, Sivaji.

SHRI TIRUCHI SIVA: Sir, one minute.

THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR): Thank you. Please conclude.

SHRI TIRUCHI SIVA: I conclude with one last sentence. I would like to say, very humbly, in the natural process of democracy, and remind the ruling party that one day you will be out of power.

THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR): Thank you Tiruchi Sivaji.

SHRI TIRUCHI SIVA: One second, Sir. At that time, you will see repealing all laws that you have enacted in this House during your tenure. Thank you.

SHRI SUJEET KUMAR (Odisha): Sir, this Bill seeks to replace the Identification of Prisoners Act, 1920, which is over 100 years old, it shall interact with the provisions of Cr.P.C. and also with the DNA Technology (Regulation) Bill, 2019, whenever it becomes an Act.

Sir, the Bill seeks to collect what it terms as 'measurement' defined under Clause 2(1)(b) from certain classes of persons mentioned under Clause 3 and allows for processing, storage, dissemination and destruction of these measurements. The stated Aims and Objectives are: Prevention of crime and better identification of investigation in criminal matters. Sir, who can dispute with such Aims and Objectives? We do acknowledge that in our country we have serious internal security challenges from anti-India forces and also the conviction rate in our country is lowest in the world.

Sir, there is a cardinal principle of criminal justice system that what deters crime is not the quantum of punishment; but, rather, certainty of punishment. So, any legislation which empowers our law enforcement agencies and the Government to prevent crime and better conviction rate is always welcome.

Now, what measurements can be collected under the Bill, who may be compelled to provide measurements and who can compel it are all mentioned in the Bill and, due to paucity of time, I am not going into these details. Rather, Sir, I limit myself to two brief points. The first one is constitutionality of the Bill which my previous erudite and learned speakers have already touched upon. The second one is regarding administrative and procedural matters in implementing this Bill.

Sir, first and foremost, there are certain ambiguities with regard to definition. There are certain terms left undefined and unclarified. The Bill does not provide the exact definition of 'measurement.' The definition provided under Clause 2(1)(b) is open to an expansive interpretation. Further, terms used like 'biological samples', 'analysis of biological samples' remain undefined. This is deviation from Section 53 of Cr.P.C. which clearly defines samples on which examinations can be conducted. However, under this Bill, it is not clear what kinds of measurements constitute biological sample. I am not even getting into the famous judgement which the hon. Members Shri Mahesh Jethmalani and Shri P. Chidambaram went into. But, I will definitely highlight Clause 2(1)c), which defines 'police officer', means, the OIC of a police station or an officer not below the rank of Head Constable. With due respect to head constables of this country, I think, they are not adequately trained to handle such sensitive matters. So, at least, this police officer should be of the rank of Sub Inspector.

Thirdly, in my humble view, many provisions of the Bill are manifestly arbitrary. In Saira Bano Vs. Union of India, the test of arbitrariness was established as a ground for invaliding legislation under Article 14. In that case, Justice Nariman observed that legislation is manifestly arbitrary, I am quoting Justice Nariman, "If it is done by the legislature capriciously, irrationally, and/or without adequate determining principles, the law is excessive and disproportionate". This test, as a means of invaliding legislation, has been acknowledged by majority opinion in the other judgements as well (*Time-bell rings*). Sir, I want two-three minutes more. It is my argument that at several instances the Bill does not disclose any rational principle and, probably, is arbitrary, which may face judicial scrutiny. I will give an example from the Bill itself. Clause 6 of the Bill fails to provide clear guidance to individuals as to when a refusal to allow the collection of measurements constitute an offence. In Shreya Singhal Vs. Union of India, Section 66A ...(*Time-bell rings*)...

उपसभाध्यक्ष (श्री सुरेन्द्र सिंह नागर) : आप समाप्त कीजिए। आपका समय समाप्त हो गया है।

SHRI SUJEET KUMAR: Sir, please give me just two more minutes. In Shreya Singhal Vs. Union of India, Section 66A of the Information Technology Act, 2000, was struck down for this arbitrariness and vagueness, with the court observing that Section 66A did not provide any manageable standard by which to book a person for an offence; it arbitrarily, excessively, and disproportionately restricted the freedom of speech. I fear, the same is the case here and the legislation may be open to unnecessary challenges in the court of law. I agree with my previous speakers regarding Clause 3, which brackets, convicts with people activists, like us, who are in public life who are often asked to give security for good behavior. So, this is unfair. Right to be forgotten, as was previously articulated by Tiruchi Sivaji, as enshrined in the Puttaswamy Judgement, also probably has not been taken into account in this Bill and out of the three tests -- legality, need, and proportionately -- proportionately may not be met.

Sir, please give me thirty seconds more. I agree, probably, the intention of the Government is noble and it is an important endeavour to improve the effectiveness and investigation in our country, and as the hon. Home Minister replied in Lok Sabha, the Government has brought this Bill with the intention of preventing crime, protecting human rights of crores of Indian citizens and enhancing of security. I concede this intention. But, I think, this Bill will create great administrative burdens and may not deliver on the promise, while also infringing on the Fundamental Rights. So, to conclude, while the Bill has legislative aim of improving investigation, detection and prevention of crime, it fails to meet various tests of Constitutionality, like the test of proportionality. (*Time-bell rings*) It also fails to satisfy administrative and other aspects of implementing the Bill. ...(*Interruptions*)... So, I request the Government to send it to a Select Committee.

SHRI V. VIJAYASAI REDDY (Andhra Pradesh): Mr. Vice-Chairman, Sir, I, on behalf of my party, the YSR Congress Party, stand to support this Bill. ...(Interruptions)... Yes; yes, I will come to you also. I will address your issues also. Even though this Bill is draconian -- even though the Bill can be described as 'Strengthening of Police, Lawyers, and Judges, 2022', it should be named as that -- still I support this Bill because of the misdeeds of the Congress party. I am addressing that, Sir. I am supporting this Bill for three reasons. I support the hon. Home Minister and I appreciate the hon. Home Minister and his efforts in this regard.

उपसभाध्यक्ष (श्री सुरेन्द्र सिंह नागर) : आप बैठे-बैठे मत बोलिए।

SHRI V. VIJAYASAI REDDY: This Bill will ensure that there will be low conviction. As of now, there is a low conviction rate in India. This will improve the conviction rate. The conviction rate in India is, Murder, 41 per cent; rape, 39 per cent; attempt to murder, 24 per cent; and, accused who were convicted, this is only a small percentage. Let us compare with that of the conviction rate abroad. In United Kingdom, it is 83.6 per cent; in the USA, it is 93 per cent; and, in Japan, it is 99 per cent. This is the first reason why we are supporting this Bill.

Then, I come to efficient investigation. As for fingerprints, it is already practised in our country. It is there in the old Act. I will refer to one example. Bodh Gaya blasts in 2013, Buddhist robe was found abandoned at the crime site. What happened? The strands of hair from the robe matched with the strands of the suspected; therefore, he was caught. Therefore, there is absolute necessity as of now to strengthen the law and it is the former Finance Minister and the former Home Minister of this country, belonging to Congress Party, who have misled this House. The CCTNS connects all police stations in the country into one central data base and facilitates real time information-sharing between the different States, which is laudable. At this point of time, Sir, the enactment that has been done by Andhra Pradesh Government, that is, AP's Disha Bill, is more stringent, it will prevent assault on women. Because it is pending with the hon. Home Minister, I request the hon. Home Minister to clear the AP Disha Bill immediately, instantaneously, without any further delay. I would like to mention a few points in this regard. Sir, there are only two minutes; give me three more minutes. Let me explain what happened in the Congress rule. 26/11, 2008, blast, Ajmal Kasab massacre, it has happened during Congress regime. Pune bombing, February, 2010, happened during Congress Samihauta Express blast in 2007 happened during the Congress regime. 2008 Assam bombings happened during Congress regime.* ...(Interruptions).. Let me say that. ...(Interruptions)...

श्री सैयद नासिर हुसैन (कर्नाटक) : सर, ये क्या कह रहे हैं?...(व्यवधान)... सर, ये क्या बोल रहे हैं? ...(व्यवधान)...हमारी पार्टी के दो-दो प्राइम मिनिस्टर मारे गए। ...(व्यवधान)... इनकी सरकार को पैसा चाहिए। ...(व्यवधान)... इनको पैसा चाहिए, आंध्र प्रदेश की सरकार को पैसा चाहिए। ...(व्यवधान)...

THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR): Please sit down. ..(Interruptions).. You sit down, please. ...(Interruptions)..

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^{*} Expunged as ordered by the chair.

SHRI V. VIJAYASAI REDDY: During Congress rule...(Interruptions)...

THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR): Please sit down. ..(Interruptions).. You sit down, please. ...(Interruptions)..

SHRI V. VIJAYASAI REDDY: More particularly, during Shri Chidambaram and also Shri Ghulam Nabi Azad...(Interruptions)..

SHRI SYED NASIR HUSSAIN: It is something which is unacceptable. .. (Interruptions)..

DR. L. HANUMANTHAIAH: Sir,...(Interruptions)...

उपसभाध्यक्ष (श्री सुरेन्द्र सिंह नागर) : जो वि. विजयसाई रेड्डी जी बोल रहे हैं, केवल वही रिकॉर्ड में जाएगा। ...(व्यवधान)...Nothing else will go on record. ...(Interruptions).. Please sit down. ...(Interruptions)..

SHRI V.VIJAYASAI REDDY: India was considered internationally as a weak nation. ..(Interruptions).. Let me say, Sir. ..(Interruptions)..

THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR): Please sit down...(Interruptions)...

SHRI V.VIJAYASAI REDDY: Modi*ji*'s regime has changed the national security..(Interruptions)..

THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR): You sit down please. ..(Interruptions).. माननीय गृह मंत्री जी।

श्री अमित शाह: माननीय उपसभाध्यक्ष जी, मैं इतना ही कहना चाहता हूं कि कांग्रेस के मित्रों को सहनशीलता और धैर्य दोनों रखना चाहिए। हम आराम से उनकी बात सुन रहे हैं। कोई इनके खिलाफ बोलता है, तो ये क्यों खड़े हो जाते हैं? ...(व्यवधान)... जब आपके सदस्य की बारी आए, तब आप बोलिए। आप इसका जवाब दीजिए। ...(व्यवधान)...

THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR): Vijayasai Reddyji, please. ..(Interruptions)..

SHRI V. VIJAYASAI REDDY: Sir, during Modiji's regime, the national security sphere has changed and if some other country invades India, Modiji can retaliate. This is what the people of the country think as of now. ..(Interruptions)..

उपसभाध्यक्ष (श्री सुरेन्द्र सिंह नागर) : आप बैठे-बैठे मत बोलिए। No running commentary please. ...(Interruptions)..

SHRI V. VIJAYASAI REDDY: Modiji does not recognize even national borders...(*Interruptions*). He can conduct surgical strikes on the neighbouring countries also. Sir, let me say a few words. The hon. former Finance Minister, Chidambaram*ji*,...(*Interruptions*).. Please keep quite. ...(*Interruptions*)..

THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR): You continue your speech.

श्री सैयद नासिर हुसैन:*

उपसभाध्यक्ष (श्री सुरेन्द्र सिंह नागर): जो वि. विजयसाई रेड्डी जी बोल रहे हैं, वही रिकॉर्ड पर जाएगा। Nothing else will go on record. You continue please.

SHRI V. VIJAYASAI REDDY: Sir, I am not wasting time. Let me resume. Sir, the hon. former Finance Minister and also former Home Minister has said that it should be referred to the Select Committee. I am asking one question from Chidambaramji. ...(Interruptions)... During his regime, Congress regime, as Home Minister and Finance Minister, how many referrals has he made from this House to the Select Committee or the Standing Committee? Let him introspect. ...(Interruptions)...

THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR): Thank you very much.

SHRI V. VIJAYASAI REDDY: Two more points.

THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR): Thank you Vijayasai Reddyji. Please conclude.

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^{*} Not recorded.

SHRI V. VIJAYASAI REDDY: Sir, one point, last point. Sir, [†]and we strongly oppose his averments made in this august House. Thank you very much. ...(*Interruptions*)...

उपसभाध्यक्ष (श्री सुरेन्द्र सिंह नागर) : धन्यवाद वि. विजयसाई रेड्डी जी। माननीय श्री ए. नवनीतकृष्णन जी, आप बोलिए। ...(व्यवधान)... Nasir Hussainji, no running commentary, please. ...(Interruptions)... Please, no running commentary. ...(Interruptions)... No, no, please sit down. ...(Interruptions)... You sit down, please. ...(Interruptions)... I am on my legs. ...(Interruptions)... The Chair is on its legs. ...(Interruptions)... Please sit down. ...(Interruptions)... Please sit down. ...(Interruptions)... Mr. Navaneethakrishnan. ...(Interruptions)...

SHRI A. NAVANEETHAKRISHNAN (Tamil Nadu): Sir, this is the right legislative intervention made by the Central Government, especially, our hon. Home Minister. I am reading from a Judgement as to why these arguments merit consideration. "It must be noted that ordinarily it is the task of the Legislature to arrive at a pragmatic balance between the often competing interest of personal liberty and public safety." This is the portion available in Selvi vs. State of Karnataka judgement. I am reading only from the Selvi vs. State of Karnataka judgement.

THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR): Please address the Chair.

SHRI A. NAVANEETHAKRISHNAN: So, there is competing interest of personal liberty and public safety. Now everybody is suffering from want of good opportunity to commit offence! This is the order of the day. Now what is happening? I quote what Albert Einstein once said, Ilt has become appallingly obvious that our technology has exceeded our humanity. I This is Albert Einstein. I have already made my statement several times that technology has taken over the human race. This is my statement. So, my humble submission would be that the Bill is well within the Constitution. It does not violate any law, any right. So, you want to remain silent after committing offence. That is all right. It can be done. There is no wrong in it. Because of Article 20(3), you are feeling that 'right to remain silent is my Constitutional right.' Only a testimonial compulsion alone is prohibited, not other evidences. For example, they can take blood from me if I am driving a vehicle after consuming alcohol. I am bound to provide blood. I cannot say that Article 20(3), will come into picture. So, the larger

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[†] Expunged as ordered by the chair.

public interest demands this kind of a Bill. The Bill is a right intervention to save India, the integrity of India. It is in the Constitution Part III. 'Public order' is available in Part III of the Constitution. So, it is only to fulfil, to enforce the Fundamental Rights, personal liberty of each and every citizen. The Bill is being brought in rightly and that too without any delay. This is my view. ... (*Time-bell rings*)... One minute, Sir. I would like to say that Puttaswamy case is on 'Right to Privacy and Article 21' but it is subject to reasonable restrictions, reasonable restrictions. It is not a freehold right that you can do whatever you want. The *Puttusamy* case was only in favour of this Bill. Also, the *Selvi versus the State of* Karnataka case was in favour of this Bill. I would like to draw the kind attention of this august body to this article, which I would try to place before this House.

THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR): Please conclude.

SHRI A. NAVANEETHAKRISHNAN: Just a minute, Sir. Expanding the contours of the neuro law post *Shrimati Selvi & Others Versus the State of* Karnataka, now a technology has been developed where without remaining silent, one can be subjected to technology and truth can be found out.

THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR): Please conclude, Mr. Navaneethakrishnan.

SHRI A. NAVANEETHAKRISHNAN: Sir, in conclusion, neuro-scientific development is constantly expanding its horizons to understand the various mental aspects as well as an association of neurological behavior of a person. The above findings suggest that there is a potential for neuroscience to affect and change jurisprudence. It can make a positive contribution to the legal discipline. The decision of the Supreme Court of India in *Shrimati Selvi and others versus the State of* Karnataka and another case advocates the new development in neuroscience, which is in agreement with the neuro law. I support the Bill. Thank you, Sir.

THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR): Thank you, Mr. Navaneethakrishnan. The next speaker is Prof. Ram Gopal Yadav.

प्रो. राम गोपाल यादव (उत्तर प्रदेश): श्रीमन्, मेरे पास केवल दो-तीन मिनट हैं। पहली बात तो मैं यह कहना चाहता हूं कि मैं इस विधेयक का विरोध करता हूं, इसलिए क्योंकि मौजूदा विधेयक जो लाया गया है, उसमें देश के कई प्रचलित कानूनों का उल्लंघन हो रहा है। जब यह यहां से पास भी हो जायेगा तो यह आप भी जानते हैं और सारे लोग जानते हैं कि इसे निश्चित रूप से देश के सर्वोच्च न्यायालय में चैलेंज किया जायेगा। इसमें फिर कई चीज़ों में सुधार होगा, कोर्ट कई बातों को, कई शब्दों को इसमें से हटा देगा, इसलिए अनावश्यक रूप से जोड़ने की कोई आवश्यकता नहीं है।

आप जानते हैं कि यह हार्डन्ड क्रिमिनल्स और सामान्य व्यक्ति में कोई फर्क नहीं करता है। जैसे ही आप गिरफ्तार होते हैं, जैसे बड़े अपराधियों और टैररिस्ट्स के फिंगर प्रिंट्स लिए जाएंगे, वैसे ही आपके भी लिए जाएंगे। प्रो. डायसी ने भी रूल ऑफ लॉ में कहा था, इसमें उनके अनुसार भी फर्क है और यह उनके अनुसार भी नहीं है और हमारे संविधान के अनुसार भी, चाहे आर्टिकल 14 हो, चाहे 19 हो, चाहे 20 हो, चाहे 21 हो, स्पष्ट रूप से यह है कि किसी व्यक्ति को अपने ही खिलाफ गवाह नहीं बनाया जा सकता, यह फंडामेंटल राइटस का उल्लंघन है, लेकिन यह इसमें हो रहा है। ये सारी बातें हैं, जिनकी वजह से इस विधेयक का, जब यह यहां से पारित होने के बाद कानून बन जायेगा और जब ज्यूडीशियल रिव्यू होगा तो कुछ न कुछ उसमें संशोधन तो निश्चित रूप से होना है। जो हमारे मित्र लोग यहां अभी बोल रहे थे, उनमें से ज्यादातर वकील लोग थे और वकील बुरा ना मानें, आप जानते हैं कि वे किसी भी सफेद को स्याह और स्याह को सफेद कर सकते हैं, इसमें शक की कोई बात ही नहीं है। They are competent enough to prove their points in any way. लेकिन में यह कहना चाहता हूं कि अगर ये विपक्षी लोग मांग करते हैं, विपक्ष यह मांग करता है कि इसे सेलेक्ट कमेटी में दे दिया जाए तो माननीय गृह मंत्री जी, सेलेक्ट कमेटी में आपका ही बहुमत होगा, चेयरमैन आपके द्वारा नॉमिनेट किया गया होगा तो उसमें दिक्कत क्या है? कानून की जब भी स्कूटिनी होती है तो कानून की क्वालिटी में सुधार होता है और जब आपका बहुमत है, उसमें आपका चेयरमैन होगा, आपके द्वारा बनाई गई सेलेक्ट कमेटी होगी, सिर्फ यह है कि अगले सेशन के पहले दिन या आखिरी दिन तक रिपोर्ट देने के लिए चेयर कहेगी तो तब यह बिल आ जाएगा। इसमें कोई पहाड़ नहीं टूटा जा रहा है कि इतनी देर बाद यह आया है!

जहां तक नई टेक्नोलॉजी का सवाल है, इसमें से कई चीज़ें, फिंगर प्रिंट आदि सारी चीज़ें पहले से भी प्रयोग हो रही हैं। मैं यह कहना चाहता हूँ कि 1920 के बाद से जैसे-जैसे नई technology आई है, rate of conviction कम हुआ है, आप पिछला रिकॉर्ड उठा कर देख लीजिए। अगर technology की वजह से ही आप उम्मीद करते हैं कि rate of conviction बढ़ जाएगा और अपराधी पकड़ लिए जाएँगे या उनको सजा मिल जाएगी, तो यह आपकी गलत सोच है। आप रिकॉर्ड देख लीजिएगा कि जैसे-जैसे समय आगे बढ़ता जा रहा है, technology बढ़ती जा रही है, अपराधियों की सजा होने की दर कम होती जा रही है। यह गलत perception है। यह इस पर निर्भर करता है कि आपके enforcement का जो तौर-तरीका है, वह किस तरीके का है, वहाँ कैसे लोग हैं। अगर वे ईमानदारी से काम करने वाले हैं, तो यह ठीक होगा और अगर वे बेईमान हैं, तो लोग छूटेंगे; अपराधी छूट जाएँगे और निरपराध जेल चले जाएँगे।

इसलिए मेरा आपसे अनुरोध है कि आप इसको Select Committee को सौंपिए। ...(समय की घंटी)... आप जैसी चाहें, वैसी Select Committee बना दीजिए। उसमें आपका अध्यक्ष होगा, बहुमत आपका होगा, लेकिन आप जो कानून बनाएँगे, वह बेहतर कानून होगा। बहुत-बहुत धन्यवाद।

उपसभाध्यक्ष (श्री सुरेन्द्र सिंह नागर) : धन्यवाद, प्रो. साहब। The next speaker is Shri A.D. Singh.

SHRI A.D. SINGH (Bihar): Sir, thank you for giving me an opportunity to speak. rise here to oppose the Bill. I agree with my other colleagues that it should be sent to the Standing Committee or a select committee. Individual liberty is very important and, for everything, we should not blame the colonial law. एक चीज, जो हमने अपने बिहार में देखी है, वह यह है कि थानेदार इतना efficient है कि उसके थाने से परिंदा भी नहीं जा सकता है। इसलिए हमें उसके resources बढ़ाने हैं। जो police on the spot है, उसके पास resources बहुत कम हैं। अगर हम लोगों को सचमूच criminal justice system को logical end तक लाना है, तो एक तो हमें यह करना होगा। दूसरा, हमें judiciary में हर लेवल पर number of judges को बढाना होगा, तब जाकर ऐसा होगा। मेरे हिसाब से यह जो scientific evidence की बात हो रही है, मैं इससे बिल्कुल agree नहीं करता हूँ। It violates our fundamental rights. The Bill is illegal in as much as it violates Articles 20(3) of the Constitution which secures the right of an accused against self-incrimination. No person accused of any offence shall be propelled to be a witness against himself. The Bill mitigates the Right to Life and Privacy enshrined under Article 21 of the Constitution and thus, the Bill is beyond the legislative competence of the Parliament. Clause 4(2) of the Bill permits that record of measurement may be retained for 75 years. This violates the 'right to be forgotten', recognised by the Supreme Court in the case of Justice Puttaswamy Vs. Union of India. The words 'biological sample and their analysis' in clause 2(1)(b) under the Act could extend to narco-analysis and brain mapping and when it is made coercive in terms of clause 5, it becomes violative of the above mentioned fundamental rights. Implied use of force to take measurements violates the rights of prisoners, laid down by the Supreme Court in various judgements, including A.K. Gopalan Vs. State of Madras, Kharak Singh Vs. State of UP, Charles Sobraj Vs. Jail Superintendent, Sheela Barse Vs. State of Maharashtra and Pramod Kumar Saxena Vs. Union of India. The Bill not only proposes to collect biometrics of convicts but also of those persons who are under trial, or are suspected to be involved in any criminal case, or there is a presumption against the persons that they may, in future, do any illegal act. This is violative of right to privacy, freedom and personal liberty under Article 21 of the Constitution. आज की date में यह हो रहा है कि अगर कोई आदमी किसी crime के लिए accused हो जाता है, तो उसको society already pronounce कर देती है कि वह convicted हो गया है। So, this concept should be changed in this country. If you are accused in any economic offence, from banks to various institutions, they will oppose you by saying that you are a criminal. Basically, this Bill violates the fundamental rights and I strongly oppose it. Thank you.

THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR): The next speaker is Shri Ram Nath Thakur.

श्री राम नाथ ठाकुर (बिहार): माननीय उपसभाध्यक्ष महोदय, आपने मुझे 'दंड प्रक्रिया (शनाख्त) विधेयक, 2022' की चर्चा में भाग लेने की अनुमित दी, इसके लिए आपको बहुत-बहुत धन्यवाद। मैं इस बिल के समर्थन में बोलने के लिए खड़ा हुआ हूं।

महोदय, 102 वर्षों के बाद जांच प्रक्रिया के बदलाव के बारे में विधि आयोग ने जो रिपोर्ट दी है, उसके समर्थन के लिए भारत सरकार के मंत्री ने यह विधेयक लाने का काम किया है। जब हम वोटर लिस्ट में अपना नाम दर्ज करवाने के लिए जाते हैं या आधार कार्ड बनवाने के लिए जाते हैं अथवा मोबाइल का सिम लेने के लिए जाते हैं, तो हमें सब चीज़ों के प्रिंटआउट देने पड़ते हैं, पूफ देने पड़ते हैं। फिर अगर क्राइम रोकने के लिए हमें सब जांच करवानी पड़े, तो उसमें क्या हर्ज़ है? जेल में जो कैदी हैं, उनकी भी जांच होनी चाहिए और विधि विभाग के द्वारा प्रयोगशाला में भी उस जांच का सर्वेक्षण होना चाहिए, परीक्षण होना चाहिए। उसके बाद छन कर जो बात आएगी, उससे क्राइम में कमी आएगी।

अब जो विरोधी पक्ष के लोग हैं और जो तटस्थ हैं, उनकी शंका यही है कि जो राजनीतिक आदमी है, उन पर कोई कार्यवाही न हो, उनको इसमें फंसाया न जाए। मेरी इच्छा भी यही है कि जो political parties के अच्छे लोग हैं, सधे हुए लोग हैं, उनको इस प्रकार की जांच करवा करके किसी चीज़ में फंसाया न जाए।

महोदय, अंत में मैं एक बात कहना चाहता हूं, हमारा दुर्भाग्य है कि कल जब दिल्ली नगर निगम के बारे में विधेयक आया था, तो सर्वोच्च न्यायालय के वरिष्ठ विद्वान वकील, श्री सिंघवी साहब ने कहा कि यह unconstitutional है, असंवैधानिक है। आज भी सर्वोच्च न्यायाल के एक वरिष्ठ वकील ने यह कहा कि यह unconstitutional है। जब कानून बनता है, तो उस पर अपने-अपने तरीके से बहस करने की जरूरत पड़ती है।

मैं एक बात का और निवेदन करना चाहता हूं। प्रथम वक्ता, चिदम्बरम साहब थे और उनका जवाब देने वाले वक्ता महेश जेठमलानी साहब थे, उनके बाद त्रृणमूल कांग्रेस के नेता सुखेन्दु दा बोले। ऐसे 6 वक्ता अभी अंग्रेज़ी में बोले, लेकिन हमें तो उनकी बात समझ में नहीं आई। हमें सिर्फ यह बात समझ में आई कि यह बिल unconstitutional है और इसका जवाब जेठमलानी साहब ने दिया। सिर्फ दो लोग, एक प्रो. राम गोपाल बाबू हिन्दी में बोले और उनके बाद मैं हिन्दी में बोल रहा हूं, फिर हमारे बाद जिनको बोलना होगा, बोलेंगे। इस बात का भी थोड़ा ध्यान रखना चाहिए कि बड़े वकील लोग, जो कोर्ट में जाते हैं, वहां वे अंग्रेज़ी में बहस करते हैं और सब मुवक्किल लोग समझते हैं कि हमारे वकील ने खूब बहस की।...(व्यवधान)... जब रिज़ल्ट निकलता है, तो पता चलता है कि जज मैनेज हो गए।...(व्यवधान)...

उपसभाध्यक्ष (श्री सुरेन्द्र सिंह नागर) : कृपया आप समाप्त कीजिए।

श्री राम नाथ ठाकुर: मैं आपसे निवेदन करना चाहता हूं कि आप जिस जगह पर बैठे हुए हैं, आगे से आप यह निर्देश देने का काम भी करें कि हिन्दी में बोलने से हम जैसे अनपढ़ आदमी को भी समझने का मौका मिलेगा।

उपसभाध्यक्ष (श्री सुरेन्द्र सिंह नागर) : हिन्दी अनुवाद उपलब्ध होता है।

श्री राम नाथ टाकुर: इन्हीं चंद शब्दों के साथ मैं अपनी बात खत्म करता हूं और इस विधेयक का समर्थन करता हूं।

SHRI ABDUL WAHAB (Kerala): Thank you, Sir. If I start my speech in Hindi, हम हिन्दी में बोलना शुरू करेंगे, तो आपको कुछ नहीं मालूम पड़ेगा, इसीलिए हम इंग्लिश में बोलते हैं।

उपसभाध्यक्ष (श्री सुरेन्द्र सिंह नागर): नहीं, नहीं, आप अच्छी हिन्दी बोलते हैं, आप बोलिए।

SHRI ABDUL WAHAB: Shri P. Chidambaram and Shri Mahesh Jethmalani spoke on this Bill and they will again speak in the Supreme Court. So, I am not going into the issue whether this Bill is constitutional or unconstitutional. Let them decide this in the Supreme Court. My problem is with the expression 'anyone'. This 'anyone' can be difficult for BJP in Kerala. That has happened. That is happening. Even the Communist Members are accused under the UAPA by their own police. That is happening in Kerala. So many non-BJP ruled States are there. With regard to the measurements, I am okay with it but as far as the criminals are concerned, let there be any measurements. There is no problem. The only problem is that this can be misused. My request to the hon. Home Minister is to look into it. It may be necessary for some categories and not for 'any person'. Mahesh ji was telling about seven years period. Who is making the FIR? It is the same policeman. He can put any clause and they can have all the measurements. So, please do this on category basis.

Also, Sir, I am not moving my amendment unlike Mr. John Brittas. By saying 'yes', 'yes', or 'no', 'no', why should we waste time? Anyway, this Bill is going to be passed. Thank you.

5.00 P.M.

SHRI G.K. VASAN (Tamil Nadu): Sir, I stand here to support this Bill. In simple language, this Bill is to replace the old Bill. Why is it replacing the old Bill? What is the statistics today, Sir? Crime is increasing throughout the country. What should you

do to curb the crimes? You need laws of international standard to maintain peace in the country. What do you do with the old law, with fingerprints, with palm prints and other basic things collected from the suspects? Nowadays, the criminals cheat the police, cheat the Government, cheat the public, and, the innocent people, who are accused, are not able to get justice.

Sir, this Bill is of international standard. Investigation agencies can function at par with the agencies in the advanced countries. This Bill protects innocent people. It will give them confidence in identifying the suspects within a short time. In many countries, with the help of technology and techniques, the law enforcement agencies are able to nab the culprits within a short time, and, it is the need of the hour for our country also.

Sir, with two more points, I am concluding. Firstly, there is a provision in the Bill for collection of biological samples. Sir, I will only say that having a central DNA database will deter serial offenders from committing heinous crimes and it will also help in solving the cases faster. Finally, Sir, there is a general concern about the privacy. I am sure the Government will give highest priority to safeguard the sensitive details and these details will be used only to identify serious crimes. I thank the hon. Home Minister and the Government for bringing forward this fresh piece of legislation thereby replacing the century-old law. Thank you.

श्री संजय राउत (महाराष्ट्र): महोदय, क्रिमिनल प्रोसीजर (आइडेंटिफिकेशन) बिल, 2022 सरकार लेकर आई है। मैं प्रो. राम गोपाल यादव जी का आभारी हूं, उन्होंने बहुत ही संक्षिप्त रूप में बताया कि यह बिल क्या है। आपने कहा कि इस बिल में hardened criminal और सामान्य व्यक्ति में कोई फर्क नहीं है। हमें भी इस बिल से यही डर है कि आने वाले दिनों में क्या होगा, क्या नहीं होगा! लेकिन इस बिल को पढ़कर धीरे-धीरे समझ में आ रहा है। आप क्रिमिनल्स की ठीक तरह से पहचान करना चाहते हैं और क्रिमिनल्स पर लगाम लगाना चाहते हैं, तो सवाल यह उठता है कि क्या 102 सालों में अब तक इतने लाखों-करोड़ों क्रिमिनल्स की पहचान नहीं हो पाई? पहचान हो रही है।

अफज़ल गुरु फाँसी पर चला गया, कसाब को मुम्बई में फाँसी दी गयी, याक़ूब मेमन को महाराष्ट्र सरकार ने फाँसी पर चढ़ाया। सबको सजा दी गयी। आप भी करते हैं। अभी आप 102 साल पुराना कानून बदलने जा रहे हैं। अगर यह कानून, जो आप ला रहे हैं, यह देश के हित में है, समाज के हित में है, तो इसका विरोध करने का कोई कारण ही नहीं है। अगर आपके इरादे साफ हैं, आपका मन साफ है, आपके मन में कोई समस्या नहीं है, तो ऐसे हर कानून का समर्थन पूरे सदन को करना चाहिए। लेकिन एक बड़ा सवाल इस देश में और समाज में पैदा हुआ है कि अपराधी कौन है, क्रिमिनल कौन है? जो आपका विरोध करेगा, जो आपसे सवाल पूछेगा, आप उसको क्रिमिनल मान कर चल रहे हैं। यहाँ इधर बैठा हुआ हर व्यक्ति आपके लिए अपराधी है। ...(व्यवधान)...

THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR): Sanjay ji, please address the Chair. ... (Interruptions)... Please address the Chair.

श्री संजय राउत : सर, अब जो नया ...(व्यवधान)...

THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR): Please address the Chair. ... (Interruptions)...

श्री संजय राउत : गड़बड़ी आपकी भी है। देख लेंगे कि कौन गड़बड़ी करता है! ...(व्यवधान)...

THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR): Sanjay ji, please address the Chair. ... (Interruptions)...

श्री संजय राउत: सर, यह जो नया कानून है, इससे एजेंसी को ताकत मिलेगी, अच्छी बात है। इसे ज्यादा शक्ति मिलेगी। 'ज्यादा' यानी कितनी? * उससे तो अच्छा है कि आप मार्शल लॉ ही लगा दीजिए। ...(व्यवधान)... आप मार्शल लॉ ही लगा दीजिए। कोई बात नहीं।

सर, कानून में कुछ प्रावधान हैं। आपका नया कानून यह कहता है कि जो क्रिमिनल्स हैं, उनके biological samples लिये जायेंगे, अच्छी बात है, ठीक है। अपराधियों का retina scan हो सकता है, उनकी तस्वीर, retina के साथ-साथ उनके footprints, हाथों के fingerprints, ये सब लिये जायेंगे। यह सब कुछ ठीक है। मतलब पुलिस जो चाहे, उसकी मर्ज़ी। चाहे वह hardened criminals हों या राम गोपाल यादव जी हों या जया बच्चन जी हों या हम हों ...(समय की घंटी)... (व्यवधान)... चाहे आप हों, सबको ...(व्यवधान)...

THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR): Please address the Chair. अब आप समाप्त कीजिए।

श्री संजय राउत : तो आप एक तरह से पुलिस स्टेट बनाने जा रहे हैं।

उपसभाध्यक्ष (श्री सुरेन्द्र सिंह नागर) : प्लीज़, अब आप समाप्त कीजिए।

श्री संजय राउत: संविधान ने कहा है कि किसी को भी खुद उसके खिलाफ गवाही के लिए force नहीं किया जा सकता। सेक्शन 20 के अनुसार हर नागरिक को चुप रहने का अधिकार है। उसे किसी के खिलाफ बयान देने के लिए force नहीं कर सकते। Narco test, brain mapping तथा इसी तरह के किसी भी दूसरे scientific test के दायरे में भी आप नहीं आ सकते।

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^{*} Expunged as ordered by the Chair.

उपसभाध्यक्ष (श्री सुरेन्द्र सिंह नागर) : संजय जी, धन्यवाद।

श्री संजय राउत : उसी कारण 2010 में सुप्रीम कोर्ट ने narco test को भी गैर-कानूनी कहा था। ...(व्यवधान)...

उपसभाध्यक्ष (श्री सुरेन्द्र सिंह नागर): संजय जी, जो allotted time है, अब उससे ज्यादा समय हो गया है। ...(व्यवधान)...

श्री संजय राउत: संविधान कहता है कि ...(व्यवधान)...

उपसभाध्यक्ष (श्री सुरेन्द्र सिंह नागर) : आपको allotted time से ज्यादा टाइम दिया गया है। ...(व्यवधान)...Please conclude. ...(Interruptions)... अब आप समाप्त कीजिए।

श्री संजय राउत : सर, हमारे Fundamental Rights के बारे में बात है। ...(व्यवधान)...

उपसभाध्यक्ष (श्री सुरेन्द्र सिंह नागर) : धन्यवाद।

श्री संजय राउत: सर, मैं गृह मंत्री जी का आभारी हूँ। मैं उनका लोक सभा का भाषण सुन रहा था। गृह मंत्री जी ने कहा है कि the Government will do everything to ensure that there is no misuse of the law. इस कानून का misuse नहीं होगा, आपने आश्वस्त किया है।

उपसभाध्यक्ष (श्री सुरेन्द्र सिंह नागर) : संजय जी, धन्यवाद।

श्री संजय राउत : आपने आश्वस्त किया है, लेकिन क्या आप हमारी आँख में आँख डाल कर बोल सकते हैं कि कानून का misuse नहीं होगा, नहीं हो रहा है? ...(समय की घंटी)...

उपसभाध्यक्ष (श्री सुरेन्द्र सिंह नागर) : संजय जी, धन्यवाद।

श्री संजय राउत : आप मुझे बताइए कि देश में क्या हो रहा है? ...(व्यवधान)...

THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR): I will now call the next speaker. ...(Interruptions)... The next speaker is Shri Kanakamedala Ravindra Kumar; not present. ...(Interruptions)...

श्री संजय राउत : सर, कौन सी एजेंसी ...(व्यवधान)... इस देश में कानून का misuse नहीं कर रही है? ...(व्यवधान)...

THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR): The next speaker is Dr. Fauzia Khan. ...(Interruptions)... संजय जी, धन्यवाद। ...(व्यवधान)... अब केवल फौजिया खान जी की ही बात रिकॉर्ड पर जायेगी। ...(व्यवधान)... फौजिया जी, प्लीज़। ...(व्यवधान)... संजय जी, अब आपकी बात रिकॉर्ड पर नहीं जायेगी। ...(व्यवधान)...

श्री संजय राउत : *

उपसभाध्यक्ष (श्री सुरेन्द्र सिंह नागर) : आपका धन्यवाद। ...(व्यवधान)... प्लीज़, प्लीज़। ...(व्यवधान)... आपको समय समाप्त हो गया है। ...(व्यवधान)... प्लीज़। ...(व्यवधान)... फौजिया खान जी। ...(व्यवधान)... फौजिया खान जी। ...(व्यवधान)... फौजिया खान जी। ...(व्यवधान)... फौजिया खान जी जो बोलेंगी, केवल वही रिकॉर्ड पर जायेगा। ...(व्यवधान)... Nothing else will go on record. ...(Interruptions)...

डा. फौजिया खान (महाराष्ट्र): वाइस-चेयरमैन सर, ...(व्यवधान)... सर, अगर आप कहें तो मैं ...(व्यवधान)...

THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR): You start speaking please. Otherwise, I will call the next speaker. ...(Interruptions)...

DR. FAUZIA KHAN: No, Sir. Thank you very much. ...(Interruptions)... सर, इस सदन में हम सदस्यों को ...(व्यवधान)...

श्री संजय राउत : *

उपसभाध्यक्ष (श्री सुरेन्द्र सिंह नागर): संजय राउत जी, प्लीज़। ...(व्यवधान)... आप एक सीनियर मेम्बर हैं। ...(व्यवधान)... प्लीज़। ...(व्यवधान)... नहीं, नहीं। प्लीज़। ...(व्यवधान)... अब कुछ रिकॉर्ड में नहीं जायेगा, जो फौजिया खान जी बोलेंगी, केवल वही रिकॉर्ड में जायेगा। ...(व्यवधान)... फौजिया खान जी। ...(व्यवधान)... Otherwise, I will call the next speaker. ...(Interruptions)... फौजिया खान जी, आप बोलिए प्लीज़। ...(व्यवधान)...

^{*} Not recorded.

[†] Transliteration in Urdu script.

डा.फौजिया खान: महोदय, इस सदन में हम सदस्यों को देश की जनता ने विपक्ष की हैसियत से सरकार से सवाल पूछने की जिम्मेदारी दी है और उसे हम निभाने की कोशिश करते हैं, लेकिन सामने से इस तरह की चर्चा सुनने को मिलती है, तो मन कह उठता है कि:

'हर एक बात पे कहते हो तुम कि तू क्या है, तुम्हीं कहो कि ये अंदाज़-ए-गुफ़्तुगू क्या है।

महोदय, जहां तक इस बिल का संबंध है, मैं आज विपक्ष की जिम्मेदारी निभाने की कोशिश करूंगी।

تُلاكثر فوزیہ خان: مہودے، اس سدن میں ہم سدسیوں كو دیش كى جنتا نے وپكش كى حیثیت سے سركار سے سوال پوچھنے كى ذمہ دارى دى ہے اور اسے ہم نبھانے كى كوشش كرتے ہیں، لیكن سامنے سے اس طرح كى چرچہ چننے كو ملتى ہے، تو من كہم اٹھتا ہے كہ:

ہر ایک بات پہ کہتے ہو تم کہ تو کیا ہے، تمہی کہو کہ یہ انداز گفتگو کیا ہے۔

مہودے جہاں تک اس بل کا سمبندھ ہے، میں آج وپکش کی ذمہ داری نبھانے کی کوشش کرونگی۔

It is important to ensure that the Bill is not in violation of the basic principles of equality and justice. According to the Internet Freedom Foundation, Bills that involve data collection, in any manner, have to comply with the right to privacy decision of the Supreme Court. And this Bill, if passed, would stand in violation of the aforesaid procedures. What with the already ambiguous privacy laws and rules in the country, is this not an attempt to impair one of the most important fundamental rights? This is my question. Infringing the right to privacy and such excessive policing is bound to create a perpetual state of fear in the minds of citizens and we should be cautious about that. From what is understood, the basic goals seem to be data collection rather than criminal identification. I personally have many reservations regarding misuse of this Bill, if passed. Wrong accusations are possible for personal vendetta, political vendetta, and for blackmailing. There have been cases cited about blackmailing. According to the Global Corruption Barometer, the percentage of people in India who think Government corruption is a big problem is 89 per cent and 39 per cent have paid bribes in the previous 12 months. The World Corruption Perceptions Index is 85 out of 180 countries. Where there is corruption misuse is

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[†] Transliteration in Urdu script.

bound to be there. Every Clause in the Bill aims to widen the powers of the police and the magistrate in an extremely authoritarian way. We are giving such unrestrained power to the police to pick up anyone for any offence which could be as trivial as a traffic offence or a protest against the Government.

Sir, I have a lot to say, but I will end with a quote. "Today's human rights violations are the causes of tomorrow's conflicts." This was said by Mary Robinson. I request the hon. Home Minister to please refer this Bill to a Select Committee.

श्री संजय सिंह (राष्ट्रीय राजधानी क्षेत्र, दिल्ली): माननीय उपसभाध्यक्ष महोदय, आपने मुझे इस बिल पर बोलने का मौका दिया, इसके लिए आपका धन्यवाद। मान्यवर, कल इस सदन में आपातकाल पर चर्चा हो रही थी। मुझे आपातकाल की एक घटना याद है। हमारे जिले में एक 75 वर्ष के स्वतंत्रता संग्राम सेनानी थे, उनके ऊपर मीसा एक्ट के तहत मुकदमा लिखा गया। उन 75 वर्ष के स्वतंत्रता संग्राम सेनानी के ऊपर मुकदमे में यह लिखा गया कि वे रेलवे के सिग्नल को चढ़कर तोड़ रहे थे। यह कानून कहीं न कहीं उसी की झलक दिखाता है। आप इस देश में फिर से एक बार आपातकाल लाना चाहते हैं और तानाशाही की व्यवस्था लाना चाहते हैं। आप FIR की बात कर रहे हैं! महोदय, इन लोगों ने कैसे-कैसे लोगों पर FIR की! राजदीप सरदेसाई एक वरिष्ठ पत्रकार हैं, उनके ऊपर FIR कर दी! श्याम मीरा सिंह एक पत्रकार हैं, उनके ऊपर FIR कर दी!

उपसभाध्यक्ष (श्री सुरेन्द्र सिंह नागर) : आप कृपया बिल पर बोलें।

श्री संजय सिंह: माननीय उपसभाध्यक्ष महोदय, मैं कानून के दुरुपयोग पर बोल रहा हूं। त्रिपुरा में घटनाओं की जांच करने के लिए वकील गए... उन लोगों ने उन पर FIR कर दी, UAPA लगा दिया। मान्यवर, अगर कानून के दुरुपयोग की बात करें, तो उत्तर प्रदेश में मेरे खिलाफ एक दिन में 9 FIR दर्ज हुईं।...(व्यवधान)...

उपसभाध्यक्ष (श्री सुरेन्द्र सिंह नागर) : कृपया आप बिल पर बोलें।

श्री संजय सिंह: इन लोगों ने राष्ट्रद्रोह का मुकदमा लिखा, 21 मुकदमे लिखे। आप आज खुश हो सकते हैं, खुश होइए, आप कानून बनाइए, आपके पास संख्या है। आप कानून बनाएँगे, लेकिन कल जब आप सत्ता में नहीं रहेंगे, मेरे वाक्य को याद रखिएगा, इन्हीं कानूनों का आपके खिलाफ दुरुपयोग होगा। जैसे आप आज तक आपातकाल का रोना रो रहे हैं, ऐसे ही रोना आप रोएँगे, जब यही कानून आपके खिलाफ होगा।

मान्यवर, मैं एक चीज़ और कहना चाहता हूँ और वह यह है कि आप किसी अपराधी के बारे में सारी जानकारी रख लीजिए, उसके बाद वह हिन्दुस्तान छोड़ कर भाग जाता है। नीरव मोदी 20 हजार करोड़ रुपए लेकर भाग गया, विजय माल्या 10 हजार करोड़ रुपए लेकर भाग गया, नितिन संदेसरा 6 हजार करोड़ रुपए लेकर भाग गया। जिस देश के साथ आपकी प्रत्यर्पण संधि नहीं है, वहाँ से इन लाखों करोड़ रुपए के लुटेरों को आप हिन्दुस्तान कैसे बुलाएँगे? मैंने इस सदन में एक

सुझाव दिया था, माननीय गृह मंत्री जी यहाँ पर हैं, मैं चाहूँगा कि आप वह संशोधन कीजिए। आप इस देश में इस तरह का कानून लाइए कि जिसके पास 50 करोड़ रुपए से ज्यादा का कर्ज हो, उसका पासपोर्ट जब्त करके रख लीजिए, वह हिन्दुस्तान छोड़ कर भाग नहीं पाएगा। आप वह करना नहीं चाहते हैं। आपको विपक्ष के नेताओं को पकड़ना है।

उपसभाध्यक्ष (श्री सुरेन्द्र सिंह नागर) : कृपया आप बिल पर बोलिए। आप तो अच्छा बोलते हैं। आप बिल पर बोलिए।

श्री संजय सिंह: मान्यवर, मैं एक बात कह कर अपनी बात समाप्त कर रहा हूँ। जितना समय है, उतना तो मुझे बोलने दीजिए।

उपसभाध्यक्ष (श्री सुरेन्द्र सिंह नागर) : आप बोलिए।

श्री संजय सिंह: मान्यवर, ये इस बिल से कुछ करेंगे नहीं, लेकिन 'सबका साथ, सबका विकास' जरूर करेंगे। सबका विकास करेंगे और अलग-अलग राज्यों में अलग-अलग विकास देखने को मिलेगा। गुजरात में किसी टीएमसी वाले नेता पर FIR होगी, तो ये गुजरात में विकास करेंगे। अब पश्चिमी बंगाल में टीएमसी वाले नेता इनके खिलाफ मुकदमा लिख देंगे, तो वहाँ इनका विकास होगा। इस तरह से ये पूरे देश में एक-दूसरे का विकास करने में लग जाएँगे। शिवसेना वाले हमारे संजय राउत जी बैठे हुए हैं, अगर ये विकास करने में लग गए, तो बड़ी मुश्किल हो जाएगी, आप लोगों को रोज-रोज महाराष्ट्र जाना पड़ेगा।

उपसभाध्यक्ष (श्री सुरेन्द्र सिंह नागर) : धन्यवाद, संजय सिंह जी।

श्री संजय सिंह : मान्यवर, पंजाब में आम आदमी पार्टी की सरकार बन गई है। इन झगड़ों में मत पड़िए।

उपसभाध्यक्ष (श्री सुरेन्द्र सिंह नागर) : धन्यवाद, संजय सिंह जी।

श्री संजय सिंह: ऐसे एक-दूसरे राज्यों में FIR होती रहेगी, आप लोगों को बुलाया जाता रहेगा और सारे लोग इसी में लग जाएँगे, तो आप देश का विकास कब कीजिएगा! आप शिक्षा पर काम कीजिए, स्वास्थ्य पर काम कीजिए।...(व्यवधान)...

THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR): The next speaker is Shri Binoy Viswam.

श्री संजय सिंह: सर, मैं अपनी बात समाप्त कर रहा हूँ। आपने सबको पाँच-पाँच, दस-दस मिनट का समय दिया, लेकिन आप मुझे...(व्यवधान)...

उपसभाध्यक्ष (श्री सुरेन्द्र सिंह नागर) : आपका समय समाप्त हो चुका है।...(व्यवधान)... यह मेरे हाथ में नहीं है।...(व्यवधान)...

श्री संजय सिंह: सर, मैं अपनी बात समाप्त कर रहा हूँ। मैं सिर्फ यह कहना चाहता हूँ कि आप यह झगड़े-लड़ाई की राजनीति छोड़ कर कुछ ऐसा काम कीजिए, जिससे यह लगे कि आप न्याय दिलाना चाहते हैं।

उपसभाध्यक्ष (श्री सुरेन्द्र सिंह नागर) : धन्यवाद।

श्री संजय सिंह: सर, इस देश में करोड़ों केसेज़ पेंडिंग हैं और माननीय प्रधान मंत्री जी ने इसी सदन में कहा था कि fast track court बना कर न्याय करेंगे, अपराधियों पर कार्रवाई करेंगे।

उपसभाध्यक्ष (श्री सुरेन्द्र सिंह नागर) : अब मैं अगले वक्ता को बुलाऊँगा, इसलिए अब आप समाप्त कीजिए।

श्री संजय सिंह: सर, मैं यह पूछना चाहता हूँ कि अब तक कितने लोगों पर कार्रवाई की गई?

THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR): Shri Binoy Viswam, please speak. Otherwise, I will go to the next speaker.

श्री संजय सिंह: भारतीय जनता पार्टी के कितने नेताओं को सजा दी गई?

उपसभाध्यक्ष (श्री सुरेन्द्र सिंह नागर) : बिनोय विस्वम जी जो बोलेंगे, केवल वही रिकॉर्ड पर जाएगा। Nothing else will go on record.

SHRI BINOY VISWAM (Kerala): Sir, we all call this year as *amrit varsh* and the Government says that we are heading to *amrit kaal*. That also is good. In this *amrit varsh* or *amrit kaal*, the hon. Home Minister has come with a Bill.

(MR. DEPUTY CHAIRMAN in the Chair.)

Amit Shahji, with all respect to you, I would like to call it a draconian Bill. It is draconian in every sense. It does not suit the will of the people and the spirit of the nation. It has no meaning to the country's struggle for independence. It is a Bill completely in line with the British colonial rule. You were telling us that 1920 Act was too old; it was colonial. So, you want to change it. But I would ask you: What about

124A? Is it not colonial? But you embrace that; you keep it high and you impose 124A on anybody whom you don't like, and you call those as sedition on the nation.

Sir, one who speaks about the rulers, they are imprisoned under 124A. Whom should we believe? Respect the nation, the country or the rulers? When rulers do a mistake, the country has a right to tell that it is a mistake, it is a wrongdoing. That is what we call freedom. Do you know P.G. Wodehouse, a renowned writer, has a book. A prisoner in a jail in free India asked for that book to be read and the authorities responded: "It's a threat to the nation's independence." Is it the background of India? A Government, which came with UAPA activities, a Government which came with AFSPA Bill, a Government which is keeping in the fridge the DNA Bill, that Government has come today with this Bill. The purpose is very clear. You want to threaten everybody. You want to take away all the human rights. You want to take away the democratic movement of the country. You want to punish the workers, the peasants, the students, the teachers, everybody, who dream freedom and that is why this Bill. Yes, this Government is a Government which has no regard for freedom. And you are telling.....(Interruptions)... Let me say, do not make a noise. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Please address the Chair.

SHRI BINOY VISWAM: Sir, Puttaswamy's case was mentioned here. I was a party to that case, *Aadhaar* case. In that case, the Government argued that the iris, the fingerprints and all the biometrics are not the individual's.

MR. DEPUTY CHAIRMAN: Please conclude Binoyji. ...(Interruptions)...

SHRI BINOY VISWAM: I am saying. The Government has a right to do whatever they like.....(Interruptions)...

MR. DEPUTY CHAIRMAN: Time is over. ...(Interruptions)... Please conclude. ...(Interruptions)...

SHRI BINOY VISWAM: And with that approach, the Government is armed with this kind of rule of draconian nature. It would be a harmful thing for the country's future. That is why, the Communist Party of India has to oppose it, and we oppose it. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Thank you. ...(Interruptions)... Your time is over. ...(Interruptions)...

SHRI BINOY VISWAM: Sir, one last sentence. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Binoyji, please. ...(Interruptions)... It is over. ...(Interruptions)... Please. ...(Interruptions)... Now, Brijlalji. ...(Interruptions)... It is over, please. ...(Interruptions)...

SHRI BINOY VISWAM: Sir, one last sentence. ...(Interruptions)... I believe that Amit Shahji would change Clause 3 of this Bill because you heard what your advocate said here. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Thank you. ...(Interruptions)...

SHRI BINOY VISWAM: Clause 3 is not good for this Bill. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Thank you. माननीय बुजलाल जी।

श्री बृजलाल (उत्तर प्रदेश): सर, मेरे पास कितना समय है?

MR. DEPUTY CHAIRMAN: Your Party's time is 34 minutes. अब आप कितना बोलना चाहते हैं, यह देख लीजिए।

श्री वृजलाल: सर, मैं 15 मिनट बोलना चाहता हूँ। उपसभापित महोदय, मैं आपका शुक्रगुजार हूँ कि आपने मुझे "The Criminal Procedure (Identification) Bill, 2022" पर बोलने का मौका दिया है। अभी मैं इस august House के वक्ताओं की चर्चाएं सुन रहा था। मैं बोलना चाहता हूँ, इसलिए मुझे थोड़ा समय दिया जाए। एक पुलिस अधिकारी, जिसने साढ़े सैंतीस वर्ष वर्दी पहनी, मैं जो बोलूँगा, वह केवल तथ्यों पर बोलूँगा।

महोदय, यह 'शनाख्त' शब्द, जिसे अंग्रेज़ी में identification कहते हैं, यह Section 9 of Indian Evidence Act से निकला है और इसके तहत जो शब्द है - 'person' and 'anything' - पहले आदमी की शनाख्त होती है और माल की भी शनाख्त होती है। मैं इस पर एक छोटा सा शेर कहना चाहूँगा। मैं एक जिले में एसएसपी था। वहाँ एक बड़ी चोरी हुई और उस चोरी के बाद अच्छी रिकवरी हुई। उस रिकवरी के लिए हम लोगों को सम्मानित भी किया गया। एक खान साहब थे, वे बड़े खुश हुए थे कि उनका सारा सामान रिकवर हो गया है। उन्होंने हम लोगों को सम्मानित करने के लिए एक शेर कहा -

"या खुदा किसी के घर में चोरी न हो, और चोरी हो जाए तो रिकवरी न हो।" उन्होंने यह इसलिए कहा, क्योंकि recovery का, identification का process इतना cumbersome है कि recovery तो हो गई, लेकिन वह उसके हाथ में नहीं आ रही है। इसी तरह से, यह जो identification का प्रश्न है - यह ऐक्ट 9 सितंबर, 2020 को आया था, जो अब तक चलता रहा, जिसे Act No. 33 of 1920 कहा जाता है।

पुराने अधिनियम में यह व्यवस्था की गई थी कि यदि एक वर्ष या उससे अधिक कारावास में दंडनीय किसी अपराधी को गिरफ्तार किया जाता है, तो पुलिस अधिकारी उसका फिंगरप्रिंट, फुटप्रिंट इम्प्रेशन ले सकता है और अगर उसकी फोटो लेनी है, तो उसके लिए मजिस्ट्रेट की जरूरत पड़ेगी। महोदय, पहले केवल ये तीन थे- फुटप्रिंट, फिंगरप्रिंट और फोटोग्राफ, लेकिन इधर प्रगति हुई, टेक्नोलॉजी आई और टेक्नोलॉजी इतनी आई कि अपराधियों ने भी अपराध करने में नई-नई टेक्नोलॉजीज़ का प्रयोग किया। जब हम सेवा में आए, तो जब कट्टा मिल जाए, कभी-कभी 12 bore gun मिल जाए, factory made 315 राइफल मिल जाए, तो हम लोग समझते थे कि हमें बहुत बड़ा हथियार मिल गया, लेकिन इसी सेवा में हमने RDX भी देखा, Chinese grenade भी देखा और AK-47, G3, ये तमाम चीज़ें आईं। सन् 2000 से पहले कोई साइबर क्राइम का नाम नहीं जानता था। साइबर क्राइम तो क्या, पहले कोई heroin और morphine के बारे में भी नहीं जानता था, लोग केवल गाँजा और चरस के बारे में ही जानते थे। मेरा यह कहना है कि अपराधियों ने नई-नई तकनीकी का इस्तेमाल करना शुरू कर दिया है, जिसकी वजह से 1920 का जो कानून था, उसकी कोई उपयोगिता नहीं रह गई थी, इसलिए अब यह कानून लाया गया है।

महोदय, जो अपराधी और आतंकवादी हैं, मैं उनके बारे में बात करना चाहता हूँ। मैं कुछ घटनाओं का जिक्र करना चाहूँगा और यह बताना चाहूँगा कि उनके माध्यम से इस देश को किस तरह terrorize किया गया। सर, मैं उत्तर प्रदेश में सेवा में था। 23 नवम्बर, 2007 को लखनऊ, अयोध्या और बनारस कचहरी में ब्लास्ट हुए, जिनमें डेढ़ दर्जन लोग मारे गए। जब यह घटना हुई, उसके दो मिनट पहले मीडिया को एक terror mail आया, जिसमें यह कहा गया कि हम ब्लास्ट करने जा रहे हैं, जो करना हो कर लो। उस terror mail में यह भी कहा गया कि हमने श्रमजीवी ब्लास्ट किया है, हमने दिल्ली ब्लास्ट किया है, हमने सरोजनी नगर ब्लास्ट किया है। इसी प्रकार, 11 जुलाई, 2006 को मुम्बई में सीरियल ब्लास्ट्स हुए थे, जिनमें 209 लोग मारे गए थे। महोदय, यह ऐसी घटना थी, जिसने पूरे देश को हिलाकर रख दिया था। वह terror mail लिखित में आया और उसके माध्यम से पूरे देश को हिलाने का प्रयास किया गया।

महोदय, मैं अभी कुछ मित्रों की बातें सुन रहा था, जिनमें यह कहा जा रहा था कि साहब, इसका misuse होगा। महोदय, उस पार्टी को यह बात कहने का हक नहीं है, जिसने उत्तर प्रदेश में आतंकवादियों के 15 केसेज़ वापस ले लिए थे। उनको यह बात कहने का कोई हक नहीं है। महोदय, मैं उसका भुक्तभोगी हूँ। मैं आज पार्लियामेंट में खड़ा हूँ। मैंने कभी नहीं सोचा था कि मुझे इस बारे में कुछ कहने का मौका मिलेगा, लेकिन मुझे आज मौका मिला है, आज मैं इस पर बोलूँगा और तथ्यों पर बोलूँगा।

महोदय, उस कचहरी ब्लास्ट केस में हमने आतंकवादी गिरफ्तार किए। 18 मई, 2013 को वे आतंकवादी लखनऊ से फैजाबाद गए थे। जब वे कोर्ट में ट्रायल के बाद लौट रहे थे, तो उनमें से एक हूजी के आतंकवादी, खालिद मुजाहिद को लू लग गई और बाराबंकी आते-आते उसकी डेथ हो गई। मैं उस समय Director General, Civil Defence था, क्योंकि तब मुझे DGP के पद से

हटा दिया गया था। उस समय उत्तर प्रदेश में समाजवादी पार्टी की सरकार थी। तब मेरे खिलाफ बाराबंकी कोतवाली में 19 मई, 2013 को मर्डर का मुकदमा कायम किया गया था। तब मेरे साथ एक रिटायर्ड डीजीपी, विक्रम सिंह जी भी थे। ...(व्यवधान)... साहब, ज़रा सूनने का माद्दा भी रखिए। जब वह मुकदमा कायम किया गया, तब मुझे जेल भेजने का प्रयास किया गया। वह क्या था? वह तुष्टिकरण की राजनीति थी। उन्होंने सोचा कि अगर बृजलाल को जेल भेज दोगे, तो इस particular community का पूरा-पूरा वोट मिल जाएगा। ये चीज़ें हुईं। जब सीआरपीएफ केस हुआ था, तब उस घटना के समय मैं ही प्रदेश का ADG, Law & Order था। तब रामपुर सीआरपीएफ कैम्प में हमारे सात जवान मारे गए थे। 31 दिसम्बर/1 जनवरी, 2008 की रात में वह घटना हुई थी, जिसमें AK-47 से हमला हुआ था। तब हमारे ही निर्देशन में लश्कर-ए-तैयबा के हाफिज़ सईद के इंडिया कमांडर को लाया गया था। उस समय दोनों पाकिस्तानी फिदायीन, मोहम्मद फारूक और इमरान तथा लोकल मैन को लाकर हमने चार्जशीट लगाई।... (व्यवधान) उन्हें लाकर हमने चार्जशीट लगायी, उनके पास से RDX मिला, AK-47 मिली और जब समाजवादी पार्टी की सरकार आयी तो उस केस को भी वापस लिया गया। मैं इलाहाबाद हाई कोर्ट को सलाम करता हूं। हाई कोर्ट ने कहा था कि महोदय, आप कौन होते हैं केस वापस लेने वाले! आप कैसे कह रहे हैं ये निर्दोष हैं! दोषी और निर्दोष कोर्ट तय करेगा। इलाहाबाद हाई कोर्ट का एक कमेंट था कि 'आज आप केस वापस ले रहे हैं, कल आप उनको पद्म विभूषण देंगे' - यह इलाहाबाद हाई कोर्ट का कमेंट था। सरकार ने जिस सीआरपीएफ अटैक के केस को वापस लिया था, उसमें चार लोगों को फांसी हो गई, एक को आजीवन कारावास हो गया और एक को दस साल की सज़ा हो गई। महोदय, ये जो बात करते हैं कि इसका दुरुपयोग होगा, इनको दुरुपयोग और सद्पयोग कहने का कोई हक नहीं है। यह जो टेक्नोलॉजी बढ़ी है, हमें इसकी ज़रूरत थी। अभी दिल्ली के एक साहब ने कहा कि इसका बड़ा दुरुपयोग होगा। महोदय, इसमें कुछ ऐसी पार्टियां हैं, जिन्होंने याकूब मेमन और अफज़ल गुरु को जब फांसी की सज़ा दी गई, तब उस फांसी की सज़ा को रोकने के लिए रात को सुप्रीम कोर्ट का दरवाज़ा खटखटाया। आज जो पार्टियां कह रही हैं कि इसका दुरुपयोग होगा - जिसको सुप्रीम कोर्ट से फांसी की सज़ा हो चुकी है, जो फांसी के फंदे पर लटकने जा रहा है, वे उसके पक्ष में खड़े थे, वे टुकड़े-टुकड़े गैंग को सपोर्ट करने वाले हैं - 'अफज़ल हम शर्मिंदा हैं, तेरे कातिल ज़िंदा हैं'। महोदय, सुप्रीम कोर्ट ने इस पार्लियामेंट पर अटैक करने वालों के खिलाफ निर्णय दिया और पार्लियामेंट अटैक में शामिल उस मुल्ज़िम को जब सज़ा होती है, तो ये तमाम ऐसी पार्टियां हैं, जिन्होंने उनको छुड़वाने के लिए दस्तखत करके रात को सुप्रीम कोर्ट का दरवाज़ा खटखटाया था। उपसभापति महोदय, यहां जो कहा गया कि दुरुपयोग होगा - मैं बताना चाहता हूं कि दुरुपयोग नहीं होगा और यह वे पार्टियां बोल रही हैं, जो हमेशा इसका दरुपयोग करती थीं।

महोदय, एक एक्ट TADA था। हमने उसका काफी प्रयोग किया है। अगर TADA नहीं होता, तो आज पंजाब खालिस्तान होता। महोदय, मैं ऐसे जिले में था, जहां मैंने आतंकवाद को झेला है। जब उसकी उपयोगिता खत्म हो गई और जब कश्मीर में आतंकवाद बढ़ रहा था, कश्मीरी पंडित भगा दिए गए थे, उनके मर्डर्स हो रहे थे, तब उस समय पार्लियामेंट में देश की जो सबसे बड़ी पार्टी थी, वे लेट गए कि TADA वापस ले लो और TADA वापस लिया गया। जब हमारे पूर्व प्रधान मंत्री अटल बिहारी वाजपेयी जी आए, तब the Prevention of Terrorism Act (POTA)

लाए। उसको भी वर्ष 2004 में वापस ले लिया गया। अभी मैं हमारे आरजेडी के मित्र को सुन रहा था, वे कह रहे थे कि इसका दुरुपयोग होगा। यह वह पार्टी बोल रही है, जिसने गोधरा दंगे को दूसरा रूप दे दिया था, उसका परिदृश्य बदल दिया था।

महोदय, २७ फरवरी, २००२ को साबरमती एक्सप्रेस...

PROF. MANOJ KUMAR JHA (Bihar): Sir, I have a point of order. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: Please. ...(Interruptions)... He is not yielding. ...(Interruptions)... Please. He is not yielding. ...(Interruptions)...

श्री बृजलाल : मनोज जी, मैं facts पर बोल रहा हूं।

MR. DEPUTY CHAIRMAN: Please. ... (Interruptions)...

श्री बृजलाल : महोदय, 27 दिसम्बर, 2002 को गोधरा में एक ट्रेन गई - साबरमती एक्सप्रेस, जिसका कोच नम्बर S-6 था।

THE LEADER OF THE OPPOSITION (SHRI MALLIKARJUN KHARGE): Sir, ...(Interruptions)...

श्री उपसभापति : माननीय LoP, जब वे yield करेंगे, तब मैं मौका दूंगा।... Please. ...(Interruptions)...

श्री बृजलाल : महोदय, उसमें 59 राम भक्तों को पेट्रोल से जला दिया गया। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Hon. Member, if he yields, then, I will give an opportunity. He has to yield. ...(Interruptions)... Please. ...(Interruptions)... He has to yield. ...(Interruptions)...

श्री बृजलाल : महोदय, वर्ष 2004 में एक रेल मंत्री थे। वे आरजेडी के थे। ...(व्यवधान)...

श्री उपसभापति : केवल उन्हीं की बात record पर जा रही है। Please. ...(Interruptions)...

श्री बृजलाल : उन्होंने यू.सी. बनर्जी आयोग बनाया था। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: After him, I will give you a chance. ... (Interruptions)... After him, I will give. You cannot force the Chair to ... (Interruptions)... Let him

speak, I will give you an opportunity. ...(Interruptions)... Let him finish his speech. ...(Interruptions)... No. ...(Interruptions)...

श्री बृजलाल : महोदय, उस आयोग ने 17 जनवरी, 2005 को एक रिपोर्ट दी।

श्री उपसभापति : उनके बोल लेने के बाद मैं मौका दूंगा, अभी वे बोल रहे हैं... Please. ...(Interruptions)...

श्री बृजलाल: महोदय, उस रिपोर्ट में था कि यह आग accidental है, आग लगायी नहीं गई है - आग लग गई है।

MR. DEPUTY CHAIRMAN: Nothing will go on record except his speech. ... (Interruptions)...

श्री बृजलाल: उसमें साधू लोग थे। वे चिलम पी रहे थे। उसको अहमदाबाद हाई कोर्ट ने रोक दिया, वह पार्लियामेंट में पेश नहीं हो पायी। Ultimately, उस गोधरा केस में फांसी की सज़ा हुई और आज ये हमें सिखा रहे हैं!

MR. DEPUTY CHAIRMAN: Let him finish his speech, Jhaji. I will give you the opportunity. ... (Interruptions)...

श्री बृजलाल : उपसभापति महोदय, टेररिज्म इस देश के लिए सबसे बड़ा खतरा है। मैं अपने देश के प्रधान मंत्री माननीय नरेन्द्र मोदी जी को प्रणाम करता हूं, उनका आभार व्यक्त करता हूं कि उनके राज में अपराध और आतंकवाद को जड समेत खत्म करने का निर्णय लिया। महोदय, मैं साढ़े चार साल उत्तर प्रदेश का ATS Chief रहा था। वहां पर Indian Mujahideen ने funding करने के लिए व्यापारियों के अपहरण किए थे। मैं दो घटनाओं का ज़िक्र करना चाहुंगा।...(व्यवधान)... 12 नवंबर, 2000 को राजकोट के भास्कर पारिख, परेश शाह की किडनैपिंग की गई। उनसे करोड़ों रुपये लिए गए और उससे Indian Mujahideen की फंडिंग हुई। 25 जुलाई, 2001 को Parthapratim Roy Burman की किडनैपिंग हुई। वे Khadim Shoes के मालिक थे।...(व्यवधान)... ransom के लिए उनकी किडनैपिंग हुई। हैदराबाद में हवाला के माध्यम से 3 करोड़, 75 लाख रुपये लिए गए थे और उन तीन करोड़, 75 लाख रुपयों में से एक लाख डॉलर पाकिस्तान के आतंकवादी मोहम्मद सईद सैफ, जो कि हाफिज़ सईद का गुर्गा था, उसको भेजे गए थे। Mohammad Atta of Egypt, Al-Qaeda, जिसने अमेरिका के twin towers पर हमला करके उसको ध्वस्त कर दिया था। इस देश में यह आज से नहीं है, जब आतंकवादी किडनैपिंग के द्वारा फंडिंग करते हैं। मैं तो उन सब केसेज़ से जुड़ा हुआ हूं, जैसे Ahmedabad blast हुआ, कचहरी ब्लास्ट हुआ, Sankat Mochan blast हुआ, Sheetla Ghat ब्लास्ट हुआ, Jaipur blast हुआ, Delhi blast हुआ, Batla House हुआ, ये तमाम घटनाएं Congress के regime में होती रहीं हैं और आज ये क्यों नहीं हो रही हैं?...(व्यवधान)... क्योंकि सरकार का इकबाल होता है, तब ऐसी घटनाएं रुकती हैं। मैं जानना चाहूंगा कि जब बाटला हाउस हुआ, मैं बंगाल की पार्टी के बारे में कहूंगा, जब बाटला हाउस हुआ, तब Inspector M.C. Sharma मारे गए और दो आतंकवादी मारे गए थे।...(व्यवधान)... Mohd Atif Ameen, आजमगढ़ में इंडियन मुजाहिदीन का नॉर्दन एरिया का कमांडर था। वह आजमगढ़ मॉड्यूल, उसमें पाकिस्तान में 25 लोग ट्रेंड थे, Mohd Atif Ameen, Sajid मारा गया था, सैफ गिरफ्तार हुआ था, उसके बाद हंगामा मच गया, क्योंकि एक शाहजाद था, जिसको मैंने आजमगढ़ से गिरफ्तार किया था, जिसको दिल्ली कोर्ट ने आजीवन कारावास की सज़ा दी।...(समय की घंटी)...ऐसे केसेज़ में आंसू बहाए जा रहे थे।...(व्यवधान)...

श्री उपसभापति: आपकी पार्टी ने आपको पन्द्रह मिनट का समय दिया था।

श्री बृजलाल: कांग्रेस पार्टी के एक नेता ने आजमगढ़ में उन आतंकवादियों के घरों को तीर्थ स्थल बना दिया था।...(व्यवधान)... वहां से लोगों को गुमराह करके दिल्ली भेजकर प्रदर्शन कराए जा रहे थे। एक और कांग्रेस के नेता थे।

श्री उपसभापति : आपको पन्द्रह मिनट का समय दिया गया था।

श्री बृजलाल: 11 फरवरी, 2012 को बाटला हाउस की तस्वीर देखकर उनके नेता की आंखों से आंसू गिर रहे थे। आज उस पार्टी के लोग यह कह रहे हैं कि इसका दुरुपयोग होगा। महोदय, यह कानून आज की requirement को देखते हुए लाया गया है। जिस तरह से अपराधी high-tech हो गए हैं, अगर हम high-tech नहीं होंगे, तो हम उनका मुकाबला नहीं कर पाएंगे। इसलिए यह बिल बहुत जरूरी है। इसमें कहीं किसी के मानवाधिकार का हनन नहीं हो रहा है और आज की परिस्थितियों को देखते हुए और आज की requirement को देखते हुए यह बिल पास होना चाहिए, क्योंकि जितनी ये चीज़ें हैं, parameters हैं, measurement की श्रेणी में लायी गयी हैं, आज वे अपराधों से लडने के लिए जरूरी हैं।

मैं माननीय नरेन्द्र मोदी जी और अपने गृह मंत्री माननीय अमित शाह जी का आभारी हूं कि उनके द्वारा इस बिल को लाया गया और यह आज पास होगा। माननीय नरेन्द्र मोदी जी का सपना है कि इस देश को अपराधियों से, आतंकवादियों से और नक्सलवादियों से मुक्त किया जाए। मैं इस बिल को सपोर्ट करता हूं। अभी यह कहा जा रहा था कि इससे conviction rate में कमी आएगी। महोदय, आप conviction rate को देखिएगा, यह बढ़ेगा, क्योंकि यह scientific evidence है और जो scientific evidence होता है, वह झूठ नहीं बोलता, आदमी झूठ बोलता है, परिस्थितियां झूठ नहीं बोलतीं, facts झूठ नहीं बोलते, इसीलिए इस एक्ट से हमारा conviction rate बढ़ेगा। मैं इन्हीं शब्दों के साथ अपनी बात समाप्त करता हूं। महोदय, मैं इस बिल को सपोर्ट करता हूं, धन्यवाद।

श्री उपसभापति: माननीय सदस्यगण, प्लीज़, प्लीज़। मैं प्रो. मनोज कुमार झा को को प्वाइंट ऑफ ऑर्डर के लिए बुलाऊं, उससे पहले मैं आपसे निवेदन करना चाहता हूं कि परम्परा यह है कि जो सदस्य बोल रहे हैं, जब प्वाइंट ऑफ ऑर्डर उठता है, तो वे बैठ जाएं, yield करें। चेयर फोर्स नहीं कर सकती है, जैसे आपको प्वाइंट ऑफ ऑर्डर पूछने का अधिकार है, वैसे चेयर कह सकती है कि अगर वे yield नहीं करते, तो । cannot force. ...(Interruptions).. No, no. ...(Interruptions).. LoP, please. ...(Interruptions).. It is not the Rule. ...(Interruptions).. आप रूल पढ़िए, आप परम्परा जानिए। माननीय LoP, No . ऑनरेबल मेम्बर, what is Rule number?

PROF. MANOJ KUMAR JHA: Sir, it is Rule No.110 and Rule No.238 (i) and (ii) to be read together, both the Rules 110 and Rule 238 (i) and (ii). Sir, having said that, today the discussion began so beautifully from this side by hon. former Finance Minister, Chidambaramji, and, from that side, for the first time, I heard Mahesh Jethmalaniji. Look at the vitiation towards the end of the debate. We are passing a legislation और अगर उस पर ...(व्यवधान)...

श्री उपसभापति : प्रो. मनोज कुमार झा जी, प्लीज़। ...(व्यवधान)... एक मिनट, एक मिनट ...(व्यवधान)...

प्रो. मनोज कुमार झा : सर, 30 सेकेंड के लिए अलाउ कर दीजिए।...(व्यवधान)...

श्री उपसभापित : आपने रूल 110 को रेफर किया था, मैंने उसको पढ़ा और आपकी intention समझी। माननीय सदस्यगण, मैं शुरू से ही सबसे निवेदन करता रहा हूं कि आप बिल पर बोलिए। ...(व्यवधान)... आप सबसे बोला है, लेकिन क्या स्थिति रही है? ...(व्यवधान)... मैं समझ गया। No, please. ...(Interruptions)..

प्रो. मनोज कुमार झा: सर, कोई भी घटना हुई हो, कश्मीर में या गोधरा में या गुजरात में या दिल्ली में, हम सब सामूहिक रूप से उसके लिए दोषी हैं।...(व्यवधान)...

MR. DEPUTY CHAIRMAN: No, please. ...(Interruptions).. आपस में कोई डिबेट नहीं। ...(व्यवधान)... आपस में कोई डिबेट नहीं। ...(व्यवधान)...माननीय गृह मंत्री जी का जवाब, प्लीज़...(व्यवधान)... माननीय गृह मंत्री जी।

श्री अमित शाह: उपसभापित महोदय, शायद उन्होंने, पूरा भाषण, बृजलाल जी का, नहीं सुना है। बृजलाल जी ने तर्कहीन बात नहीं रखी है, उन्होंने पीछे पूरी प्रक्रिया समझाई कि वे क्यों ऐसा बोल रहे हैं। उन्होंने कहा कि सामूहिक लोगों को उस जघन्य कांड के अंदर जिंदा जला दिया गया, उसको अलग स्वरूप देने का प्रयास, उस वक्त के तत्कालीन रेलवे मंत्री ने किया। उस समय

सुप्रीम कोर्ट के द्वारा चयनित किए हुए जज की अध्यक्षता में एक जाँच आयोग चल रहा था, फिर भी उन्होंने रेलवे एक्ट का उपयोग करके एक कमेटी रेलवे एक्ट के तहत बनाई। उस कमेटी ने कारण दिया कि वह एक्सीडेंट था, वह षड्यंत्र नहीं था। ...(व्यवधान)... जिस कारण को माननीय सर्वोच्च अदालत ने खारिज कर दिया, इसीलिए उन्होंने कहा है कि उसको अलग स्वरूप देने का प्रयास किया है। यह जो कमेटी बनी थी, इस पर अब कोई राय नहीं हो रही है, सर्वोच्च अदालत का जजमेंट है कि 60 लोगों को मारने वालों को बचाने का एक प्रयास था, यह श्री बृजलाल जी कहना चाहते थे। ...(व्यवधान)... और यह सामूहिक जिम्मेदारी नहीं आ सकती है।

श्री उपसभापति : माननीय मंत्री जी, आपका जवाब। ...(व्यवधान)...प्लीज़। बिल पर माननीय मंत्री जी का जवाब। ...(व्यवधान)...प्लीज़, प्लीज़।

श्री अमित शाह : धन्यवाद उपसभापति महोदय। आज जो बिल लेकर मैं इस महान सदन के सामने उपस्थित हुआ हूं, इसमें कांग्रेस पार्टी के श्रीमान् पी. चिदम्बरम से लेकर श्री बृजलाल जी तक 17 सदस्यों ने अपने-अपने अभिप्राय, अपने-अपने विचार रखने का काम किया है। मान्यवर, कुछ सदस्यों ने इसकी कुछ धाराओं पर, इसके दुरुपयोग पर आशंकाएँ भी व्यक्त की हैं कि इसका दुरुपयोग हो सकता है। कुछ सदस्यों ने इसकी संवैधानिक वैधता पर भी सवाल खड़े किए हैं कि सुप्रीम कोर्ट ने जो जजमेंट्स दिए हैं, उन जजमेंट्स के हिसाब से यह बिल उचित नहीं है। मान्यवर, मैं इन सब सवालों का डिटेल में जवाब दूंगा। सबसे पहले तो मैं बिल को लेकर आने वाले मंत्री के नाते इस बिल का उद्देश्य सदन के सामने स्पष्ट करना चाहता हूं, उसको रिकॉर्ड पर रखना चाहता हूं। मान्यवर, इस बिल का प्रमुख उद्देश्य यह है कि इस देश में कानून की अदालतों में जो मामले जाते हैं उनमें दोषसिद्धि का प्रमाण बढ़ाना। मान्यवर, यह इसका प्रमुख उद्देश्य है। पुलिस और forensic team की capacity-building करना - यह इस बिल का उद्देश्य है, थर्ड डिग्री को नाबूद करके दोषसिद्धि के लिए scientific evidence prosecution agency को उपलब्ध कराना - मान्यवर, यह बिल का उद्देश्य है। डेटा को सुरक्षित प्लेटफॉर्म पर रखकर उसे एक निश्चित प्रक्रिया के तहत साझा करके किसी भी नागरिक की privacy risk में न आ जाए, उसकी प्राइवेसी भंग न हो - इस प्रकार का व्यवस्था तंत्र बनाना है। मान्यवर, मैं ये चार उद्देश्य लेकर इस महान सदन के सामने इस बिल को लेकर आया हं।

मान्यवर, बहुत बातें हुईं कि बिल से यह कर देंगे, वह कर देंगे, इस बिल का दुरुपयोग हो जाएगा आदि-आदि। मुझे थोड़ा दुख भी है, झा साहब ने जो यह कहा कि चर्चा का स्तर बहुत अच्छा रहा, तो मैं उनसे कहना चाहता हूं कि झा साहब, चर्चा का स्तर तब अच्छा माना जाता है, जब बात बैलेंस्ड तरीके से की जाए। मान्यवर, विपक्ष के एक भी सदस्य ने दोषसिद्धि का प्रमाण कम है और उसको बढ़ाना चाहिए, इसकी जरूरत ही महसूस नहीं की। हम किस प्रकार का criminal justice system चाहते हैं? जिस criminal justice system के अंदर हत्या करके 100 में से 56 लोग बरी हो जाएं, जिस सिस्टम के अंदर बलात्कार करके 100 में से 60 लोग बरी हो जाएं, चोरी करके 100 में से 62 लोग बरी हो जाएं, डकैती करके 100 में से 70 लोग बरी हो जाएं, बाल अपराध करके 100 में से 62 लोग बरी हो जाएं - क्या हम ऐसा सिस्टम चाहते हैं? मान्यवर, दोषसिद्धि का प्रतिशत क्या है - इस पर कोई नहीं बोला। आप इतनी सारी रिसर्च करते हैं, तो इतनी रिसर्च भी

कर लेते और इसको स्पिरिट से रख देते। मान्यवर, देश में हत्या के मामले में हम सिर्फ 44 प्रतिशत लोगों को सज़ा दिला पाते हैं। मैं तो प्राइमरी कोर्ट की बात करता हूं, लेकिन जब यह जजमेंट ऊपर से आता है, तब और गिरता है। मान्यवर, यह बलात्कार के अंदर 39 प्रतिशत, चोरी के अंदर 38 प्रतिशत, डकैती के अंदर 29 प्रतिशत और बाल अपराध के अंदर सिर्फ 37 प्रतिशत है। क्या हम इसको बढ़ाना नहीं चाहते हैं? किसी ने इस पर सजेशन नहीं दिया। कुछ अच्छे सुझाव देते कि इसको बढ़ाने के लिए यह जरूरी है, मगर इसमें इतना ध्यान रखिए, इसमें इतना सुधार कीजिए आदि-आदि। यदि ऐसा होता, तब तो चर्चा का स्तर ऊपर आया है - उपसभापति जी, मैं ऐसा मान सकता था।

उपसभापित जी, यहाँ पर और देशों की भी बहुत सारी बातें हुईं। उन देशों के कानूनों का अध्ययन किए बगैर ही उनका रेफरेंस दिया गया। मान्यवर, हमारा कानून तो सख्ती के हिसाब से बच्चा है, इससे कठोरतम कानून तो दुनिया में अन्य देशों के अंदर बने हैं। आप वहाँ पर दोषसिद्धि का प्रतिशत देखिए। यह दक्षिण अफ्रीका में 82 प्रतिशत, यूनाइटेड किंगडम में 84 प्रतिशत, कनाडा में 64 प्रतिशत, ऑस्ट्रेलिया में 97 प्रतिशत और अमरीका में 93 प्रतिशत है। यह क्यों है, क्योंकि वहां प्रॉसिक्यूशन एजेंसी को साइंटिफिक एजेंसी का आधार मिला हुआ है। साइंटिफिक एविडेंस, फोरेंसिक एविडेंस के आधार पर प्रॉसिक्यूशन एजेंसी आगे बढ़ती है, इसलिए अदालतों को सजा देना सरल हो जाता है और जो गुनहगार है, उसे कानून की गिरफ्त से भागना बहुत कठिन हो जाता है। क्या हम हमारे क्रिमिनल जस्टिस सिस्टम को उस ओर मोड़ना नहीं चाहते हैं? मोड़ना चाहिए या नहीं चाहिए, इसके लिए सदन के सामने यह बिल आया है, इसलिए में पूछना चाहता हूं कि क्या हम सिर्फ राजनीति की कोरी चिन्ता करेंगे? हमें राजनैतिक चिन्ताओं का सम्मान है, आपकी शंकाओं का भी जवाब देने का मेरा दायित्व है और मैं दूंगा भी, परन्तु आपमें से कोई एक तो बोलता कि भैया, यह जरूरी है, मगर इतनी चिन्ता करिये। मैंने सब भाषण धेर्य से सुने हैं, लेकिन कहीं पर भी कोई नहीं बोला।

यह बिल लाने का उद्देश्य दोषसिद्धि को बढ़ाना और साइंटिफिक एविडेंस को हमारी प्रॉसिक्यूशन एजेंसियों को उपलब्ध कराना है। एक देश में एक प्रथा होती है। लोकतंत्र में पक्ष और प्रतिपक्ष होना स्वाभाविक है, होना भी चाहिए। हम तो चाहते हैं कि प्रतिपक्ष मजबूत हो, मगर जनता जो चाहती है, वही यहां आता है। हम तो चाहते हैं कि प्रतिपक्ष मजबूत हो, परन्तु अल्टीमेटली वह तो जनता को निर्णय करना है। जो कोई भी सरकार बनती है, वह विधि से स्थापित होती है और सरकार लोगों के मेन्डेट का प्रतिनिधित्व करती है। सरकार के हर लेजिस्लेशन को, हर कानून को शंका की दृष्टि से देखकर शंका का एक गहरा बादल देश के विचारों के आकाश पर बढ़ा देना कितना उचित है? जनभावनाओं को गुमराह करना, शंकाओं के आकाश के नीचे हर चीज़ का जनता के मन में भय उत्पन्न करना कितना ठीक है? हमें कहीं न कहीं इसका विचार करना पड़ेगा कि सरकार कोई पार्टी नहीं बनाती है, पार्टी तो अपना एजेंडा लेकर जनता के सामने जाती है, जनता वोट करती है और उसमें से सरकार बनती है। यह सरकार संविधान बनाता है, संविधान की धाराएं बनाती हैं, हमें संविधान की शपथ लेनी पड़ती है तो सरकार के हर इन्टेट पर शंका खड़ी करना और शंका का एक बादल खड़ा करके लोगों को गुमराह करने का प्रयास करना लोकतंत्र के लिए उचित नहीं है। मैं देख रहा हूं कि सरकार के हरेक कदम को राजनैतिक तराजू के अंदर ही तौला जाता है। सरकार के हर कदम को पक्ष और विपक्ष की भाषा में ही देखा जाता है। सरकार के

हर उद्देश्य को इस प्रकार देखा जाता है कि इसका यह उपयोग हो जायेगा, उसका वह उपयोग हो जायेगा। मैं समझ रहा हूं, आपको शंका होना स्वाभाविक है, क्योंकि जब आप पावर में थे, तब आपने यह दुरुपयोग किया है, मगर हम उनमें से नहीं हैं। ...(व्यवधान)...निश्चित रूप से नहीं हैं। मैं बोलूंगा तो आपको पसंद नहीं आएगा, कहेंगे कि यह पुरानी बात है। बात पुरानी ही है, क्योंकि आपकी सत्ता पुरानी हो गई तो बात तो पुरानी ही आएगी। आज तो आप विपक्ष में बैठे हैं, लेकिन मैं इसमें जाना नहीं चाहता।

मान्यवर, कुछ माननीय सदस्यों ने ह्यूमन राइट्स की बात कही। मैंने दो दिन पहले लोक सभा में कहा था कि ह्यूमन राइट्स के दो पहलू होते हैं। मैं मानता हूं कि जिसे कानून पकड़ता है, उसका भी ह्यूमन राइट है, उसका भी सम्मान होना चाहिए। परन्तु जिसकी हत्या होती है, जो घर निराधार हो जाता है, जिस घर का पालन-पोषण करने वाला व्यक्ति मर जाता है, उसके बालबच्चों का भी कोई ह्यूमन राइट होता है या नहीं होता है, इसकी चिन्ता भी इस सदन को करनी है या नहीं करनी है? ह्यूमन राइट कभी एकतरफा नहीं हो सकता। जब बम धमाके होते हैं, टैरिफ्म फैलता है, हजारों-हजार लोग मारे जाते हैं तो मरने वालों का भी ह्यूमन राइट है, सिर्फ टेरिस्ट्स का ही ह्यूमन राइट नहीं है। गुनाह के विक्टिम का भी ह्यूमन राइट है, सिर्फ गुनहगार का ही ह्यूमन राइट नहीं है। अगर कानून बनाने वाली संस्थाएं दोनों ह्यूमन राइट्स के बीच में भले बुरे का अर्थ नहीं समझेंगी, दोनों के बीच में संतुलन नहीं बनाएंगी तो हम किसे प्रोटेक्ट करना चाहते हैं? जो लोग कानून के भरोसे अपना जीवन जीना चाहते हैं, जिनकी संख्या 97 प्रतिशत से ज्यादा है, क्या हम उनकी चिंता न करें? मान्यवर, हमें उनकी चिंता जरूर करनी चाहिए। आप लोगों को जिसकी चिंता करनी है, किरए, हम तो उन कानून के हिसाब से जीने वाले 97 % लोगों के human rights की चिंता करने वाले लोग हैं।

मान्यवर, सबको स्वतंत्रता का अधिकार है। सुप्रीम कोर्ट के कई judgements विद्वान लोगों ने यहाँ quote किए, मगर वे हर judgement में से अपना selective part ही लेकर पढ़े। उसके आगे लिखा है कि स्वतंत्रता इस मात्रा में ही उपयोग होनी चाहिए कि किसी और की स्वतंत्रता का हनन न हो जाए। स्वतंत्रता का मतलब स्वच्छंदता नहीं होता है। स्वतंत्रता के दायरे हैं। स्वतंत्रता कानून के दायरे में, संविधान के चार कोने के बीच में दी गई है। स्वतंत्रता की व्याख्या किसी और की स्वतंत्रता का हनन करने के लिए उपयोग नहीं की जा सकती है। यह स्वतंत्रता नहीं है। मान्यवर, स्वतंत्रता का सम्मान हम भी करते हैं। मान्यवर, फौजिया खान जी, संजय जी, सबने शंका का वातावरण खड़ा करने का प्रयास किया है, सवाल भी उठाए हैं, उनका अधिकार है, मगर मैं सदन के सभी सदस्यों को आश्वस्त करना चाहता हूँ कि यह बिल लाने के पीछे मेरी या हमारी सरकार की, न हमारे प्रधान मंत्री की, किसी की भी गलत मंशा नहीं है। यह बिल लाने के पीछे एकमात्र मंशा यह है कि इस देश में गुनाहों के परिमाण को कम किया जाए, इस देश में सजा के परिमाण को बढ़ाया जाए, इस देश की कानून और व्यवस्था की स्थिति को सुधारा जाए और इस देश की आंतरिक सुरक्षा को सुदृढ़ किया जाए।

मान्यवर, मैं आगे बताता हूँ कि किस प्रकार से यह कहा गया कि इसका दुरुपयोग होगा, निजता का हनन होगा। मान्यवर, यह जो सारा data आएगा, वह NCRB के पास रहेगा। मैं सबको आश्वस्त करना चाहता हूँ कि NCRB में जो data आएगा, वह सुरक्षित प्लेटफॉर्म पर और सुरक्षित hardware के अंदर ही रहेगा। Data भंडारण में किसी तीसरे पक्ष, third party या निजी

एजेंसियों को कोई स्थान नहीं मिलेगा। NCRB ही उसको manage करेगा। मान्यवर, NCRB का जो data भंडारण है, सरकार की उच्च से उच्च कक्षा की किमटी इसका परीक्षण करेगी और data साझा करने के लिए भी एक पद्धति बनाएगी। इसके लिए भी forensic experts और इस क्षेत्र के experts की एक कमिटी बनेगी। वह data साझा करने की पद्धति को बना कर रूल्स के अंदर व्याख्यायित करके इसे notify करेगी। मान्यवर, मैं एक उदाहरण देना चाहता हूँ। अभी NCRB के पास एक NAFIS नामक सिस्टम बनाया गया है। इसके तहत एक करोड fingerprints का data है। अगर राज्य सभा के सदस्य यह बिल पास कर देते हैं, तो fingerprint का यह data बहत बढ़ेगा। अब अगर किसी भी राज्य के किसी दूर के गाँव में चोरी होती है और पुलिस जाकर fingerprint लेती है, तो fingerprint लेने के बाद पुलिस इसको preserve करती है, क्योंकि जब चोर पकडा जाएगा, तब यह fingerprint match करके उसको सजा कराने के काम में आएगा। चिदम्बरम साहब ने तो fingerprint पर ही question कर दिया, मगर अभी तो अदालतें इसको मानती हैं, इसलिए यह उसको सजा कराने के काम में आएगा। अब इस सिस्टम के आने के बाद क्या होगा कि अगर किसी घर में चोरी होगी, तो पुलिस अफसर forensic science की टीम को बुला कर वहाँ जो उपलब्ध fingerprints हैं, उनको लेगा। घर के लोगों के fingerprints लेकर उनमें से घर के लोगों के fingerprints को बाहर निकालेगा। अब जो बच जाएगा, वह fingerprint चोरी करने वाले शंकास्पद व्यक्ति का है।

6.00 P.M.

महोदय, आज स्थिति यह है कि पुलिस उनको ढूंढ़ती है, उनका फिंगरप्रिंट लेती है और फिर अपराधी के फिंगरप्रिंट से उसको मैच करती है। यह बिल पास होने के बाद यह होगा कि वह फिंगरप्रिंट NCRB को भेजा जाएगा, क्योंकि पुलिस स्टेशन के पास पूरे के पूरे फिंगरप्रिंट्स का एक्सेस नहीं होगा। वह पुलिस स्टेशन उन फिंगरप्रिंट्स को NCRB के पास भेजेगा, NCRB एक करोड़ फिंगरप्रिंट्स के डेटा को 3.5 मिनट में रन करके देखेगा और अगर उस अपराधी के फिंगरप्रिंट्स उसमें हैं, तो NCRB उस अपराधी का नाम उस पुलिस स्टेशन के पास भेज देगा, जिससे पुलिस को उस अपराधी को ढूंढ़ने की जरूरत नहीं पड़ेगी। अब आप बताइए कि इसमें भला निजता का हनन कैसे होगा?

महोदय, अगर किसी महिला के साथ बलात्कार हुआ है, तो वहां से जो biological samples मिलेंगे, उस डेटा को, जिन्होंने महिलाओं के साथ अपराध किया है, उस डेटा के साथ मैच करवाया जाएगा, ताकि अपराधी को जल्दी पकड़ा जा सके और एक साल के अंदर-अंदर उसको सज़ा भी हो सके। इस चीज़ में किसी को क्या आपित हो सकती है? निजता का हनन तो तब होगा, जब ये डेटा हम पुलिस स्टेशन को उपलब्ध कराएंगे। किसी को भी ये डेटा नहीं दिया जाएगा। पुलिस स्टेशन से डिमांड आएगी और डेटा मैच करने के बाद पुलिस स्टेशन को उसका जवाब चला जाएगा, जो कोर्ट के अंदर admissible evidence होगा।

श्री उपसभापति : माननीय गृह मंत्री जी, कृपया एक मिनट रुकिए।

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; and THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): MR. DEPUTY CHAIRMAN, Sir, the House normally sits till 6 o'clock. But, since we are discussing this Bill, we may extend the sitting of the House till this Bill is disposed of and the Special Mentions are also taken up.

श्री उपसभापति : सहमति है, धन्यवाद।

श्री अमित शाह: मान्यवर, मैं सदन को आश्वस्त करना चाहता हूं कि इससे किसी की निजता का हनन होने वाला नहीं है। Question of any data leakage does not arise. रूल्स में इसकी responsibility फिक्स की जाएगी, जिम्मेदारी तय की जाएगी। जो डेटा रखने वाली अथॉरिटी है, यह जिम्मेदारी उसकी ही होगी।

मान्यवर, आजकल हमारी technique बहुत आगे बढ़ गई है। कोर्ट के ऑर्डर के बगैर डेटा नहीं मिलेगा। जब डेटा दिया जाएगा, तो कम्प्यूटर क्लॉक में उसका समय दर्ज हो जाएगा, जिसका एक computerized register होगा। उसमें यह भी दर्ज होगा कि किस एजेंसी की डिमांड पर ये डेटा एक्सेस किया गया।

मान्यवर, इसके अंदर न तो माननीय संसद सदस्य इतनी शंका रखें और न ही जनता को शंका रखने की जरूरत है। पूरे विचार-विमर्श के बाद, पूरा सिस्टम बनाने के बाद ही हम इसको नोटिफाई करेंगे, साथ ही इसके रूल्स पर सभी एक्सपर्ट्स के साथ चर्चा करने के बाद ही हम इसको नोटिफाई करेंगे। यह बात मैं इसलिए कह रहा हूं कि अगर आपकी शंका राजनीति से प्रेरित नहीं है, तो उसका निरसन जरूरी है। सभी लोगों की शंकाएं राजनीति से प्रेरित हैं, मैं ऐसा नहीं मानता हूं, इसीलिए मैंने इसको समझाने का प्रयास किया है।

मान्यवर, 2014 में देश के प्रधान मंत्री, माननीय मोदी जी ने देश के सामने Smart Policing की एक व्याख्या रखी थी और उस व्याख्या को उन्होंने बहुत स्पष्ट किया था। जब तक इस देश में पुलिसिंग पद्धति को बदला नहीं जाता, इस देश के अंदर दोषसिद्धि के प्रमाण को बढ़ाया नहीं जाता, तब तक गुनाहों के परिमाण को कम नहीं किया जा सकता।

मान्यवर, SMART Policing के लिए इन्होंने कहा था, 'S' से - Strict and Sensitive; 'M' से - Modern with Mobility; 'A' से - Alert and Accountable; 'R' से - Reliable and Responsive; 'T' से - Trained and Techno-savy. मान्यवर, यह जो बिल है, यह 'T' को address करने वाला है। देश भर के सभी Prisons के Officers और Police Officers को इसकी technology में train करने का अभियान भारत सरकार के BPR&D और NCRB विभाग उठाने वाले हैं। हम उनको train करेंगे और techno-savy भी बनाएंगे, तब जाकर इस बिल की मंशा पूरी होगी।

मान्यवर, इस सदन को भी यह सोचना पड़ेगा कि क्या हम आगे बढ़ना नहीं चाहते, क्या हम वहीं बने रहना चाहते हैं? सिर्फ राजनीति का गिल्ली-डंडा खेलने के लिए, क्या हम देश की प्रगति का विचार नहीं करेंगे? राजनीति करने के लिए बहुत सारी चीज़ें हैं। जब मैं चुनाव के लिए बंगाल आऊंगा, तब आप राजनीति कर लेना, तब दो-दो हाथ कर लेंगे, कौन डरता है? हम डरते

नहीं हैं, मगर जहां तक जनता के संरक्षण का सवाल है, उनकी सुरक्षा का सवाल है, पुलिस को ताकत देने का सवाल है, गुनहगारों को सज़ा दिलवाने का सवाल है, तो मुझे लगता है कि उसमें किसी को राजनीति नहीं करनी चाहिए। यह जो बिल मैं लेकर आया हूं, यह अकेले हमारा प्रयास नहीं है। विगत ढाई साल के अंदर मोदी जी की Smart Policing की व्याख्या को चरितार्थ करने के लिए गृह विभाग ने ढेर सारी चीज़ें की हैं।

मोदी जी ने जो व्याख्या की है, इसके आठ बिन्दुओं पर गृह मंत्रालय काम कर रहा है। अगर यह बिल आइसोलेशन में आता, तो शंका और गहरी हो सकती है कि चलो, एक अकेले बिल से क्या होगा, लेकिन ऐसा नहीं है, हम इसके लिए एक एनवॉयरन्मेंट भी बना रहे हैं और बहुत सारे प्रयासों में से यह बिल एक प्रयास है, यह आइसोलेशन में नहीं है।

महोदय, हमने फोरेंसिक साइंस यूनिवर्सिटी बनाई, क्यों बनाई? हमने फोरेंसिक साइंस यूनिवर्सिटी इसलिए बनाई है कि बहुत सारी रिपोर्ट्स के अंदर है कि 6 साल से ज्यादा सजा वाली सभी धाराओं के अंदर फोरेंसिक एविडेंस को कम्पलसरी करना चाहिए, हम कर तो दें, लेकिन ट्रेंड मैन फोर्स कहां है? हमारे पास इतना मानव संसाधन बल है ही नहीं, तो क्या करें, क्या फोरेंसिक साइंस को बढ़ावा नहीं दें, क्या फोरेंसिक एविडेंस को बढ़ावा नहीं देना चाहिए! अवश्य देना चाहिए। मोदी जी जब गुजरात में मुख्य मंत्री थे, तो उन्होंने गुजरात फोरेंसिक साइंस यूनिवर्सिटी बनाई थी और यहां प्रधानमंत्री बनने के बाद 2020 में फोरेंसिक साइंस युनिवर्सिटी की हमने स्थापना की, जिससे कि वहां से जो विद्यार्थी निकलेंगे, बीएससी फोरेंसिक साइंस, एमएससी फोरेंसिक साइंस और इसके अंदर से हर विधा के अंदर R&D करने वाले बच्चे भी निकलेंगे।

महोदय, आज दो साल के अंदर इस यूनिवर्सिटी ने 6 राज्यों की राज्य सरकारों के साथ एग्रीमेंट करके इस यूनिवर्सिटी से अटैच कैम्पस और कॉलेजेज़ खोले हैं और मुझे पूरा भरोसा है कि कुछ ही सालों के अंदर इन यूनिवर्सिटीज़ से और इनसे सम्बद्ध कॉलेजेज से अनेक विद्यार्थी बाहर आयेंगे, जो फोरेंसिक साइंस के क्षेत्र में देश को न केवल मजबूत करेंगे, बल्कि देश का नाम भी दुनिया में रोशन करेंगे। इन फोरेंसिक साइंस यूनिवर्सिटीज़ के जो तज्ज्ञ बाहर आएंगे, वे केस में अपराधी को सजा कराने के लिए फोरेंसिक साइंस के साइंटिफिक बेस को मजबूत करके प्रॉसिक्यूशन एजेंसी की मदद करेंगे।

मान्यवर, यह हमारा आइसोलेशन में प्रयास नहीं है, हमने 2020 में रक्षा शक्ति यूनिवर्सिटी बनाई। कुछ बच्चे बचपन से चाहते हैं कि मैं डॉक्टर बनूं, कुछ बच्चे वकील बनना चाहते हैं, कुछ बच्चे पत्रकार बनना चाहते हैं, कुछ राजनीति में आना चाहते हैं, इसी तरह से बहुत सारे बच्चों की मंशा होती है कि मैं रक्षा के क्षेत्र में काम करूं, मैं अपना करियर रक्षा के क्षेत्र में बनाऊं, लेकिन उनके लिए कोई स्पेशलाइज़्ड कोर्सेज़ नहीं हैं। बच्चा बीएससी करता है, बीए करता है, बी.कॉम करता है, फिर एग्ज़ाम देता है, यदि शरीर तगड़ा है, तो वह सेलेक्ट हो जाता है, उसके बाद उसकी ट्रेनिंग होती है। इसलिए क्यों न ऐसी यूनिवर्सिटी बनाई जाए, जो रक्षा के साथ जुड़े हुए सभी क्षेत्रों के अंदर एक स्पेशलाइज़्ड फोर्स खड़ी करे, एक्सपर्ट्स खड़े करे। रक्षा के क्षेत्र के साथ बहुत सारी विधाएं जुड़ी हुई हैं। इसके लिए, उसकी ट्रेनिंग के लिए, उसके स्पेसिफिक अध्ययन के लिए हमने रक्षा शक्ति यूनिवर्सिटी बनाई और रक्षा शक्ति यूनिवर्सिटी आने वाले दिनों में पूरे देश के अंदर अपने सम्बद्ध कॉलेजेज़ को बढ़ाने वाली है।

मान्यवर, नेक्स्ट जेनरेशन क्राइम को भी हमें समझना पड़ेगा और उसके सर्किल को भी तोड़ना पड़ेगा। हम चाहते हैं कि पुलिस, देश की कानून प्रवर्तक एजेंसियां, क्रिमनिल से दो कदम आगे रहें, पुलिस से क्रिमिनल दो कदम आगे न रहें, इसलिए हमें पुलिस को सुसज्जित करना पड़ेगा। आप ह्यूमन राइट्स, प्राइवेसी आदि सारी चीजों को लाकर यदि पुलिस के हाथ में हथकड़ी लगा देंगे और उसको तैरने के लिए स्विमिंग पूल में डालेंगे और कहेंगे कि जाओ, गोल्ड मेडल लेकर आ जाओ, तो वह नहीं आ सकता, उसके हाथ को सशक्त करना पड़ेगा, उसके हाथ को मजबूत करना पड़ेगा, हमें उसके हाथ में भी वेपन देना पड़ेगा। यह प्रयास पुलिस को सशक्त करने के लिए है, कानून प्रवर्तक एजेंसियों को सशक्त करने के लिए है।

मान्यवर, नेक्स्ट जेनरेशन क्राइम को हम चिर पुरातन पद्धतियों से हैंडल नहीं कर सकते है, हमें भी नेक्स्ट जेनरेशन की तकनीक को अपनाना होगा और पुलिस को इससे लैस करना होगा, पुलिस को इसमें ट्रेंड करना पड़ेगा। भारत सरकार ने मोदी जी ने मार्गदर्शन में Modus Operandi Bureau बनाया है। यह ब्यूरो देश भर में एनसीआरबी के पास जो क्राइम्स का रिकॉर्ड आता है, उनका analysis करता है और विशिष्ट प्रकार के क्राइम करने वाले लोगों की Modus Operandi क्या होती है, इसकी स्टडी करता है। इस पर डिस्कशन होता है, इसके समाधान ढूँढे जाते हैं और वे समाधान BPR&D के माध्यम से देश भर की पूलिस को भेजे जाते हैं। हमने यह भी एक नया initiative लिया है। IPC, CrPC और Evidence Act में भी हम बदलाव करने जा रहे हैं। ये भी बहुत पुराने हो चुके हैं। इनमें भी बदलाव करना है। मैंने सभी माननीय संसद सदस्यों को पत्र भी लिखे हैं कि इसमें आपका कोई सुझाव हो, तो आप जरूर भेज दीजिए, हम अभी इसको बना रहे हैं। जहाँ तक यह बात हुई कि इसे Standing Committee को देना चाहिए, तो मैं आपको विश्वास दिलाता हूँ कि CrPC, IPC और Evidence Act, तीनों को सुधार कर हम लायेंगे और निश्चित रूप से गृह विभाग की Standing Committee को देंगे तथा उसको जाँच-परख कर के ही यहाँ लायेंगे। ...(व्यवधान)... उसमें मुझे कोई आपत्ति नहीं है, परन्तु इस बिल में इतने बड़े बदलाव ही नहीं हो रहे हैं। यह मैं बाद में explain करता हूँ। मैं तो requirement पर हूँ। चिदम्बरम साहब ने और अन्य सारे लोगों ने जो बातें कही हैं, मूझे उनके जवाब देने हैं।

मान्यवर, इसके अलावा हमने Director of Prosecution के कार्यालय के बारे में भी सभी राज्यों को पत्र लिखा है। एक Director of Prosecution होना चाहिए, जो prosecution agency और हर राज्य की पुलिस पर निगरानी रखे कि prosecution ठीक तरीके से हो। हमने ढेर सारे egovernance initiatives भी लिये हैं। मैं e-governance initiatives के बारे में इसलिए बताना चाहता हूँ, क्योंकि सारी जो शंकाएँ हो रही हैं, इसे ध्यान से सुनने के बाद उन शंकाओं का दो मिनट में निरसन हो जाएगा।

मान्यवर, भारत सरकार का एक CCTNS नामक network system चलता है। मैं इस सभागृह को inform करना चाहता हूँ कि 16,390, मतलब शत-प्रतिशत पुलिस थानों ने CCTNS network को अपना लिया है, पूरे देश के थाने CCTNS network से जुड़ गये हैं और 99 प्रतिशत पुलिस स्टेशंस में FIRs अब CCTNS में सीधे दर्ज हो रही हैं। जहाँ network के थोड़े problems हैं, इनका भी solution हम ढूँढ़ रहे हैं। मान्यवर, CCTNS network के अन्दर 7.47 करोड़ FIRs उपलब्ध हैं - जो data leakage की बात करते हैं, मैं उनको बताना चाहता हूँ। मान्यवर, केन्द्र

शासित प्रदेश, राज्य और केन्द्रीय जाँच एजेंसीज़, ये सारी एजेंसीज़ और राज्य की पुलिस भी इसका उपयोग कर रही हैं।

मान्यवर, हमने e-prosecution भी चालू किया है। 751 जिलों में ई-अभियोजन को लागू कर दिया गया है। आज तक कोई फरियाद नहीं आयी। देश की 1,259 जेलों में e-prison लागू कर दिया गया है, कोई फरियाद नहीं आयी। 117 forensic labs में e-forensics लागू हो चुका है, यह online हो चुका है, आज तक कोई फरियाद नहीं आयी। Interoperable Criminal Justice System (ICJS) भी लागू हो गया है। ICJS के तहत अब CCTNS, e-prison, e-court और e-forensic को जोड़ने का काम भी चालू हो गया है। उस एकीकृत data base से analytical modules भी बनाये गये हैं, जिससे देश भर के crimes का analysis करके उनको रोकने के module बनेंगे। कई राज्य ऐसे होते हैं, जहाँ समान प्रकार के crimes होते हैं, कई जिले ऐसे होते हैं, जहाँ समान प्रकार के crimes होते हैं, चहाँ अलग प्रकार के crimes होते हैं, कहाँ सवानी इलाके हैं, कुछ पहाड़ी जिले हैं, वहाँ अलग प्रकार के crimes होते हैं। इन सब को इस एकीकृत data base से analytical module से हम analysis करते हैं और इसके समाधान BPR&D को भेजते हैं। गृह मंत्रालय का मतलब आपके मन में बहुत सीमित है। मैं बहुत बोलना नहीं चाहता था, मगर जो व्याख्या मेरे मंत्रालय की आप लोगों के मन में है, मुझे लगा कि इसे मुझे बदलना ही पड़ेगा, इसीलिए मैं आज इतनी डिटेल में बात कर रहा हूँ।

मान्यवर, हमने Investigation Tracking System for Sexual Offences (ITSSO) भी लागू कर दिया है। देश भर में यह सिस्टम लागू हो गया है। यौन अपराधियों का राष्ट्रीय data base, NDSO भी online उपलब्ध है। लगभग 11.83 लाख यौन अपराधियों का डेटा एजेंसीज़ के लिए ऑनलाइन उपलब्ध है, कोई फरियाद नहीं आयी।

Cri-MAC (Crime Multi Agency Centre) भी लाँच कर दिया गया है। लगभग 59,9 37 लोगों ने Cri-MAC का इस्तेमाल किया है तथा इससे लगभग 2390,3 alerts भी जेनरेट हुए हैं। मान्यवर, मैंने Modus Operandi Bureau की बात पहले ही आपको बता दी है। NCRB ने एक portal पर नागरिक सेवाएं शुरू की हैं, जिसकी लाँचिंग के बाद अब तक 2,27,400 log-in हो चुके हैं और अलग-अलग सेवाओं के अंतर्गत उनको जवाब दिया गया है। लापता व्यक्तियों की खोज के लिए CCTNS से जोड़कर हमने एक अलग सुविधा बनाई है। यदि कोई भी व्यक्ति गुम हो जाता है, तो उसकी डिटेल उस पोर्टल पर आती है, जहां पर एक डेटाबेस होता है, और उसके साथ उसकी मैचिंग होती है। मैं सदन को बताना चाहता हूं कि इसी पोर्टल के द्वारा 14 513, लोग उनके परिवारजनों को वापस मिल चुके हैं।

महोदय, यदि किसी को second hand vehicle खरीदना हो, तो वह vehicle चोरी का है या नहीं है, यह किसी को मालूम नहीं रहता है। जब उसे लोग ले लेते हैं, उसके बाद पुलिस उनके घर पहुंच जाती है और चोर के साथ-साथ खरीदार को भी पकड़कर ले आती है, इसलिए खरीदार को पहले से यह बात मालूम हो, इसके लिए हमने CCTNS में चोरी किए गए वाहनों की जो complaint है, उससे एक database बनाया। महोदय, लगभग 2,96,200 लोगों ने अपने खरीदने वाले वाहन का डेटा वहां भेजा, जिसे मैच कर उन्हें जवाब भेजा गया। इससे 13,637 चोरी

करने वाले लोग भी पकड़े गए और चोरी हुई गाड़ियां भी पकड़ी गईं। महोदय, इसका क्या उपयोग होना है, इसे मैं बताना चाहता हूं।

महोदय, घोषित अपराधियों को भी CCTNS पर लिया गया है और सारे analytic module उसका analysis कर रहे हैं। हमारे अलग-अलग राज्यों के थानों ने, टीआई, आईजी और डीजी पुलिस ने जो घोषित अपराधी की सूची भेजी, उनमें से 16,176 घोषित अपराधी और भगोड़े लोगों को पकड़ने का काम इस नेटवर्क के माध्यम से किया गया है। मान्यवर, ICJS के analytical tool के ऊपर भी हमने बहुत सारा खर्च किया है, भारत सरकार ने लगभग 2,050 करोड़ रुपए का खर्च इन सारी व्यवस्थाओं पर किया है। मैं इसलिए कह रहा हूं कि यह बिल isolation में नहीं है। यह बिल इन सबको जोड़ती हुई एक कड़ी है। हमारे पास criminals का data नहीं है। Criminals का data इसके अंदर add होने से investigation और prosecution बहुत सरल हो जाएगा। इससे क्या भय है? किस चीज का भय है? I4C के माध्यम से ढेर सारी और भी अलग-अलग सेवाएं ली गई हैं और 112 number के माध्यम से सभी पुलिस सेवाओं को एक ही फोन नंबर पर लाने का कार्य भारत सरकार ने मोदी जी के नेतृत्व में किया है। महोदय, मैं इसलिए बताना चाहता था, क्योंकि हमें कटघरे में खड़ा करने का प्रयास हो रहा था. लेकिन इसके पीछे कोई राजनीतिक उद्देश्य नहीं है। न ही जनता के मन में ऐसी भावना जानी चाहिए और न ही सदन के सदस्यों के मन में ऐसी भावना जानी चाहिए। हमें भी मालूम है कि लोकतंत्र के भीतर यह जो कूर्सी होती है, यह "यावत चन्द्र दिवाकरो" नहीं होती है। कल इस पर कोई भी आ सकता है, तो इसके misuse का भय तो मुझे भी लग सकता है, मगर मुझे नहीं लगता है, क्योंकि यदि misuse होगा, तो देश की अदालतें हैं - misuse हुआ भी है, हम लड़कर निकले भी हैं और अदालत में चांटा भी लगा है। मान्यवर, हम भय से नहीं जीते हैं। किसी भय के आधीन होकर देश के करोड़ों लोगों को crime की दुनिया से लंडने और उससे सुरक्षा करने का उपाय न करें, यह कोई ठीक बात भी नहीं है और न ही यह सोचने का ठीक तरीका है। मान्यवर, दोषिसद्ध करने के लिए प्रमाण कम हैं - इस पर कई सारी कमेटियों ने, कई सारे लोगों ने ढेर सारी चर्चा करके भारत सरकार को रिपोर्ट दी है। प्रमुखतः इसके तीन ही कारण बताए गए हैं, एक तो सबूतों की कमी है। सबूतों की कमी के कारण प्रति वर्ष 7.5 लाख केसेज़ में आरोपी छोड़ दिए जाते हैं, क्योंकि अदालतें कहती हैं कि पर्याप्त सबूत नहीं हैं। यदि केसेज़ के scientific सबूतों को अदालतों के सामने रखें, तो मैं ऐसा मानता हूं कि ऐसे केसेज़ की संख्या आधे से भी कम हो जाएगी और लगभग 3.5 लाख केसेज़ में हम सजा के प्रमाण बढ़ा पार्येगे।

माननीय उपसभापित महोदय, मैं न्याय की प्रतीक्षा के संदर्भ में बताना चाहता हूँ। अदालत बार-बार prosecution agency को कहती है कि आप और सबूत लेकर आइए। इसके कारण डेट पर डेट पड़ती है और न्याय लेट होता है। जो निर्दोष है, वह बेचारा भी आरोपी बना रहता है। माननीय उपसभापित महोदय, इससे यह समाप्त हो जाएगा और वित्तीय क्षमता भी कम होगी। जब डेट पर डेट पड़ती है, तो इस ओर से तो सरकार लड़ती है, लेकिन जो आरोपी होते हैं, उनमें कई गरीब भी होते हैं, उनके घर के घर बिक जाते हैं और वे उसके बोझ के तले दब जाते हैं। अगर prompt और एकदम स्पीडी न्याय मिलेगा, तो कुछ नहीं होगा। मैं यह मानता हूँ कि अगर हमने scientific evidence का प्रमाण बढ़ाया, तो न्याय जल्दी मिलेगा।

मान्यवर, इस बिल को लाने के उद्देश्य के बारे में कुछ पूछा गया। मैंने इसमें उद्देश्य तो बताया, मगर मैं इसका एक और उद्देश्य बताना चाहता हूँ। इस ज़माने में इन्वेस्टिगेशन थर्ड डिग्री पर निर्भर नहीं रहना चाहिए। हम इन्वेस्टिशन को थर्ड डिग्री पर से बदल कर तकनीक की डिग्री पर ले जाना चाहते हैं, डेटा की डिग्री पर ले जाना चाहते हैं और information की डिग्री पर ले जाना चाहते हैं। इससे सब सहमत होंगे कि थर्ड डिग्री के आधार पर इन्वेस्टिगेशन नहीं करना चाहिए। यह कब बंद होगा? जब हम उसको scientific evidence का आधार देंगे, तब यह बंद होगा, इसलिए मैं यह बिल लेकर यहाँ पर उपस्थित हुआ हूँ।

मान्यवर, ढेर सारी बातें हैं, जिनको मैं इसके दूसरे हिस्से में बताऊँगा। कुछ सदस्यों ने अलग-अलग प्रकार के सवाल भी पूछे हैं और शंकाएँ भी व्यक्त की हैं और मैं यह मानता हूँ कि यह उनका अधिकार है। सबसे पहले श्री चिदम्बरम जी ने पूछा कि गृह मंत्री यह स्पष्ट करें कि यह जो माप की व्याख्या की गई है, उस व्याख्या के अंदर narcoanalysis, brain mapping और polygraphy test आता है या नहीं आता है? मैं यह बताना चाहता हूँ कि यह नहीं आता है। इस बिल का कोई भी प्रावधान किसी भी कैदी का narcoanalysis, polygraphy test या brain mapping करने की इजाज़त नहीं देता है, यह मैं रिकॉर्ड पर कह रहा हूँ, इसलिए किसी को यह शंका करने की जरूरत नहीं है। उन्होंने इसके बाद पूछा कि पुट्टस्वामी केस में जो निर्देश दिए गए हैं, उनका उल्लंघन हो रहा है। मैं यह बताना चाहता हूँ कि जरा भी उल्लंघन नहीं हो रहा है। पुट्टस्वामी केस के अंदर उन्होंने और लोगों की स्वतंत्रता पर इसका overlap न हो, इसलिए तीन अपवाद दिए हैं - पहला, ऐसा कानून सक्षम विधायिका द्वारा बनाना चाहिए और मैं मानता हूँ कि यह सक्षम विधायिका है, चिदम्बरम साहब भी यह मानते होंगे। दूसरा, यह वैध देश हित में होना चाहिए, तो जिन्होंने गुनाह किया है, उसको सजा दिलाने से बडा वैध देश हित क्या हो सकता है, इसलिए यह वैध देश हित के अंतर्गत भी है। तीसरा, यह आनुपातिक होना चाहिए। मान्यवर, यह कानून आनुपातिक भी है, इसमें मुझे कोई doubt नहीं है। प्रवर्तन एजेंसियों का हाथ मजबूत करने और अपराध को सिद्ध करने तथा इसके द्वारा व्यक्तियों के, जो प्रताड़ित व्यक्ति है, उसके मौलिक अधिकारों की रक्षा के बीच में संतुलन बनाने के लिए हम यह कानून लेकर आए हैं। अभी यह एकतरफा ही है, क्योंकि जिसका अधिकार छीना जा रहा है, जो victim है, उसके अधिकार के लिए कोई प्रोविज़न नहीं है। यह जो कानून है, वह victim को प्रोटेक्ट करने के लिए है और जो अपराध करने वाले हैं, उनको सजा दिलाने के लिए है। इसलिए यह किसी भी तरह से पुट्टस्वामी केस के निर्देशों का उल्लंघन नहीं करता है। उन्होंने अनुच्छेद 14, 19, 20(3) और 21 के तहत मौलिक अधिकारों के उल्लंघन के लिए कहा। मैंने इसको एड्रेस किया है। उन्होंने पैरा 3 का उल्लेख किया है। वह ठीक है, क्योंकि कोई भी बिल को पढ़ेगा, तो यही कहेगा, मैं भी पढ़ूँगा, तो मैं भी यही कहूँगा, मगर मैं इतना स्पष्ट कर देना चाहता हूँ कि पैरा 3 के अंदर रूल्स बनाने के लिए भारत सरकार को अधिकार है। हम इसकी व्याख्या भी करेंगे और यह सूनिश्चित करेंगे कि पोलिटिकल आंदोलन वाले किसी भी व्यक्ति को सिर्फ पोलिटिकल आंदोलन के लिए माप नहीं देना पडेगा। मगर कोई political नेता criminal case में arrest होता है, तब उसे नागरिक के at par रहना पड़ेगा। पुलिस की आज्ञा का उल्लंघन या किसी भी प्रकार की निषेधाज्ञा का उल्लंघन, इस प्रकार के उल्लंघन के लिए किसी भी political व्यक्ति का नाम नहीं लिया जाएगा, यह मैं सदन को आश्वस्त कर रहा हूँ और इसके लिए हम रूल्स में provision भी करेंगे। हमने इसमें रूल्स बनाने का अधिकार भी रखा है। जिन लोगों ने बिल को ध्यान से पढ़ा होगा, उन्हें यह मालूम होगा। मान्यवर, अगर नागरिक धरना देता है, तो उस पर केस होगा, इस बारे में मैंने बात कर ली है। मान्यवर, मैंने Puttaswamy case की बात कर ली है।

मान्यवर, बिनोय विस्वम जी ने कहा कि सरकार 124A लगा रही है। हम 124A के दुरुपयोग के पक्ष में नहीं हैं, मगर बिनोय विस्वम जी, आप केरल से कम्युनिस्ट पार्टी के सांसद होकर 124A का मुद्दा क्यों उठा रहे हैं? आपने तो लोगों को मार दिया! मेरी ही पार्टी के सौ लोगों की हत्या राजनीतिक कारणों से केरल में हुई। ...(व्यवधान)... उनकी पूरी की पूरी जान चली गई है और आप हमें 124A समझा रहे हैं! ...(व्यवधान)... आप हमें 124A क्या समझा रहे हैं। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Please...(Interruptions)...

श्री अमित शाह: मैं 124A के बारे में यह स्वीकार नहीं कर रहा हूँ कि हम इसका दुरुपयोग करेंगे। ...(व्यवधान)... मैं इतना ही कहता हूँ कि कम से कम केरल से आए हुए कम्युनिस्ट पार्टी के कार्यकर्ता को, सांसद को यह नहीं उठाना चाहिए था। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Please...(Interruptions)...

SHRI BINOY VISWAM: In Kerala, under 124A, nobody is implied. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: Thank you, Binoyji.

SHRI BINOY VISWAM: I request you to correct yourself.

श्री संदोष कुमार (केरल) : आप एक नाम बता दीजिए। ...(व्यवधान)...

श्री अमित शाह : ऐसे ढेर सारे उदाहरण हैं। ...(व्यवधान)...

श्री संदोष कुमार : आप एक नाम बता दीजिए। ...(व्यवधान)...

SHRI BINOY VISWAM: It is a wrong statement. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Thank you, Binoyji. ...(Interruptions)... Let the hon. Minister speak. ...(Interruptions)...

श्री अमित शाह: मान्यवर, इनकी इच्छा है, तो मैं इसी सदन के सवाल-जवाब में से अपना नहीं, बिल्क किसी और सरकार ने जो जवाब दिए हैं, उन्हें सदन पर रखने के तैयार हूँ। केरल विधान

सभा के सवाल-जवाबों में जो जवाब आए हैं, मैं उन्हें सदन पर रखने के लिए तैयार हूँ। ...(व्यवधान)... मैं irresponsible statement नहीं देता हूँ। ...(व्यवधान)... विस्वम साहब, किसी भी विधायिका में काम करते हुए मुझे 27 साल हो गए हैं, चाहे वह विधान सभा हो, राज्य सभा हो। ...(व्यवधान)... मैं irresponsible statement नहीं देता हूँ। ...(व्यवधान)...

SHRI BINOY VISWAM: *

SHRI SANDOSH KUMAR:*

श्री उपसभापति : विस्वम जी, आपकी बात रिकॉर्ड पर नहीं जा रही है। ...(व्यवधान)... माननीय गृह मंत्री जी की बात ही रिकॉर्ड पर जा रही है। ...(व्यवधान)... प्लीज़, प्लीज़ ...(व्यवधान)...

श्री अमित शाह: मान्यवर, एक सदस्य ने कहा कि आँख में आँख डालकर जवाब दे सकते हो! मैं तो जरूर दे सकता हूँ, अगर कोई आँख में आँख डालकर पूछने की हिम्मत रखता है। ...(व्यवधान)... मैं जरूर दे सकता हूँ और किसी भी फोरम में दे सकता हूँ, क्योंकि मेरे मन में चोर नहीं है। ...(व्यवधान)... हम वही करते हैं, जो हमारी आत्मा कहती है और हम वही करते हैं, जिसे आत्मा कानून के हिसाब से मानती है। ...(व्यवधान)... मान्यवर, मुझे कोई तकलीफ नहीं है कि कोई आँख में आँख डालकर सवाल पूछे, मैं आँख में आँख डालकर जवाब भी जरूर दूँगा। ...(व्यवधान)...

मान्यवर, संजय सिंह जी ने गुजरात में एफआईआर के बारे में कहा। मैं आपके माध्यम से संजय सिंह जी से कहना चाहता हूँ कि अभी तो आप गुजरात गए हो, मुझे तो मालूम नहीं है कि इनकी पार्टी पर कोई एफआईआर हुई है या नहीं हुई है, कुछ किया होगा, तो हो भी सकती है, मगर बंगाल चले जाओ, जान चली जाएगी। ...(व्यवधान)... अच्छा है कि आप अभी वहाँ नहीं गए हैं। ...(व्यवधान)...

श्री उपसभापति : प्लीज़, प्लीज़ ...(व्यवधान)... प्लीज़, प्लीज़ ...(व्यवधान)... माननीय गृह मंत्री जी, केवल आपकी बात ही रिकॉर्ड पर जा रही है। ...(व्यवधान)... माननीय सदस्यगण, प्लीज़ बैठ जाइए। ...(व्यवधान)... आप बोलिए। ...(व्यवधान)...

श्री अमित शाह: मान्यवर, ये पूछते हैं कि आप गए हैं! ...(व्यवधान)... मैं 2019 के चुनाव में गया था, मेरे रोड शो पर आग के गोले फेंके गए। ...(व्यवधान)... हमारे राष्ट्रीय अध्यक्ष जे.पी. नड्डा जी गए थे, उनकी गाड़ी को घेरकर उन पर जघन्य हमला किया गया। ...(व्यवधान)... आप क्या पूछ रहे हैं? ...(व्यवधान) आप कैसे ना बोल सकते हो? ...(व्यवधान)... यह रिकॉर्ड पर है। ...(व्यवधान)... मान्यवर, कोर्ट ने इसका संज्ञान लिया है। ...(व्यवधान)...

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^{*} Not recorded.

श्री उपसभापति : केवल माननीय गृह मंत्री जी की ही बातें रिकॉर्ड पर जा रही हैं, और किसी की बातें रिकॉर्ड पर नहीं जा रही हैं। ...(व्यवधान)...प्लीज़। ...(व्यवधान)...

MS. DOLA SEN: *

DR. SANTANU SEN: *

SHRI MD. NADIMUL HAQUE: *

श्री उपसभापति : प्लीज़, आप माननीय गृह मंत्री जी को बोलने दें। ...(व्यवधान)...

श्री सुखेन्दु शेखर रायः

श्री उपसभापति : माननीय गृह मंत्री जी की बात ही रिकॉर्ड पर जाएगी। ...(व्यवधान)... माननीय गृह मंत्री जी। ...(व्यवधान)... प्लीज़। ...(व्यवधान)...

श्री अमित शाह : मान्यवर, सुखेन्दु शेखर राय जी ने एससी, एसटी, माइनॉरिटीज़ की DNA profiling के संबंध में कहा। मैं पूरे सदन से यह पूछना चाहता हूँ कि क्या इसमें एसटी, एससी, माइनॉरिटी में से कोई शब्द है? सुखेन्दु राय जी, आप किस चश्मे से पढ़ते हैं? आप बिल को किस चश्मे से पढ़ते हैं?

श्री सुखेन्दु शेखर राय : मैंने ऐसा नहीं बोला है। ...(व्यवधान)...

श्री अमित शाह: आपने बोला है। मैंने सुनकर लिखा है। ...(व्यवधान)...

श्री सुखेन्दु शेखर राय: हिन्दुस्तान की different jails में जो undertrials हैं, उनमें 60 परसेंट ओबीसी, एससी, एसटी और माइनॉरिटीज़ हैं। मैंने यही बोला था। ...(व्यवधान)...

श्री अमित शाह: मान्यवर, जो under trial है, उसकी जाति और धर्म क्या देखना? जो under trial हैं, कानून की नजर में वे सब एकसमान हैं। किसी अपराधी की जाति या धर्म को क्या देखना है और यह क्यों होना चाहिए?

मान्यवर, उन्होंने कहा है कि यह फासिस्ट बिल है। मैं ज्यादा टिप्पणी नहीं कर सकता। टीवी पर [#] देखती होंगी, सारे CRs सुधारने के लिए खड़े हो जाते हैं, इसलिए मैं ज्यादा कुछ कहना नहीं चाहता। ...(व्यवधान)... मगर, 'फासिस्ट' शब्द की कड़ी से कड़ी व्याख्या को बंगाल

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^{*} Not recorded.

Withdrawn by the hon. Minister.

की सरकार ने बदल दिया है। ...(व्यवधान)...मान्यवर, फासिस्ट की नई definition ...(व्यवधान)...

DR. SANTANU SEN: Sir, I have a point of order. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: Let the hon. Minister yield first. ... (Interruptions)...

श्री अमित शाह: मान्यवर, में [#] का नाम वापस लेता हूँ। ...(व्यवधान)... आप बैठ जाओ, मैंने वापस ले लिया। ...(व्यवधान)...

श्री उपसभापति : माननीय [#] का नाम वापस ले लिया गया है, अब आप लोग बैठ जाइए। ...(व्यवधान)...

श्री अमित शाह: में [#] का नाम वापस लेता हूँ। मान्यवर, 'फासिस्ट' शब्द की definition को, जो definition में है, उससे अलग प्रकार के मायने देने का काम बंगाल की सरकार ने कराया। अब आप कम से कम 'फासिस्ट' शब्द का reference मत दीजिए। ...(व्यवधान)... मान्यवर, अब अंत में मैं यही कहना चाहता हूँ ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Please. ...(Interruptions)... Please. ...(Interruptions)... Nothing is going on record. ...(Interruptions)... सीट पर बैठकर न बोलें। ...(व्यवधान)...

श्री अमित शाह: मान्यवर, मैं अंत में इतना ही कहना चाहता हूँ कि यह बिल लाने के पीछे सरकार की मंशा किसी की भी निजता भंग करने की नहीं है, किसी के भी human rights का violation करने की नहीं है। किसी की निजता भंग हो और किसी के human rights का violation हो, ऐसे loopholes भी हम नहीं रखेंगे। मैं आश्वस्त करना चाहता हूँ कि यह ऐक्ट और इसके रूल्स, दोनों मिलकर एक अच्छी और मजबूत प्रणाली बनाएँगे, जिससे कानून की मदद तो जरूर होगी, मगर सभी की निजता और human rights का violation भी नहीं होगा, धन्यवाद।

MR. DEPUTY CHAIRMAN: I shall first move the amendment moved by Shri Tiruchi Siva for reference of the Criminal Procedure (Identification) Bill, 2022... ... (Interruptions)...

SHRI P. CHIDAMBARAM: Sir, please allow me to seek a clarification. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: Let me complete it, please. ... (Interruptions)...

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Withdrawn by the hon. Minister.

SHRI JAIRAM RAMESH (Karnataka): Sir, ...(Interruptions)...

MR. DEPUTY CHAIRMAN: ...as passed by Lok Sabha to a Select Committee of Rajya Sabha to vote. ... (Interruptions)...

SHRI JAIRAM RAMESH: Sir, please allow the hon. Member to seek clarification. It is his right. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: The question is (Interruptions)...

SHRI P. CHIDAMBARAM: Sir, please allow me to seek one clarification. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: Okay, Mr. Chidambaram. Please speak.

SHRI V. VIJAYASAI REDDY: Sir, if you are going to allow Mr. Chidambaram, please allow me also. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: I cannot allow a debate now. ...(Interruptions)... I cannot allow a debate now. No, no. ...(Interruptions)... Vijayasai Reddy ji, please sit down. ...(Interruptions)... Mr. Chidambaram, please speak.

SHRI V. VIJAYASAI REDDY: He is the former Finance Minister who has... (Interruptions)... Please allow me to speak. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: Mr. Chidambaram, please speak. ...(Interruptions)... Mr. Chidambaram, please speak. ...(Interruptions)...

SHRI V. VIJAYASAI REDDY: Please allow me to speak. ... (Interruptions)...

SHRI P. CHIDAMBARAM: MR. DEPUTY CHAIRMAN, Sir, the hon. Home Minister... (Interruptions)... Just a moment, Mr. Reddy. ...(Interruptions)... Let me speak. ...(Interruptions)... He has called me. ...(Interruptions)...

SHRI P. CHIDAMBARAM: Sir, the hon. Home Minister ... (Interruptions)...

SHRI V. VIJAYASAI REDDY: Sir, please allow me to speak. ...(Interruptions)... He is the person ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Please, please. ... (Interruptions)...

SHRI P. CHIDAMBARAM: Sir, the hon. Home Minister has answered ...(Interruptions)...

SHRI V. VIJAYASAI REDDY: Sir, allow me to speak. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: No, no. ...(Interruptions)... I will have to move to the Bill. ...(Interruptions)... I will move to the Bill now. ...(Interruptions)... No, I am moving it. ...(Interruptions)... आप लोगों की कोई बात रिकॉर्ड पर नहीं जा रही है। I shall first move the amendment moved by Shri Tiruchi Siva for reference of the Criminal Procedure (Identification) Bill, 2022, as passed by the Lok Sabha, to a Select Committee of the Rajya Sabha to vote. The question is:

"That the Bill to authorize for taking measurements of convicts and other persons for the purposes of identification and investigation in criminal matters and to preserve records and for matters connected therewith and incidental thereto, as passed by Lok Sabha, be referred to a Select Committee of the Rajya Sabha, consisting of the following Members:

- 1. Shri John Brittas
- 2. Shri G.C. Chandrashekhar
- 3. Shrimati Vandana Chavan
- 4. Shri Shaktisinh Gohil
- 5. Prof. Manoj Kumar Jha
- 6. Shri Jose K. Mani
- 7. Shri Sanjay Raut
- 8. Shri Sukhendu Sekhar Ray
- 9. Shri Sanjay Singh
- 10. Shri Tiruchi Siva
- 11. Shri Binoy Viswam

with instructions to report by the last day of the first week of the next (257th) Session of the Rajya Sabha."

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, I want division.

MR. DEPUTY CHAIRMAN: Okay, division. Let the lobbies be cleared.

I shall now put the amendment moved by Shri Tiruchi Siva for reference of the Criminal Procedure (Identification) Bill, 2022, as passed by the Lok Sabha, to a Select Committee of the Rajya Sabha to vote. The question is:

"That the Bill to authorize for taking measurements of convicts and other persons for the purposes of identification and investigation in criminal matters and to preserve records and for matters connected therewith and incidental thereto, as passed by Lok Sabha, be referred to a Select Committee of the Rajya Sabha, consisting of the following Members:

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- 5. Prof. Manoj Kumar Jha
- 6. Shri Jose K. Mani
- 7. Shri Sanjay Raut
- 8. Shri Sukhendu Sekhar Ray
- 9. Shri Sanjay Singh
- 10. Shri Tiruchi Siva
- 11. Shri Binoy Viswam

with instructions to report by the last day of the first week of the next (257th) Session of the Rajya Sabha."

The House divided.

MR. DEPUTY CHAIRMAN: Hon. Members, result of the division on the motion for reference of the Bill to select committee is:

Ayes: 59

Noes: 97

Abstain:Nil

Ayes - 59

Abdul Wahab, Shri

Abdulla, Shri M. Mohamed

Bachchan, Shrimati Jaya

Bhattacharya, Shri P.

Biswas, Shri Abir Ranjan

Chakraborty, Shri Subhasish

Chandrashekhar, Shri G.C.

Chaturvedi, Shrimati Priyanka

Chhetri, Shrimati Shanta

Chidambaram, Shri P.

Dangi, Shri Neeraj

Desai, Shri Anil

Dev, Ms. Sushmita

Elangovan, Shri T.K.S.

Faleiro, Shri Luizinho Joaquim

Gohil, Shri Shaktisinh

Gupta, Shri Narain Dass

Hanumanthaiah, Dr. L.

Hague, Shri Md. Nadimul

Hisham, Shrimati Jebi Mather

Hooda, Shri Deepender Singh

Hussain, Shri Syed Nasir

Jha, Prof. Manoj Kumar

Ketkar, Shri Kumar

Khan, Dr. Fauzia

Kharge, Shri Mallikarjun

Mopidevi, Shri Venkataramana Rao

Netam, Shrimati Phulo Devi

Nishad, Shri Vishambhar Prasad

Noor, Shrimati Mausam

O'Brien, Shri Derek

P, Shri Sandosh Kumar

Patil, Shrimati Rajani Ashokrao

Pilli, Shri Subhas Chandra Bose

Rajeshkumar, Shri K.R.N.

Ramesh, Shri Jairam

Rao, Dr. K. Keshava

Rao, Shri V. Lakshmikantha

Rathwa, Shri Naranbhai J.

Raut, Shri Sanjay

Ray, Shri Sukhendu Sekhar

Reddy, Shri K.R. Suresh

Sahu, Shri Dhiraj Prasad

Sen, Dr. Santanu

Sen, Ms. Dola

Shanmugam, Shri M.

Singh, Shri A. D.

Singh, Shri Digvijaya

Singh, Shri Sanjay

Sircar, Shri Jawhar

Siva, Shri Tiruchi

Somu, Kanimozhi NVN Dr.

Verma, Shrimati Chhaya

Viswam, Shri Binoy

Wilson, Shri P.

Yadav, Ch. Sukhram Singh

Yadav, Prof. Ram Gopal

Yadav, Shri B. Lingaiah

Yajnik, Dr. Amee

Noes -97

Agrawal, Dr. Anil

Alla, Shri Ayodhya Rami Reddy

Alphons, Shri K.J.

Anavadiya, Shri Dineshchandra Jemalbhai

Athawale, Shri Ramdas

Baishya, Shri Birendra Prasad

Bajpai, Dr. Ashok

Baluni, Shri Anil

Bansal, Shri Naresh

Bara, Shrimati Ramilaben Becharbhai

Brijlal, Shri

Dasgupta, Shri Swapan

Dubey, Shri Satish Chandra

Dungarpur, Shri Harshvardhan Singh

Ganguly, Shrimati Roopa

Gautam, Shri Dushyant

Geeta alias Chandraprabha, Shrimati

Gehlot, Shri Rajendra

Goswami, Ms. Indu Bala

Islam, Shri Syed Zafar

Jain, Dr. Anil

Jangra, Shri Ram Chander

Javadekar, Shri Prakash

Jethmalani, Shri Mahesh

Kadadi, Shri Iranna

Kalita, Shri Bhubaneswar

Karad, Dr. Bhagwat

Kardam, Shrimati Kanta

Konyak, Smt. S. Phangnon

Koragappa, Shri Narayana

Kumar, Dr. Sikander

Kumar, Shri Sujeet

Lokhandwala, Shri Jugalsinh

Mahatme, Dr. Vikas

Mansingh, Dr. Sonal

Margherita, Shri Pabitra

Mathur, Shri Om Prakash

Meena, Dr. Kirodi Lal

Modi, Shri Sushil Kumar

Mohanta, Shrimati Mamata

Mokariya, Shri Rambhai Harjibhai

Muraleedharan, Shri V.

Nagar, Shri Surendra Singh

Nanda, Shri Prashanta

Nagvi, Shri Mukhtar Abbas

Narzary, Shri Rwngwra

Navaneethakrishnan, Shri A.

Netam, Shri Ram Vichar

Nirmala Sitharaman, Shrimati

Oraon, Shri Samir

Pandey, Ms. Saroj

Patra, Dr. Sasmit

Poddar, Shri Mahesh

Prabhu, Shri Suresh

Pradhan, Shri Dharmendra

Prakash, Shri Deepak

Puri, Shri Hardeep Singh

Rajbhar, Shri Sakaldeep

Ram Shakal, Shri

Ramamurthy, Shri K.C.

Ramesh, Dr. C.M.

Rane, Shri Narayan

Rao, Shri G.V.L. Narasimha

Reddy, Shri V. Vijayasai

Rupala, Shri Parshottam

Saha Manik, Dr.

Sahasrabuddhe, Dr. Vinay P.

Scindia, Shri Jyotiraditya M.

Selvaganabathy, Shri S.

Seth, Shri Sanjay

Shekhar, Shri Neeraj

Shukla, Shri Shiv Pratap

Singh, Shri Ajay Pratap

Singh, Shri Arun

Singh, Shri Gopal Narayan

Sinha, Shri Rakesh

Solanki, Dr. Sumer Singh

Soni, Shri Kailash

Sonowal, Shri Sarbananda

Suresh Gopi, Shri

Tasa, Shri Kamakhya Prasad

Tendulkar, Shri Vinay Dinu

Thakur, Shri Ram Nath

Thakur, Shri Vivek

Thambidurai, Dr. M.

Tomar, Shri Vijay Pal Singh

Trivedi, Dr. Sudhanshu

Uikey, Shrimati Sampatiya

Vasan, Shri G.K.

Vats (Retd.), Lt.Gen. (Dr.) D. P. (Haryana)

Vemireddy, Shri Prabhakar Reddy

Venkatesh, Shri T.G.

Verma, Shri B.L.

Verma, Shri Ramkumar

Vijayakumar, Shri A.

Yadav, Shri Bhupender

Yadav, Shri Harnath Singh

The motion was negatived.

MR. DEPUTY CHAIRMAN: Hon. Members, since the House has already expressed its opinion for not referring the Bill to a select committee on the Amendment moved by Shri Tiruchi Siva, the other Amendment given by Shri Sukhendu Sekhar Ray has become infructuous. I shall now put the motion moved by Shri Amit Shah to vote.

The question is:

"That the Bill to authorise for taking measurements of convicts and other persons for the purposes of identification and investigation in criminal matters and to preserve records and for matters connected therewith and incidental thereto, as passed by Lok Sabha, be taken into consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up Clause-by-Clause consideration of the Bill. In Clause 2, there are seven Amendments; Amendment (No.1) by Shri Tiruchi Siva, Amendments (Nos.3 to 5) by Shri John Brittas and Amendments (Nos.22 to 24) by Shri Binoy Viswam. Shri Tiruchi Siva, are you moving?

Clause 2 -- Definitions

SHRI TIRUCHI SIVA: Sir, I move:

1. That at page 1, lines 10 and 11, be *deleted*.

MR. DEPUTY CHAIRMAN: Amendments (Nos.3 to 5) by Shri John Brittas, not present. Amendments (Nos.22 to 24) by Shri Binoy Viswam. Are you moving?

SHRI BINOY VISWAM: Sir, I move:

- 22. That at page 2, line 3, the words, "behavioural attributes including" be *deleted*.
- 23. That at page 2, line 7, *for* the words, "Head Constable" the words "Inspector of Police", be *substituted*.
- 24. That at page 2, line 9, <u>for</u> the words, "Head Warder" the words "Jail Superintendent", be <u>substituted.</u>

MR. DEPUTY CHAIRMAN: Amendments moved. I shall now put Amendment (No.1) moved by Shri Tiruchi Siva to vote.

The motion was negatived.

MR. DEPUTY CHAIRMAN: I shall now put Amendments (Nos.22 to 24) moved by Shri Binoy Viswam to vote.

The motion was negatived.

Clause 2 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 3, there are nine Amendments; Amendments (Nos.6 to 11) by Shri John Brittas and Amendments (Nos.25 to 27) by Shri Binoy Viswam. Amendments (Nos.6 to 11) by Shri John Brittas, not present. Amendments (Nos.25 to 27) by Shri Binoy Viswam. Are you moving?

Clause 3 -- Taking of Measurement

SHRI BINOY VISWAM: Sir, I move:

- 25. That at page 2, lines 18 and 19 be deleted.
- 26. That at page 2, for lines 20 and 21, the following be substituted namely:

"shall, if so required by a reasoned judicial order passed by the appropriate Court, allow his measurement to be taken by a registered medical practitioner in the presence of a police officer or a prison officer in such manner as may be prescribed by the Central Government or the State Government:"

27. That at page 2, line 24, *for* the words, "may not be obliged" the words "shall not be obliged", be *substituted*.

The question was put and the motion was negatived.

Clause 3 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 4, there are five Amendments; Amendments (Nos.12 to 13) by Shri John Brittas and Amendments (Nos.28 to 30) by Shri Binoy Viswam. Amendments (Nos.12 to 13) by Shri John Brittas, not present. Amendments (Nos.28 to 30) by Shri Binoy Viswam, are you moving?

Clause 4 -- Collection, storing, preservation of measurements and storing, sharing, dissemination, destruction and disposal of records

SHRI BINOY VISWAM: Sir, I move:

28. That at page 2, after line 34, the following proviso be inserted, namely:-

"Provided that such information shall not be shared with any Government, Non-Government, Private or any other person or entity, not being a law enforcement agency."

- 29. That at page 2, *for* lines 35 and 36, the following be *substituted*, namely:-
 - "(2) The record of measurements shall be retained in digital or electronic form only till the cessation of the convicts sentence and where measurements have

been collected under clause (b) of section 3 for a period of operation of the security or for three years, whichever is earlier."

30. That at page 2, lines 37 and 38, the words, "who has not been previously convicted of an offence punishable under any law with imprisonment for any term,", be *deleted*.

The question was put and the motion was negatived.

Clause 4 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 5, there are four Amendments; Amendment (No.2) by Shri Tiruchi Siva and Amendments (Nos. 14 to 16) by Shri John Brittas. Shri Tiruchi Siva, are you moving?

Clause 5 -- Power of magistrate to direct a person to give measurements

SHRI TIRUCHI SIVA: Sir, I move:

2. That at page 3, clause 5, be deleted.

MR. DEPUTY CHAIRMAN: Amendments (Nos.14 to 16) by Shri John Brittas, not present. I shall now put Amendment (No.2) moved by Shri Tiruchi Siva to vote.

The motion was negatived.

Clause 5 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 6, there are three Amendments; Amendments (Nos. 17 and 18) by Shri John Brittas; not present & Amendment (No. 31) by Shri Binoy Viswam. Shri Binoy Viswam, are you moving your Amendment?

Clause 6- Resistance to allow taking of measurements

SHRI BINOY VISWAM: Sir, I move:

31. That at page 3, <u>after</u> line 8, the following proviso be <u>inserted</u>, namely:-

"Provided that at no point any coercive or physically, mentally or emotionally harmful

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methods shall be adopted by police officer or prison officers authorized under this Act to collect said measurements."

The question was put and the motion was negatived.

Clause 6 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 7, there is one Amendment (No. 32) by Shri Binoy Viswam. Shri Binoy Viswam, are you moving your Amendment?

Clause 7- Bar of suit

SHRI BINOY VISWAM: Sir, I move:

32. That at page 3, clause 7, be *deleted*.

The question was put and the motion was negatived.

Clause 7 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 8, there are two Amendments, Amendments (Nos. 19 and 20) by Shri John Brittas; not present.

Clause 8 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 9, there is one Amendment (No. 21) by Shri John Brittas; not present.

Clause 9 was added to the Bill.
Clause 10 was added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

MR. DEPUTY CHAIRMAN: Now, the Minister, Shri Amit Shah, to move that the Bill be passed.

श्री अमित शाह: महोदय, मैं प्रस्ताव करता हूँ:

"कि विधेयक को पारित किया जाए।"

The question was put and the motion was adopted.

MR. DEPUTY CHAIRMAN: Let the Lobbies be opened. ...(Interruptions)... Now, Message from Lok Sabha; Secretary-General.

MESSAGES FROM LOK SABHA- Contd.

The Weapons of Mass Destruction and their Delivery Systems (Prohibition of Unlawful Activities) Amendment Bill, 2022

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:-

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Weapons of Mass Destruction and their Delivery Systems (Prohibition of Unlawful Activities) Amendment Bill, 2022, as passed by Lok Sabha at its sitting held on the 6th April, 2022." Sir, I lay a copy of the Bill on the Table.

MR. DEPUTY CHAIRMAN: Now, Special Mentions. Shri Jawhar Sircar.

विपक्ष के नेता (श्री मिल्लकार्जुन खरगे): सर, हाउस को ऑर्डर में लाइए।

श्री उपसभापति : माननीय सदस्यो, प्लीज़, Special Mentions लिए जा रहे हैं। श्री जवाहर सरकार। Please lay it.

SPECIAL MENTIONS

Sub-standard construction by National Building Construction Corporation Limited (NBCC) in Gurugram

SHRI JAWHAR SIRCAR (West Bengal): Sir, I wish to draw the attention of the House to the ongoing harassment of some 270 persons who invested their life's savings in the National Building Construction Corporation (NBCC)'s Green View Group Housing Project, located in Sector-37D, Gurgaon.

Construction was not only delayed but proved to be dangerously faulty, ever since allottees were handed over possession of flats in October, 2017. About 70

allottees took NBCC to the National Consumer Disputes Redressal Commission in May, 2017. Apartment owners made several complaints to the Ministry of Housing & Urban Affairs, to the Central Vigilance commission and the C&AG of India against NBCC which has done shoddy work. These flats were sold at exorbitant prices to unsuspecting buyers. These are mostly Government servants, working and retired, and Public Sector Undertaking Employees.

Since Delhi and NCR lie in Seismic Zone IV, residents in these buildings are living under constant fear of threat to their lives. The Ministry engaged IIT, Delhi, as consultants and it pointed out several structural deficiencies and poor construction quality. NBCC then got the flats vacated and from 2021-22 those who invested their life's savings were just evicted.

The rent offered by NBCC to the residents for vacating their flats is so low that the residents are finding it difficult to fix any accommodation. The Government must take immediate action to ensure justice.

DR. SANTANU SEN (West Bengal): Sir, I associate myself with the Special Mention made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the Special Mention made by the hon. Member.

MR. DEPUTY CHAIRMAN: Now, Shrimati Phulo Devi Netam to associate.

श्रीमती फूलो देवी नेतम (छत्तीसगढ़): महोदय, केन्द्रीय आवास एवं शहरी मंत्रालय के सरकारी उपक्रम NBCC ने वर्ष 2009 में गुरुग्राम के सेक्टर 37 डी में बहुमंजिला सोसायटी 'NBCC ग्रीन व्यू' के निर्माण हेतु टाउन एंड कंट्री प्लानिंग विभाग से लाइसेंस लिया था। 2010 में खरीदारों से आवेदन मांगे गए और उन्हें 2015 में पजेशन देना था, लेकिन अक्टूबर, 2017 में 786 खरीदारों की जगह मात्र 250 को पजेशन दिया गया, जो कि सभी सेवानिवृत्त कर्मचारी ही हैं।

महोदय, मात्र चार वर्षों में ही यह बहुमंजिला इमारत जर्जर हो चुकी है। निवासियों के विरोध करने पर NBCC ने आईआईटी दिल्ली से इसका स्ट्रक्चर ऑडिट करवाया, जिसमें कहा गया कि इमारत रहने लायक नहीं है।

महोदय, मंत्रालय को भी इस प्रकरण की जानकारी है। केन्द्रीय सतर्कता आयोग को इसकी जांच सौंपी गई है और NBCC को आवासीय सोसायटी की स्थिति में सुधार करने के निर्देश दिए गए हैं। वहीं NBCC ने 12 मार्च, 2022 तक पूरी सोसायटी को खाली करा लिया है।

महोदय, उक्त पूरे प्रकरण में बुजुर्ग सेवानिवृत्त कर्मचारियों के साथ अन्याय हुआ है और उनके पूरे जीवन की पूंजी को ले लिया गया है।

अतः आपके माध्यम से मेरा निवेदन है कि पीड़ितों को जल्द से जल्द मुआवजे के साथ उनकी पूरी राशि लौटाई जाए, जिससे वे दूसरी जगह अपना घर बना सकें। उक्त प्रकरण की जांच शीघ्र पूरी कराई जाए और दोषियों पर कठोर कार्रवाई की जाए। साथ ही NBCC द्वारा किए जा रहे निर्माण कार्यों का ऑडिट भी कराया जाए, जिससे ऐसे प्रकरणों को रोका जा सके।

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I associate myself with the Special Mention made by the hon. Member.

MR. DEPUTY CHAIRMAN: Now, Shri Sanjay Raut.

Need to establish a 'Fast Track Development Tribunal' in the country

श्री संजय राउत (महाराष्ट्र): महोदय, डेवलपमेंट के बिना कोई भी कंट्री या सरकार सरवाइव नहीं कर सकती है। सफलता की रेस में विकास का पिहया लगना जरूरी है - इसे केंद्र सरकार भी बखूबी समझती होगी। जहाँ तक प्रोजेक्ट्स की बात है, तो आज भी प्रोजेक्ट की कंप्लीशन डेट बार-बार आगे सरकना जारी है। प्रोजेक्ट से संबंधित प्रॉब्लम्स और लिटिगेशन सॉल्व होने में लंबा वक्त लग रहा है। प्रोजेक्ट कंप्लीशन डेट का बार-बार आगे बढ़ना मुसीबत का कारण तो बनता ही है, साथ ही प्रोजेक्ट कॉस्ट में वृद्धि का कारण भी बनता है और इससे कई पब्लिक प्रोजेक्ट्स रुक जाते हैं। प्रोजेक्ट्स 10 से 20 साल के बाद जाकर पूरे हो पाते हैं, इसलिए प्रोजेक्ट का सही समय पर क्रियान्वयन जरूरी है, तािक टाउन प्लािनेंग एंड एक्जिक्यूशन में मुसीबतें न आएं और इकोनाॅमी को बूस्टर डोज़ मिल सके।

महोदय, सड़कों का काम यदि समय पर पूरा नहीं होगा, तो हर दिन करोड़ों मानवीय घंटों का नुकसान होगा, लाखों टन पेट्रोल-डीज़ल बरबाद होगा, पर्यावरण का नुकसान जारी रहेगा। यदि रेलवे, पावर या वॉटर रिलेटेड प्रोजेक्ट समय पर पूरे नहीं होंगे, तो राजस्व का भी भारी नुकसान होगा, इसलिए सरकार डेवलपमेंट ट्रिब्यूनल की स्थापना करे, जो जिला, राज्य व नेशनल लेवल तक फास्ट ट्रैक कोर्ट की तरह काम करे, टाइम बाउंड सुनवाई करे, हर तरह के लिटिगेशन और फैसले करे। इससे विकास परियोजनाओं को गित भी मिलेगी और सिविल कोर्ट में दूसरे मामलों को गित देने में भी सहायता मिलेगी।

इसलिए मेरा सरकार से आग्रह है कि वह जल्द से जल्द इस पर फैसला लेकर फास्ट ट्रैक डेवलपमेंट ट्रिब्यूनल की स्थापना करे।

DR. SANTANU SEN (West Bengal): Sir, I associate myself with the issue raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the issue raised by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the issue raised by the hon. Member.

MR. DEPUTY CHAIRMAN: Ms. Sushmita Dev, please.

MS. SUSHMITA DEV (West Bengal): Sir, are we allowed to read? Can I?

MR. DEPUTY CHAIRMAN: Yes, you can read.

7.00 P.M.

Release of Biometric data collected under NRC and removal of anomaly

MS. SUSHMITA DEV (West Bengal): Sir, updation of National Register of Citizens (NRC) was conducted in Assam under the supervision of the Supreme Court (SC). A draft NRC was published on 30.07.18 leaving out 40,70,707 persons as ineligible for inclusion. *Vide* order dated 13.08.19, the SC directed the NRC coordinator to set up a security regime for NRC biometric data as per Aadhaar regime. On 31.08.2019, a final list of NRC was released. Twenty-one lakh people were included and about 19 lakh were left out.

The biometrics have been withheld of about 26 lakh people including those whose names appeared in the NRC final draft list citing the Modalities. Clause 9 of the said Modalities states that once the final NRC has been published, persons who are included in it will be given an Aadhaar number as citizens. However, that has not happened on the grounds that the process of claims and objections have to be completed which can take a long time. As a consequence, lakhs of people are deprived of basic amenities connected to Aadhaar, even though they are not declared as foreigners depriving them of their Fundamental Right of life, livelihood, education and prevents access to Government schemes, requiring mandatory Aadhaar registration. The court has stated that no coercive action shall be taken against the people left out of the NRC until final notification.

The Central Government should take steps either in court or other legislative action to release the biometric data and remove this anomaly.

DR. SANTANU SEN (West Bengal): Sir, I associate myself with the issue raised made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I too associate myself with the issue raised by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I too associate myself with the issue raised by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I too associate myself with the issue raised by the hon. Member.

श्री उपसभापति : माननीय सदस्यगण, फौजिया खान जी को आवश्यक काम से बाहर जाना है। यदि आपकी अनुमति हो, तो पहले मैं उन्हें पढ़ने की इजाज़त दे दूं।

Need for reforms in the scope of Learning Disabilities

DR. FAUZIA KHAN (Maharashtra): Sir, I would like to throw light onto the growing issue of a relatively untapped disability, which is the learning disability. Learning disabilities constitute a heterogeneous group of disorders of which the center impairment is cognitive processing. While there has been no macro-level study to estimate the prevalence of such learning disabilities amongst children, multiple independent studies calculate the range of its occurrence between 10 and 12 per cent of the school going population. Roughly, this translates into, at least, four children in a classroom, with L.D. This issue gets further complicated due to lack of teacher awareness, of clear-cut assessment procedures or indigenous tools for assessment of processing deficits, intelligence testing and testing for proficiency in reading and writing. Having said that, L.D. being relatively newly-recognized in India, there are still no clear-cut and commonly-accepted assessment procedures, policies or indigenous tools to diagnose L.D. in India. And if not addressed, we stand to lose out on a significant chunk of the literate population from the future productive workforce of the country. Hence, the Government needs to formulate a constructive policy in this regard under the ambit of the Mental Healthcare Act. This would ensure the much-deprived support that could turn schools and educational institutions into inclusive and accessible spaces for all.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I associate myself with the issue raised by the hon. Member.

SHRI SUJEET KUMAR (Odisha): Sir, I too associate myself with the issue raised by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I too associate myself with the issue raised made by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I too associate myself with the issue raised by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I too associate myself with the issue raised by the hon. Member.

MR. DEPUTY CHAIRMAN: Now Dr. Vinay P. Sahasrabuddhe.

Need to develop a prudent e-Sports ecosystem in the country

DR. VINAY P. SAHASRABUDDHE (Maharashtra): Sir, I have time and again raised the issue of regulation of online gaming in Parliament. It is a necessary step to ensure that an accountable system of governance for online gaming is established in India. One of the aspects of online gaming is e-sports.

As India's players gear up to represent the country at the highest platforms of the Asian Games, the Commonwealth Games and the Olympics, soon they will need the utmost support of the Government of India. I am aware of an intervention in Rajya Sabha as a response to the Unstarred Question No.315, answered on 03.02.2022 that at present no federation/association has been recognized for e-sports by Ministry of Youth Affairs and Sports. I would draw the attention of the House to the fact that out of the eight games that are medal sports in the Asian Games 2022, two are banned in India by Ministry of Electronics and Information Technology due to data pilferage concerns. All this points towards a more holistic outlook towards e-sports and gaming helmed by the Government of India. Looking at paucity of time for Asian Games, it seems there shall not be any recognized sports federation for e-sports.

Therefore, it is important that Government ensures that India's flag is represented and players are selected for these tournaments in fair and transparent manner. I request that wider consultations need to be held to develop a prudent e-sports ecosystem in India to further economic growth as well as job creations.

DR. SANTANU SEN (West Bengal): Sir, I associate myself with the issue raised made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I too associate myself with the issue raised by the hon. Member.

SHRI SUJEET KUMAR (Odisha): Sir, I too associate myself with the issue raised by the hon. Member.

MR. DEPUTY CHAIRMAN: Now Shri Md. Nadimul Haque.

Need to address the issue of non-achievement of targets under *Jal Jeevan*Mission project

SHRI MD. NADIMUL HAQUE (West Bengal): The Union Government had set a target of 49 million households to provide piped water connections under Jal Mission in FY However, the Government has been able to cover only 19.8 million households which is far below the target. The pace of providing piped water connections in FY 2022-23 is also likely to drop by 60 per cent which is extremely concerning. Some States such as Uttar Pradesh are also lagging behind where the State Government has been able to provide hardly 6.5 lakh connections. Bengal, on the other hand, has outperformed all other States. It ranked first among all States in terms of providing tap water connections to households since November, 2021. Bengal has provided tap water connections to approximately 23 lakh households in the current fiscal year and has set a target of providing tap water connections to 1 crore 77 lakh families by 2024 under its Jal Swapna project. Bengal can be a golden example of how the targets of providing water connections to all households can be achieved in an expedited manner without any lags. I urge the Government to take steps to ensure that the work under the Jal Mission project is expedited to ensure that every household in our country has access to water.

DR. SANTANU SEN (West Bengal): Sir, I associate myself with the issue raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the issue raised by the hon. Member.

Need to make permanent the services of Doctors and Healthcare workers employed on contract basis under National Health Mission

SHRI M. SHANMUGAM (Tamil Nadu): Sir, since 2005, the National Health Mission, Rashtriya Swasthya Mission is being run by the Government of India, in which the doctors are recruited on contract basis. As you know, during the Covid Pandemic, the health facilities were in great demand and these doctors and health workers engaged on contract basis served the patients, even under the adverse circumstances, without worrying about their lives. Due to less number of Covid reported cases in various hospitals, orders are being issued to terminate the services of these contract doctors and health workers. Recently, many doctors, nurses and health workers engaged in various hospitals in Delhi like Dr. RML Hospital, Lady Harding Hospital, Rajkumari Amrit College of Nursing, have been terminated despite the labour disputes pending in the labour tribunals. Thousands of doctors and health workers are on the street and staging dharna to protest agains the termination of these saviours who really saved the lives of lakhs and lakhs of people in the country in the worst Covid pandemic. I would, therefore, urge upon the Minister of Health and Family Welfare that to honour the hard work of these doctors and health workers, their services should be regularized and they should be given permanent jobs on the respective posts so that the doctors-patients ratio could be improved in the country and the nation is ever prepared to face such challenges. The basic health facilities should reach the lowest rung of the society and you can make Ayushman Bharat Scheme a success.

SHRI P. WILSON (Tamil Nadu): Sir, I associate myself with the issue raised by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the issue raised by the hon. Member.

Need to protect the agriculture land by creating more awareness about the importance of soil health

SHRI AYODHYA RAMI REDDY ALLA (Andhra Pradesh): Sir, with incessant rains and flash floods happening regularly along with climatic changes, the top fertile soil and its nutrients are washed away leaving the soils infertile without any proper nutrients. According to the United Nations Food and Agricultural Organization, a third of world's soil is now moderately to highly degraded due to various reasons including top soil erosion and loss of essential nutrients. It is essential that we do everything to protect the soil to keep it safe and fertile with essential nutrients and the quality intact. Around 12 million hectors of land are lost due desertification every year. Climate change, spread of intensive agriculture, deforestation and industrial activities have accelerated the degradation of topsoil affecting the quality of soils everywhere.

Even the farming practices such as tilling break up and soil destroys its natural structure killing many of the vital bacteria and fungi that live there, which add value to the soil and its fertility. Soil is also a key to storing and preserving water and acts like a sponge that soak up in the rain and keeps the moisture and other essentials intact. Excessive use of pesticides and use of inorganic fertilizers can accumulate metal in the soil affecting the soils in a very unhealthy way. I appeal to the Government to help to protect the soil of our agriculture land by creating more awareness about the importance of soil health for our future generations. Thank you, Sir.

श्री विशम्भर प्रसाद निषाद (उत्तर प्रदेश) : महोदय, मैं माननीय सदस्य द्वारा उठाए गए विशेष उल्लेख से स्वयं को सम्बद्ध करता हूं।

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI P. WILSON (Tamil Nadu): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the Special Mention made by the hon. Member.

Need for representation of ST community in Goa Assembly

SHRI LUIZINHO JOAQUIM FALEIRO (West Bengal): Sir, Goa comprises 10.23 per cent Scheduled Tribes population consisting of Gowdas, Kunbis and Velips. Even after sixty years of Goa's liberation, these members have been unable to find full and proper representation in the State Assembly of Goa. Gowdas, Kunbis and Velips were notified under Scheduled Castes, Scheduled Tribes (Amendment) Act, 2002 on 8th January, 2003, yet 19 years passed, they are kept outside the Goa Assembly. This is a clear violation of Article 332 and Article 330 of our Constitution. I remember with nostalgia in 1980, I was privileged to lead the movement for Goa's Scheduled Tribes as President of Gowda's Vikas Mandal, even through, I don't belong to this community. We fought for reservation in professional colleges and employment. Today, they have the reservation in Panchayats, Municipalities, Zila Panchayats except in the Goa Assembly. This step empowered the communities to live more dignified lives at par with other citizens of Goa. However, this progress has been left incomplete as these communities were not provided their due representation in the Goa Assembly. India is the world's largest democracy and yet it is very sad that Gowdas, Kunbis and Velips are oppressed, suppressed and exploited socially, economically and politically, ever after 60 years of liberation of Goa and 19 years after their declaration of India's Scheduled Tribes, earlier by the colonial powers and now due to lack of political representation. I urge the Government of India to provide proportional and equitable representation in the Goa Assembly as per the mandate of the Constitution. Thank you.

DR. SANTANU SEN (West Bengal): Sir, I associate myself with the Special Mention made by the hon. Member.

SHRI P. WILSON (Tamil Nadu): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the Special Mention made by the hon. Member.

Need to release 75 percent central share for Chhattisgarh under central schemes

श्रीमती छाया वर्मा (छत्तीसगढ़): महोदय, केन्द्र सरकार द्वारा विभिन्न केन्द्रीय योजनाओं के तहत छत्तीसगढ़ राज्य को कम राशि जारी की जा रही है। वर्ष 2014-15 में केन्द्रीय योजनाओं के तहत

जहाँ 75 प्रतिशत का अनुपात था, वहीं अब छत्तीसगढ़ राज्य को केन्द्रीय योजनाओं के तहत 64 से लेकर 50 प्रतिशत तक धनराशि ही जारी की जा रही है। इससे 2014 में, जहाँ राज्य की तत्कालीन सरकार को 15 प्रतिशत राशि केन्द्रीय योजनाओं के तहत संपन्न होने वाले कार्यों पर अपने संसाधनों से खर्च करनी पड़ती थी, वहीं अब वर्तमान राज्य सरकार को 36 से लेकर 50 प्रतिशत तक की राशि अपने संसाधनों के तहत खर्च करनी पड़ रही है।

महोदय, मेरी माँग है कि केन्द्र सरकार 'राष्ट्रीय बागवानी मिशन', 'प्रधानमंत्री ग्राम सड़क योजना', 'मनरेगा', 'इंदिरा आवास योजना', प्रधानमंत्री आवास योजना', 'राजीव आवास योजना', 'राष्ट्रीय शहरी आजीविका मिशन', 'मध्याह्न भोजन योजना', 'सर्व शिक्षा अभियान', 'राष्ट्रीय माध्यमिक शिक्षा अभियान', 'एकीकृत बाल विकास योजना' और 'राष्ट्रीय ग्रामीण पेयजल कार्यक्रम' और 'जल जीवन मिशन योजना' के तहत केन्द्र सरकार, वर्ष 2014-15 की भांति, केन्द्रीय अंश की राशि 75 प्रतिशत दे, न कि कम करके 50 प्रतिशत। इस मानवीय विसंगति को छत्तीसगढ़ की जनता के हित में अविलम्ब दूर किया जाना चाहिए।

DR. SANTANU SEN (West Bengal): Sir, I associate myself with the Special Mention made by the hon. Member.

SHRI P. WILSON (Tamil Nadu): Sir, I also associate myself with the Special Mention made by the hon. Member.

श्री विशम्भर प्रसाद निषाद (उत्तर प्रदेश): महोदय, मैं भी माननीय सदस्या द्वारा उठाए गए विशेष उल्लेख से स्वयं को सम्बद्ध करता हूं।

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the Special Mention made by the hon. Member.

Fake GST billing

SHRI ANIL DESAI (Maharashtra): Sir, there are media reports suggesting that in several States, there are instances of creating of fake billing transactions worth of crores of rupees by unscrupulous and dummy business houses/traders and draining several crores rupees from the Government coffers through fraudulent claims for Input Tax Credit. This shows that there are still several loopholes in the GST system introduced by the Government in July 2017. These are some basic lacunas in the system like grant of GST registration without any physical verification of the location of the businesses is one of them.

There is no office or establishment but these dummy firms obtained GST registration numbers and submitted fraudulent claims for credit. The fraudsters have

floated multiple dummy firms, obtained GST registrations, issued fake GST invoices without actual supply of goods and services, and passed on ineligible income-tax accrued from the bogus invoices to clients for a commission, who subsequently used it to make GST payments, causing losses to the Government.

In such a situation, the Government must consider the ways and means to stop this malpractice. The Government should deploy more staff and offer incentives to detect such frauds and save the Government money from draining to these dummy firms and people. Thank you, Sir.

SHRI M. SHANMUGAM (Tamil Nadu): Sir, I associate myself with the issue raised by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI VISHAMBHAR PRASAD NISHAD (Uttar Pradesh): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI P. WILSON (Tamil Nadu): Sir, I also associate myself with the issue raised by the hon. Member.

Need to publish Employment Calendar

PROF. MANOJ KUMAR JHA (Bihar): Sir, the persistence of sizable unemployment in the midst of the rising poverty is a matter of concern for the country. This high unemployment needs to be seen in the context of vacant seats in public sector institutions, particularly the reserved seats. With Government jobs being limited, high vacancy in view of outsourcing of jobs for substantive posts has created unrest among the applicants. It has been observed that the continuous backlog of vacancies is a continuing process in different Departments and Ministries. The lack of transparent and periodic data about employment goes against the spirit of active citizenship and democracy. Hence, there is an urgent need to have current, accurate and publicly available data about employment and vacancies in Government Departments. In this regard, the Ministry of Labour and Employment must collect

information from every Department, area and corporation about vacancies in a year and publish an Employment Calendar at the earliest. The Employment Calendar should also contain the estimates of the labour force, employment and unemployment on an annual basis in rural and urban areas and for the two areas combined at the national and State-levels for the entire population. Thank you, Sir.

SHRI P. WILSON (Tamil Nadu): Sir, I associate myself with the issue raised by the hon. Member.

SHRI VISHAMBHAR PRASAD NISHAD (Uttar Pradesh): Sir, I also associate myself with the issue raised by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI M. SHANMUGAM (Tamil Nadu): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the issue raised by the hon. Member.

Need for establishment of a Coastal Security Headquarters with modern control room in Bhubaneswar

DR. PRASHANTA NANDA (Odisha): Sir, there is a critical gap in the coastline of Odisha in the District of Balasore, south of Balaramgadi Marine Police Station and huge gap after Arakhakuda Marine Police Station in coastal areas of Puri District. Hence, it is required to establish one Marine Police Station, each in Balasore and Puri District. Accordingly, a proposal has been submitted to the Ministry of Home Affairs, vide letter No.432/CS dated 20.08.2016. Sanction of the Government is yet to be received.

There are no exclusive jetties for Marine Police in the State of Odisha. A proposal has been sent to the Ministry of Home Affairs, New Delhi, vide letter No.309/CS dated 20.08.2015, for provision of additional funds of Rs.4 crore for construction of three jetties at Bhubaneswar in Balasore District, Sipasarubali in Puri District and Maluda in Khurda District, along Odisha coast. Will the Government of India make provision for construction of three new jetties along Odisha coast?

The Government of Odisha has submitted a proposal to Ministry of Home Affairs, New Delhi, for establishment of a Coastal Security Headquarters, with modern control room in Bhubaneswar to monitor movements of boats in coastal area, including boats of Marine Police Stations by using GPS technology and modern communication facilities.

I urge the Government of India to Sanction the above proposal. Thank you, Sir.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I associate myself with the issue raised by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI SUJEET KUMAR (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

Need to address the delay in disbursal of funds to the Bengal

SHRIMATI MAUSAM NOOR (West Bengal): Sir, the West Bengal Government has not received any money out of the Central funds since December 26, 2021, in exception to the rule that MGNREGA funds should be disbursed after 15 days of work. Rs. 1,613.61 crore against eight crore mandays have not been released by the Centre under the MGNREGA. Bengal is currently rated second in the country in terms of mandays created under the 100-day job scheme, and first in terms of workforce strength. Until 7th March, 33,94,59,146 mandays had been created in the current fiscal year. In terms of workforce strength, the State stands first in the country, having managed to employ a total of 1,07,98,452 workers under this scheme throughout this time.

Moreover, the Union Government has given approval of Rs. 645 crore in connection with Mission Nirmal Bangla, but no money has been released till date in the financial year 2021-22. Similarly, 38.95 lakh families were determined eligible after 56.86 families were registered under the Bangla Abas Yojana. However, Bengal did not receive the sanction, despite the fact that 23 other States did.

There is an urgent need to address the delays in disbursal of funds to the Bengal Government. In the past as well, there have been delays in clearing the dues of the State Government by the Union Government. It is, therefore, imperative that

the Union Government takes cognizance of the situation and immediately disburses the dues owed to the State.

DR. SANTANU SEN (West Bengal): Sir, I associate myself with the Special Mention made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I too associate myself with the Special Mention made by the hon. Member.

श्री विशम्भर प्रसाद निषाद (उत्तर प्रदेश) : महोदय, मैं भी स्वयं को इस विषय के साथ सम्बद्ध करता हूँ।

Need for construction of a bypass on Banda-Fatehpur National Highway, Kasba Shah and Lalauli-Bindki-Ghazipur road

श्री विशम्भर प्रसाद निषाद (उत्तर प्रदेश): महोदय, मैं आपका ध्यान अविलम्बनीय लोक महतव के विषय की तरफ दिलाना चाहता हूँ। उत्तर प्रदेश के फतेहपुर बांदा-बहराइच के राष्ट्रीय मार्ग व अन्य मार्गों के कस्बा तिंदवारी, ललौली, शाह, गाजीपुर, बिंदकी कस्बों में घनी आबादी तथा बाजार होने के कारण आये दिन दुर्घटनाएँ होती रहती हैं। कई-कई घंटे रास्ते जाम रहते हैं, इसलिए उपरोक्त कस्बों में बाईपास रोड बनवाना आवश्यक है।

अतः मैं सदन के माध्यम से माँग करता हूँ कि उत्तर प्रदेश के फतेहपुर बांदा-बहराइच के राष्ट्रीय मार्ग व अन्य मार्गों के कस्बा तिंदवारी, ललौली, शाह, गाजीपुर, बिंदकी कस्बों में बाईपास रोड बनाने हेतु सरकार को निर्देश देने की कृपा की जाये।

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I associate myself with the Special Mention made by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the Special Mention made by the hon. Member.

Need to address the delay in disbursal of provident funds for those with Portuguese origin names in Goa

SHRI DEREK O'BRIEN (West Bengal): Sir, you did not allow us a discussion on price rise, but thank you for this.

Sir, owing to poor computer programming, people are facing hardships in redeeming their Provident Fund, NEFT transfers are being refused by the EPFO. The

EPFO software is unable to process the 'apostrophe' in some of the surnames. The EPFO officials now ask individuals to change their surname in Government issued KYC documents such as Aadhar/Passport in order to process the PF. These names were accepted earlier in official documents and by banks. Asking to change such surnames are unfair and illegal. Why should citizens who have the apostrophe or a hyphen in their names be pressurized to change their names? This is unconstitutional and hurts the citizens, especially of Goa. Names with an apostrophe in their surnames such as D'Cruz, D'Rozario, D'Silva, D'Gama, D'Sa, D'Mello is common, especially amongst people from Salcete in South Goa. Many with these surnames live in eight Assembly segments namely, Nuvem, Fatorda, Curtorim, Margoa, Navelim Benaulim, Velim, Cuncolim. Besides these names of Portuguese descent, the microscopic Anglo-Indian community also have names with apostrophes such as: O'Connor, O'Brien, O'Donnel. Similarly, double-barrel names like Taylor-Smith would be rejected by the EPFO. Asking Indian citizens to change their names because the computer programme is unable to process them is unnecessary. The Government has promised a seamless digital experience to all. I urge the Government to modify the EPFO software to accommodate names with apostrophes and hyphens. No one should be deprived of their provident funds. No one is Goa must be humiliated.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I associate myself with the Special Mention made by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the Special Mention made by the hon. Member.

MR. DEPUTY CHAIRMAN: Shri John Brittas. He is absent.

The House stands adjourned to meet at 1100 hours on Thursday, the $7^{\rm th}$ April 2022.

The House then adjourned at twenty-five minutes past seven of the clock till eleven of the clock on Thursday, the 7th April, 2022.

